Thursday, April 20, 1972
Chaitra 31, 1894(Saka)

LOK SABHA DEBATES

(Fifth Series)

Vol. XIII

[*April 11 to 24, 1972/Chaitra 22 to Vaisakha 4, 1894 (Saka)*]

Fourth Session, 1972/1893-94 (Saka)

(*Vol. XIII contains Nos. 21 to 30*)

LOK SABHA SECRETARIAT
NEW DELHI

CONTENTS

N. 28—Thursday, April 20, 1972/Chaitra 31, 1894 (Saka)

	Columns
Oral Answers to Questions—	
*Starred Questions Nos. 481, 483, 486, 487, 489, 490, 492, 494, 495, 499 and 500. ..	1—28
Written Answers to Questions—	
Starred Questions Nos. 482, 484, 485, 491, 493 and 496 to 498. ..	28—33
Unstarred Questions No. 3359 to 3375, 3377 to 3395, 3397, 3400 to 3423 and 3425 to 3441 .	33—89
Calling Attention to Matter of Urgent Public Importance—	
Reported infiltration of Pakistani Razakars into India. ..	89—105
Public Accounts Committee—	
Thirty-sixth Report .	105—06
Demands for Grants, 1972-73—	
Ministry of Home Affairs ..	106—218
Shri Joytirmoy Bosu ..	109—23
Shri Shyamnandan Mishra ..	123—28
Shrimati Subhadra Joshi ..	139—47
Shrimati T. Lakshmikanthamma ..	147—52
Shri Bhogendra Jha ..	152—64
Shri K. Suryanarayana ..	164—70
Shri Nawal Kishore Sharma ..	170—77
Shrimati Sheila Kaul ..	177—80
Shri C. T. Dhandapani ..	180—87
Shri H. K. L. Bhagat ..	187—94
Shri N. E. Horo ..	195—99
Shri D. N. Tiwary ..	200—07
Shri Shankar Dayal Singh ..	207—11
Shri Amarnath Vidyalankar ..	212—16
Shri Hari Singh ..	217—18

*The sign + marked above the name of a Member indicates that the question was actually asked on the floor of the House by that Member.

LOK SABHA

Thursday, April 20, 1972/Chaitra 31, 1894 (Saka).

The Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER *in the Chair*]

ORAL ANSWERS TO QUESTIONS

Stringent Provisions in Employees' Provident Funds and Family Pension Fund Act, 1952

*481. SHRI N. E. HORO : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether Government have decided to amend the Employees' Provident Funds and Family Pension Fund Act, 1952 with a view *inter-alia* to make penal provision more stringent ; and

(b) if so, the salient features thereof and the steps taken to implement the decision ?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI BALGOVIND VERMA) : (a) and (b). Proposal to make the penal provisions in the Employees' Provident Funds and Family Pension Fund Act, 1952 more stringent are under consideration.

SHRI N. E. HORO : What are the main features of the proposals he is going to bring, and is he proposing to bring forward this legislation during the current session ? If not, why not ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : Our experience is that as the arrears are mounting, the provisions in the Act are not sufficiently deterrent. So we would like to make all these provisions very deterrent. We are at it. I propose to bring the legislation as early as possible.

SHRI JYOTIRMOY BOSU : Before the 1976 elections.

SHRI N. E. HORO : My specific question was whether he would bring it forward during the current session.

SHRI R. K. KHADILKAR : Every attempt will be made to expedite it, and if possible, at least to introduce it in the current session.

SHRI INDRAJIT GUPTA : Has the Minister taken note of the fact that in order to punish the chronically-defaulter employers regarding provident fund, the Bengal Government recently announced that the provisions of the Maintenance of Internal Security Act would be extended to cover them ? If so, would he consider bringing a similar provision in this House extending the PD Act to cover such employers ?

SHRI R. K. KHADILKAR : I have seen the news item. Certainly we will take note of it, examine it and see if we cannot incorporate it in the proposed measure.

SHRI JYOTIRMOY BOSU : Is it a fact that on June 2, 1971, he made a statement which said : "It is now proposed to bring farward legislation to amend the Provident Funds Act providing deterrent penalties for defaulters." Now, it is going to be a year. What have you done during this period ? Also, may I know if it is not a fact that the amount that the employers are defaulting to deposit is mounting every day ? Also, there is a sensational item of news which came out in the *Blitz* about the Board of Trustees of the Coalmines Provident Fund Organisation, where there are thousands of gross irregularities, and there are numerous cases of defalcation which involve a man called Mr. M. R. Naik, ICS. Would you like to tell this House how many prosecutions have been launched so far and give us the details, Statewise ?

MR. SPEAKER : It is a simple question whether the Government have decided to amend this law. You are referring to prosecu-

tions, how many of them, this and that. You must give specific notice for that.

SHRI JYOTIRMOY BOSU : He is willing to give the answer. It is a very serious matter. Rs. 28 crores by way of defalcation ; every day the amount is increasing. The Government is keeping its eyes shut. He is ready with the answer.

MR. SPEAKER : That is not relevant. (*Interruption*).

SHRI R K. KHADILKAR : *rose—*

MR. SPEAKER : If the Minister is ready, then what is the need for me ?

SHRI R. K. KHADILKAR : No, Sir, not that. I am prepared to give the number of prosecutions, but the important point about this is that the courts take a rather lenient view, and hardly any one is sent to prison, and the fines are nominal. That is our difficulty. So far as the prosecutions are concerned; the total number of cases launched is 43,996 ; convicted, 21,105 ; acquitted, 1,908 ; withdrawn, 6,866 dismissed/ discharged, 592. In all, 29,661.

SHRI JYOTIRMOY BOSU : In June, 1971, you had said that you are taking steps to bring a Bill, but what have you done during the last one year ? That is the main question.

SHRI R. K. KHADILKAR : I did say that. But all the difficulties in the way have to be overcome. The main difficulty at the present juncture is, we are not in a position to prosecute. Our Commissioners have no power. The appropriate Government for such cases is the State Government concerned, and because of that, it is very difficult for us to process our legislation.

SHRI JYOTIRMOY BOSU : My question has not been replied to. I said—

MR. SPEAKER : It can never be replied to ; there should be a limit.

SHRI JYOTIRMOY BOSU : On the 26th June, 1971, the hon. Minister made a categorical statement in Delhi saying that they are soon going to bring a legislation which will give deterrent punishment to the defaulters. I want to know what they have done during the last one year. Why is it that they have not brought a Bill on the floor of the House ?

SHRI R. K. KHADILKAR : The hon. Member ought to know that such a legislation is processed through the tripatite labour conference. (*Interruption*). Then alone we can bring a legislation like this.

SHRI JYOTIRMOY BOSU : Contribution to the election fund. (*Interruption*). Rs. 28 crores have been defaulted under the nose of this Government, at the cost of the poor workers who have been contributing through their sweat and blood. This Government has been hand in glove with the criminal defaulters. They have not taken any step. What is the limit ? The sky is the limit. Those people should be hanged

MR. SPEAKER : Order, order.

SHRI VAYALAR RAVI : Crores of rupees have fallen into arrears of provident fund. So, will the Government consider reconstituting the Provident Fund Board of Trustees with a full-time Chairman who is not at least anti-labour ?

SHRI R. K. KHADILKAR : It is a suggestion for action.

श्री हुकम चन्द कछवाय : अध्यक्ष महोदय, माननीय मंत्री जी ने यह बात तो स्वीकार की है कि हमारे सामने बहुत सी कठिनाइया है, हम उनके खिलाफ कठोर कार्यवाही नही कर सकते । इस सम्बन्ध मे भविष्य नीति बनाने के विषय में इस सदन मे अनेकों बार यह मसला उठाया गया और सदस्यों ने अपनी चिन्ता व्यक्त की कि मालिक लोग जो मजदूरों का पैसा काटते हैं, वे भी जमा नहीं करते हैं, अपना पैसा जमा करना तो दूर की बात है । क्या सरकार कोई ऐसी व्यवस्था करने जा रही है कि जो पैसा वह काटते हैं वह तत्काल जमा किया जाय और जो पैसा उनको अपने हिस्से का जमा कराना है, उसके लिए भी शीघ्र कानून लागू किया जाय ?

आप इसलिए कार्यवाही नहीं करते है कि उनके खिलाफ जो जुर्माना होता है, वह 100-200 या 500 रुपया होता है, जब कि वे लोग उस रुपये को दूसरे उद्योगों में लगाकर ब्याज बचाते है और लाखों रुपया कमाते हैं । ऐसी स्थिति में आपकी सबसे बड़ी दिक्कत यही

है कि चुनाव के दिनों में आपने बहुत बड़ी मात्रा मे पैसा लिया है इसलिये उनके खिलाफ कार्यवाही नहीं करना चाहते ।

SHRI R. K. KHADILKAR : I do realise that the arrears are mounting, that they had crossed Rs. 17 crores. Sixty per cent of this are to come from the textile sector and another big chunk of 11 per cent should come from the engineering sector. It is absolutely baseless to bring election funds into this question ; it is absurd.

श्री हुकम चन्द कछवाय : आपने चुनाव के दिनों मे पैसा लिया है और उनको बचन दिया है फिर आप यहां पर झूठ क्यों बोलते हैं। साल भर पहले सरकार ने यहां पर आश्वासन दिया था लेकिन अभी तक इस सम्बन्ध में कोई कार्यवाही नही की । (**व्यवधान**) . जो मिल मालिक पाच लाख रुपया तथा उससे अधिक भविष्य निधि का लेकर बैठ जाता है उस पर केवल सौ रुपया जुर्माना किया जाता है, इसका क्या मतलब है ? आप सौ रुपया जुर्माना क्यो करते हैं ? यह कोई तरीका है ? हम लोग साल भर से कहते आ रहे है। ... (**व्यवधान**)... मजदूरों का यह पैसा गाढी कमाई का है और उससे उद्योग बढ़ाये जा रहे हैं .(**व्यवधान**) यह निकम्मी सरकार आश्वासन देने के बाद भी कोई कार्यवाही नही करती है । ... (**व्यवधान**) ...

SHRI JYOTIRMOY BOSU : This Government is hand in glove with the big defaulters. He is telling an untruth and he is misleading the House and undermining the whole thing... It is absolutely a fraud... (*Interruptions*).

MR. SPEAKER : Nothing will go on record if you go on shouting like this...(*Interruptions.*) I cannot tolerate it anymore. The Minister is fond of giving figures ; kindly satisfy him.

SHRI DINEN BHATTACHARYYA : My submission is this. Let the Minister say, up-to-date what is the total arrear. After six months we shall raise the same question and then you will know what is the attitude of the Government.

SHRI R. K. KHADILKAR : I shall give the total arrears. I said they were mounting. In 1967 the figure was Rs. 5.96 crores ; in 1971 September the figure was Rs. 17.61 crores. As I said earlier, all the procedural matters have to be gone through before we introduce legislation.

श्री हुकम चन्द कछवाय : अध्यक्ष महोदय, मंत्री जी ने अभी भी जवाब नहीं दिया है । सरकार इस पैसे को वसूल करने के लिए कौन सी तत्काल कठोर कार्यवाही करना चाहती है ? कितने दिनों में यह पैसा वसूल कर लिया जायेगा, इसका स्पष्ट उत्तर मिलना चाहिए ? . (**व्यवधान**) .. मजदूर अपना पैसा कटवाते है, वे बेचारे कर्जा लेना चाहते हैं तो कर्जा मंजूर नहीं होता है । वे अपने पैसे का उपयोग नहीं कर पाते हैं । ऐसी स्थिति में क्या सरकार तत्काल कोई ऐसा कानून लाकर व्यवस्था करना चाहती है कि मालिकों से जो पैसा लेना है वह 4—6 महीने मे वसूल हो जाये । इस प्रकार की व्यवस्था आप करने जा रहे हैं, ऐसा स्पष्ट उत्तर यहा पर दिया जाये । ..(**व्यवधान**) ...

SHRI JYOTIRMOY BOSU : I had asked whether he would give a categorical assurance on the floor of the House that within six months the Bill will be enacted. We are not going to have any nonsense, we are not going to be taken for a ride, constantly misled. This gentleman represents the whole Government and the Cabinet. If he cannot satisfy us, he should resign.

SHRI R. K. KHADILKAR : I will repeat that all the preliminaries are over, and all our efforts will be directed to bring forward the measure as early as possible. I do not want to commit myself.

MR. SPEAKER : I am not going to tolarate this any more.

SHRI JYOTIRMOY BOSU : How can we tolerate this Government when they are deceiving the poor workers ? We want a categorical assurance that a Bill will be brought before the House within six months. You kindly help us and the workers.

MR. SPEAKER : I have helped you enough, I am not going to do any more.

Foreign Assistance for Expansion of Durgapur Steel Plant

*483. SHRI R. S. PANDEY : Will the MINISTER OF STEEL AND MINES be pleased to state :

(a) whether Government have decided to expand the present capacity of the Durgapur Steel Plant ;

(b) if so, the main features thereof ; and

(c) whether any foreign assistance has been taken to expand the capacity of this Steel Plant in order to augment production of Steel there ?

THE MINISTER OF STEEL AND MINES (SHRI S. MOHAN KUMARAMANGALAM) : (a) The question of expansion of the capacity of the Durgapur Steel Plant is under consideration.

(b) and (c). Do not arise.

SHRI R. S. PANDEY : Taking into consideration the huge investment of public money in the Durgapur steel plant, may I know what the present production position is in relation to its installed capacity whether it is going down, and if so, the reasons ?

SHRI S. MOHAN KUMARAMANGALAM : The estimated production for the year 1971-72 is 700,000 tonnes. If we compare it with the previous year, it is an improvement, as the production for 1970-71 was 634,000 tonnes, though it is lower than the production in years previous to that.

SHRI R. S. PANDEY : What is the labour condition there at present, whether they are co-operating, whether there is strike, what is the law and order situation ?

SHRI S. MOHAN KUMARAMANGALAM : We are having some problems, and I cannot say that all the problems there have been solved, but the Minister of Labour in West Bengal, Dr. Gopal Das Nag, has recently taken the initiative to have discussions with all the unions in the Durgapur steel plant, as well as the Alloy Steel Plant, and we hope that as a result of this initiative, the position will improve.

SHRI POPATLAL M. JOSHI : What action has the Government taken for reaching the estimated capacity within the last one year ?

SHRI S. MOHAN KUMARAMANGALAM : We are taking all the action that we can. Repairs to and replacement of coke oven equipment is planned, and we have made some improvement in that area. We have decided to introduce oxygen-lancing in open hearth furnaces. Auxiliary fuels like furnace oil *etc.*, are also being introduced so that we will be able to make up for the weakness in the production of coke oven gas. Regarding the important problem of relations with labour, initiative is being taken.

SHRI DINEN BHATTACHARYYA : The Minister said that along with his counter part in West Bengal, they have taken up seriously the labour situation in Durgapur steel plant. But only yesterday a news appeared in the *Ananda Bazaar Patrika* in West Bengal that in a day within six hours, there has been a case in which one employee has been promoted twice. May I know whether this fantastic situation with regard to the promotion policy is existing and if so, what concrete steps the Minister proposes to take in the matter ?

SHRI S. MOHAN KUMARAMANGALAM : I have not seen that newspaper report and I have no particular reason to believe that it is correct. If the hon. member will give me the information, I shall investigate and give him the facts.

SHRI D. N. TIWARY : Do Government have any proposal that before any plant reaches its full capacity, no further expansion should take place, so that there may not be idle capacity locked up there ?

SHRI S. MOHAN KUMARAMANGALAM : We have not taken that as a definite pre-condition for expansion of a particular plant, but certainly it is one of the matters to be kept in mind when deciding whether to expand the plant or not.

माना कैम्प के शरणार्थी

*486. डा० लक्ष्मीनारायण पाण्डेय : क्या श्रम और पुनर्वास मंत्री यह बताने की कृपा करेंगे कि :

(क) मध्य प्रदेश के माना कैम्प में ऐसे

कितने शरणार्थी है जो बंगला देश से शरणार्थियों के आगमन से पूर्व वहां पर रह रहे थे और अब भी वहीं रह रहे है ; और

(ख) वे उक्त कैम्प में कितनी अवधि से रह रहे हैं और अगले दो वर्षों में उन पर कितना व्यय होने की सम्भावना है ?

श्रम और पुनर्वास मंत्रालय में उप-मंत्री (श्री बालगोविन्द वर्मा) : (क) बंगला देश से शरणार्थियो के आगमन से पूर्व 85,131 शरणार्थी माना शिविर मे रह रहे थे और उनमे से 63,305 अब भी वहां रह रहे है ।

(ख) उक्त शिविर मे 55,474 शरणार्थी 1 से 2 वर्ष के हेर-फेर की अवधि से रह रहे है और शेष 7,831 गत 3 से 8 वर्षों से रह रहे है । अनुमान है कि अगले दो वर्षों मे उन पर लगभग 6.00 करोड रुपये खर्च होने की सम्भावना है ।

डा० लक्ष्मीनारायण पाण्डेय : अध्यक्ष महोदय, दरअसल मैंने प्रश्न कुछ दिया था और इसमे कुछ दूसरा ही है । अनुवाद में थोड़ा फर्क है । खैर, मैं सरकार से आप के माध्यम से जानना चाहता हूं कि आप जो वहां पर शरणार्थियों को रखते हैं तो उनको कितने समय तक वहां पर रखते है ? एक वर्ष, दो वर्ष, या कितनी लम्बी अवधि तक उनको वहां पर रखते है ? दूसरे यह कि बंगला देश के निर्माण के बाद वहां से कितने शरणार्थी बंगला देश वापिस चले गये हैं ?

श्री बालगोविन्द वर्मा : यह माना मे ट्रेंजिट कैम्प है और वहां जो लोग आते है उनको पहले इस माना शिविर मे रक्खा जाता है । उसके बाद उनको दूसरी जगहों में भेजा जाता है । अधिकांशत: उनमें खेतिहर होते हैं जिनके लिए कि जमीन की व्यवस्था करनी पड़ती है । इसके लिए हर एक राज्य सरकार को लिखा हुआ है । यहां से टीम भेज कर जमीन आदि का सर्वे कराते हैं । अब जमीन अगर कुछ खराब पाई जाती है तो उसको हम समतल कराते है और उसके बाद तब कहीं जाकर उन शरणार्थियों को उन स्थानों में भेजते हैं । इस तरह से इस काम में देर लगती है ऐसा नहीं कि बस एकदम से उनको इधर, उधर भेज दिया । उनको भेजने में देर लगती हैं ।

जहां तक उनके वहा से बंगला देश को वापिस जाने की बात है अभी तक हमारे पास कोई ठीक प्रकार से सूचना नही मिली है लेकिन अनुमान है कि करीब 12,000 लोग यहां से उधर चले गये हैं ।

डा० लक्ष्मीनारायण पाण्डेय : मेरे पहले प्रश्न का उत्तर ही नही दिया गया । मैंने मंत्री महोदय से जानना चाहा था कि वह उन्हें वहां पर एक वर्ष रक्खेंगे, दो वर्ष रक्खेंगे, तीन वर्ष रक्खेंगे या कितने समय तक उनको वहां पर रख कर दूसरी जगहो पर शिफ्ट करना चाहते है लेकिन मंत्री महोदय ने इसके बारे में कोई निश्चित उत्तर नही दिया है ।

दूसरे यह कि जो यहा पर शरणार्थी रह रहे है उनके लिए मत्री महोदय ने जो खर्चा बताया है वह सामान्यत: क्या उनके रहन सहन और खाने पीने पर ही खर्च होता है या अन्य वस्तुओं पर जैसे कि उनकी पढ़ाई लिखाई आदि चीजो पर भी वह खर्चा आता है ?

श्री बालगोविन्द वर्मा : माननीय सदस्य ने बतलाया कि उनको मेरे द्वारा दिये गये उत्तर से संतोष नहीं हुआ । मै उन्हे यह और जानकारी देना चाहता हूं कि 25 मार्च, 1971 तक हमारे यहां पर 11 लाख 14 हजार पूर्व बगाल से लोग भारत आये थे जिनमें से 85,000 के करीब माना मे रह गये थे इसलिये माननीय सदस्य का यह कहना कि कब तक वह यहां पर रहेंगे कुछ जचता नही है । माननीय सदस्य को यह भी मालूम होना चाहिए कि हमारे पास जमीन ऐसी नहीं है जिसे कि खीच कर रबड़ की तरह हम बढ़ा दें । हमें उन्हें इधर, उधर बसाने के लिये राज्य सरकारों को पूछना पड़ता है और जमीन आदि की व्यवस्था करने के लिये लिखना पड़ता है ।

वह जो हमें स्थान, जमीन आदि देते हैं उसका हम टीम भेजकर सर्वे कराते हैं और खराब जमीन को हमे समतल कराना पड़ता है।

जहां तक खर्चे की बात है तो हम उन्हें खाने, पीने, रहन सहन के अलावा हर एक प्रकार की आवश्यक सुविधाएं उनको देते हैं।

डा० लक्ष्मीनारायण पाण्डेय : मैंने मंत्री महोदय से सीधा सा प्रश्न पूछा था कि उन शरणार्थियों को वहा पर रखने के बारे में कोई नीति है कि उन्हें एक वर्ष वहां पर रक्खेंगे, 2 वर्ष रक्खेंगे या कितनी अवधि तक रक्खेंगें लेकिन वह उसका सीधा उत्तर न देकर उसे टाल रहे हैं क्योंकि उत्तर देना चाहें और वह उन्हें 10 वर्ष तक वहां पर रखना चाहें तो साफ तरीके से उसे कह सकते हैं लेकिन वह उत्तर को टाल रहे है।

श्री बालगोविन्द वर्मा : उत्तर को टालने का कोई सवाल नहीं है बाकी जब तक उनके दूसरी जगह भेजने के वास्ते जमीन आदि का मसला और उसके समतल होने की बात पूरी नहीं हो जाती तब तक वह वहीं पर रहते हैं। समझ में नहीं आता कि इस तरह से उधर से प्रश्न कैसे किये जाते हैं ? अब हमारे पास कोई ऐसा तैयार शुदा हल तो है नहीं कि जैसे ही हम चाहें वैसे ही हम उन्हें दूसरी जगहो पर भेज दें, अलबत्ता जैसे ही अन्य स्थानों पर जमीन आदि की उचित व्यवस्था हो जायगी हम जल्द से जल्द उन्हें भेजना शुरू कर देंगे।

श्री फूलचन्द वर्मा : अब हल तो माननीय मंत्री जी के पास होना चाहिए जो कि सरकार चला रहे हैं। हम सरकार में थोड़े ही हैं इसलिए हमारे पास कहां से हल आया ? मंत्री महोदय उत्तर दें।

श्री हुकुम चन्द कछवाय : अध्यक्ष महोदय, आप मंत्री महोदय से उत्तर देने को कहिए। आखिर वह उत्तर को टाल क्यों रहे हैं ?

अध्यक्ष महोदय : आर्डर, आर्डर। माननीय सदस्य का इस तरह से चिल्लाना बिल्कुल गैर-मुनासिब है।

श्री हुकुम चन्द कछवाय : आप मंत्री महोदय को क्यों नहीं कहते कि वह सीधा उत्तर दें ?

MR. SPEAKER : Please sit down. I am not going to tolerate this. This is an august House.

SHRI B. K. DASCHOWDHURY : In view of the hon. Minister's statement that there are still 63,305 persons living in the camp and for the next two years the expenditure is approximately Rs. 6 crores, that is, Rs. 3 crores annually, I would like to know from the hon. Minister whether he can give us the break-up of the establishment and other charges annually for these 63,000 persons.

श्री बालगोविन्द वर्मा : इसका जवाब देने के लिए मुझे सेपरेट नोटिस चाहिए।

श्री राम सहाय पाण्डे : बगला देश के संदर्भ में काफी शरणार्थी यहां पर आये थे उसके पहले बहुत से शरणार्थी यहा आये थे और यह विचार किया गया था उनको दंडकारण्य में भेजा जायेगा .....

अध्यक्ष महोदय : यह माना कैम्प के बारे में है। प्रश्न करना कोई जरूरी नहीं है। माननीय सदस्य बैठ जायं।

श्री राम सहाय पाण्डे : माना कैम्प हमारे यहां से 20 मील दूर है हम उसके बारे में जानते हैं... ... .

MR. SPEAKER : It is not relevant. Either you must be relevant or you must sit down.

श्री राम सहाय पाण्डे : अध्यक्ष महोदय, आप ने सुना ही नहीं। आप नाराज तो उनसे होते हैं और गुस्सा हम पर उतारते हैं।

Ban on Lifting of Bauxite and Lime Stone Ores of District Palamau (Bihar)

*487. KUMARI KAMLA KUMARI : Will the Minister of STEEL AND MINES be pleased to state whether Government propose to ban the lifting of Bauxite and Lime Stone Ores of District Palamau (Bihar) from Palamau to other places ?

THE MINISTER OF STEEL AND MINES (SHRI S. MOHAN KUMARAMANGALAM) : Government does not have any proposal under consideration to ban the lifting of Bauxite and Lime Stone Ores of District Palamau (Bihar) from Palamau to other places.

कुमारी कमला कुमारी : बिहार जो कि औद्योगिक दृष्टि से पिछड़ा हुआ इलाका घोषित किया जा चुका है तो भी अभी तक वहा पर जितना भी बाक्साइट तथा चूना पत्थर निकला है वह सब बाहर चला जा रहा है तो क्या सरकार ने इसे बाहर न ले जाने देकर वही पलामऊ मे एक प्लाट लगाने के बारे मे सोचा है, यदि हा, तो उसमे कितना समय लगेगा ? अगर उसको स्थानान्तरित कर सकते है तो फिर पलामऊ मे ही इसे क्यो नही किया जा रहा है ?

SHRI S MOHAN KUMARAMANGALAM : So far as bauxite in Palamau district is concerned, the production has been on a very small scale During 1967 and 1968 it was 127 and 238 tonnes respectively. Even this small production was not transported because of lack of transportation facilities. The mining lease of the corporation which was exploiting it, namely, the Aluminium Corporation of India, has been terminated. So, the question of export from Palamau district does not arise. So far as the question of setting up a plant in Palamau is concerned, I think the State Government have asked the NIDC to a feasibility study report, and we are awaiting that

कुमारी कमला कुमारी : दो साल पहले पलामऊ जिले मे एल्यूमिनियम का कारखाना लगने वाला था । मै जानना चाहती हू कि क्या कारण है कि उसको हिंडालको को देकर दूसरी जगह भेज दिया गया जबकि यह पिछड़ा हुआ इलाका घोषित हो चुका है ?

SHRI S. MOHAN KUMARAMANGALAM : I am not aware of any decision to set up of aluminium factory in Palamau District, Bihar.

काश्मीर के मामले में भारत–पाक वार्ता

*489. **श्री फूल चन्द वर्मा** : क्या विदेश मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार काश्मीर के मामले मे पाकिस्तान से बातचीत करने को तैयार है; और

(ख) यदि हा, तो क्या सरकार पाक अधिकृत काश्मीर के बारे मे बातचीत करेगी अथवा सम्पूर्ण काश्मीर के बारे मे बातचीत करेगी ?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI SWARAN SINGH) : (a) and (b). We would be prepared to discuss the situation arising out of Pakistan's illegal occupation of a part of the State of Jammu and Kashmir.

श्री फूल चन्द वर्मा : क्या भारत सरकार जम्मू काश्मीर को भारत का अभिन्न अग मानने के रवैये पर अब भी कायम है ?

श्री स्वर्ण सिंह : जी, हा । आपको क्यो शक हुआ ?

श्री फूल चन्द वर्मा : क्या विदेश मन्त्री का ध्यान राष्ट्रपति भुट्टो के हाल ही के इस कथन की ओर गया है कि जब काश्मीर के बारे में पहले वार्ता हुई थी उस समय श्री स्वर्णसिंह ने भारत की ओर से एक ऐसी युद्धविराम रेखा का सुझाव रखा था जिसके अन्तर्गत काश्मीर का कुछ भाग पाकिस्तान को दिये जाने की बात कही गई थी ? यदि हां तो वह कौन सी युद्ध विराम रेखा थी ?

SHRI SWARAN SINGH : I have seen the statement of President Bhutto. In the course of negotiations several proposals were made. A long time has passed since those proposals were made. Those were exploratory and we are not bound by any of the proposals that were made at that time.

श्री शंकर दयाल सिंह : 25 अप्रैल को दोनो देशो के राजदूतों के बीच जो बात होने वाली है उसमें क्या काश्मीर समस्या पर भी बातचीत होगी ?

SHRI SWARAN SINGH : It is not excluded.

Criticism by Indian Mining Federation, Calcutta Regarding Transport System of Coal

*490. SHRI P. GANGADEB : Will the Minister of STEEL AND MINES be pleased to state :

(a) whether Government's attention has been drawn to a Press Report regarding the criticism by the Indian Mining Federation in Calcutta on the 22nd March, 1972 attacking the Railway Administration ;

(b) if so, the difficulties which have led the industry to the present state of affairs ;

(c) whether "whimsical system" of coal transport had caused a drop of over eight million tonnes of coal production during the past two years ; and

(d) if so, the steps proposed to be taken to overhaul the industry ?

THE MINISTER OF STEEL AND MINES (SHRI S. MOHAN KUMARAMANGALAM) : (a) to (d). A statement giving the required information is laid on the Table of the House.

Statement

(a) Yes, Sir.

(b) and (c). The main difficulty which was faced by the coal industry was non-availability of Rail transport, particularly in Bengal-Bihar coal fields. As a result, production of coal came down from about 76 million tonnes in 1969-70 to about 70 million tonnes (estimated) in 1971-72. Rail transport was affected by the abnormal conditions prevailing in the Eastern Region. The supply of wagons for coal leading of dropped from September, 1970 due to the deterioration in law and order conditions in Bengal/Bihar areas resulting in theft of overhead traction wires, wagon parts, strikes bundhs and later on due to heavy rains, floods and breaches which disrupted rail communication. Supply of wagons to the coal industry was also affected greatly by Emergency movements preceding the Indo-Pak conflict during the actual hostilities and by emergent movements following the hostilities e. g. the withdrawal of our troops and armaments, transport of Prisoners of Wars and Refugees etc. etc.

Coal is transported by the Railways under a Rationalisation Scheme for movement and in accordance with the system of sponsorship of demands and this has been in vogue for many years.

(d) The Government is aware of the difficulty experienced by the Coal Industry and is taking all possible steps to increase wagon supply. There is already an improved trend in wagon availability since about the middle of January, 1972 when the post-emergency movements were coming to an end.

SHRI P. GANGADEB : Since the coal shortage in the western region has affected power generation, leading to closure of factories including our Ahmedabad textile Units may I know what concrete steps are contemplated to ensure adequate availability of coal in areas located away from the Bengal-Bihar collieries on a permanent basis ?

SHRI S. MOHAN KUMARAMANGALAM : So far as the difficulties caused to power generation by lack of adequate deliveries of coal are concerned, every effort is now being made to step up the availability of wagons and the position has substantially improved compared to last year. The average availability last year in the Bengal-Bihar area was 5,646 and in March 1972 it has risen to 6,060. I hope, it will rise further in view of the steps that have been taken to improve the situation.

SHRI P. GANGADEB : May I further know how soon the coal loadings will go up to 100 per cent so that accumulation of pithead stocks of coal will disappear ?

SHRI S. MOHAN KUMARAMANGALAM : I do not think I am in a position to give any definite date within which we will be able to reach the target by which we can really reduce the coal that has mounted up in the collieries, but steps are being taken to speed it up.

DR. RANEN SEN : In the statement the Minister has attributed the failure in supply of wagons to floods, emergency, war etc. May I know whether he is aware of the fact that actually there is a shortage in the production of wages in India for the last few years which is the cause of this failure in the wagon supply ; whether he also knows that the firms that were generally building wagons are more or less lying idle because of the failure in the production of wagons ; If that is so, in view of the total economy being affected by this

shortage of wagons, may I know what steps the Government propose to take ?

MR. SPEAKER : The questions which give information are not permissible as supplementaries. You are passing on the information to the Minister. Why don't you ask a direct question on it.

DR. RANEN SEN : This flows from the statement he has made.

MR. SPEAKER : Why don't you ask a direct question ?

DR. RANEN SEN : My direct question is this. There is a shortage of wagons which has affected the whole economy. Due to the fact that there is shortage of wagons, may I know what steps Government propose to take now ?

SHRI S. MOHAN KUMARAMANGALAM : The view of the Government is that there is no actual shortage of wagons. It is more a question of proper availability which was not there owing to the circumstances that have been described in detail in answer to the main Question.

श्री लालजी भाई : कितने कोयले की उद्योगों को आवश्यकता है और किन कारणों से कोयले की सप्लाई नहीं हो पाती है ?

SHRI S. MOHAN KUMARAMANGALAM : I think, the coal is being supplied to most industries, not all industries. But there is in certain places shortage for the reasons that have been given in answer to the main Question.

Labour Situation in Public Sector Undertakings

*492. SHRI P. M. MEHTA : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether the industrial relations and the labour situation in the air transport industry remained disturbed in 1972 ;

(b) the undertakings which were worst affected by labour trouble ; and

(c) the steps taken or proposed to be taken for improving the labour situation in the public sector undertakings ?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI BALGOVIND VERMA) : (a) The labour situation in the air transport industry during 1972 has generally been peaceful, except for a dispute between the All India Aircraft Engineering Association and the management of the Indian Airlines.

(b) in the Central sphere, there have been strikes in the Andhra Bank Ltd., Reserve Bank of India, Hyderabad and the State Bank of India in Andhra Pradesh.

(c) The Industrial Disputes Act provides for machinery for settlement of Industrial disputes by conciliation, arbitration and adjudication. Apart from this, the good offices of the Labour Minister are used. Government are examining proposals for a revision of the scheme of the industrial relations machinery in the light of the recommendations of the National Commission on Labour and the discussions which have taken place thereafter among the various interests concerned.

SHRI P. M. MEHTA : May I know from the hon. Minister whether the management of the Indian Airlines and the All-India Aircraft Engineering Association have reached an agreement on 17th April, 1972 and, if so, the salient features thereof ? I would also like to know whether there is any item which is not agreed upon and whether the differences between the management of the Indian Airlines and the All India Aircraft Engineering Association will be resolved.

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : Yes, Sir. If you so desire, I will either keep a copy of it on the Table or read it out. It is not a long document. The Agreement was finalised at 10 O'clock in the morning on 17th April, 1972.

However, there is one item on which agreement had not been reached and it is our hope that we will be able to reach an agreement on this also in the next few days. At the same time, in the end it says :

> "Keeping in view the cordial manner in which these negotiations have been carried on and accommodation shown by both the parties in resolving various matters, the Association assures you—that is, myself—that will fully cooperate with the management in the smooth running of the Airlines."

This is signed on behalf of the Indian Airlines by the Air Vice Marshal, Mr. Hussain, and on behalf of the All-India Aircraft Engineers Association by Mr. Das Gupta.

SHRI P. M. MEHTA : I would like to know from the hon. Minister whether the Labour Ministry has recommended to the Industrial Development Ministry and other Ministries to evolve modern profit-sharing incentive schemes to improve industrial relations and, if so, the reaction of the Ministries thereto.

SHRI R. K. KHADILKAR : The question does not arise out of this.

MR. SPEAKER : I am happy you have said it yourself this time. In your case I had stopped talking about relevancy. I am happy you have realised it.

SHRI P. M. MEHTA : This question is very relevant, Sir. (*Interruption*)

MR. SPEAKER : It does not arise out of this. I go by the same observation.

SHRI N. K. SANGHI : The hon. Minister has just now made a very vital statement that an agreement was arrived at with the Aircraft Engineers on Monday at 10 a. m. I recall the statement made on call-attention by the hon. Minister for Civil Aviation on Monday at 12 noon in which no mention was made about this agreement. I have already called on you about this. This matter is agitating the minds of the people that the hon. Minister for Tourism and Civil Aviation made an incorrect statement.

MR. SPEAKER : The agreement is between them and the Labour Minister.

SHRI R. K. KHADILKAR : The position is that the management and the labour-both the parties—have addressed a letter to me incorporating the agreement. I do not know what the Civil Aviation Minister has said on the floor of this House.

SHRI N. K. SANGHI : You must give me permission to raise this matter. It is a very serious matter. It has been agitating the minds of the people. The Hon. Minister of labour has now corroborated that the agreement was reached on Monday at 10 a. m. The Minister of Civil Aviation was in the know of this agreement.

MR. SPEAKER : I am very sorry. It will be sent to the Minister concerned.

SHRI S. M. BANERJEE : I am happy that, after negotiations, the hon. Minister has been able to get some agreement on 17th April. There was an agreement between the Indian Airlines and the All India Aircraft Engineers Association. I would like to know whether a copy will be laid on the Table of the House. I would also like to know whether the scheme of joint consultative machinery is likely to be introduced to avoid further dispute between the labour and the management in Indian Airlines.

SHRI R. K. KHADILKAR : I have already said that, Sir. If you desire, I will place a copy on the Table of the House.

So far as joint consultative machinery is concerned, after the settlement of this dispute, perhaps, that point will be taken up.

SHRI S. M. BANERJEE : I wanted a copy to be laid on the Table because the hon. Minister for Civil Aviation had made a different statement in this House. There was an apparent contradiction.

MR. SPEAKER : He says that this was settled at 10 a. m. The Minister of Civil Aviation replied after the Lok Sabha started at 11 a. m.

SHRI S. M. BANERJEE : But a copy may be laid on the Table of the House.

MR. SPEAKER : Yes.

Inclusion of China in Geneva Disarmament Conference

*494. SHRI H. M. PATEL : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the question of Inclusion of China in the Geneva Disarmament Conference came up for discussion recently :

(b) whether India has opposed Chinese inclusion in the Disarmament Conference ;

(c) if so, the reasons therefor ; and

(d) the names of other countries which have opposed Chinese inclusion in the Disarmament Conference ?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI SWARAN SINGH) : (a) Several representatives referred to this question in the course of their statements in the

Conference of the Committee on Disarmament.

(b) No, Sir.

(c) Does not arise.

(d) No country has opposed Chinese participation.

Increase in Industrial Employment

*495. SHRI N. K. SANGHI : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether there has been any increase in the industrial employment during the last three months ;

(b) the extent to which the increase, if any, is due to the reopening of the closed mills ; and

(c) whether Government have any definite time-bound programme for reopening the remaining closed mills in the States and if so, the main features thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI BALGOVIND VERMA) : (a) and (b). The relevant information is not yet available.

(c) While the Ministry of Labour have no time bound programme as such for securing re-opening of the closed mills, they have recently requested the State Governments to carry out a case-by-case study of units, which had closed down due to labour troubles and to make efforts to secure the re-opening of such units.

SHRI N. K. SANGHI : From the answer of the hon. Minister I understand that they have no information regarding the increase in industrial employment that has taken place in the last three months. That shows that there has been no increase in the industrial employment.

In the background of this, I would like to know what efforts the Government are making to re-open the closed mills. Is there any proposal with the Government to set up a committee to see that in regard to those mills which are already in the red or on the verge of closing some action is taken to see that they do not close and proper steps are taken to see that they keep on continuing instead of thinking of re-opening closed mills only ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : Already we have taken steps by introducing in this House also legislation providing 60 days' notice if the proprietors apprehend closure. That is the only way to prevent closure so that whatever difficulties are there in the way of running a concern can be sorted out and it could be helped to keep going.

So far as the other part is concerned, it is left to the State Government to study case by case and later on, if it is found feasible, initiate action for taking it over.

SHRI N. K. SANGHI : In the mid-term appraisal of the Fourth Five Year Plan it has been stated that industrial employment in private sector industries has gone down. What efforts have been made to step up industrial employment in the private sector industries ?

SHRI R. K. KHADILKAR : Just now as I have said, for the last quarter, I have no complete figures. So far as this statement is concerned, I am not in a position to say anything.

SHRI DINEN BHATTACHARYYA : May I know from the Minister whether he can give us details and State-wise break-up of the closed factories ? In how many cases did he get the report from the State Government regarding the conditions under which these closed factories may be re-opened in the shortest time ?

SHRI R. K. KHADILKAR : Certainly, if you so desire, I will collect and place all these figures on the Table of the House. I do not have them just now.

So far as the State Governments are concerned, particularly, the State of West Bengal, all efforts are being made to see that the factories are soon re-opened if—it is a big "if"—labour also extends full support and co-operation.

SHRI DINEN BHATTACHARYYA : But your Government is not coming forward.

SHRI VASANTRAO PURUSHOTTAM SATHE : In view of the fact that about 70 mills in the country have closed down and more are about to, and in view also of the fact that cloth production in the mill sector has gone down considerably, is the Government of India considering a bold scheme of

taking over these mills and rehabilitating them on a proper footing so that the cloth production may go up and employees may get employment?

MR. SPEAKER : It is all information and suggestions. Still it is a supplementary.

SHRI R. K. KHADILKAR : About sixty mills are taken over and some of them are relief undertakings.

So far as cloth production and other aspects are concerned, he should address this question to the Foreign Trade Minister.

श्री कृष्ण चन्द्र पाडे : मै श्रम मंत्री महोदय से जानना चाहता हूं कि किस प्रदेश में अधिक मिलें बन्द हुई हैं या बन्द होने की आशंका हैं? क्या उत्तर प्रदेश में अधिक संख्या में चीनी मिलें और सूत की मिलें बन्द हैं ? यदि हां, तो कारण क्या हैं ?

अध्यक्ष महोदय : मंत्री महोदय कहते है कि वह इस को टेबल पर रख देंगे ।

SHRI THA KIRUTTINAN : Is it a fact that many State Governments are not able to re-open closed mills only because the Central Government has not permitted them and also the Government of India has not sanctioned the 51 per cent of the shares?

SHRI R. K. KHADILKAR : It is not a correct statement. If preliminary investigation proves that it is likely to be viable and could be run, certainly, the State Government encourage reopening of the mills. In the case of Tamilnadu, one or two mills were reopened. Government has borne its share of the financial responsibility.

श्री हुकम चन्द कछवाय : जो उद्योग बन्द हो रहे हैं, वे अधिकांशतः पुराने उद्योग हैं । उनके मालिक उन उद्योगों के नाम से सरकार से ऋण लेते हैं और उस रुपये को दूसरे उद्योगों में लगा देते है । इस कारण वे उद्योग बन्द हो रहे है । मैं यह जानना चाहता हूं कि उद्योगों को इस प्रकार बन्द होने से रोकने के लिये सरकार ने क्या कदम उठाया है ।

SHRI R. K. KHADILKAR : Quite a few industries which are closed are due to mismanagement, or as the Member suggested, because the management or the proprietors had taken the cream out of the concern and then left it there as sick unit or unit not in a position to function, etc. That is true.

MR. SPEAKER : Question 496, Shri Venkatasubbaiah—absent. Question 497, Shri Baladhandayutham—absent. Question 498, Shri Varkey George—absent.

All the three Members are absent; they are preventing the chance for the other Members. वे प्रश्न कर देते है, लेकिन हाउस में मौजूद नहीं होते ।

SHRI PILOO MODY : Let us put them all in jail!

ए० सी० सी०, नौरोजाबाद (मध्य प्रदेश) स्थित कोयला खान का बन्द हो जाना

*499. **श्री धनशाह प्रधान** : क्या **श्रम और पुनर्वास** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या मध्य प्रदेश के शाहडौल जिले में नौरोजाबाद स्थित ए० सी० सी० कोयला खान बन्द कर दी गई है ; और यदि हां, तो इसके क्या कारण है ;

(ख) क्या वहां पर काम करने वाले लगभग 6,000 कर्मचारी बेरोजगार हो गए है ; और

(ग) इन 6,000 कर्मचारियों और उनके परिवारों के लिए रोजी-रोटी की व्यवस्था करने के लिए सरकार का क्या कार्यवाही करने का विचार है ?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI BALGOVIND VERMA) : (a) to (c). Due to outbreak of fire in the mine and to ensure the safety of the employees, the Mines Inspectorate ordered stoppage of normal working of the mine with effect from the 28th February, 1972. About 1300 workmen have been affected. Government is exploring ways and means to restart the functioning of the Colliery. It is expected that work in one of the inclines will be resumed shortly and about 500 workers will be employed. In the meantime the possibilities of finding jobs for the affected workmen in neighbouring colliery of

the same management are being explored. The question of granting financial assistance to the workmen by way of advances etc., is also being looked into.

श्री धनशाह प्रधान : मैं यह जानना चाहता हूं कि जब 28 फरवरी को नौरोजाबाद स्थित ए० सी० सी० कोयला खान में आग लगी, तो इंस्पैक्टर वगैरह मारा माइनिंग स्टाफ क्या कर रहा था और क्या सरकार उनके विरुद्ध कोई कार्यवाही करने जा रही है । मैं यह भी जानना चाहता हूं कि सारे देश में कोयला खानों में जो आग लगती रहती है, उसकी रोक-थाम के लिए सरकार क्या कार्यवाही कर रही है ?

श्री बालगोविन्द वर्मा : सरकार हमेशा यह प्रयत्न करती है कि कोयला खानों मे हर तरह की सावधानी बरती जाये । इंस्पैक्टर वहां बराबर जाकर निरीक्षण करते रहते है । माननीय सदस्य जानते है कि कोयले मे गैस उत्पन्न होती है और आटोमेटिक आग लग जाती है—आग कोई लगाता नही है । कोशिश की जाती है कि आग न लगने पाये । इसलिए किसी के विरुद्ध कोई कार्यवाही करने का प्रश्न उत्पन्न नही होता है ।

श्री धनशाह प्रधान : नौरोजाबाद स्थित ए० सी० सी० कोयला खान के अलावा जुहला कोलियरी आदि जितनी भी कोयला खानें हैं, वहां छत को रोकने के लिए लकड़ी लगाई जाती है, वहां सब जगह गन्दगी पड़ी रहती है और बीड़ी-सिगरेट पी जाती है । इन कारणों से आग लगती है । मैं यह जानना चाहता हूं कि ऐसी घटनाओं को रोकने के लिए सरकार क्या कार्यवाही करने का विचार कर रही है ।

श्री बालगोविन्द वर्मा : सरकार ने कोयला खानों में बीड़ी-सिगरेट पीना बिल्कुल बन्द कर रखा है । कोयले से भी आग न लगे, इसलिए उसको पानी से तर रखा जाता है । अगर इसके बावजूद कहीं आग लगती है, तो उसकी एनक्वायरी कराई जाती है और कोई दोषी पाया जाता है, तो उसको दंडित किया जाता है ।

श्री राम नारायण शर्मा : मन्त्री महोदय ने बताया है कि ए० सी० सी० की दूसरी कोलियरी में कर्मचारियों को काम देने की कोशिश की जा रही है । मै यह कहना चाहता हूं कि वह कौन सी कोलियरी है । क्या माइन्ज डिपार्टमेंट या मैनेजमेंट की नेग्लीजेंस की वजह से गैस पैदा हुई और इनमे आग लगी ? मै यह भी जानना चाहता हूं कि लेबर डिपार्टमेंट ने कर्मचारियों को ले—आफ कम्पेन्सेशन दिलाने के लिये क्या प्रयत्न किया है ।

श्री बालगोविन्द वर्मा : जिस कोलियरी में कर्मचारियों को रखा गया है, इस समय मैं उनका नाम देने में असमर्थ हू ।

श्री राम नारायण शर्मा : ए० सी० सी० की दूसरी माइन नही है ।

श्री बालगोविन्द वर्मा : मुझे बताया गया है कि वहा फिलहाल 300 आदमियों को काम दिया जाने वाला है । जहा तक आग लगने का प्रश्न है, उसकी एनक्वायरी कराई जाती है और जो दोषी पाया जाता है, उसको दंडित किया जाता है । इस सम्बन्ध मे जो नियम बनाये गये हैं उनका पालन करना माइन—औनर के लिए जरूरी है । अगर कोई उन नियमों का पालन न करने का दोषी होगा, तो वह दंडित किया जायेगा । ले—आफ पीरियड मे कर्मचारियों की पे की व्यवस्था के सम्बन्ध में कार्यवाही की जा रही है ।

Headquarters Allowance to I. F. S. Officer

*500 SHRI SHASHI BHUSHAN : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the officers of IFS (A) get Headquarters Allowance while they are posted on duty in Delhi ;

(b) whether this Headquarters Allowance is denied to the members of IFS (B) , and

(c) if so, the reasons therefor and the measures proposed to be adopted by Government to grant the said allowance to the members of IFS (B) also ?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS(SHRI SURENDRA PAL SINGH) : No 'Headquar-

ters Allowance' is paid to IPS (A) officers, but when posted at the Headquarters as Under Secretary or Deputy Secretary they are entitled to a Special Pay of Rs. 200/- p. m. and Rs. 300/- p. m. respectively.

(b) An IFS (B) Under Secretary is not entitled to Special Pay while posted at Headquarters.

(c) The grade structure of the IFS (A) including grant of Special Pay follows the pattern of the IAS. The grade structure of IFS (B) constituted in August, 1956 as a junior service broadly corresponds to that of the Central Secretariat Service. An Under Secretary/Deputy Secretary belonging to the Central Secretariat Service is not entitled to the Special Pay of Rs. 200/300. Therefore, the IFS (B) officers are also not entitled to the Special Pay. The revision of the grade structures of the Foreign Service as a whole and related matters are under the consideration of the Third Pay Commission.

श्री शशि भूषण : आई० एफ० एस० (ए) कैडर के अधिकारियों को पहले हैडक्वार्टर्ज एलाउंस दिया जाता था। 1961 में उसका नाम बदल कर स्पेशल पे कर दिया गया। जब आई० एफ० एस० (ए) और आई० एफ० एम० (बी) दोनों कैडर्ज में अडर सैक्रेटरी और डिपुटी सैक्रेटरी काम करते है और वे बराबर का काम करते हैं, तो उन दोनों को बराबर तन्खाह क्यों नहीं दी जाती है ?

श्री सुरेन्द्र पाल सिंह : मैंने बताया है कि आई० एफ० एम० (ए) का ग्रेड स्ट्रक्चर और स्पेशल पे वगैरह आई० ए० एस० के रेगुलेशन्ज के आधार पर है। आई० एफ० एम० (बी) के बारे में गवर्नमेंट का यही डिमिजन है, जिसको सैकंड पे कमीशन ने मान लिया है। वे अपना केस थर्ड पे कमीशन के सामने ले जायें, जो इस बारे में निर्णय करेगा।

MR. SPEAKER : Now, the question Hour is over.

In half the number of questions tabled, the members concerned were not present. This is the average. I have been seeing since the last few days. If the concerned members just inform us in time, we can put other questions on the list rather than let the opportunity go in regard to other members also.

SHRI PILOO MODY : We are suffering from a shortage of supplementaries.

WRITTEN ANSWERS TO QUESTIONS

D. G. E. and T. Survey of Vacancies Reserved for Scheduled Castes and Scheduled Tribes

*182. SHRI V. MAYAVAN : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether the Director-General, Employment and Training has completed the survey of vacancies reserved for Scheduled Castes/Scheduled Tribes applicants in Central Government Establishments and Undertakings; and

(b) if so, the findings thereof ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) Processing of data has been completed and report is being finalised.

(b) Some preliminary results of the survey are given in the statement laid on the Table of the House.

Statement

At the instance of the Department of Social Welfare the Directorate General of Employment and Training undertook a survey of vacancies reserved for Scheduled Castes/Tribes in Central Government establishments/Undertakings. The objectives of the survey set-forth by the Department of Social Welfare were as follows :—

(a) To find out the percentage and type of posts remaining unfilled ;

(b) to find out reasons for vacancies remaining unfilled ;

(c) to find out the characteristics of Scheduled Caste and Scheduled Tribe applicants on the Live Register of Employment Exchanges ;

(d) to evolve measures for filling up all the reserved posts ; and

(e) to find out employers' views about Scheduled Caste and Scheduled Tribe applicants submitted against vacancies and their reasons for rejecting such applicants.

Some preliminary results based on information received are given below :—

(i) About 60% of unskilled vacancies were filled by candidates sponsored by the Employment Exchanges. The proportion of filled vacancies was only 17% in case of craftsmen and 10% in case of transport and communication workers and 23% in respect of professional and technical workers.

(ii) The proportion of filled vacancies to those notified was highest in case of illiterates (51% for Scheduled Caste and 40% for Scheduled Tribes). As the educational requirements of reserved vacancies increased, the proportion of vacancies filled went on declining.

(iii) Bulk of the vacancies (60% notified to the Employment Exchanges during the quarter October-December, 1969 related to either clerical or unskilled jobs.

(iv) Bulk of the Scheduled Caste applicants (71%) and Scheduled Tribe applicants (59%) did not possess any professional or vocational training or previous work experience.

(v) The availability of candidates for vacancies requiring professional and technical qualifications was limited. Particularly among Scheduled Tribes, the Employment Exchanges could recommend only 33 candidates against 52 vacancies notified to them.

(vi) A sizeable proportion (about 40%) of the applicants failed to respond to call letters issued by Employment Exchanges for pre-submission interviews.

(vii) 69% of the Scheduled Castes and 79% of the Scheduled Tribes pending on the Live Register of Employment Exchanges on 15.5.1970 were below matriculates. Graduates and post-graduates were 2 to 3% only.

(viii) Employers reported that main factors which hampered filling up of reserved vacancies were (a) failure on the part of candidates to reach prescribed standard in written/oral test, (b) lack of mobility among selected candidates, (c) Medical unfitness, (d) non-availability of qualified applicants, and (e) lack of adequate response from candidates with requisite qualifications.

Setting up Aluminium Project at Ratnagiri (Maharashtra)

*484. SHRI M. S. SIVASAMY : Will the Minister of STEEL AND MINES be pleased to state :

(a) whether any Aluminium Project has been decided to be set up at Ratnagiri (Maharashtra) ;

(b) if so, the main features thereof including its cost ; and

(c) the time by which it is likely to be set up ?

THE MINISTER OF STEEL AND MINES (SHRI S. MOHAN KUMARAMANGALAM) : (a) Yes, Sir.

(b) The Aluminium Plant to be set up at Ratnagiri (Maharathra) will produce 50,000 tonnes of aluminium metal and 25,000 tonnes EC grade wire rods per annum. It will have supporting facilties for bouxite mining and manufacture of alumina. The capital cost of the integrated project is estimated at about Rs. 68 crores.

(c) The plant is likely to be commissioned in stages beginning from 1975-76.

Development Plan for Steel

*485. SHRI M. M. JOSEPH :
SHRI MUHAMMED SHERIFF :

Will the Minister of STEEL AND MINES be pleased to state :

(a) whether any 10-year development plan for steel was suggested recently by the India Engineering Association ; and

(b) if so, the salient features thereof and the reaction of Government thereto ?

THE MINISTER OF STEEL AND MINES (SHRI S. MOHAN KUMARAMANGALAM) : (a) The Indian Engineering Association has not sent a formal proposal to Government on this subject. The President of

the Indian Engineering Association in his address at the Association's Annual Meeting held on March 29, however, had suggested that Government might consider formulation and publication of a steel development plan covering a 5 and 10 year period.

(b) In addition to formulation and publication of a 5 and 10 year period Steel Development Plan, the President of the Indian Engineering Association also suggested that in order to increase production all available sources including expansion of Private Sector steel capacity should be utilised, rationalisation in steel, sections should be introduced, research and development should be organised in a systematic manner to promote steel based production and exports.

Government has been fully seized of these matters. Tentative projections of steel demand upto 1980 and beyond have been made. In planning increase in production capacity the expansion of the existing steel plants in the Private Sector has been taken into account. Rationalisation of steel sections for rolling in the integrated steel plants is a continuing exercise which is reviewed periodically. The constitution of a Central Iron and Steel Research Board is under the active consideration of Government.

Nationalisation of Tata Iron and Steel Company Ltd.

*491. SHRI D. P. JADEJA : Will the Minister of STEEL AND MINES be pleased to state :

(a) whether Government propose to nationalise Tata Iron and Steel Company Ltd. ; and

(b) if so, the main features thereof ?

THE MINISTER OF STEEL AND MINES (SHRI S. MOHAN KUMARAMANGALAM) : (a) There is no such proposal with Government.

(b) Does not arise.

Report of National Council of Applied Economic Research regarding New Steel Plants

*493. SHRI R. P. ULAGANAMBI :
SHRI S. R. DAMANI :

Will the Minister of STEEL AND MINES be pleased to state :

(a) whether the National Council of Applied Economic Research has submitted its final report about the product mix for the new steel plants at Salem, Hospet and Visakhapatnam ; and

(b) if so, the main features thereof ?

THE MINISTER OF STEEL AND MINES (SHRI S. MOHAN KUMARAMANGALAM) : (a) and (b). In July, 1970 the National Council of Applied Economic Research was commissioned to prepare a report on the national demand for all categories of iron and steel in 1975 and 1980. NCAER was not specifically called upon to submit a report on the product-mix for the new steel plants to be set up at Salem, Visakhapatnam and near Hospet in Mysore State (Vijayanagar Steel Plant) ; but its report on the forecast of demand for steel by 1980 was intended to be and was made use of for drawing up various alternatives for the product-mix for the new steel plants. A final decision on the product-mix for each of the new steel plants is yet to be taken.

Import of Machinery for Durgapur Steel Project

*496. SHRI P. VENKATASUBBAIAH : Will the Minister of STEEL AND MINES be pleased to state :

(a) whether machinery worth Rs. 3 crores was imported in Durgapur Steel Project without any advance plans for warehousing ;

(b) whether it was stacked in the open and by the time it was needed for installation it was beyond repair ; and

(c) if so, the reasons for the negligence and the steps taken to fix the responsibility in the matter ?

THE MINISTER OF STEEL AND MINES (SHRI S. MOHAN KUMARAMANGALAM) : (a) No, Sir.

(b) and (c). Do not arise.

West Germany's offer of special Steel know-how to India

*497. SHRI K. BALADHANDAYUTHAM : Will the Minister of STEEL AND MINES be pleased to state :

(a) whether West Germany offered to sell special steel know-how to India ;

(b) if so, the terms thereof ; and

(c) whether Government have accepted the offer ?

THE MINISTER OF STEEL AND MINES (SHRI S. MOHAN KUMARAMANGALAM) : (a) No, Sir.

(b) and (c). Do not arise.

Installation of Large Plate Mill at Bhilai Steel Plant

*498. SHRI VARKEY GEORGE : Will the Minister of STEEL AND MINES be pleased to state :

(a) whether there is a proposal to instal at Bhilai Steel Plant a large plate mill to roll wide steel plates needed for ship-building and heavy engineering works ;

(b) if so, the approximate cost of the plate mill ; and

(c) whether the expensive design know-how agreement that Central Engineering and Design Bureau has entered into with the American Licencors will enable them to design the sophisticated plate mill ?

THE MINISTER OF STEEL AND MINES (SHRI S. MOHAN KUMARAMANGALAM) : (a) Yes Sir. The plates produced in the proposed wide plate mill will be used for a large number of industries including ship building and heavy engineering works.

(b) Cost estimates of the mill will be available only after DPR on the expansion project has been completed. Central Engineering and Design Bureau are currently preparing the Report.

(c) The scope of the Hindustan Steel Ltd. (Central Engineering and Design Bureau) agreement with the United Engineering and Foundry Company of the USA covers transfer of design and manufacture know-how for rolling mill equipment including for wide plate mills.

Production of Asian Refractories Limited

3359. SHRI SWARAN SINGH SOKHI : Will the Minister of STEEL AND MINES be pleased to state :

(a) whether the Asian Refractories Limited taken over by Government in October, 1971 has not started production as yet ; and

(b) whether there is any suit pending in the Calcutta High Court or Supreme Court of India and a stay order has been obtained by the ex-proprietors of the company ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN) : (a) No, Sir, However, steps for starting operation as early as possible are in progress.

(b) Government has not received any notice of a suit pending in the Calcultta High Court or Supreme Court of India nor has it received any stay order.

Import of Equipments for coal and non-coal Mining Industry

3360. KUMARI KAMLA KUMARI : Will the Minister of STEEL AND MINES be pleased to state :

(a) whether Government are aware that a large quantity of equipment and machinery and spare parts for the coal and non-coal mining industry are being imported by private parties from West Europe, United Kingdom and U.S.A. ;

(b) if so, the main features thereof and the quantum of foreign exchange involved therein ; and

(c) the steps being taken by Government to manufacture those equipments indigenously and the results thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN) : (a) to (c). The required information is being collected and will be laid on the Table of the House.

मध्य प्रदेश में एल्युमीनियम कारखाने की स्थापना

3361. **श्री गंगा चरण दीक्षित** : क्या इस्पात और खान मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या मध्य प्रदेश मे बाक्साइट अयस्क पर्याप्त मात्रा में उपलब्ध है; और

(ख) यदि हां, तो क्या सरकार वहां एल्युमीनियम कारखाना स्थापित करने का विचार रखती है।

इस्पात और खान मन्त्रालय में राज्य मन्त्री (श्री शाहनवाज खां) : (क) मध्य प्रदेश में बाक्साईट की कुल अनुमानित उपलब्ध राशियां लगभग 529 लाख टन है जिनमें से धातु ग्रेड बाक्साइट की भारित और साबेनित उपलब्ध राशियां लगभग 315 लाख टन है।

(ख) प्राइवेट सेक्टर में के रेणुकूट (उ० प्र०) स्थित वर्तमान ऐलूमिनियम प्रद्रावक के अतिरिक्त जो मध्य प्रदेश के बाक्साइट निक्षेपों का उपयोग कर रहा है, पब्लिक सेक्टर में कोरबा में एक एकीकृत ऐलूमिनियम संयत्र स्थापित किया जा रहा है जो उस राज्य में उपलब्ध बाक्साइट निक्षेपों पर आधारित होगा।

"Old Peoples' home" for Refugees from Burma and Ceylon

3362. SHRI C. CHITTIBABU : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether there is any proposal to construct an "Old Peoples' Home" on the pattern of that in Mundgod in Mysore for the old and infirm refugees from Burma and Ceylon ; and

(b) if not, whether there is any alternative proposal for such old and infirm refugees from Burma and Ceylon ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) and (b). No, Sir, However, the old and infirm persons repatriated from Burma are being looked after by the Central Government in the Home especially set up for them at Kancharapalem in District Visakhapatnam, Andhra Pradesh. In other States, such repatriates are given cash doles for their maintenance. Old and infirm Ceylon repatriates are also paid cash doles, provided that they have not brought any assets or savings from Ceylon, till such time as they are rehabilitated by training etc. There is no Home set up for them.

राष्ट्रीय खनिज विकास निगम द्वारा मध्य प्रदेश में खानों के विकास पर हुआ व्यय

3363. **श्री गंगा चरण दीक्षित** : क्या **इस्पात और खान** मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या राष्ट्रीय खनिज विकास निगम का विचार मध्य प्रदेश में खानों के विकास पर धन खर्च करने का है, और

(ख) यदि हां, तो कितना और इन पर अब तक कितना धन खर्च किया जा चुका है ?

इस्पात और खान मन्त्रालय में राज्य मन्त्री (श्री शाहनवाज खां) : (क) जी, हां।

(ख) राष्ट्रीय खनिज विकास निगम द्वारा पहले ही विकसित किये गए बैलाडिला लौह अयस्क निक्षेप सं० 14 और पन्ना हीरक खानों की कुल प्राक्कलित पूंजीगत लागत लगभग 32 26 करोड़ रुपये है जिसमें से 1971-72 तक उपगत किया गया व्यय लगभग 29 करोड रुपये है।

बैलाडिला लौह अयस्क निक्षेप सं० 5 को, जो संनिर्माणाधीन है, प्राक्कलित पूंजीगत लागत लगभग 50 करोड रुपये (अन्तिम) रुपए है जिस में से 1971-72 तक लगभग 12.22 करोड रुपये पहले ही उपगत किए जा चुके हैं।

इसके अतिरिक्त, राष्ट्रीय खनिज विकास निगम ने 28.47 लाख रुपए की प्राक्कलित लागत पर बैलाडिला लौह अयस्क निक्षेप सं० 4 का विस्तृत समन्वेषण प्रारंभ किया है। राष्ट्रीय खनिज विकास निगम लिमिटेड द्वारा पन्ना में मडागावन हीरक खान के विस्तार की परियोजना भी तैयार की जा रही है।

मध्य प्रदेश में सूती कपड़ा मिलों और अन्य उद्योगों में कर्मचारी भविष्य निधि

3364. **श्री गंगा चरण दीक्षित** : क्या **श्रम और पुनर्वास** मन्त्री यह बताने की कृपा करेंगे कि :

(क) मध्य प्रदेश में सूती कपड़ा उद्योग

और गैर-सरकारी क्षेत्र के अन्य कारखानों में 31 अक्टूबर, 1971 तक कितने सदस्य भविष्य निधि योजना में सम्मिलित हुए हैं;

(ख) क्या इस योजना के उत्साह-जनक परिणाम निकले है; और

(ग) इस योजना को सफल बनाने और इसे सुचारु रूप से चलाने के लिए सरकार द्वारा क्या उपाय किए जा रहे हैं ?

श्रम और पुनर्वास मन्त्री (श्री आर० के० खाडिलकर) : भविष्य निधि प्राधिकारियों ने निम्न प्रकार सूचित किया है :—

(क) सूती कपड़ा उद्योग के सम्बन्ध मे पृथक आंकड़े उपलब्ध नहीं है। तथापि 31 अक्टूबर, 1971 तक मध्य प्रदेश में गैर-सरकारी क्षेत्र में कपड़ा उद्योग मे भविष्य निधि योजना में सम्मिलित किए जाने वाले सदस्यों की संख्या (अधिकृत नियंत्रकों द्वारा चलाई जाने वाली पांच कपड़ा मिलों में 13,067 सदस्यों को छोड़कर) 45,375 है। अन्य गैर-सरकारी कारखानों में, तत्स्थानी आंकड़े 1,61,872 है।

(ख) प्रति वर्ष मे सदस्यता की बढ़ती हुई प्रवृत्ति और पदमुक्त सदस्यों द्वारा प्राप्त मुआवजों की औसत राशि तथा सदस्यों द्वारा उपलब्ध पेशगियों को संख्या एवं राशि से यह कहा जा सकता है कि योजना के परिणाम उत्साहवर्द्धक रहे है।

(ग) नियोजकों द्वारा देय भविष्य निधि के भुगतानों में चूक की जांच हेतु अधिनियम के पैनल उपबन्धों को अधिक प्रतिरोधक बनाने हेतु प्रस्ताव सरकार के विचाराधीन है।

मध्य प्रदेश की कपड़ा मिलों में परिवार पेंशन योजना

3365. **श्री गंगा चरण दीक्षित** : क्या **श्रम और पुनर्वास** मंत्री यह बताने की कृपा करेंगे कि :

(क) मध्य प्रदेश की कपड़ा मिलों में कितने श्रमिकों ने 31 अक्तूबर, 1971 तक परिवार पेंशन योजना स्वीकार कर ली थी और मध्य प्रदेश की कपड़ा मिलों में कार्य करने वाले श्रमिकों की संख्या कितनी है ;

(ख) क्या श्रमिकों ने इस योजना में कोई रुचि नहीं दिखाई है ; और

(ग) यदि हां, तो इस योजना को लोकप्रिय बनाने के लिए सरकार क्या कार्यवाही कर रही है ?

श्रम और पुनर्वास मंत्री (श्री आर० के० खाडिलकर) : (क) भविष्य निधि प्राधिकारियों ने सूचित किया है कि 31 अक्तूबर, 1971 को, मध्य प्रदेश मे कपड़ा मिलों में भविष्य निधि के 0.58 लाख सदस्यों मे से, 0.13 लाख सदस्य कर्मचारी परिवार पेंशन योजना, 1971 में सम्मिलित हुए।

(ख) और (ग). योजना के प्रति प्रतिक्रिया उतनी प्रोत्साहक नहीं है जितनी कि सम्भावना थी। सही मूल्यांकन करने से पूर्व कुछ समय के लिए योजना को लागू रहने देने का प्रस्ताव है।

मध्य प्रदेश में प्राइवेट कोयला खानों द्वारा कोयला खान मजूरी बोर्ड की सिफारिशें क्रियान्वित किया जाना

3366. **श्री गंगा चरण दीक्षित** : क्या **श्रम और पुनर्वास** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार द्वारा कोयला खान उद्योग के लिए केन्द्रीय मजूरी बोर्ड की सिफारिशें स्वीकार किए चार वर्ष से भी अधिक समय हो गया है ;

(ख) क्या मध्य प्रदेश में ऐसी कई प्राइवेट कोयला खानें हैं जिन्होंने इन सिफारिशों को अभी तक क्रियान्वित नहीं किया है ;

(ग) क्या प्रबन्धकों और उच्च अधिकारियों के इस बारे में कई अभ्यावेदन दिए जाने

के बावजूद प्रबन्धकों के रवैये मे अब तक कोई परिवर्तन नही हुआ है ; और

(घ) यदि हां, तो इस सम्बन्ध मे सरकार ने क्या कार्यवाही की है ?

श्रम और पुनर्वास मंत्री (श्री आर० के० खाडिलकर) : (क) जी हा ।

(ख) निर्जा क्षेत्र मे 39 कोयला खाने है । इनमे से दो, सिफारिशों का परिपालन पूर्णत: कर चुकी है और मुख्य फर्क मंहगाई भत्ते से सम्बन्धित होते हुए, शेष 37 ने ऐसा आंशिक रूप से कर लिया है ।

(ग) और (घ) केन्द्रीय औद्योगिक सम्पर्क तंत्र के अधिकारी, सम्बन्धित प्रबन्ध मण्डलों को, सिफारिशों को कार्यान्वित करने के लिए प्रोत्साहित करते आ रहे है और उन्होंने प्रयास करने जारी रखे है ।

Minister's Visit to Bangla Desh for Settlement of Refugees

3367. SHRI SAMAR GUHA : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether the Rehabilitation Minister or the Deputy Minister visited Bangla Desh to assess the problems of rehabilitation of repatriated refugees there ; and

(b) if so, the result thereof ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) No, Sir.

(b) Does not arise.

Reorganisation of Committee on Review of Rehabilitation work in West Bengal

3368 SHRI SAMAR GUHA : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether the proposed step to reorganise the refugee Review Committee in West Bengal has been undertaken ;

(b) if so, the names of the members of the reconstituted Committee ; and

(c) if not, the reasons for delay in the matter and when such re-constitution of the Committee is likely to be made ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) to (c). The Committee of Review has been functioning for five years now and it has already covered a substantial portion of the work assigned to it. The residual work also is likely to be completed soon. In view of this the Government do not propose to reconstitute the Committee at this late stage.

Collection of Funds by Indian Red Cross for Bangla Desh Refugees

3369. SHRI VAYALAR RAVI : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether Government have got any account regarding the Funds collected by the Indian Red Cross for the Rehabilitation of Bangla Desh refugees ; and

(b) if so, the total amount they have collected and the total expenditure ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR): (a) No, Sir.

(b) Does not arise.

Production of Magnesium on Commercial Scale

3370. SHRI DEVINDER SINGH GARCHA : Will the Minister of STEEL AND MINES be pleased to state :

(a) whether magnesium is not being produced on a commercial scale in the country inspite of the vast reserves of raw materials like magnesites dolomite brine and sea bittern ;

(b) if so, the reasons therefor ; and

(c) the steps Government have taken or propose to take to produce it on a commercial scale ?

THE MINISTER OF STATE IN THE THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN) : (a) to (c). The National Metallurgical Laboratory, Jamshedpur has installed a plant with a capacity of producing 200 tonnes to 250 tonnes of

magnesium per year. Their phased programme of production of magnesium is as under :—

1972	175 to 200	tonnes
1973	225	,,
1974	250	,,

The Central Electrochemical Research Institute, Karaikudi is also installing four cells, each with 10,000 amp. for a total production of 72 to 75 tonnes of magnesium per year. The first cell has been installed in January 72 The Second cell will be commissioned in May 72. Full production will be achieved in August, 72.

Unemployed Registered with Employment Exchanges in Delhi

3371. SHRI AMBESH : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the number of educated and uneducated persons, who got their names registered with employment exchanges in Delhi ; and

(b) the number of Scheduled Castes whose names are registered for the posts in Hindi and English Stenographers in Delhi ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) :

(a). *Category*	*No. on live register as on 31. 12. 1971.*
1. Educated (Matriculates and above).	76,582
2 Uneducated (Below Matric including illiterates).	72,638
Total ..	1,39.220

(b) *Category*	*No. of Scheduled Caste job-seekers on the live register as on 31. 12. 1971.*
1. English Stenographers	5
2. Hindi Stenographers.	10

Foreign Countries Creating Estrangement Between India and Bangla Desh

3372. SHRI INDRAJIT GUPTA : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether at a Press Conference in Dacca, the Prime Minister had indicated that certain countries were trying to embitter the relations between India and Bangla Desh ; and

(b) if so, the steps taken in the matter ?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) : (a) There was a question to this effect addressed to the Prime Minister during her Press Conference in Dacca ; a statement containing the text of the Prime Minister's reply is placed on the Table of the House.

(b) Government is persevering in its efforts to convince those who may still be interested in introducing instibility in this region that the aspirations of the peoples of the region for peace, progress and good neighbourliness deserve universal support.

Statement

I don't think any useful purpose is served by our giving names. I think everybody knows those people who have consistently opposed Bangladesh's liberation, who did not wish to believe what the newspaper correspondents, their own correspondents and not Bangladesh people, reported about the atrocities, the killings, the rapes, and so on. Now I think that some of these people are very much interested in seeing that they are proved right and not we. We said that Bangladesh is a viable country and will make progress and have a prosperous future. But I don't know whether people who were against all in the beginning sincerely support this wish. They can't obviously now say anything openly because Bangladesh is a fact. But I think they will try to weaken the sub-continent because this was the policy all along. It was not just a question of Bangladesh. There has been the policy of some nations to keep the sub-continent weak. That was the purpose of encouraging Pakistan to have confrontation with India.

Holding of Shares by Workers in Public Sector Undertakings

3373. SHRI RANABAHADUR SINGH: Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether Government have decided to allow workers to hold shares in the Public Sector Undertakings ; and

(b) if so, the salient features of the decision ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) and (b). The Government is considering a scheme for share-holding by workers in public sector undertakings of the Central Government.

False U. S. Propaganda

3374. SHRI NAWAL KISHORE SHARMA: Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether attention of Government of India has been drawn towards a photostat copy of the letter dated the 17th from the Department of Army, U. S. A., published in the Hindustan Times of the 16th March, 1972 in which it is alleged that Hindus are the rulers of Bangla Desh ; and

(b) if so, the reaction of the Government of India thereto ?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) : (a) Yes, Sir.

(b) The Government of India did not react to this as it was felt that this particular news item was so patently wrong and baseless that it did not need any contradiction or reaction from us.

International Help for Return of Refugees to Bangla Desh

3375. SHRI INDRAJIT GUPTA : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether any international organisation or foreign country had helped us in arranging the return of the refugees to Bangla Desh ; and

(b) if so, the extent to which they have helped us ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) Yes, Sir.

(b) The United Nations High Commission for Refugees have given $10,000,000 (equivalent to Rs. 7.20 crores) in cash for repatriation of refugees to Bangla Desh.

Strike by Textile Workers in Coimbatore

3377. SHRI P. VENKATASUBBAIAH : SHRI A. K. GOPALAN :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether textile workers in Coimbatore went on strike in February this year ;

(b) if so, the demands ; and

(c) the steps taken in the Matter ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) Yes, Sir.

(b) and (c). Nineteen demands were presented by the workers and as a result of the discussions held with their representatives by the Government of Tamilnadu, which is the appropriate Government in this case, a settlement was reached. The strike was called off on the midnight of 11/12th March, 1972 following this settlement.

हिन्दुस्तान स्टील डिपो, इन्दौर (मध्य प्रदेश) द्वारा इस्पात का वितरण

3378. **श्री फूलचन्द वर्मा :** क्या इस्पात और खान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या हिन्दुस्तान स्टील डिपो, इंदौर (मध्य प्रदेश) ने 31 जनवरी, 1970 से 31 जनवरी, 1972 तक प्रत्येक औद्योगिक संस्थान और व्यक्ति को इस्पात का कुल कितना कोटा दिया और प्रत्येक संस्थान तथा व्यक्ति का नाम क्या है ; और

(ख) ऐसे औद्योगिक संस्थानों और व्यक्तियों के नाम क्या हैं जिन्हें इस अवधि में

वार्षिक आधार पर नियमित रूप से कोटा दिया जाता रहा है ?

इस्पात और खान मंत्रालय में राज्य मंत्री (श्री शाहनवाज खां) : (क) और (ख). जानकारी प्राप्त की जा रही है और सभा पटल पर रख दी जाएगी ।

सरकारी इस्पात कारखानों में इस्पात का उत्पादन घटना

3379. **श्री फूलचन्द वर्मा** : क्या **इस्पात और खान** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या भारत के भिलाई, दुर्गापुर और राउरकेला स्थित सरकारी इस्पात कारखानों में दिसम्बर, 1971 की अपेक्षा जनवरी, 1972 में इस्पात का उत्पादन घटा है ; और

(ख) यदि हां, तो इसके क्या कारण है और सरकार का यह सुनिश्चित करने के लिये क्या कार्यवाही करने का विचार है कि भविष्य में इस्पात का उत्पादन न घटे ?

इस्पात और खान मंत्रालय में राज्य मंत्री (श्री शाहनवाज खां) : (क) सरकारी क्षेत्र के भिलाई, दुर्गापुर और राउरकेला इस्पात कारखाने में दिसम्बर 1971 के मुकाबले में जनवरी 1972 के मास में विक्रेय इस्पात का अधिक उत्पादन हुआ है ।

(ख) (क) भाग के उत्तर को देखते हुए प्रश्न नहीं उठता ।

खेतड़ी तांबा परियोजना की उत्पादन क्षमता

3380. **डा० लक्ष्मीनारायण पांडेय** : क्या **इस्पात और खान** मंत्री यह बताने की कृपा करेंगे कि :

(क) खेतड़ी तांबा परियोजना की निर्धारित उत्पादन क्षमता क्या है ; और

(ख) इस समय इसकी स्थिति क्या है ?

इस्पात और खान मंत्रालय में राज्य मंत्री (श्री शाहनवाज खां) : (क) और (ख). खेतड़ी ताम्र प्रायोजना को प्रतिवर्ष 31,000 टन इलैक्ट्रोलाइटिक ग्रेड ताम्र धातु के उत्पादन के लिए विकसित किया जा रहा है । खेतड़ी और कोलिहान में अयस्क सल्फाइड युक्त है । अयस्क के गन्धक मूल्यों को प्रतिदिन 600 टन गन्धकीय अम्ल के उत्पादन के लिए प्रयुक्त किया जाएगा जो तदुपरान्त प्रतिवर्ष लगभग 2 लाख टन त्रिपत सुपरफास्फेट उर्वरक के उत्पादन में प्रयुक्त होगा । प्रायोजना अभी सन्निर्माणावस्था में है । संकेन्द्रक संयंत्र को, पुनरीक्षित समय सारणी के अनुसार, मार्च, 1973 तक चालू किया जाएगा । प्रद्रावक और परिष्करणशाला को दिसम्बर, 1973 तक चालू किया जाएगा । अम्ल-सह-उर्वरक संयंत्र के फरवरी, 1974 तक चालू होजाने की सम्भावना है । प्रायोजना 1973-74 के अन्तिम तिमाही तक पूर्णतः चालू हो जाएगी ।

Establishment of Passport Authority in Tripura

3381. SHRI BIREN DUTTA : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether any passport authority has been established in Tripura to issue passports for Bangla Desh ; and

(b) the particulars of the officers appointed for this job ?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) : (a) Travel to Bangladesh is regulated by a special "Certificate for travel between India and Bangladesh", prescribed in the Ministry of External Affairs notification No. G. S. R. 59 (E), published in "Gazette of India—extraordinary—Part II—Section 3—sub section (i)" on the 25th January, 1972.

Two officers have been authorised in the State to issue such Certificates.

(b) The officers authorised for the purpose are :—

1. Deputy Secretary,
   Government of Tripura,
   Home (Political Department),
   Passport Section.
   AGARTALA

2. Under Secretary to the Government of Tripura, Political Department,
AGARTALA.

अल्मोड़ा जिले (उत्तर प्रदेश) में खनिज के निक्षेप

3382. **श्री नरेन्द्र सिंह बिष्ट** : क्या **इस्पात और खान** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या अल्मोड़ा जिला (उत्तर प्रदेश) के पट्टी मे सीमेन्ट का विशाल भडार पाया गया है ;

(ख) क्या इस क्षेत्र मे किसी अन्य खनिज के भंडार भी मिले है ; और

(ग) दोहन पट्टो के शीशे के भडारो का लोहन कब से शुरू किया जायेगा ।

इस्पात और खान मत्रालय में राज्य मंत्री (श्री शाहनवाज खां) : (क) और (ख). जी, नहीं ।

(ग) प्रश्न नहीं उठता है ।

अल्मोड़ा (उत्तर प्रदेश) में मैग्नेसाइट कारखाने की स्थापना

3383. **श्री नरेन्द्र सिंह बिष्ट** : क्या **इस्पात और खान** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या अल्मोड़ा जिले (उत्तर प्रदेश) के झिरौली स्थान मे मैग्नेसाइट कारखाने की स्थापना की जा रही है ;

(ख) यदि हा, तो उसकी उत्पादन क्षमता और अनुमानित लागत क्या है ;

(ग) इसमें कितने व्यक्तियों को रोजगार मिलने की सम्भावना है ; और

(घ) कारखाने में उत्पादन कब से प्रारम्भ होगा ?

इस्पात और खान मंत्रालय में राज्य मंत्री (श्री शाहनवाज खां) : (क) से (घ). जानकारी एकत्रित की जा रही है और सभा पटल पर रखी जाएगी ।

उड़ीसा तथा मध्य प्रदेश से बंगला देश के शरणार्थियों की वापसी

3384. **श्री जगन्नाथ राव जोशी** : क्या **श्रम और पुनर्वास** मंत्री यह बताने की कृपा करेंगे कि उड़ीसा मे मलकान गिरि और अमरकोट तथा मध्य प्रदेश में परलकोट के ऐसे कितने पुराने शरणार्थी है, जो कि बगला देश वापस चले गये है और अथवा जिन्होंने कहा है कि वे बगला देश वापस जाने को तैयार है ?

श्रम और पुनर्वास मंत्री (श्री आर० के० खाडिलकर) : दण्डकारण्य परियोजना प्रशासन से प्राप्त जानकारी के अनुसार, 31 मार्च, 1972 तक पुनर्वास स्थलों और गावों से 3,337 परिवार जा चुके थे । इसके अतिरिक्त 25-3-72 तक दण्डकारण्य के शिविरों को छोड़कर 3,105 परिवार जा चुके थे । इन परिवारो के खड-वार विभाजन के बारे मे जानकारी एकत्रित की जा रही है और सभा की मेज पर रख दी जायेगी ।

इन परिवारों ने परियोजना को अपनी इच्छा से छोडा है और सम्भवत. ये बगला देश की ओर गए हैं ।

Construction of Second Sintering Plant at Bhilai

3385 SHRI V. MAYAVAN : Will the Minister of STEEL AND MINES be pleased to state the stage at which the construction of the second Sintering Plant at Bhilai stands at present ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN) : Site preparation involving levelling and diversion of Tandula Canal is in progress. Contract for major Civil Engineering works has been awarded to M/s. Hindustan Steel Works Construction Ltd. Fifty percent of the equipments has been ordered and ordering of balance equipment is in progress The Project is scheduled to be completed by end of December, 1974.

Refractories Plant at Bhilai

3386. SHRI V. MAYAVAN : Will the Minister of STEEL AND MINES be pleased to state the stage at which Refractories Plant at Bhilai stands at present ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN) : The Central Engineering and Design Bureau is at present preparing the Detailed Project Report for the Plant.

Mechanisation at Dalli Mines

3387. SHRI V. MAYAVAN : Will the Minister of STEEL AND MINES be pleased to state the stage at which the mechanisation at Dalli Mines stands at present ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN) : Levelling and preparation of the industrial site has been completed. The main civil engineering Contract has been awarded to M/s Hindustan Steel Works Construction Ltd. Most of the equipments have been ordered and part of the transport equipment has arrived. The Project is scheduled for completion in December 1974.

Plant to Manufacture CRGO Sheets at Rourkela

3388. SHRI V. MAYAVAN : Will the Minister of STEEL AND MINES be pleased to state the stage at what the plant to manufacture Cold Rolled Grain Oriented Sheets at Rourkela stands at present ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN) : Negotiation on the draft contract submitted by the foreign collaborators for setting up CRGO Sheet Project at Rourkela are still in progress !

Jobs for Widows of Military Personnel Killed in Indo-Pak War

3389. SHRI R. S. PANDEY : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether any arrangements have been made in the Employment Exchanges throughout the country to enlist and provide jobs to the eligible widows and other members of the families of military personnel during the recent Indo-Pakistan War on priority basis ; and

(b) if so, the broad outline of the arrangements made in this regard ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) and (b). To facilitate early absorption of dependents of Defence Services Personnel killed in action, instructions have already been issued requiring Central Government Establishments throughout the country to notify vacancies in Class III and IV posts to the Ex-Servicemen Cell in the Directorate General of Employment and Training, New Delhi. Instructions have simultaneously been issued requiring the Director General, Resettlement, in the Ministry of Defence, to make available particulars of dependents of Defence Services Personnel killed in action to this Cell.

The dependents are sponsored against Central Government vacancies in class III & IV posts on priority basis by this Cell.

With a view to accelerating their placements, the concerned Employment Exchanges are also furnished with the particulars of the dependents by the Ex-Servicemen Cell. Details instructions have been issued to the Employment Exchanges to register them on the basis of particulars furnished and to accord Priority I to the disabled and Priority IIA to the dependents of those killed in action while sponsoring them against available local vacancies.

In this connection attention is also invited to reply given to Question No. 2149 in Lok Sabha on 7.4.1972.

U. S. Propaganda alleging non-withdrawal of Indian Forces from Bangla Desh

3390. SHRI R. S. PANDEY :
SHRI DINESH CHANDRA GOSWAMI :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether Government are aware of the propaganda by U. S. A. alleging the non-withdrawal of Indian forces from Bangla Desh ;

(b) if so, the reaction of Government thereto ; and

(c) the steps taken to counter this propaganda and educate the world about things in their true perspective ?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) (a) Government are aware of the erroneous reports appearing in the American press alleging the non-withdrawal of Indian forces from Bangladesh

(b) and (c) The withdrawal of Indian forces which had entered Bangla Desh in the wake of the hostilities forced by Pakistan, was completed on March 15th Subsequently, at the request of the Bangla Desh Prime Minister, a small detachment has been deputed to assist Bangla Desh Forces in their anti-insurgency operations against hostile Mizos and others in the Chittagong hill tracts area On March 24, the Government of Bangladesh issued a statement describing reports of the type which appeared in the U S press as 'mischievous and motivated propaganda' and declaring that 'there is no question of Indian troops operating independently in any part of Bangladesh' Government of India fully endorse this statement

Maltreatment of Indian P O. Ws. in Pakistan

3391 SHRI M M JOSEPH
SHRI B K DAS CHOWDHURY

Will the Minister of EXTERNAL AFFAIRS be pleased to state

(a) whether Government have taken steps to approach the Pakistan Government in the matter of maltreatment of Indian Prisoners of War, and

(b) if so, the nature thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) (a) and (b) Instances of maltreatment of Indian P O Ws have been formally taken up with the International Committee of the Red Cross for investigation as violation of the Geneva Conventions by Pakistan

विदेश मन्त्री द्वारा विदेशो की यात्रा

3392 **डा० लक्ष्मीनारायण पाण्डेय** . क्या **विदेश** मन्त्री यह बताने की कृपा करेंगे कि :

(क) गत चार महीनो मे उन्होने किन-किन देशो की यात्रा की , और

(ख) प्रत्येक यात्रा के उद्देश्य क्या थे और इनकी उपलब्धिया क्या है ?

विदेश मन्त्रालय मे उप-मन्त्री (श्री सुरेन्द्र पाल सिंह) (क) और (ख) एक विवरण सभा-पटल पर रखा गया है। [**ग्रन्थालय मे रखा गया। देखिए संख्या** LT— **1810/72**]

श्रम न्यायालय

3393 **डा० लक्ष्मीनारायण पाण्डेय** क्या **श्रम और पुनर्वास** मन्त्री यह बताने की कृपा करेंगे कि

(क) इस समय देश मे श्रम न्यायालयो की सख्या कितनी है ,

(ख) उक्त न्यायालयो मे न्यायाधीशो की नियुक्ति करने की वर्तमान प्रक्रिया क्या है ,

(ग) क्या श्रमिक वर्ग श्रम न्यायालयो के वर्तमान कार्य और गठन से असन्तुष्ट है , और

(घ) क्या सरकार ने इसकी जाच की है और यदि हा, तो इस सम्बन्ध मे क्या कार्यवाही की गई है ?

श्रम और पुनर्वास मन्त्री (श्री आर० के० खाडिलकर) (क) केन्द्रीय सरकार द्वारा नियुक्त सात औद्योगिक अधिकरण एव श्रम न्यायालय है। इनके अतिरिक्त, राज्य सरकार द्वारा स्थापित न्यायालय है।

(ख) जहा तक केन्द्रीय सरकार श्रम न्यायालयो का सम्बन्ध है, नियुक्ति उन व्यक्तियो मे से चयन द्वारा की जाती है जो औद्योगिक विवाद अधिनियम, 1947 की उपधारा 7 (१) और धारा 7 ग द्वारा निर्धारित शर्तों को पूरा करते है।

(ग) और (घ) राष्ट्रीय श्रम आयोग ने, औद्योगिक अधिकरण एव श्रम न्यायालय के गठन मे परिवर्तनो सहित, विवादो के निपटारे के लिए तत्र और कार्य विधि के सम्बन्ध मे कुछ सिफारिशे की है। सरकार सम्बन्धित हितो से परामर्श द्वारा इन सिफारिशो की जाच कर रही है।

Increase in Gheraos in 1971

3394. KUMARI KAMLA KUMARI : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether the number of gheraos in the country was on the increase during 1971, as compared to the corresponding period during the last two years ;

(b) if so, the steps taken by Government in this regard ; and

(c) the total number of man hours lost on this account during the last two years ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) No.

(b) Gheraos have obvious law and order implication and in that context are primarily the concern of the State Governments. As for their bearing on industrial disputes, the matter came up before the Standing Labour Committee at its meeting in May, 1967. The Committee disapproved of coercive and intimidatory tactics, including 'Gheraos' for resolving industrial disputes. The State Government have been advised accordingly.

(c) No estimate is available of the total man-hours lost.

Repatriates from foreign Countries

3395. SHRI DHARAMRAO AFZALPURKAR : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the number of persons of Indian origin repatriated from Burma, Ceylon and other countries and the number of them including those who came from Pakistan, rehabilitated in India ;

(b) the number of such persons who have not been rehabilitated ; and

(c) the amount spent upon them during the last two years ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) to (c). A statement giving information regarding migrants from erstwhile East Pakistan, repatriates from Burma and Ceylon is attached. As regards other countries, the information is being collected.

Statement

Category	No. of persons arrived	No. of families awaiting rehabilitation	Amount of expenditure incurred (Rs. in lakhs)	
			1970-71	1971-72 (upto January, 1972)
Displaced persons from erstwhile East Pakistan	11,13,958	38,710	2,594.319**	8,290.912*
Repatriates from Burma	1,90,989	3,000	224.017	284.244
Repatriates from Ceylon	53,563	10,490	226.782	195.052

**This includes expenditure on displaced persons from West Pakistan also.

*This includes expenditure on displaced persons from West Pakistan and refugees from Bangla Desh.

E.P.F. and E.S.I. Dues in Kerala Firms and Factories

3397. SHRIMATI BHARGAVI THANKAPPAN : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether a large number of closed industrial firms and factories in the State of Kerala are with holding the dues of workers towards Employees' Provident Fund and Employees' State Insurance Scheme ; and

(b) if so, the steps taken by Government to force the employers of these firms to pay the legal Provident Fund dues and the Employees State Insurance benefits to the workers ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) and (b). The Provident Fund and the Employees' State Insurance authorities have reported as under :

Employees' Provident Fund

There are 47 establishments lying permanently closed which defaulted in payment of provident fund contributions. Out of this, seven establishments have been given instalmental facility by the State Government and these are paying instalments regularly.

Criminal and certificate proceedings are being taken against the rest of the establishments for recovery of arrears of provident fund dues.

Employees' State Insurance Corporation

In 1970-71, there were 20 closed factories which did pay the employees' contributions payable under the E.S.I. Act, 1948. The total amount due from such factories on this account stood at Rs. 17,812.00 during the year 1970-71.

Legal action for recovery of the amounts has been taken under the provisions of the Employees' State Insurance Act, 1948. The workers are being paid their benefits to which they are eligible, not withstanding the fact that the employers have defaulted in payment of the contributions.

मध्य प्रदेश के रोजगार कार्यालयों में केन्द्रीय सरकार के अधिकारी

3400. **श्री हुकम चन्द कछवाय** : क्या **श्रम और पुनर्वास** मंत्री यह बताने की कृपा करेंगे कि इस समय मध्य प्रदेश के रोजगार कार्यालयों में केन्द्रीय सरकार के अधिकारियों की संख्या कितनी है ?

श्रम और पुनर्वास मंत्री (श्री आर० के० खाडिलकर) : मध्य प्रदेश के रोजगार कार्यालयों में केन्द्रीय सरकार का कोई अधिकारी नहीं है । तथापि, केन्द्रीय सरकार के प्रशासनिक नियंत्रण के अधीन पूर्वी पाकिस्तान के प्रवासियों के लिए एक विशेष रोजगार कार्यालय काम कर रहा है, इसमें केन्द्रीय सरकार प्रतिनियुक्ति पर राज्य सरकार का एक अधिकारी तैनात है ।

गैर-मान्यता प्राप्त मजदूर संघ

3401. **श्री हुकम चन्द कछवाय** : क्या **श्रम और पुनर्वास** मंत्री गैर मान्यता प्राप्त मजदूर संघों के बारे में 25 नवम्बर, 1971 के अतारांकित प्रश्न संख्या 1717 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या सम्बन्धित मजदूर-संघों की प्रारम्भिक सदस्यता का सत्यापन इस बीच सरकार द्वारा कर लिया गया है ; और

(ख) यदि हां, तो सदस्यता का ब्यौरा क्या है ?

श्रम और पुनर्वास मंत्री (श्री आर० के० खाडिलकर) : (क) और (ख). सम्बन्धित केन्द्रीय श्रमिक संगठनों से सम्बद्ध संघों की सदस्यता के स्थापन की प्रक्रिया अभी पूरी नहीं हुई है ।

Production of Chromium Stainless Steel by Durgapur Alloy Steel Plant

3402. SHRI D. P. JADEJA : Will the Minister of STEEL AND MINES be pleased to state :

(a) whether the high grade chromium stainless steel produced by the Durgapur Alloy Steel Plant was rejected by the Rajasthan Atomic Power Project ; and

(b) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAH NAWAZ KHAN) : (a) and (b). High quality chromium stainless steel produced by Alloy Steels Plant Durgapur is being supplied to the Bhabha Atomic Research Centre for the Rajasthan Atomic Power Project. In the case of one consignment supplied to them, the mechanical properties were found to be slightly lower than requirement. This material was brought back to Durgapur for reprocessing and was supplied back to the satisfaction of the Atomic Energy authorities.

Increase in Pay-Scale of E. P. F. O. Employees

3403. SHRI RAMAVATAR SHASTRI: SHRI VAYALAR RAVI :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether scales of pay of the Officers of the Employees Provident Fund Organisation had been revised from time to time ;

(b) whether similar demand made by other employees of the Organisation was rejected by the Central Board of Trustees ; and

(c) if so, the reasons of the disparity ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) Scales of pay officers as well as other employees of the Employees' Provident Fund Organisation have been revised from time to time.

(b) A demand from employees of the Organisation to revise their scales of pay in line with scales prevalent in commercial banks *etc.*, has not been accepted by the Central Board of Trustees.

(c) Does not arise.

Increase in Representation on Board for E.P.F. Organisation

3404. SHRI RAMAVATAR SHASTRI: Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether the Estimates Committee of Lok Sabha observed in its report in 1970 on the working of the Employees' Provident Fund Organisation that the number of employees and employer representatives should be increased on the Board :

(b) whether Government agreed to the recommendation of the Committee ; and

(c) if so, the steps Government have taken to increase the number of members ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R.K. KHADILKAR) : (a) Yes.

(b) and (c). The recommendation has been accepted. The Employees' Provident Funds and Family Pension Fund Act, 1952 however, requires amendment before the number of representatives of employers and workers on the Central Board of Trustees can be increased. This will be taken up as early as possible.

Central Board of Trustees and E. P. F. Organisation

3405. SHRI RAMAVATAR SHASTRI: Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether the Estimates Committee of Lok Sabha in its report on the Employees' Provident Fund Organisation observed that Government should not interfere in the day-to-day administration of the Organisation ;

(b) whether practically Government is handling all affairs of the Organisation and the Central Board of Trustees remains merely a recommendatory body ; and

(c) if so, the steps Government are taking to remove this anomaly ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) to (c). The Estimates Committee recommended that more powers should be delegated to the Central Board of Trustees so that it has sufficient flexibility in the day to day working while the Ministry may retain the power to guide and, if necessary, to intervene in matters of policy. Government have already replied as under :

> "Even at present, considerable autonomy vests in the Central Board of Trustees enabling it to function on its own in all matters of day-to-day administration. In fact, the Board has been vested with financial powers in certain respects

higher even than those enjoyed by the Departments of the Central Government.

2 All important matters including proposal for amendment of the Employees Provident Funds Act or the Employees' Provident Funds Scheme are first placed before the Central Board of Trustees as a matter of convention. Requests for delegating further powers to the Board as and when received, will be considered by the Central Government on merits."

सरकारी उपक्रमों की प्रबन्ध व्यवस्था में श्रमिकों को शामिल करना

3406. **श्री मूलचन्द डागा** : क्या **श्रम और पुनर्वास** मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या श्रम तथा पुनर्वास विभाग ने सरकारी उपक्रमों के प्रबन्धकों को लिखा है कि उपक्रमों की प्रबन्ध व्यवस्था में श्रमिकों को शामिल कर उन्हें वहां बराबर का दर्जा किया जाय ; और

(ख) ऐसे उपक्रमों की संख्या कितनी है जिनकी प्रबन्ध व्यवस्था में श्रमिकों को शामिल किया गया है ?

श्रम और पुनर्वास मंत्री (श्री आर० के० खाडिलकर) : (क) और (ख) सरकार ने कुछ सरकारी क्षेत्र के उपक्रमों के प्रबन्धक बोर्ड में श्रमिकों के प्रतिनिधियों को नियुक्त करने के लिये आजमाइश के आधार पर एक योजना आरम्भ करने का निश्चय किया है। प्रथमतः हिन्दुस्तान प्रतिजैविकी लिमिटेड, पिम्परी में इस योजना को कार्यान्वित करने का निश्चय किया गया है।

श्रमिकों के कानूनों में संशोधन

3407. **श्री मूलचन्द डागा** : क्या **श्रम और पुनर्वास** मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार श्रमिकों के कानूनों में संशोधन करने का इरादा रखती है ; और

(ख) यदि हां, तो कौन कौन से कानूनों में और कब तक ?

श्रम और पुनर्वास मंत्री (श्री आर० के० खाडिलकर) : (क) और (ख). राष्ट्रीय श्रम आयोग की सिफारिशों और उन पर त्रिपक्षीय बातचीत का पालन करते हुए औद्योगिक विवाद अधिनियम और श्रमिक संघ अधिनियम जैसे महत्वपूर्ण अधिनियमों में प्रमुख संशोधन करना संकल्पित है। इनके अतिरिक्त, निम्नलिखित प्रमुख अधिनियम है जिनको संशोधित किये जाने का प्रस्ताव है :—

(क) कर्मचारी भविष्य निधि और परिवार पेंशन निधि अधिनियम, 1952।

(ख) कोयला खान भविष्य निधि, परिवार पेंशन और बोनस योजना अधिनियम, 1948।

(ग) बागान श्रमिक अधिनियम, 1951।

(घ) खान अधिनियम, 1952।

(ङ) कर्मचारी राज्य बीमा अधिनियम, 1948।

(च) कोयला खान श्रमिक कल्याण निधि अधिनियम, 1947।

(छ) औद्योगिक नियोजन (स्थायी आदेश) अधिनियम, 1945।

(ज) मजदूरी भुगतान अधिनियम, 1936।

(झ) कारखाना अधिनियम, 1948।

यह संकेत करना कठिन है कि किस समय तक ये संशोधन किये जाएंगे, परन्तु सरकार उत्सुक है कि श्रमिक संघों और औद्योगिक सम्पर्क से सम्बन्धित मुख्य अधिनियमों को शीघ्र ही संशोधित किया जाये।

बून्दी, राजस्थान में खनिज निक्षेपों का सर्वेक्षण

3408. **श्री ओंकार लाल बेरवा** : क्या **इस्पात और खान** मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या खनिज निक्षेपों का पता लगाने

की दृष्टि से सरकार ने बून्दी (राजस्थान) की पहाड़ियों का सर्वेक्षण किया है ; और

(ख) यदि हां, तो उसके क्या निष्कर्ष निकले हैं ?

इस्पात और खान मंत्रालय में राज्य मंत्री (श्री शाहनवाज खां) : (क) और (ख). भारतीय भूवैज्ञानिक सर्वेक्षण द्वारा राजस्थान के बुन्दी जिले के पहाड़ी भूभागों में किए गए भूवैज्ञानिक मानचित्रण और अन्वेषणों के परिणामस्वरूप, सीमेन्ट श्रेणी और भवन प्रस्तरों की सारवान मात्राओं में और मृत्तिका, काच, रेत, मैगनीज अयस्क, ओब्रेज संगमरमर, ताम्र और लौह जैसे अन्य खनिजों के लघु प्राप्ति-स्थलों की जानकारी मिली है ।

Scheme for Area skill surveys

3409. SHRI R. P. ULAGANAMBI : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether the model scheme for the conduct of Area Skill Surveys has been prepared for testing the methodology and techniques ;

(b) if so, the salient features of the scheme ;

(c) whether the programme has been launched in 1971-72 ; and

(d) if so, the places where it has been launched ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) Yes.

(b) Under the scheme information on current availability of skill requirements in foreseeable future, labour turn-over, manpower shortages, channels of self-employment, out-put of training institutions and allied matters will be collected from establishments, agricultural farms, training institutions and development blocks. The results of the surveys will be useful in initiating measures for tackling problems of unemployment at district level.

(c) Yes.

(d) Bangalore, Ludhiana and Gorakhpur.

Proposal for Opening of Second Stock-yard by Hindustan Steel Limited in some Larger States

3410. SHRI R. P. ULAGANAMBI : Will the Minister of STEEL AND MINES be pleased to state :

(a) whether Hindustan Steel Limited has any proposal to open a second stock-yard in some of the larger States ;

(b) if so, the main features thereof ; and

(c) the total quantity of deliveries proposed to be effected through the said stock-yard ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAH NAWAZ KHAN) : (a) to (c). Hindustan Steel Limited already have two Stock-yards each in Uttar Pradesh, Tamil Nadu and Madhya Pradesh. Stock-yards are opened by producers in consultation with the State Governments keeping in view their estimated turnover and economic viability.

U. S. S. R. –Pak Relations

3411. SHRI R. R. SINGH DEO :
SHRI ISHWAR CHAUDHRY :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the attention of Government of India has been drawn to a report in the *Times of India* of the 22nd March, 1972 under the caption "Secret Assurances to Bhutto by Russia" ; and

(b) if so, whether Government of India has studied this report carefully and if so, the reaction of the Government of India in this regard ?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) : (a) and (b). Government have seen the press report. The sources on which the report is based have not been attributed. The report is clearly of a speculative and tendentious character and it is not Government's policy to react to such reports.

Scheme for Reservation of Jobs for Disabled Jawans

3412. SHRI CHINTAMANI PANIGRAHI : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether the representatives of the

employers' and trade unions have agreed to reserve jobs for Jawans disabled in recent Indo-Pak war ;

(b) if so, the main features of the scheme ; and

(c) the number of persons already benefited under the scheme ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K KHADILKAR) : (a) and (b). At the first meeting of the Working Party of Employers and Workers' held at New Delhi on 23rd December, 1971 the subject of reservation of vacancies for the Defence Personnel came up for discussion. There was general consensus in favour of reserving suitable percentage of vacancies for:

(i) Dependants/relatives of Defence Personnel who had lost their lives in the War ;

(ii) Disabled Servicemen ; and

(iii) Defence Personnel released from the Armed Forces.

No scheme as such has been drawn up in this regard. However, so far as public sector undertakings (under the administrative control of Central Government) are concerned, model instructions have been issued to the Chief Executives for reserving 17½ per cent in Class III posts and 27½ per cent in Class IV posts for Ex-Servicemen including disabled soldiers and dependants.

Further, disabled Ex-Servicemen are also being given preference for absorption against the reserved quota of 10 per cent of vacancies in Class III posts under the Central Government. The State Governments have also been requested to adopt the same line of action.

(c) It is too early to evaluate the results.

Indo-Pak Talks

3413. SHRI MUHAMMED SHERIFF :
SHRI B. K. DASCHOWDHURY :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether any efforts have been made by Swiss Missions in India and Islamabad to get the procedural details finalised regarding the start of an Indo-Pak dialogue aimed at settling all outstanding problems between the two countries ; and

(b) if so, the nature thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) : (a) No, Sir. The Swiss Missions have transmitted messages exchanged between India and Pakistan in the matter.

(b) Does not drise.

Construction of Bokaro Steel Plant

3414. SHRI JYOTIRMOY BOSU : Will the Minister of STEEL AND MINES be pleased to state :

(a) how many times since 1964-65, the estimate of construction cost of the Bokaro Steel Plant has been revised and the reasons for revision on each occasion :

(b) the original time-table for commissioning the Plant, and how many times the time-table has been changed ; and

(c) when exactly the Plant is expected to go into stream ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN) : (a) There has been only one revision of the cost estimates for the first stage of Bokaro Steel Plant (1.7 million ingot tonnes) since these were sanctioned by Government in 1966. The revision became necessary, mainly, to provide for increase in the cost of indigenous equipment, increase in the price of steel and escalation in wages of labour.

(b) The original construction schedule finalised in December, 1966, envisaged the commissioning of the first stage of the steel plant by the end of March, 1971. This schedule has been revised three times due to reasons beyond the control of Bokaro Steel Ltd.

(c) According to the current schedule, the erection of the Ist stage of the Plant is to be completed by March, 1973, and the commissioning will take another 3-6 months. However, the First Blast Furnace Complex is to be commissioned from 3 to 6 months after the completion of erection by the end of December, 1971.

Self Reliance in Steel Technology

3415. SHRI JYOTIRMOY BOSU : Will the Minister of STEEL AND MINES be pleased to state :

(a) the steps taken by Government during the last three years to develop self-reliance in Steel Technology ; and

(b) the impact of the steps taken so far ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN) : (a) Some of the major steps which Government have taken in this connection are listed below :

(i) The CE & DB of HSL have also entered into an agreement (with effect from April 1, 1969) with the United Engineering & Foundry Company of the USA, for know-how relating to design and manufacture of rolling mill equipment.

(ii) In order to achieve self-reliance in engineering and design of steel plants, Hindustan Steel Ltd. have entered into an agreement (with effect from May 1, 1970) with Tiazpromexport of the U. S. S. R. for strengthening and developing their Central Engineering & Designs Bureau to enable it to design steel plants.

(iii) Heavy Engineering Corporation have entered into an agreement in December, 1971, with Promashexport of the USSR for strengthening their design capability with regard to major equipment for steel plants. HEC have also entered into an agreement with Licensintorg of the USSR for manufacture of radial and curvilinear continuous casting machines in the country.

(iv) For development of new technology for production of sponge iron, a pilot plant is being set up at the National Metallurgical Laboratory, Jamshedpur. A 100 tonne per day demonstration plant for production of sponge iron is also proposed to be set up at Kothagudam in Andhra Pradesh by the Andhra Pradesh Industrial Development Corporation.

(v) A Laboratory for testing steels at high temperatures is under installation at the NML, Jamshedpur.

(vi) Negotiations have been initiated with leading producers abroad for acquiring know-how for production of cold rolled grain-oriented electrical sheets in the country.

(vii) Bharat Heavy Plate & Vessels Ltd., Visakhapatnam, have entered into an agreement with Air liquide of France, for manufacture of Air Separation Plants (Oxygen Plants) in the country.

(viii) Mining & Allied Machinery Corporation Ltd., Durgapur, have also a general agreement with M/s. Demag of West Germany for manufacture of Bulk Handling Equipment like Stackers and Reclaimers which are required in steel plants.

(b) Steel being a long gestation period industry, the impact of the major steps listed in (a) above would only be felt after the new steel plants and various expansion programmes are commissioned and sponge iron plants are set up in the country based on technologies developed at the NML. However, as a result of the agreement with Tiazpromexport of the USSR, it will be possible for the CEDB to undertake complete engineering and design work of new steel plants, including expansion programmes of existing plants. The three new steel plants being set up at Salem, Hospet and Visakhapatnam and the the expansion schemes of Bhilai, Bokaro and Alloy Steels Plant at Durgapur, are being engineered and designed by indigenous Consultancy Organisation.

Agreement with the United Engineering & foundry Company of the USA and with Prommashexport and Licensintorg of the USSR would help in the development of manufacture of steel plant equipment in the country.

The large scale pilot plant at Jamshedpur and the demonstration plant in Andhra Pradesh for production of sponge iron would help in the development of new technology for steel making within the country.

With the high temperature testing laboratory at the NML, Jamshedpur, it will be possible to develop indigenous steels required for manufacture of boilers, turbine, jet engines, etc.

With the acquisition of know-how, modern technology will be introduced in the country for production of cold rolled grain oriented sheets—a highly sophisticated product required in the manufacture of electrical transformers.

The agreements with Air Liquide of France and Demag of West Germany would enable manufacture of Oxygen Plants and Bulk Handling Equipment like Stackers and Reclaimers in the country These are also essential equipments in a steel plant.

Cotton Textile Units in West Bengal

3416. SHRI JYOTIRMOY BOSU : Will the Minister of LABOUR AND REHABILITATION be pleased so state :

(a) the total employment in the Cotton Textile Units in West Bengal, year-wise, from 1969-70 to 1971-72 ;

(b) the consumer price index numbers for the working class in different cotton textile centres in West Bengal, year-wise, from 1969-70 to 1971-72 ;

(c) the total money earnings of the cotton textile workers in West Bengal, year-wise, from 1969-70 to 1971-72 ; and

(d) whether enhancement of dearness allowance for the cotton textile workers has fully compensated the erosion in their real earnings due to rise in the cost of living index numbers ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) The total estimated average daily employment in cotton textile units in West Bengal covered under the Factories Act, 1948 was 49,116 in 1969 and 42,656 in 1970, The figure for 1970 is provisional. The figure for 1971 is not yet available.

(b) The year-wise Consumer Price Index Number for Industrial Workers for Calcutta and Howrah Centres on base 1960—100 are given below :

Year	*Consumer Price Index Numbers for*	
	Calcutta	*Howrah*
1969	171	176
1970	181	184
1971	185	188

(c) The per capita annual earnings of cotton Textile Workers in West Bengal for the years 1969 and 1970 are as follows :—

Year	*Per Capita Annual Earnings*
1969	Rs. 2,311/-
1970	Rs. 2,461/-

The figure for 1971 is not yet available.

(d) The increase of 6.5% in the per capita annual earnings inclusive of dearness allowance, between 1969 and 1970 seems to have more than compensated the rise of 5.9% in the Consumer Price Index of the Calcutta Centre during the same period.

कच्चे लोहे का निर्यात

3417. **श्री मोहन स्वरूप** : क्या **इस्पात और खान** मंत्री यह बताने की कृपा करेंगे कि .

(क) क्या 1971-72 में कच्चे लोहे का निर्यात 1970-71 की तुलना में 4 लाख टन कम रहा है ; और

(ख) यदि हां, तो उसके क्या कारण है ?

इस्पात और खान मंत्रालय में राज्य मंत्री (श्री शाहनवाज खां) : (क) और (ख) 1970-71 में निर्यात किये गये लगभग 4 0 लाख टन कच्चे लोहे के मुकाबले में1971-72 में 2.2 लाख टन कच्चा लोहा निर्यात किया गया। 1971-72 में निर्यात में कमी का मुख्य कारण विदेशो में विशेषतया जापान में, जो भारतीय कच्चे लोहे की परम्परागत निर्यात मंडी रही है, इसकी मांग में बहुत कमी हो जाना है।

Career Counselling Programme

3418. SHRI C. CHITTIBABU : Will the Minister of LABOUR AND REHABILITATION be pleased to state the salient features of career information literature and the techniques for evaluation and implementation of the Career Counselling Programme formulated by the Career Study Centre at the Central Institute for Research and Training in Employment Service during 1970-72 ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : During 1070-71 preliminary steps

were taken to set up the Career Study Centre at the Central Institute for Research and Training in Employment Service and the Evaluation and Implementation Unit at the Directorate General of Employment and Training. The work gained momentum during 1971-72.

The salient features of the Career information literature produced by the Career Study Centre and the techniques of evaluation and implementation of the Vocational Guidance Programme are given in the attached statement.

1. The following are the salient features of Career Literature being produced by the Career Study Centre :—

(a) *Career Information Series*. Publications giving details of careers and employment and self-employment opportunities open to students (i) at different levels of education, (ii) according to various subjects of specialisation, (iii) for special categories of career seekers; and (iv) for different occupational groups;

(b) *Hand-Books on Training Facilities* :— State-wise and All-India volumes, giving details of all institutional and inplant training facilities which equip students for some vocations.

(c) *Bulletin on Job Opportunities in India* :— Four quarterly and one annual issue for each year, giving details of all vacancies (including those notified by U. P. S. C., State Public Service Commissions, Railway Service Commissions and those notified under the Employment Exchanges (Compulsory Notification of Vacancies) Act, for which Graduates and Diploma holders are eligible

(d) *Choice of Careers Posters* :—Designed to give information in brief, about education, training and careers in various fields, at various levels of education, and for special categories of applicants.

2 The technique adopted by the Evaluation and Implementation Unit of the Directorate General of Employment and Training in evaluation of Vocational Guidance programme at the field units *i. e.* vocational guidance Units at Employment Exchanges and University Employment, Information and Guidance Bureaux comprises :—

(i) Observation of the Programme at Employment Exchanges and University Employment Information and Guidance Bureaux;

(ii) Examination of relevant records maintained at Employment Exchanges and University Employment and Information and Guidance Bureaux.

((iii) Interview and discussion with officers concerned;

(iv) Follow-up with the States concerned in order to ensure that the recommendations made after evaluation, are implemented.

Issue of Letters of Intent for Production of Ferro-vanadium

3419. SHRI C. CHITTIBABU : Will the Minister of STEEL AND MINES be pleased to state :

(a) the names of parties to whom Letters of Intent have been issued for producing ferro vanadium ; and

(b) the capacity that has been created on these Letters of Intent ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN) : (a) and (b). Two Letters of Intent have been issued for producing ferro-vanadium to the following parties. (1) M/s. Industrial Development Corporation of Orissa for 480 tonnes per annum and (2) M/s S. N. Dhingra of Ferro-vanadiom Corporation of India, New Delhi for 350 tonnes per annum.

These units have not been set up as yet.

Issue of Letters of Intent for production of Cold Rolled Strips, Alloy Steels and Stain-less Steel Strips

3420. SHRI C. CHITTIBABU : Will the Minister of STEEL AND MINES be pleased to state :

(a) the particulars of Letters of Intent issued by Government for additional/new capacity in the private sector for producing cold rolled strips, alloy steels and stainless steel strips, during 1970-71 ; and

(b) the number and the capacity of the units that have come up on these Letters of Intent ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN) : (a) and (b). During 1970-71, only one Letter of Intent was issued for the production of Cold Rolled Strips. This was granted to M/s. Andhra Steel Corporation Limited, Calcutta, for setting up an industrial undertaking at Hyderbad for the manufacture of 7,000 tonnes cold rolled narrow strips and 3,000 tonnes of box strappings per annum. It was converted into an Industrial Licence on 23.11.71 and issued in favour of M/s. Southern Steel Limited, Calcutta, a new Company floated for implementing the scheme. It is reported that the factory has been set up.

Production of wire Roads by M/s Electro Steel casting

3421. SHRI C. CHITTIBABU : Will the Minister of STEEL AND MINES be pleased to state :

(a) the encouragement given to the setting up of new units for the production of wire rods particularly of high carbon and other special categories ;

(b) the capacity that has been created ;

(c) whether M/s Electro Steel Casting has created the capacity to produce 40,000 tonnes of wire rods per annum and if so the particulars of production so far ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN) : (a). No particular assistance is being given for production of wire rods, as a substantial capacity already exists in the country.

(b) The present available capacity for rolling mild steel and high carbon steel wire rods in the country is estimated to be of the order of 900,000 tonnes per annum.

(c) No, Sir. The letter of Intent granted to M/s. Electro-Steel Castings for the production of 40,000 tonnes of wire rods has not been implemented as yet.

राजस्थान के पहाड़ों के खनिजों के बारे में सर्वेक्षण

3422. **श्री लाल जी भाई** : क्या इस्पात और खान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या राजस्थान में उदयपुर में तथा अन्य जिलों में ऐसे पहाड़ है जिनमें विभिन्न प्रकार के खनिज पाये जाने की सम्भावना है ; और

(ख) यदि हां, तो क्या वहा सर्वेक्षण करने का सरकार का विचार है ?

इस्पात और खान मंत्रालय में राज्य मंत्री (श्री शाहनवाज खां) : (क) और (ख). भारतीय भूवैज्ञानिक सर्वेक्षण ने पहले ही राजस्थान के उदयपुर और अन्य जिलों के पहाड़ी भूभागों में भूवैज्ञानिक मानचित्रण और सर्वेक्षण किए है। इस सर्वेक्षण के परिणामस्वरूप उदयपुर जिले के पहाड़ी भूभागों मे सीमा, जिंक फास्फोराइट, लौह अयस्क के निक्षेप और बेरियल, पन्ना, अभ्रक, स्टीटाइट, मैंगनीज और भवन सामग्री के प्राप्ति स्थल पहले ही अवस्थापित किए गए हैं। राजस्थान के अजमेर, अलवर, बन्सवारा, भीलवाड़ा, भरतपुर, बुन्दी, चित्तौड़गढ़, थुगरपुर, सवाई माधोपुर, सिकार, सिरोही और टोक जिलों के पहाड़ी भूभागों में एस्वस्टोस, बेराइट, बेरियल, भवन सामग्री, पन्ना, पेल्डस्पार, पलोमपार, काच रेत, लौह अयस्क, काइनाइट, काओलिन, सीसा जस्ता और ताम्र अयस्क और चूना पत्थर, अभ्रक, पाइराइट के प्राप्ति स्थल भी अवस्थापित किए गए है। इन जिलों मे अतिरिक्त भूवैज्ञानिक सर्वेक्षण किए जा रहे है।

Ayurvedic Dispensaries run by Coal Mines Labour Welfare Organisation

3423. SHRI SHRIKISHAN MODI : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether the Coal Mines Labour Welfare Organisation is running 30 Ayurvedic Dispensaries in the coal fields of some States ;

(b) whether Government helps them in running these dispensaries, if so, to what extent ; and

(c) whether Government propose to give free medical facilities to the coal and mine labourers throughout the country, if not, the reasons therefor ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) The Coal Mines Labour Welfare Organisation, Dhanbad, is running 29 Ayurvedic Dispensaries and one Ayurvedic Pharmacy for the benefit of coal miners in the States of Assam, Andhra Pradesh, Bihar Orissa, Madhya Pradesh and West Bengal.

(b) The entire cost of running these Ayurvedic Dispensaries is met out of the Coal Mines Labour Welfare Fund.

(c) At present all colliery workers drawing basic pay upto Rs. 500/-p. m. and their dependents in all coal-fields are being given free medical facilities.

गया जिला (बिहार) में खनिजों के बारे में सर्वेक्षण

3425. **श्री ईश्वर चौधरी** : क्या **इस्पात और खान** मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या गया जिला बिहार के पहाड़ों मे अनेक खनिज पाये जाने की सम्भावनाएं है ;

(ख) यदि हा, तो क्या सरकार इस बारे मे कोई सर्वेक्षण करायेगी ; और

(ग) यदि हां, तो कब तक और यदि नही, तो इसके क्या कारण है ?

इस्पात और खान मंत्रालय में राज्य मंत्री (श्री शाहनवाज खां) : (क) भारतीय भूवैज्ञानिक सर्वेक्षण द्वारा पहले ही किए गए भूवैज्ञानिक अन्वेषणों के परिणामस्वरूप बिहार के गया जिले के पहाड़ी भूभागों में अभ्रक के कार्ययोग्य निक्षेप अवस्थापित किए गए है। इस क्षेत्र में ओचे, टिन अयस्क, पिटचब्लेन्डे और कोलुम्बाइट—टेन्टालाइट के लघु प्राप्ति स्थल भी अभिलिखित किए गए है।

(ख) और (ग). इस क्षेत्र में व्यवस्थित मानचित्रण और खनिज अन्वेषणों का आगे का कार्य प्रगति पर है।

बंगला देश से आये शरणार्थियों के लिये विदेशी सहायता का प्रयोग किया जाना

3426. **श्री ईश्वर चौधरी** : क्या **श्रम और पुनर्वास** मंत्री यह बताने की कृपा करेंगे कि :

(क) विदेशों से प्राप्त कुल सहायता का कितने प्रतिशत भाग बंगला देश से आये शरणार्थियों पर व्यय किया गया है ; और

(ख) सरकार का विचार शेष राशि को किन मदों पर व्यय करने का है ?

श्रम और पुनर्वास मंत्री (श्री आर० के० खाडिलकर) : (क) और (ख). बंगला देश के शरणार्थियो पर किए जाने वाले लगभग 325 करोड़ रुपये के अनुमानित खर्च मे से भारत सरकार को विदेशो, अन्तर्राष्ट्रीय एजेन्सियों आदि से, नकद और सामान के रूप में, अब तक केवल 136.77 करोड़ रुपये प्राप्त हुए हैं। चूकि प्राप्त की गई राशि किए गए खर्च से बहुत कम है, इसलिए शेष राशि को अन्य मदों पर खर्च करने का प्रश्न नहीं उठता।

दिल्ली में खुदरा विक्रेताओं को कोयले का वितरण

3427. **श्री ईश्वर चौधरी** : क्या **इस्पात और खान** मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या दिल्ली में कोयले के खुदरा व्यापारियों को कोयला का उतना कोटा नहीं दिया जाता है जितने कोटे की वे माग करते हैं ;

(ख) खुदरा व्यापारियों के लिये कोयले का कोटा नियत करने सम्बन्धी नियम क्या हैं; और

(ग) सरकार के पास खुदरा व्यापारियों के ऐसे कितने आवेदन-पत्र अनिर्णीत पड़े हैं और सरकार द्वारा उन पर निर्णय न लिए जाने के क्या कारण हैं ?

इस्पात और खान मंत्रालय में राज्य मंत्री (श्री शाहनवाज खां) : (क) दिल्ली में, फुटकर व्यवहारियों को दिल्ली प्रशासन द्वारा उनकी निर्धारित मांग के आधार पर ही, कोयले का यथांश (कोटा) (केवल सौफ्ट कोयला) आवंटित किया जाता है।

(ख) फुटकर व्यवहारियों द्वारा जुलाई-सितम्बर, 1971 की कालावधि के दौरान किए गए वास्तविक क्रयो के औसत के आधार पर, दिल्ली प्रशासन द्वारा सौफ्ट कोयले के यथांश निर्धारित किए गए थे।

(ग) दिल्ली प्रशासन द्वारा नवम्बर, 1971 के मध्य से यथांश पद्धति आरम्भ की गई थी। दिसम्बर, 1971 के पश्चात् आवंटित यथांशो में वृद्धि के लिए अनेक आवेदन प्राप्त हुए। इन आवेदनों को निबटान करने की दृष्टि से, दिल्ली प्रशासन द्वारा पूर्ववर्ती यथांशों में वृद्धि के लिये निम्नलिखित तरीके से साधारण नीति विनिश्चत की है :

(I) प्रति मास एक वैगन से कम का यथांश ले रहे समस्त फुटकर व्यवहारियों के यथांश को प्रति मास एक वैगन तक वर्धित किया गया;

(II) 1-1/3, 2-1/3 और 3,1/3 वैगन पर नियत किये गये यथांशों को प्रति मास क्रमशः 1½, 2½ और 3½ वैगन तक वर्धित किया गया; और

(III) 1-2/3, 2-2/3 और 3-2/3 वैगन पर नियत किए गए यथांशों को प्रति मास क्रमशः 2,3, और 4 वैगन तक वर्धित किया गया।

Expenditure incurred on Advertisements by Hindustan Steel Ltd.

3428. SHRI BHOGENDRA JHA : Will the Minister of STEEL AND MINES be pleased to state :

(a) the total expenditure incurred on advertisements by Hindustan Steel Limited during 1971-72 ;

(b) The total investment as on the 31st March 1972 ; and

(c) the total accumulated loss as on the 31st March, 1972 ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN) : (a) The total expenditure incurred on advertisements by Hindustan Steel Limited during 1971-72 was Rs. 15 90,400/-.

(b) The total investment based on Government funds in Hindustan Steel Limited as on 31st March, 1972 was Rs. 1,011.07 crores (equity Rs. 594.37 crores and outstanding capital loans Rs. 416.7 crores).

(c) The accounts for the year 1971-72 are still under preparation and audit. It is, therefore, not possible to indicate the accumulated loss of the Company as on 31.3.1972 at this stage.

Man-Days Lost due to strikes and Lock-Outs

3429. SHRI BHOGENDRA JHA :
SHRI Y. ESWARA REDDY :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the number of man-days lost State-wise during the last three years, year-wise on account of strikes and lock-outs ; and

(b) the steps Government have taken to improve the situation ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) A statement is enclosed.

(b) The Industrial Relations Machinery continues to make efforts to minimise work-stoppages through preliminary discussions, conciliation and adjudication or arbitration as necessary under the existing statutory machinery and voluntary arrangements Government have also been holding discussions with the interests concerned, including the workers' and employers' Organisations, to evolve agreed measures to secure improvements in the industrial relations system.

Statement

S No	Name of State—Union Territory	No of Mandays lost		
		1969	1970	1971 (P)
1.	Andhra Pradesh	5,26,101	6,63 234	3,03,871
2	Assam	63,118	2,77,948	60,978
3	Bihar	19,91,831	9,88,480	1,43,544
4	Gujarat	1,32,816	3,60,199	1,29,502
5	Haryana	2,72,228	1,42 709	85,433
6	Jammu & Kashmir	1,149	28,161	234
7	Kerala	16 27 919	6 85,054	20,15,482
8	Madhya Pradesh	6 85 821	3 51 063	1,95,170
9	Maharashtra	12 72 455	23 63 751	17 94,782
10	Mysore	7,64,714	4,12,809	6 62,072
11	Orissa	39 867	1,54 4 51	25,927
12	Punjab	99,992	1,37,704	1,58,202
13	Rajasthan	1 35 976	1 75 337	1,17,603
14	Tamilnadu	7 36,668	18 21 137	13 02 438
15	Uttar Pradesh	4,26 900	6,31 551	5 18 651
16	West Bengal	98,80,856	11,158,031	5 054,644
17	Andaman & Nicobar Islands	399	7,406	3,429
18	Chandigarh	——	38,960	495
19	Delhi	2 69,022	2,05,628	1,34,646
20	Goa	30,950	22,066	4,923
21	Himachal Pradesh	32,000	40,258	N A.
22	Manipur	——	——	——
23	Pondicherry	6 221	64,265	——
24	Tripura	31,305	53,199	38,218

'P' for Provisional

N A ' for not available

British Aid for Khetri Copper Project

3130 SHRI P. VENKATASUBBAIAH Will the Minister of STEEL AND MINES be pleased to state

(a) whether Britain has allocated about £ 830,000 as aid for Khetri Copper Project,

(b) if so, the manner in which it is proposed to be utilised , and

(c) the progress made by the project so far and the reasons for the delay, if any ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN) (a) Yes Sir An amount of Rs. 1 5 crores has been allocated by the U. K. Government for the Khetri Copper Project as a loan.

(b) Out of Rs. 1.5 crores, a sum of about Rs. 56 lakhs is earmarked for Cathode Melting and Wire Bar Casting Section of the Refinery to be set up at Khetri, which has been ordered on a U. K. firm. The balance amount is being used for the import of miscellaneous equipment for the mines and plants of the Project.

(c) A statement giving the required information is attached.

STATEMENT

Progress made by the project so far.

(i) Mining : The mine development work has been completed at the upper levels at both Khetri and Kolihan Mines. The work of development of intermediate levels of the mines has been taken up. The production of copper ore on a limited scale (about 700 tonnes per day) is currently being achieved at the two mines. Regular production will start from 1973 @ 3600 tonnes of ore per day and will be stepped up gradually to about 10,000 tonnes per day by 1977.

(ii) *Process Plants :*

(a) *Concentrator* : 98% of the civil construction works for the plant have been completed. The work of erection and steel structures and process equipment is in progress. Concentrator Plant is expected to be fully commissioned by March, 1973.

(b) *Smelter* : 35% of the civil construction works have been completed. Most of the equipment required for the plant have already been ordered. The smelter plant is expected to be commissioned by December, 1193.

(c) *Refinery* : 60% of the civil construction works for the Electrolytic Cell Section of the Refinery have been completed. The equipment procurement is in progress. The work of designing plant lay-out and equipment for the Cathode Melting and Wire Bar Casting section has been taken up. The Refinery will be commissioned by December, 1973.

(d) *Aci-dectm-Fertilizer Plant* : Civil construction work for the plant have been taken up recently. 25% of the equipment required for the plant have been ordered. The plant is expected to be commissioned by February, 1974.

Reasons for delay in the completion of the Project : According to the time schedule prepared in 1968, the Khetri Copper Project was to be completed in 1971-72. However, the progress of implementation of the project remained slow in the initial stages and in 1970 a revised time schedule was prepared according to which the project will be commissioned in the last quarter of 1973-74.

The work at the project was delayed mainly due to the dearth of trained and experienced technical personnel in the field of metalliferous mining and metallurgy. The delays in the finalisation of design, specifications, etc. of the certain specialised items of equipment and plant needed for the project, delay in the indigenous procurement of equipment and slow progress in the completion of civil construction works for the Concentrator Plant have also contributed to the delay in the Completion of the project Most of these Problems have since been tackled. Every effort is being made to ensure that the project is completed as per the revised time schedule.

Deposits of ilmenite and Garnet Sands in Tamil Nadu

3431. SHRI S. A. MURUGANANTHAM : Will the Minister of STEEL AND MINES be pleased to state :

(a) whether deposits of ilmenite and garnet sands have been located in the Tiruchendur coastal area in Tamil Nadu ;

(b) if so, the quality and potential of the deposits found : and

(c) whether any steps are being taken for the commercial exploitation of the deposits ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN) : (a) and (b). As a result of investigations carried out by the Atomic Minerals Division during 1964-65 and 1968-69, some of the sands and Teri Soils near Puchikadu and Nalumavadi in the Tiruchendur coastal area of Tamil Nadu have been found to contain ilmenite and garnet. The ilmenite percentage in the sands varies from 4.9 to 8.2 and the total reserves of this mineral have been estimated to be of the order of 46,16,458 tonnes. Garnet is present in very low concentrations with an average of 0.005%. The total reserves of garnet in the area have been estimated as 2,724 tonnes. The State Government of Tamil Nadu have also carried out investigations in this area. The details of

their work have not yet been received by the Central Government.

(c) Mining and processing of the sands and teri soils of Tiruchendur coastal area have not yet been taken up as at present the richer heavy mineral sands of Manavalakurichi (Tamil Nadu) and Chavara (Kerals) are being commercially exploited.

भारतीय दूतावासों में हिन्दी में कार्य करना

3432. **श्री सुधाकर पांडे** : क्या विदेश मंत्री यह बताने की कृपा करेंगे कि :

(क) विदेशों में स्थित किन-किन भारतीय दूतावासों में हिंदी में कार्य किया जा रहा है और कितना कार्य किया जाता है;

(ख) क्या अनेक देशों में हिंदी के प्रति रुचि है; और

(ग) यदि हां, तो उन देशों में हिंदी के विकास के लिए भारतीय दूतावासों को किस प्रकार का सहयोग दिया जाता है ?

विदेश मंत्रालय में उप-मंत्री (श्री सुरेन्द्रपाल सिंह) : (क) सभी विदेश स्थित मिशन केन्द्र हिंदी बोलने वाले अतिथियों के साथ बात-चीत करने में समर्थ है। उनमे से अधिकांश तो ऐसे हैं जो हिन्दी में अपेक्षाकृत सरल पत्राचार करने की स्थिति में भी हैं। 12 मिशनों (गंगतोक, द हेग, काठमाण्डू, लंदन, मारीशस, मास्को, न्यू यार्क, पीकिंग, सूवा, तोकियो, ट्रिनिडाड और सांतियागो) को हिन्दी टाइपराइटर दिए गए है और वे हिंदी में कुछ पत्राचार करते है।

(ख) सामान्य रूप से, विदेशों मे रहने वाले भारतीय मूल के लोगों ने ही हिंदी में सब मे अधिक रुचि दिखलाई है। इस श्रेणी में जो लोग नहीं आते और जो हिंदी सीखने के इच्छुक हैं उनकी संख्या अपेक्षाकृत कम है।

(ग) हमारे विदेशी मिशनों या केन्द्रों के सभी पुस्तकालयों में हिन्दी किताबें भेजी जाती हैं, कुछ राजदूतावास स्थानीय लोगों के लिए हिंदी पढ़ाने की भी व्यवस्था करते हैं; भारतीय सांस्कृतिक सम्बन्ध परिषद हिंदी लेखकों, विद्वानों और व्याख्याताओं को विदेश भेजती है।

Relations with Thailand

3433. SHRI S. C. SAMANTA : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) the improvement brought about in friendly relations between India and Thailand as a result of the recent visit of President to Thailand ; and

(b) whether an invitation has been extended to the King of Thailand to visit India ; and

(c) if so, when the visit is likely to materialise ?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): (a) Opportunity was taken during the President's visit to Thailand to hold talks on matters of common interest between delegations of the two countries. During these talks areas of possible economic and cultural cooperation between the two countries emerged.

(b) and (c). An invitation was extended by the President to the King of Thailand to visit India. No dates have been settled so far for the visit.

Cases Pending with Custodian-General of India Regarding Shops Owned by Residents of Undivided Punjab and Himachal Pradesh

3434. SHRI ONKAR LAL BERWA : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the number of cases pending with the Custodian-General of India, New Delhi since 1964 to-date in relation to the shops owned by the residents of undivided Punjab and Himachal Pradesh, which were constructed on the land purchased by them prior to year 1947 and were wrongly declared Evacuee Property and ordered for auction by the Custodian's Office.

(d) the number of cases in which enquiry is still pending by the Regional Custodians of Evacuee Property in response to orders of the Custodian-General of Evacuee Property in 1970 for releasing the shops after proper

enquiry to the rightful owners and whether any shops constructed on the same land have already been released to the owners ; if so, the number of such cases ; and

(c) the number of cases of which these owners had appealed to the Prime Minister against delay in disposal of such cases and action taken on such appeals ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R K. KHADILKAR) : (a) and (b). No such case is pending with the Custodian General at New Delhi. In respect of un-disposed of evacuee properties and agricultural lands situated within the States of Punjab, Haryana and Himachal Pradesh the records have been transferred to the respective State Governments in pursuance of financial and administrative arrangements concluded with them. The officers of the State Governments have been delegated necessary powers under the Administration of Evacuee Property Act, 1950 to deal with such matters. Necessary information is being collected from the Custodians of Evacuee Property in these States and will be laid on the Table of the Sabha.

(c) No appeal lies to the Central Government under the provisions of Administration of Evacuee Property Act The Central Government exercise supervisory powers under Section 54 of the aforesaid Act. As regards the cases where owners had represented against delays in disposal, the information is being collected and will be laid on the Table of the Sabha.

Implementation of Recommendation of Central Wage Board for Iron ore Mining Industries in Orissa

3435. SHRI D. K. PANDA : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether the Central Wage Board's recommendations for Iron Ore Mining Industries have been implemented in Orissa, particularly in Barbil area ;

(b) if so, when ; and

(c) if not, the reasons therefor and the steps taken to ensure quick implementation thereof ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) The recommendations have been implemented fully in eleven mines in Barbil area and two mines in Sundergarh area.

(b) From the 1st January, 1967.

(c) Efforts continue to be made to secure implementation through persuasion and advice in the remaining mines in the Barbil and other areas of the State.

Import of Design Drawings for Plate Mill of Bhilai Steel Plant

3436 SHRI VARKEY GEORGE : Will the Minister of STEEL AND MINES be pleased to state :

(a) whether there is any proposal for importing design, drawings and manufacturing shop drawings for the plate mill to be installed at Bhilai Steel Plant as part of the expansion programme ; and

(b) the approximate cost of the same and the price that Central Engineering and Design Bureau will charge for the above job ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN) : (a) Currently, the Central Engineering & Design Bureau, the Heavy Engineering Corporation and a team of Soviet experts are jointly working on the extent of design work to be carried out in India by the CEDB and the HEC in respect of the expansion programme of Bhilai Steel Plant. It will be possible to take a view on the import of design and manufacturing drawings for the proposed plate mill at Bhilai after their joint examination is complete.

(b) Has not been worked out as yet.

खेतड़ी तांबा परियोजना के छिद्रण विभाग में पदों पर नियुक्तियां करना

3437. **श्री शिवनाथ सिंह** : क्या इस्पात और खान मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या कुछ महीने पूर्व खेतड़ी तांबा परियोजना के छिद्रण विभाग में विभिन्न पदों के लिए 96 प्रत्याशियों का चयन किया गया था परन्तु उनमें से अभी तक किसी को नियुक्त नहीं किया गया है ;

(ख) क्या उक्त परियोजना के प्रबन्धक ने

परियोजना के छिद्रण विभाग मे पदों के लिए उक्त प्रत्याशियो के चयन के बारे मे झुनझुनू स्थित रोजगार कार्यालय को सूचित कर दिया है ;

(ग) क्या झुनझुनू स्थित रोजगार कार्यालय ने सूचना प्राप्त होने के पश्चात उक्त प्रत्याशियो के नाम पजीकरण से काट दिये है जिनके परिणाम स्वरूप ये प्रत्याशी न तो रोजगार कार्यालय जा सकते हैं न ही खेतडी परियोजना मे उनको नियुक्त किया है, और

(घ) यदि हा, तो उसके क्या कारण है और इस धोखे की नीति के लिए कौन से अधिकारी उत्तरदायी हैं ?

इस्पात और खान मंत्रालय मे राज्य मत्री (श्री शाहनवाज खां) (क) मई, 1971 मे रोजगार कार्यालय, झुनझुनू द्वारा प्रायोजित 95 उम्मीदवारो को, खेतडी ताबा प्रायोजना मे भावी रिक्त स्थानो के विरुद्ध, ड्रिलमेन के पदो पर नियुक्ति हेतु, पेनल मे सम्मिलित करने के लिए चुना गया था। तथापि, इन उम्मीदवारो मे से किसी को भी परियोजना मे नियुक्ति का प्रस्ताव नही दिया जा सका।

(ख) रोजगार कार्यालय, झुनझुनू को यह सूचित किया गया था कि इन उम्मीदवारो को पेनल पर रखा गया है और इन पर सवर्ग में भावी रिक्त स्थानो के विरुद्ध विचार किया जायेगा।

(ग) यह पता चला है कि खेतडी ताम्र प्रायोजना से पेनल मे नाम लिखे जाने की जानकारी प्राप्त होने पर रोजगार कार्यालय, झुनझुनू ने इन उम्मीदवारो का पजीकरण से नाम काट दिया है। तथापि, फरवरी 1972 मे हिन्दुस्तान ताम्र लिमिटेड द्वारा अपनी व्यधन अपेक्षाओ का व्यापक अध्ययन सपूरित किये जाने पर, हिन्दुस्तान ताम्र लिमिटेड द्वारा किए जाने वाले हीरक व्यधन-कार्य की प्रमात्रा मे पर्याप्त कमी करनी पड़ी और इसलिए इन उम्मीदवारों को ड्रिलमेन के रूप के नियुक्ति का प्रस्ताव नहीं दिया जा सका। तदनुसार कम्पनी ने रोजगार कार्यालय को सूचित किया और यह अनुरोध किया कि इन उम्मीदवारो को वैकल्पिक पदो के लिए प्रायोजित किया जाए।

(घ) जुलाई-अगस्त, 1971 मे सयुक्त राज्य विकास कार्यक्रम के विशेषज्ञ ने खेतडी और कोलीहान खानो की समस्त उपलभ्य राशियो के अनुमान और खनन कार्यक्रम का पुनरीक्षण किया था जिसके मूल्याकन मे उपलब्ध राशियो मे पर्याप्त वृद्धि हुई है। इस पुनरीक्षण के फलस्वरूप, सयुक्त राज्य विकास कार्यक्रम के विशेषज्ञ द्वारा खेतडी और कोलाहान की हीरक व्यधन अपेक्षाओ का और मूल्याकन किया गया और हीरक व्यधन की प्रमात्रा म पर्याप्त कमी करनी पडी। इसलिये अतिरिक्त ड्रिलमेन भर्ती करना आवश्यक नही समझा गया। तथापि, इन उम्मीदवारो द्वारा उठाई गई कठिनाई मे अभिज्ञ होने के कारण कम्पनी ने रोजगार कार्यालय को प्रायोजना मे अन्य श्रेणियो मे भावी भर्ती के लिए इन उम्मीदवारो के नाम प्रायोचित करने का अनुरोध किया है।

खेतड़ी तांबा परियोजना के लिए खनिकों का चयन

3438 **श्री शिवनाथ सिंह** क्या **इस्पात और खान** मन्त्री यह बताने की कृपा करेंगे कि:

(क) क्या कतिपय श्रमिको को, जिनकी भूमि ले ली गई थी, चयन करके खेतडी ताबा परियोजना मे खनिका के पद के लिए प्रशिक्षण दिया गया था परन्तु पदो पर नियुक्ति करते समय अन्य श्रमिको को ले गया लिया था।

(ख) क्या परियोजना अधिकारियो ने उन व्यक्तियो को रोजगार देने के लिए नियम बनाए है जिनकी भूमि परियोजना के हित मे ले ली गई है और यदि हा, तो उक्त नियमो का उल्लघन करने के क्या कारण है, और

(ग) उक्त नियमो का उल्लघन करने के उत्तरदायी व्यक्तियो के विरुद्ध क्या कार्यवाही की गई है ?

इस्पात और खान मंत्रालय में राज्य मंत्री (श्री शाहनवाज खां) : (क) कुछ श्रमिक, जिनकी भूमि अर्जित की गई थी, खेतडी ताम्र प्रायोजना मे खनिको के पद के लिए चुने गए थे और उन्हें प्रशिक्षण दिया गया था। आज तक जिन व्यक्तियो की भूमि अर्जित की गई है और जिनका प्रशिक्षण पूरा हो गया है, उन्हें नियुक्ति पत्र जारी किए गए हैं।

(ख) सरकार के अनुदेशो के अनुसार, प्रायोजना प्राधिकारियो ने नियुक्तियो के दौरान उन व्यक्तियो को अधिमानता देने के लिए नियम बनाए हैं जिनकी भूमिया प्रायोजना के लिए अर्जित की गई है। इस नीति का अनुपालन किया जा रहा है।

(ग) प्रश्न नही उठता है क्योकि अनुदेशो का अनुपालन किया जा रहा है।

खेतड़ी तांबा परियोजना के बारे मे अध्ययन दल का प्रतिवेदन

3439. **श्री शिवनाथ सिंह** : क्या **इस्पात और खान** मन्त्री यह बताने की कृपा करेगे कि :

(क) क्या सरकार द्वारा नियुक्ति अध्ययन दल ने खेतडी तांबा परियोजना के बारे मे अपना प्रतिवेदन सरकार को दे दिया है ;

(ख) यदि हा, तो क्या उक्त प्रतिवेदन सभा पटल पर रखा जाएगा ; और

(ग) तकनीकी सम्बन्धी त्रुटियो को दूर करने के लिए अध्ययन दल द्वारा दिये गए सुझावो को क्रियान्वित करने के लिए क्या कार्यवाही की गई है ?

इस्पात और खान मंत्रालय में राज्य मंत्री (श्री शाहनवाज खां) : (क) से (ग) सरकार द्वारा ऐसा कोई अध्ययन दल नियुक्ति नही किया गया। तथापि, मंत्रिमंडल सचिवालय मे विज्ञान और प्रौद्योग (वि० प्रौ० स०) समिति ने अलौह धातुओ और खनिजों पर कार्यकारी दल गठित किया था। इस दल की अंतरिम रिपोर्ट के परिणामस्वरूप देश में ताम्र प्रायोजनाओं के बारे में उठाए गए विशिष्ट प्रश्नों के अध्ययन के लिए उप समिति गठित की गई थी। कार्यकारी दल और उप समिति द्वारा अपनी रिपोर्ट जुलाई, 1971 मे विज्ञान और प्रौद्योग समिति को प्रस्तुत की गई जिस पर उसके द्वारा विचार किया गया है। अन्तिम सिफारिशें, हिन्दुस्तान ताम्र लिमिटेड के परामर्श से, इस मत्रालय के विचाराधीन है। इस समय इन रिपोर्टों को सभा पटल पर प्रस्तुत करने का प्रश्न नही उठता है।

नई दिल्ली स्थित चीन के दूतावास द्वारा प्रचार सामग्री का वितरण

3440. **श्री हुकम चन्द कछवाय** : क्या **विदेश** मत्री यह बताने की कृपा करेगे कि :

(क) क्या नई दिल्ली स्थित चीन के दूतावास के अधिकारियों ने दिसम्बर, 1971 मे कुछ भारतीय पत्रकारो और बुद्धिजीवियों की कुछ प्रचार सामग्री वितरित की थी जिसमे यह आरोप लगाया गया था कि भारत-पाकिस्तान युद्ध के लिए भारत और रूस जिम्मेदार है ; और

(ख) यदि हा, तो इस पर सरकार की क्या प्रतिक्रिया है और इस बारे मे क्या कार्यवाही की गई है ?

विदेश मत्रालय में उप-मत्री (श्री सुरेन्द्र पाल सिंह) : (क) जी हां। सरकार को मालूम है कि नई दिल्ली-स्थित चीनी राजदूतावास ने दिसम्बर 1971 मे इस तरह के समाचार बुलेटिन वितरित किए थे।

(ख) भारत पर पाकिस्तानी आक्रमण के तथ्य इतने सुविदित है कि इन्हे फिर दोहराने की आवश्यकता नही है। पाकिस्तान ने सोच-विचार कर 3 दिसम्बर 1971 को भारत पर आक्रमण करके युद्ध थोपा था। इन सुविदित तथ्यो को अनदेखा करके चीन सरकार क्या रुख अपनाती है, यह उसी का काम है। सरकार ने सयुक्त राष्ट्र में और संसद में अपने वक्तव्यों

में स्थिति स्पष्ट कर दी है और अन्तर्राष्ट्रीय समुदाय तथ्यों को बहुत अच्छी तरह समझता है।

Falling in cost of living index in Tamil Nadu

3441. SHRI K. BALADHANDAYUTHAM : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether the cost of living index for the month of February, 1972 for Tamil Nadu showed a steep fall by 38 points, while the actual prices of essential commodities were in the upgrade, resulting in a big cut in the dearness allowance and consequent industrial unrest in the State ; and

(b) if so, whether Government will order a probe into the preparation of cost of living index to set at rest the apprehension of the people that there has been some manipulation ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) and (b). The Consumer Price Index for Madras City for February, 1972, converted to Base 1935-36=100, declined by 38 points as compared to the index for January, 1972, but it is not correct to say that the index has fallen even when the prices of the essential commodities were rising. In fact, there was a fall in the prices of a number of items, mainly in the Food Group, in February 1972. The average open market price of rice, for instance, declined from Rs. 1.40 to Rs. 1.23 per kilogram. Therefore, the question of any probe into the matter does not arise.

---

12 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

Reported Infiltration of Pakistani Razakars into India

MR. SPEAKER : Shri Bade.

SHRI R. V. BADE (Khargone) : The statement has been circulated just now.

SHRI S. M. BANERJEE (Kanpur) : And nobody can read it because the impression is very faint.

अध्यक्ष महोदय : अब जो भी कुछ है उस से गुजारा करिए।

श्री एस० एम० बनर्जी : अध्यक्ष महोदय, पहले आप ही ने आर्डर दिया था कि आधा घंटा पहले यह मिल जाना चाहिए तो इतनी लाचारी क्या हो गई सरकार को ? साइक्लोस्टाइलिंग की कमी है या किस चीज की कमी है ?

MR. SPEAKER : Those motions come before the Speaker just a day ahead. Then they are accepted and at about quarter to eleven sent to the Ministry concerned. The time is so short. Sometimes the time taken in collecting information gets prolonged. Anyway, I have been urging that the information must be in the hands of the members at least half an hour earlier.

DR. RANEN SEN (Barasat) : And typed legibly.

SHRI S. M. BANERJEE : You got this call attention motion yesterday. It was balloted at 1 P. M. Members knew about it at 3 P. M. So it is not a fact that it was sent to the Ministry at quarter to eleven.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K C. PANT) : I do not think hon. members really appreciate our difficulty in the matter. We have to approach the State Governments in all these matters happening in States ; we have no other agency. Sometimes on the replies given, we have to seek clarifications. We can circulate the information earlier, but in this particular case, for instance, I was trying to get information till the minute before I came in order to be able to give the House all the information.

MR. SPEAKER : I can postpone it to next week.

SHRI S. M. BANERJEE : Let us get good readable copies. Is the Government short of carbon papers ? This must be the thirteenth or fourteenth copy.

श्री बुक्तियार सिंह मलिक (रोहतक) : इसको पढ़ना ही आसान नहीं है। अभी चार रोज हुए आपको एक कागज दिखाया गया था जिसको पढ़ा नहीं जा सकता। आज भी जो यह मिला है इसे पढ़ नहीं सकते।

SHRI K. C. PANT : If it will satisfy them, I will read the statement at dictation speed.

श्री आर० वी० बड़े : अध्यक्ष महोदय, मैं अविलम्बनीय लोक महत्व के निम्नलिखित विषय की ओर गृह मंत्री का ध्यान दिलाता हूं और प्रार्थना करता हूं कि वह इस बारे में एक वक्तव्य दें :

"बिहार बंगाल और असम में दो हजार से भी अधिक सशस्त्र पाकिस्तानी रजाकारों के घुस आने के समाचार।"

SHRI K. C. PANT : Sir, Government's attention has been drawn to Newspaper Reports on the 18th April, 1972 that 1,806 armed Razakars had been rounded up in Bihar. Enquiries were made from the Government of Bihar, who have stated that the report is not correct. The Government of Bihar have also informed that on the 29th March, 18 persons were arrested in the Pyare Pur Diara area of Rajmohal Police Station, Santhal Parganas Six non-Bengali Muslims from Bangla Desh had earlier been arrested in the same area in the night between March 19th, and 20th. Of the 18 arrested on the 29th, only 9 belonged to Bangla Desh. One of the arrested persons is suspected to be a Razakar. Thus, only 15 persons from Bangla Desh without valid documents had been arrested during the second half of March. No arms and ammunition had been recovered from them. There has also been no report of any infiltration of Razakars from Bangla Desh into any of the border State during the recent weeks. Our border Authorities are fully vigilant and have taken adequate steps to prevent unauthorised entry of persons from across the border. The Government of Bihar have also informed that besides the 9 Indian nationals arrested on the 29th March, 3 other Indian nationals had also been arrested on the night of the 19th, for unlawfully providing shelter to foreign nationals without valid travel documents.

श्री आर० वी० बड़े : अध्यक्ष महोदय, अभी माननीय मंत्री जी ने स्टेटमेंट दिया कि बिहार गवर्नमेंट कहती है कि यह इनकरेक्ट है। लेकिन यह जो एक समाचार पत्र है पटना का "प्रदीप", उसमें लिखा हुआ है।

"संथाल परगना में 1800 रजाकार पकड़े गए। बिहार के राज्यमन्त्री श्री रमेश झा ने गत शनिवार को यहां पत्र प्रतिनिधियों से कहा कि संथाल परगना जिले में बंगला देश से घुस आए साघातिक शस्त्रों से लैश 1806 रजाकार हाल ही में पुलिस तथा सेना के संयुक्त प्रयास से पकड़ लिए गए हैं। उन्होंने कहा कि कुछ और रजाकार अभी छिपे हुए हैं। उनकी खोज जारी है।

पत्र प्रतिनिधियों से बातचीत करते हुए श्री रमेश झा ने आश्चर्य प्रकट करते हुए कहा कि कोई भी देश भक्त नागरिक इन रजाकारों को कैसे शरण दे सकता है? रजाकारों की इस घुसपैठ के विरुद्ध जनमत तैयार किया जाना चाहिए।

श्री झा ने कहा कि रजाकारों को शरण देने वाले अराष्ट्रीय तत्वों को कठोरतापूर्वक दंड दिया जाएगा। श्री झा ने कहा कि उन रजाकारों की घुसपैठ के कारण उत्तर बंगाल के सटे हुए भागों मे नक्सली गतिविधि काफी बढ़ गई है।

यह श्री रमेश झा जो वहां के गृह राज्य मंत्री हैं उन्होंने यह स्टेटमेंट दिया हैं पत्रकारों को। इसके साथ में आज का जो टाइम्स आफ इंडिया है उसमें भी आया है :

Rebels and Razakars fomenting trouble :

> Mizo and Naga rebels in league with Razakars and Al Badrs of Bangladesh and pro-Chinese tribals of Burma are working to forge a common front to foment trouble in the North-Eastern region of India and part of Bangladesh, according to authentic sources.
>
> According to six Arakan rebels held in the Union territory of Mizoram recently, these elements are in contact with one another.
>
> "Mizo rebels are also working with Razakars and Al Badr fanatics to create a stir among the Buddhist Chakmas of the Chittagong hill area".

It further says :

"Nine Razakars were arrested by

Bangladesh Rifles at Churkhai, East Sylhet, after a gun duel on April 13.

The Razakars, who were hiding in a hotel at Churkhai, shot it out with the police and inflicted 12 bullet injuries on a havildar before surrendering."

इसी तरह डकन हैरल्ड में 18-4-72 को यह निकला है कि त्रिपुरा असम और मेघालय में यही स्थिति है।

16-4-72 को रविवार हिन्दुस्तान में यह न्यूज है कि राजस्थान मे 12 पाक जासूस गिरफ्तार हुए हैं। यह सब युद्ध विराम के बाद हुआ है। इसी तरह से 12 अप्रैल के टाइम्स आफ इंडिया में भी न्यूज आई है।

11 अप्रैल को वीर अर्जुन में यह समाचार आया है :

बंगला देश के दिनाजपुर जिले से आए है। दिनाजपुर जिले की 112 किलोमीटर सीमा का कुछ भाग असुरक्षित है। बिहार सरकार के कुछ अधिकारियों ने पुष्टि की है और कहा कि पुलिस इन मुस्लिमों की तलाश कर रही है जो अपनी रजिस्ट्री कराए बिना अपने संबंधियों के पास रह रहे हैं। बंगला देश के प्रान्तीय सदस्य ने कहा कि दिनाजपुर से बिहारी मुस्लिमों का भारत में प्रवेश जारी है। उस में असामाजिक तत्व भी है।

इसके बाद टाइम्स आफ इंडिया मे 15 अप्रैल को यह समाचार आया है :

"A Pakistani spy was arrested today on the Rajasthan-Punjab border while on the way to Delhi, according to Home Ministry sources. The police have recovered some currency notes from him"

फिर लोक सभा में एक स्टेटमेंट दिया मुहम्मद शफी कुरेशी, उप मंत्री ने कि इस समय कुछ सदस्यों की कृपा से कुछ पाकिस्तानी कस्बे मे काम कर रहे हैं। उस के दूसरे ही दिन गुजरात विधान सभा में बताया गया कि लगभग 2 हजार पाकिस्तानी इस समय राज्य में रह रहे हैं जो भारत पाकिस्तान संघर्ष के समय चोरी छिपे भारत में प्रविष्ट हो चुके हैं। उन्हें रहने की सुविधा प्रदान की गई है, उनको पैसा दिया जा रहा है—स्वयं मुख्य मंत्री का बयान है—उन्हें सम्मानपूर्वक लौटाने के समय की प्रतीक्षा है। क्या उन्हें डिग्री देकर वापस करेंगे..

अध्यक्ष महोदय : आप प्रश्न पूछिये।

श्री आर० वी० बड़े : इतने अखबारों में ये खबरें आई है, इसलिये मुझे अपना केस इस को पढ कर डिफेण्ड करना पड़ रहा है।

अध्यक्ष महोदय : आप ने यहां आर्टीकल नही पढ़ना है, प्रश्न पूछना है।

श्री आर० वी० बड़े : इसी प्रकार से इन्दौर में भी पाकिस्तानी जासूसों के पास हथ-गोले निकले।

मैं पूछना चाहता हूं कि आप ने जो स्टेटमेंट दिया है और रमेश झा ने जो स्टेटमेंट दिया है, उसमें इतना अन्तर क्यों है ? क्या आप ने रमेश झा से इसके बारे में पूछा है ? जो शस्त्र पकड़े गये हैं, वे कहा से आये हैं ? जो 1806 रजाकार पकड़े जाने की बात उन्होंने कही है, वे कहां से आये हैं ? क्या बिहार बार्डर पर दीनाजपुर के आसपास आप की जो सुरक्षा की गतिविधियां हैं, वे ठीक है ?

दूसरा प्रश्न-जो 1500 पाकिस्तानी गुजरात मे पड़े हुए हैं, उनको कब वापस लौटाया जायगा ?

श्री कृष्ण चन्द्र पन्त : अध्यक्ष जी, जो मूल प्रश्न था, उसके उत्तर में जो सम्बन्धित सूचना थी, वह तो मैंने दे दी है, इस के अलावा अब और क्या सूचना माननीय सदस्य को दू, यह मेरी समझ में नहीं आता है। वह कहते हैं कि झा साहब का स्टेटमेंट था, मैंने बिहार सरकार से जो जवाब आया है, वह उनके सामने रखा हैं। बिहार सरकार ने कहा है कि यह सही नहीं है कि 1806 आये हैं, एक बार 18 आदमी पकड़े गये और एक बार 9 आदमी पकड़े गये। 18 में से 9 बंगला देश के लोग थे और 9 में से 6 थे। 9 हिन्दुस्तानी ऐसे थे जिन्होंने उनको शरण दी थी और उनकी सूचना

[श्री कृष्ण चन्द्र पन्त]

सरकार को नहीं दी थी। अब ऐसा नियम है कि बंगला देश या बाहर से कोई नागरिक आये तो उसकी सूचना सरकार को देनी पड़ती है। .....

श्री आर० बी० बड़े : मेरा सवाल था कि बिहार बार्डर पर प्रापर-प्रोटेक्शन हैं या नहीं। दीनाजपुर के लोगों का कहना है कि वहां प्रापर-प्रोटेक्शन नहीं है।

श्री कृष्ण चन्द्र पन्त : आपने पहला सवाल यह किया था कि झा साहब ने कोई स्टेटमेंट दिया है और उसके उत्तर में मैंने बताया कि बिहार सरकार ने कहा है कि वह गलत है। अब इसका सामंजस्य कैसे हो—मैं आपको वह सूचना दे सकता हूं जो बिहार सरकार ने मुझे दी है।

अगर आप मेरा अनुमान चाहते है तो मैं अपना अनुमान भी दे सकता हूं। उन्होंने कहा था कि 18 एक बार पकड़े गये और 6 एक बार पकड़े गये, हो सकता है कि यह 1806 बन गया हो। उसी समय के वहा के एक हिन्दी दैनिक "आर्यव्रत" में भी यह रिपोर्ट निकली है, जिसमें यह रिपोर्ट निकली है कि स्टेट मिनिस्टर ने कहा है कि 18 आर्म्ड रजाकार पकडे गये हैं राजमहल एरिये में। उसमें 1800 की खबर नहीं निकली है। ..(**व्यवधान**) ..झा साहब इस वक्त पटना में नहीं हैं, इस लिये मैं कोई निश्चित बात नहीं कह सकता, येह मेरा अनुमान मात्र है।

श्री फूल चन्द वर्मा (उज्जैन) : गुजरात के बारे में नहीं बताया।

श्री आर० बी० बड़े : गुजरात में 1500 पाकिस्तानी कैसे आ गये ?

अध्यक्ष महोदय : प्रश्न पूछने वाले को प्रश्न पूछने दीजिये, आप रजाकार न बनिये।

श्री कृष्ण चन्द्र पन्त : दूसरा प्रश्न यह था कि क्या हमारी सीमाओं पर इन्तजाम ठीक है ? जब पिछली बार गैर-बंगाली मुसलमानों के घुसने के बारे में काल-एटेन्शन आया था, तब मैंने बताया था कि वहां पर बी० एस० एफ० की चौकियां हैं जो सतर्क हैं और उनको फिर से कहा गया है कि वे ज्यादा सतर्क रहें। मैं अभी हाल में उस क्षेत्र में गया, कलकत्ता में पुलिस वालों और बी० एस० एफ० के लोगों से बात की थी और उन को सारी सीमा पर और ज्यादा सतर्क रहने के लिये कहा था।...

श्री आर० बी० बड़े : अध्यक्ष महोदय, टाइम्ज आफ इण्डिया ने कहा है.....

अध्यक्ष महोदय : अखबारों में बहुत कुछ निकलता है, लेकिन यह हाउस अखबारों की खबरों के कन्ट्राडिक्शन के लिये नहीं रह गया है, जो भी अखबारों में आये और मिनिस्टर उसको कन्ट्राडिक्ट करता रहे .....

श्री आर० बी० बड़े : लेकिन अध्यक्ष महोदय, हमारे माइण्ड में तो यह स्टेटमेन्ट था ..

अध्यक्ष महोदय : अखबारों में कई तरह की खबरें आती हैं, कोई कुछ लिखता है, उसे आप यहां ले आते हैं और मिनिस्टर कन्ट्राडिक्ट करता है—यह सब क्या हो रहा है।

श्री आर० बी० बड़े : अध्यक्ष महोदय, इसमे लिखा है .....

अध्यक्ष महोदय : उन्होंने आप के सवाल का जवाब दे दिया है।

श्री आर० बी० बड़े : उन्होंने जवाब नहीं दिया है। कछवाय साहब अगर गड़बड़ करते हैं तो आप नाराज होते हैं। हम सब साइलैंटली बैठते हैं, इसलिये मेरे प्रश्न का जवाब दिलवाइये। यह जो बर्मा बार्डर के बारे में रिपोर्ट आई है, इन के सेन्टर्स वहां पर हैं, इनके पास बराबर इन्फर्मेशन आती है, इसलिये पूछना चाहता हूं .....

अध्यक्ष महोदय : अगर आपके पास कोई इन्फर्मेशन है तो बता दीजिये।

श्री कृष्ण चन्द्र पंत : अध्यक्ष जी, आप

कहते हैं, तो मेरे पास कुछ सूचना है, लेकिन वह सवाल इससे उठता नहीं है। क्योंकि जिन लोगों की बात ये कहते हे वे हिन्दुस्तान में नहीं घुसे हैं, बल्कि जो हिन्दुस्तान में थे, वे हिन्दुस्तान से बाहर गये हैं। इसलिये यह सवाल इसमें उठता ही अलावा आज गृह मन्त्रालय की नहीं हैं। इसके डिमाण्ड्स पर बहस होगी ...

अध्यक्ष महोदय : हमें थोड़ा सा केअरफुल रहना चाहिये, कभी कभी आप ऐसे मसलों पर जवाब देने के लिये मिनिस्टर को मजबूर करते हैं, जिनका जवाब देना ठीक नहीं होता है।

SHRI R. K. SINHA (Faizabad) : The hon. Minister's reply is very satisfactory, but as he has admitted, vigilance is very necessary.

I wish to draw his attention to the report which also appeared in the process that some of the documents which were gathered by the Bangla Desh Government said that 100,000 Razakars were trained in Bangla Desh by the Pakistani administration.

We must also remember that in the elections in India, political parties tried to use the question of the so-called Bihari Muslims in order to involve a certain section of the people in India.

There is a sinister international conspiracy which should be noted by the Government and more vigilance is necessary and because their language is the same and because they have relations on this side, infiltration is possible.

International overtones were lent to this problem by one Prof. Green who, addressing the Law Institute, said a few days back :

> "One must nor forget what was happening to Bihari Muslims in the new country.
>
> "Prof Green described as monstrous the tribunal set up under political pressure by the over-aged *Prima donna* who has never done any legal work in his life.
>
> "The pseudo Tribunal in Paris to try war crimes in Viet Nam had only contributed in destroying all judgements and respect for law in all its aspects.
>
> "According to Prof. Green, the proposed tribunal should be multi-national instead of being composed of Judges only from Bangla Desh."

I do not know why people are trying to create trouble between Bangla Desh and India. I would request the Minister to be more vigilant and I would like to have an answer.

SHRI S. M. BANERJEE : Who was presiding over this meeting ? Is it not a fact that the Chief Justice of India was presiding over it ?

SHRI K. C. PANT : We are vigilant along the border, but I would like to tell the House that a distinction should be made between Razakars and the so-called non-Bengali Muslims. A distinction must be made Razakars could be Bengalis and hon-Bengalism. All non-Bengalis can not be Razakars Therefore, one has to be careful in these matters.

SHRI INDRAJIT GUPTA (Alipore) : Why did you permit the Chief Justice of India to preside over it ? And, who is this American Professor who is permitted to say such things in our country ? Propoganda against a friendly country should not be permitted here. (*Interruption*).

SHRI K. C. PANT : The Chief Justice did not know about it ; I am sure if the Chief Justice had known about it that such statements would be made, he would not have agreed to preside. But I connot speak for him.

SHRI S. M BANERJEE : This meeting was presided over by the Chief Justice of India and it has come out in the newspapers.

MR. SPEAKER : Why are you bringing in the Chief Justice ? We have to be very cautious when we make such observations. The Law Institute invited certain people to address the meeting, It is not always that any person who comes should speak what you like. They express their views and the Chief Justice was presiding over the meeting. How are we concerned with it ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) : The Chief Justice is the ex-officio Chairman of the Law Institute and by a coincidence he was there.

श्री अटल बिहारी वाजपेयी (ग्वालियर) : चीफ जस्टिस का नाम घसीटने की जरूरत नहीं

[श्री अटल बिहारी वाजपेयी]

है लेकिन कोई विदेशी हमारे यहां आकर बंगला देश के खिलाफ बोले इस पर गम्भीरता से नजर रखी जाये। गृह मन्त्रालय यह काम करे, चीफ जस्टिस से कोई शिकायत का मौका नहीं है।

SHRI S. M. BANERJEE : Sir, you preside over so many functions. If a foreigner says some thing against the policies of the Government of India in regard to, say, Vietnam or Bangla Desh, is it not your duty to clear such a misunderstanding ? The Chief Justice has not done anything.

MR. SPEAKER : Don't bring in this. I want to make it clear that such institutes invite scholars of all shades of opinion. Whether it is the Chief Justice or the Speaker or whoever it may be who presides, how can they know that somebody will come with this view or that view ? Some express certain views which are acceptable. Somebody else comes and express views which are not acceptable At another time, another man may contradict it. Kindly don't bring in these matters.

SHRI INDRAJIT GUPTA : After the event, it is the Home Ministry which should be concerned about it. Talks are going on with Bangla Desh and he is trying to queer the pitch. (*Interruption*).

श्री मुख्तियार सिंह मलिक : स्पीकर साहब, इस हाउस के सेन्स को देखते हुए आप अन्दाजा लगा सकते है कि यह जो रजाकार या दूसरे ऐसे एक्स्ट्रिमिस्ट एलिमेन्ट्स बंगला देश से यहां हमारे देश के अन्दर आ रहे हैं वह मसला कितना पेचीदा है और साथ में हमारे लिए कितना चिन्ताजनक है। हमें मिनिस्टर साहब का जो जवाब मिला हैं इस हाउस के अन्दर उसमे उन्होंने बहुत लाइटहार्टेड वे में इसको लिया है। मुझे बड़े अफसोस के साथ कहना पड़ता है कि कितने दिनों से अखबारात मे ये सारी बातें आ रही हैं, क्या हमारी होम-मिनिस्ट्री की नोटिस में सारी चीजों की प्रेस कटिंग्ज भी आती रही है या नहीं ? यहां पर एक बिहार की बाबत ही जवाब दिया गया है। 1806 की फीगर को अठारह और छः, इस तरह से कर दिया। झा साहब का स्टेटमेन्ट था अखबार में कि आर्म्ड रजाकार पकड़े गये हैं लेकिन इन्होंने कहा है कि उनके पास कोई हथियार बरामद नहीं हुए। मैं वजीर साहब से पूछना चाहता हूं आया उनकी नोटिस में पहले प्रेस कटिंग्ज की मार्फत यह बात लाई गई या नहीं जैसे कि आज मध्य प्रदेश की बाबत कहा गया, राजस्थान की बाबत अखबारात मे आया, आसाम, बंगाल, गुजरात, बिहार—देश के कितने ही प्रदेशों में ये लोग आ रहे है, तो क्या उन्होंने इस चीज की भी तहकीकात करने और उन प्रदेशों से पूछने का यत्न किया या नहीं उनसे कोई इंक्वायरी की या नही ?

स्पीकर साहब मैं पूछना चाहता हूं क्या कोई दूसरा दबाव, किसी वेस्टेड इन्ट्रेस्ट्स का, किसी दूसरे मुल्क का हमारी गवर्नमेन्ट पर नहीं है कि बिहारी मुस्लिम्स जो पाकिस्तान के साथ कोलैबोरेट कर रहे थे बगला देश के अन्दर उनको लेने के लिए हमारी गवर्नमेन्ट को मजबूर किया जा रहा हो, कि बिहारी मुसलमानों को यहा हिन्दुस्तान मे वापिस ले लिया जाये ? बात मेरी समझ में नहीं आती, यह ठीक है कि काल अटेंशन के जरिए बिहार की बाबत यहां पर बात आई लेकिन दूसरे प्रदेशों के बारे में भी, जैसा मैंने अर्ज किया कि अखबारात मे आता रहा और उससे पता चलता है कि कितने ही प्रदेशों में यह मामला है। यह रजाकारों का मामला कोई नया नहीं है। यह बीमारी तो जबसे हिन्दुस्तान की तक्सीम हुई उस वक्त से है। इन लोगों ने कितने ही मजालिम किए, कितने ही लोगों ने खून किए, कितनी ही औरतों की अस्मत लूटी और उसके साथ साथ जब भी पाकिस्तान ने हिन्दुस्तान में शरारत करने की कोशिश की तो यह रजाकारों की जमात उसमें सबसे आगे रही। तो मैं जानना चाहता हूं आया उनकी नोटिस में यह चीज है या नहीं कि ये अलबदर और रजाकार बंगला देश के आजाद होने के बाद हाइड आउट्स में गए और यह अन्दाजा था कि कभी भी वे हिन्दुस्तान में आ जायेंगे ?

स्पीकर साहब, हमने देखा है कि हमारे

बार्डर्स जो बगला देश के साथ लगते है वहा पर किसी किस्म की कोई चेकिंग नही थी, कितने ही लोग इधर उधर आ जा सकते थे बड़ी आसानी के साथ। तो मै मिनिस्टर साहब से पूछना चाहता हू कि यह जो बगला देश से बिहारी मुसलमान या रजाकार हिन्दुस्तान मे आने शुरू हुए, यह सबसे पहले कब उनकी नोटिस मे आया ? मार्च के महीने मे उन्होने बताया है लेकिन शायद उससे पहले भी वे आ रहे हो। इसके बारे मे मैं मिनिस्टर साहब से गुजारिश करूगा कि वे इस हाउस को डार्कनेस मे रखने की कोशिश न करे बल्कि वाजे तौर पर साफ-साफ बताये कि दूसरी स्टेट्स की क्या पोजीशन है ? क्या उनके बारे मे भी आपके पास कोई इत्तला है या नही और क्या होम मिनिस्ट्री ने दूसरी स्टेट्स की पोजीशन भी जानने की कोशिश की है या नही ?

श्री कृष्ण चन्द्र पन्त माननीय सदस्य ने पूछा है कि अखबारो से इसके बारे मे कई दफे खबरे निकली है तो आया हम उनको देखते हैं या नही देखते है। गृह मन्त्रालय अखबार की सूचना भी देखता है और अपने भी उसके स्रोत है।

जहा तक देश की सीमाओ का प्रश्न है उन सीमाओ की रक्षा करना ताकि कोई अनधिकृत रूप से सीमा पार करके हमारी ओर इधर न आ सके इसके लिए हमारी सरकार हमेशा चौकन्नी रहती है विशेषकर आज की परिस्थितियो मे या पिछले दिनो की परिस्थितियो मे सरकार विशेष तौर पर सतर्क रही। चूकि यह बातें पहले से ही उठी इसलिए पहले से ही सतर्क रहे।

अब जहां तक कि उन्होंने झा साहब के वक्तव्य का सवाल उठाया तो बिहार सरकार ने ही यह जानकारी दी है और वही सूचना मैंने यहा पर दे दी है। हमारी यहा कोई अपनी सूचना नही है। बिहार सरकार ने जो सूचना दी वही सूचना हमने सदन के सामने रख दी है। इसलिए मै झा साहब के वक्तव्य के बारे मे कुछ अधिक नही कह सकता। मै तो बिहार सरकार ने जो सूचना दी है वही मैं माननीय सदस्यो के सामने रख सकता हू।

जहा तक किसी दूसरे देश का दबाव हम पर पड़ने का सवाल है यह गलत और बेबुनियाद तो है ही लेकिन मै माननीय सदस्य को यह सुझाव दूगा कि आज देश मे जो एक आत्म-विश्वास की लहर दौड़ रही हैं उसके अनुरूप यह अपने दिल को मजबूत करे। वह हमेशा इस सदेह मे न आयें कि किसी के दबाव मे पड़कर सरकार काम करेगी। वह एक आत्म-विश्वास की भावना उनमे भी आ जाय यही मै चाहता हू।

जहा तक यह प्रश्न है कि कब से रजाकार लोग आना शुरू हुए तो यह तो लड़ाई देश मे छिड़ने के पहले भी आये थे और लड़ाई के दरमियान भी आये और जब सरेडर हुआ उस बक्त भी और उसके बाद भी वह लोग आये। कई महीनो से वह चले आ रहे हैं लेकिन वह गिरफ्तार हुए। रजाकारो के अलावा माननीय सदस्य ने गैर बगाली मुसलमानो का प्रश्न भी पूछा तो उसके बारे मे मैने यहा पर एक वक्तव्य दिया था जोकि एक कौलिंग अटैंशन नोटिस के जवाब मे था और उस अवसर पर मैंने वह सब आकडे भी पेश किये थे।

SHRI D K PANDA (Bhanjanagar) : A feeling is created that all non-Bengali Muslims are *razakars* So, is the Government going to screen them and make a distinction between innocent non-Bengali Muslims and the real Pakistani *razakars* ?

Secondly, one of the international organisations, sponsored by American imperialists and their agencies here, has started a campaign that the non-Bengali Muslims in Bangla Desh are being harassed there and are being forced to leave Bangla Desh. I wish to know whether this fact has been brought to the notice of the Government of Bangla Desh by our Government through our envoy, Shri D. P. Dhar, who is said to have gone there now for discussions.

Another friend of ours has already drawn the attention of Government to the reported speech of Professor L. C. Green, made in a meeting at the Indian Law Institute at Delhi.

[Shri D. K. Panda]

presided over by the Chief Justice, who happens to be the *ex-officio* President of that organisation. I want to know specifically whether the Government has already brought this matter to the Government of Bangla Desh and whether any steps are going to be taken as far as such things are concerned.

SHRI K. C. PANT : I do not know what is there to bring to the notice of the Government of Bangla Desh. Any propaganda that the Bangla Desh Government is harassing the non-Bengali Muslims there, has been strongly refuted by the Bangla Desh Government itself time and again. Their leader, Sheikh Mujibur Rahman, the Prime Minister, has often made statements that the basis of the Bangla Desh polity is that every citizen there will get equal treatment. It is for everyone living in Bangla Desh to respond to the spirit of that statement and be in tune with the aspirations of the leadership and the people of Bangla Desh. This is as necessary as it is for the Government there to take the attitude of giving equal treatment to all. It is a two-way traffic, I am sure, this House and this country stands solidly behind the Bangladesh Government in its efforts to evolve such a policy.

SHRI D. K. PANDA : My second question remains unanswered and that is, whether you are going to screen the real Razakars from the innocent non-Bengali Muslims.

SHRI K. C. PANT : Any person who comes to our country without authorised travel documents is arrested. That is the clear position.

श्री शशि भूषण (दक्षिण दिल्ली) : अध्यक्ष महोदय, पिछले दिनों अखबारों में जो रजाकारो के बारे में खबरें बराबर आ रही है तो मैं जानना चाहता हूं कि उनके पीछे किसका हाथ है? एक तरफ तो बंगला देश बनने के बाद बंगला देश मे जो बिहारी मुसलमान हैं उनको बचाने के लिए हमारे देश में एक सम्मेलन हुआ और वह एलैक्शन के दौरान में हुआ। पता नहीं सी आई ए ने यह किया और यह आवाज लगाई गई कि बिहार के मुसलमानों को बचाया जाय और वह सम्मेलन किया गया। वहां तो इस देश में रजाकारों का खतरा दिखाई देता है और उनके देश में हिन्दू रजाकारों का खतरा दिखाई देता है। उसके पीछे कौन सी एजेंसी है यह मैं जानना चाहता हूं? खास तौर से हिन्दुस्तान के जो रजाकार थे उनको हैदराबाद में हमारे पुलिस ऐक्शन ने समाप्त कर दिया। जो बंगला देश के रजाकार थे उनको भारतीय सेना ने ठिकाने बैठा दिया और अब श्री मुजीबुर रहमान के बंगला देश में रहते वहां पर कोई गड़बड़ नहीं कर सकता है। वहा के एक्सटरनल एफेयर्स के मिनिस्टर ने कहा है कि बिहार के मुसलमान बहुत अच्छी तरह से बंगला देश मे सुरक्षित है। उन्हें तो कोई चिन्ता नही है लेकिन सारे विश्व में इस प्रकार का एक प्रोपेगेडा किया जा रहा है कि बंगला देश मे बिहारी मुसलमानों को खतरा है। यह भी कहा जा रहा है कि रजाकारों के पास हथियार है और वह हिन्दुस्तान में आ रहे है। इस ढग से वह एजेंसी एक भय का वातावरण पैदा करती है कि गुजरात से मुसलमान आ गये, कच्छ मे मुसलमान आ गये, यहां से आ गये और वहां से आ गये। अब भारत हमारा इतना बड़ा राष्ट्र है, दुनिया की हम चौथी ताकत हैं और हम यह दो, चार इक्के-दुक्के आने वालों की क्या पर्वाह कर सकते हैं। मैं वह जानना चाहता हूं कि चाहे वह हिन्दू रजाकार हों, चाहे वह मुसलमान रजाकार हों, चाहे विदेशी एजेंसी हो, मैं आर एस एस का जिक्र नही करता हूं, लेकिन आप खुद समझ लीजिये, बाकी मैं यह कहना चाहता हूं कि आज दोनों में कोई अन्तर नहीं है। हिन्दू रजाकार और मुसलमान रजाकार में कोई फर्क नहीं हैं। उन्होंने इस देश को बांट दिया। वह दोनों ही एक इशारे पर चलते हैं चाहे यहा चलें चाहे वहां चलें। यहां उनके बचाने के लिए सम्मेलन होता है। वह समझते हैं कि हमारा देश बुला रहा है कि चले आयें। एक तरफ तो उनको बुलाते हैं और उसके बाद देश के अन्दर के रजाकार शोर मचाते हैं कि वह आ गये, वह आ गये। अब इस चीज से देश को होशियार रहना चाहिए। मैं मन्त्री महोदय से पूछना चाहता हूं कि जो हिन्दुस्तान के रजाकार हैं चाहे उनको आर एस एस कह

लीजिये या बिहारी मुसलमान, इन दोनों में क्या फर्क है ? इस तरह से यह जो एक देश के बीच में प्रोपेगैंडा करके एक भय का वातावरण पैदा करते है उसको दूर करने के लिए मंत्री महोदय क्या कदम उठा रहे है ?

श्री कृष्ण चन्द्र पन्त : अध्यक्ष महोदय, मैं माननीय सदस्य से सहमत हूं कि चाहे इस सदन में यह सवाल हो और चाहे कहीं हो जो भी इस विषय पर कुछ बोलता है या लिखता है उसको तैयार रहना चाहिए, हर प्रकार से सावधान रहना चाहिए ताकि किसी तरह से भी कोई देश मे एक भय और आतंक का वातावरण पैदा न हो। इससे पहले भी यहा सदन में दो बार कौलिंग अटेंशन नोटिस लिये गये और जो कुछ भी सूचना मेरे पास थी वह सारी सदन के सामने मैंने रख दी। मुझे आशा है कि जब उसके बारे में हमारे द्वारा एक अधिकृत सूचना रख दी गई है और उसके आधार पर यह मालूम हो गया जैसाकि अभी माननीय सदस्य ने कहा भी कि इक्के दुक्के लोग ही आ रहे है तो फिर उसे बढ़ाना घटाना अच्छा नही है क्योंकि उससे वातावरण खराब होता है।

श्री अटल बिहारी बाजपेयी : मंत्री महोदय जब भी कोई इस तरह की खबर आये तो उसे कट्रेडिक्ट करते रहे।

12.39 hrs.

PUBLIC ACCOUNTS COMMITTEE

Thirty-sixth Report

SHRI SEZHIYAN (Kumbakonam) : I beg to present the Thirty-sixth Report of the Public Accounts Committee regarding Appropriation Accounts (Civil) 1969-70 and Report of Comptroller and Auditor General of India for the year 1969-70, Central Government (Civil) and Audit Report (Civil) 1970 relating to the Ministry of Shipping and Transport.

PROF. MADHU DANDAVATE : (Rajapur) : I had given a privilege motion. I would like to know what is happening about this.

MR. SPEAKER : Which one ?

PROF. MADHU DANDAVATE : Regarding agreement.

MR. SPEAKER : I have sent that to the Minister. That is not privilege. That is under Direction 115.

12.40 hrs

DEMANDS* FOR GRANTS, 1972-73 —*contd.*

Ministry of Home Affairs

MR. SPEAKER : The House will now take up discussion and voting on Demand Nos. 37 to 51, 118 and 119 relating to the Ministry of Home Affairs for which 8 hours have been allotted.

Hon. Members present in the House who are desirous of moving their cut motions may send slips to the Table within 15 minutes indicating the serial numbers of the cut motions they would like to move.

Demand No. 37—Ministry of Home Affairs

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 1,39,76,000 be granted to the President *to complete* the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Ministry of Home Affairs'."

Demand No. 38—Cabinet

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 70,60,000 be granted to the President *to complete* the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Cabinet'."

Demand No. 39—Department of Personnel

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 3,84,61,000 be granted to the President *to complete* the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of Department of Personnel'."

---

*Moved with the recommendation of the President.

DEMAND NO. 40—POLICE

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 92,36,38,000 be granted to the President *to complete* the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Police'."

DEMAND NO. 41—CENSUS

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 3,37,78,000 be granted to the President *to complete* the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Census'."

DEMAND NO. 42—STATISTICS

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 4,34,77,000 be granted to the President *to complete* the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Statistics'."

DEMAND NO. 43—TERRITORIAL AND POLITICAL PENSIONS

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 1,89,96,000 be granted to the President *to complete* the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Territorial and Political Pensions'."

DEMAND NO. 44—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF HOME AFFAIRS

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 11,93,55,000 be granted to the President *to complete* the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Other Revenue Expenditure of the Ministry of Home Affairs'."

DEMAND NO. 45—DELHI

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 58,89,85,000 be granted to the President *to complete* the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Delhi'."

DEMAND NO. 46—CHANDIGARH

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 7,06,01,000 be granted to the President *to complete* the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Chandigarh'."

DEMAND NO.—47 ANDAMAN AND NICOBAR ISLANDS

MR SPEAKER : Motion moved :

"That a sum not exceeding Rs. 10,10,32,000 be granted to the President *to complete* the sum necessary to defray the charges which come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Andaman and Nicobar Islands'."

DEMAND NO. 48—ARUNACHAL PRADESH

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 13,51,11,000 be granted to the President *to complete* the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Arunachal Pradesh'."

DEMAND NO. 49—DADRA AND NAGAR HAVELI AREA

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 76,03,000 be granted to the President *to complete* the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Dadra and Nagar Haveli Area'."

DEMAND NO. 50—LACCADIVE, MINICOY AND AMINDIVI ISLANDS

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 2,06,69,000 be granted to the President *to complete* the sum necessary to defray the charges which will come in course of pay-

ment during the year ending the 31st day of March, 1973, in respect of 'Laccadive, Minicoy and Amindivi Islands'."

DEMAND No. 51—MIZORAM

MR. SPEAKER : Motion moved.

"That a sum not exceeding Rs. 54,14,000 be granted to the President *to complete* the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Mizoram'."

DEMAND No. 118—CAPITAL OUTLAY IN UNION TERRITORIES

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 22,72,60,000 be granted to the President *to complete* the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Capital Outlay in Union Territories'."

DEMAND No 119—OTHER CAPITAL OUTLAY OF THE MINISTRY OF HOME AFFAIRS

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 2,10,42,000 be granted to the President *to complete* the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Other Capital Outlay of the Ministry of Home Affairs'."

SHRI JYOTIRMOY BOSU (Diamond Harbour) : I wish to move all the Cut Motions that I have given notice of

Where is the Home Minister, Sir ?

श्री हुकुम चन्द कछवाय : (मुरेना) प्रधान मंत्री को बुलवाइये ।

अध्यक्ष महोदय : आप फिक्र मत कीजिए । वह आयेंगी ।

SHRI JYOTIRMOY BOSU : It is only fair that she is present. (*Interruption*).

MR. SPEAKER : We have a foreign guest.

SHRI JYOTIRMOY BOSU : I shall be bringing certain allegations...

MR. SPEAKER : Every word of it will be read by her.

The other Minister is there.

SHRI JYOTIRMOY BOSU : It is not fair, Sir.

This is a very suitable day to discuss the Demands for Grants of the Ministry of Home Affairs because this atrocious C R P. Act has been declared *ultra vires* and bad in law by the Calcutta High Court. The judge, in his judgment, declared that the CRP Act of 1949 came within the expression 'police' in Entry 2, List II, State List, and as such the impugned legislation was *ultra vires* and beyond the legislative competence of the federal legislature. The judge also rejected the contention of the respondents that it was permissible under Entry 1, List III, Concurrent List, *etc.*

Until and unless the judgment is otherwise delivered or reversed, it will be illegal for the House to sanction any money, *i.e.*, Rs 32 crores for the CRP or any Central police or intelligence force which is not meant for Union Territories. It will offend the Constitution and it will be an indirect contempt of the House.

This CRP all along acted as a tool of oppression for furthering the causes of the ruling party. As for the Home Ministry, I can say that it is the principal executioner of a coterie of the ruling party headed by Mrs. Indira Gandhi. She wants to be a dictator, and for this, semi-fascist method have been adopted through this machinery. Through this machinery, the entire Central Government, the major policies of the States and all the affairs of the country are controlled—through the unseen thread of ICS, IAS officers against whom the State Governments have no absolute power. In reply to an unstarred question, they said clearly : "...on them—the IAS and IPS officers—a penalty other than dismissal, removal, *etc.*" They cannot be dismissed even if they commit the most flagrant violation of the State Government rules and order. They are protected by the Central Government, the Ministry of Home Affairs. The State Governments are competent to initiate disciplinary action against officers serving under itself and to arrange their postings. The can, in consultation with the Union Public Service Commission, impose penalties, *etc.* The State Governments have no ultimate power to control the IAS and IPS officers. Through police and

[Shri Jyotirmoy Bosu]

intelligence which are State subjects, the Centre has established a parallel police and intelligence service everywhere, specially in Congress-opposed areas.

The States gradually have become tools in the hands of Centre. They have the Governors as agents of the Home Ministry as also the IAS, IPS, CRP and now the nominated Chief Ministers of the Prime Minister. Even the Ministers of the Congress-opposed State Governments were not spared. When Shri Jyoti Bosu was Deputy Chief Minister, we discovered that his telephone was being tapped at the initiative of the Central Intelligence. Sites nearabout his home were dug, parallel lines were taken out and connected with the tape-recording arrangements of the Central Intelligence Agency. The Central Intelligence has set up numerous offices apart from the one at 9, Garyahat Raod and another at Lake Place. A network of numerous Central Intelligence Offices have been set up which are spying on the politically-opposed parties and people.

Before the United Front Government took over in 1967, files were removed from the Bengal Government without their permission and they were taken to Delhi. Here, in Delhi, the telephones of the political opponents are tapped, their letters are looked into, destroyed and censored. Thus we are living in a reign of Gestapo rule. The country is fast heading to a Police State, a Gestapo State, and we have in our midst the Indian edition of CIA, that is, the Research and Analysis Wing of the Cabinet Secretariat headed by Mr. Kaw. This is directly under the Prime Minister and it is a very high-powered unit having full access to everything and every machinery of the Government. Although the name—Research and Analysis Wing— sounds very pious, it is nothing but a special intelligence unit of the ruling Party. The House has a right to know more details about this unit.

Through this vast intelligence machinery political information of opposition parties including that of dissidents is collected and used—at Government cost, for the benefit of a coterie of the ruling Party. Political black-mailings are constantly organised. Corrupt and guilty persons are not prosecuted or punished but made to make room for the coterie in the political adventure.

Let us look at the Police Budget. Central Police (not Intelligence)—1950-51—Rs. 3 crores, 1955-56—Rs. 4.2 crores and 1956-66—Rs. 31.8 crores because the Congress Party was becoming shaky in the States. In 1967-68 it was Rs. 61.3 crores, 1970-71—Rs. 98.01 crores, 1971-72—Rs. 114.57 crores and 1972-73—Rs. 120.43 crores. For West Bengal and its surrounding areas alone, 32000 cadres were recruited for Research and Analysis Wing and Subsidiary Intelligence Bureau, during the recent years. You will be surprised—what was considered good enough till to-day is no longer good—this year they have gone to the extent of removing the recruitment to Intelligence Services from the scope of the UPSC. Under Art. 134 the Intelligence Services will be kept outside their scope. Otherwise, it will take time for them to convert this country into a full Gestapo State.

This set-up has given the Congress Government and the coteri headed by Mrs. Gandhi a very high dividend through last elections and their services have been magnificent for them in destroying democracy and destroying leftist movement.

Look at Grant No. 44—Rs. 8,32,61,000 under 'Other Revenue Expenditure'. Is it not for Intelligence ? Has it not been given under a different head to confuse the people ? We do not have much time to make a thorough scrutiny of the Budget papers but this amount of Rs. 8,32,61,000 is meant for pure intelligence work. The House must have a committee to examine the principles of this expenditure. Add to this the External Affairs Budget—another tidy amount as discretionary fund. If you kindly look at page 3—discretionary expenditure in 1970-71 it was Rs. 6,06,68,000 and in 1972-73 it is Rs. 13,88,00,000—a rise of over 110% in one year.

Then, there is the Defence Intelligence and the discretionary fund. The Research Analysis Wing is a combination of hand-picked senior officers. Many officers were trained in the United States of America. The previous Home Minister Secretary was very close to the Americans. The hon. Prime Minister knows about it. These officers were people specially trained in anti-communist, police and intelligence work. Their main offices are in the Secretariat, in Ramakrishnapuram, in Rajouri Gardens and many other places. They have a network of offices in the whole country. They sometimes function independently and also in

collaboration with select, planted, State Police officials at top levels. This was originally created for foreign intelligence work. They sent plane-load of men to Dacca before the Prime Minister's last visit. Now, its tentacles are on the entire country. Even our Central Hall is not spared, it is frequented by dozens of such informers and planted people. The whole political arena is controlled by them. They organise defections they organise political murders, rigging and creating confusion, agent provocateurs and inter-party clashes.

MR. SPEAKER : The Central Hall is only confined to the Members and the Press.

SHRI B. S. MURTHY (Amalapuram) : Perhaps he is speaking about his party, Sir.

SHRI JYOTIRMOY BOSU : They plant stories in the Press for political purposes. On top of this central outfit, in 1970-71, the Congress-run States were 14 out of 16, as I have it in my chart here. The strength of policemen was 5,34,879, costing the people of the country Rs. 184,17,41,952. In West Bengal alone, the expenditure was Rs. 17,48,06,000 in 1970-71 but in 1971-72 it has come to over Rs. 28 crores.

Sir, the Central parallel police cost alone touched over Rs. 130 crores while the States' police force cost a little over Rs. 200 crores. Here the people starve and die; people want jobs ; in place of jobs they are given batons and bullets.

The Research and Analysis Wing formulates, operates and executes through fascist methods. With it comes the Subsidiary Intelligence Bureau and other sister intelligence organisations.

Sir, around 1965 to 1967, it had set up a network of such people in Eastern India, especially in West Bengal to keep Left forces out of power, destroy democratic movements, murder our cadre and associates. They formulated the ill-famed thing, 'Operation Hooghly' to murder 2500 CPI(M) important cadre men.

I would quote a circular from the Subsidiary Intelligence Bureau to show their activities. This is Circular No. C4/C71 (18) dated 3.4.71 from Deputy Director SIB (MHA) Government of India, 9/1 Gariahat Road, Calcutta-19 to DIG, IB, Calcutta. This reveals a diabolical plan to implicate the CPI (M) in cases of murder of individuals which are taking place daily. I don's want to take the time to read the whole of it as it is a long circular. That is what they have been doing.

Since 1969-70 they intensified this and they made use of the unemployed and misguided youth ; they recruited, armed and trained them.

Just before the 1972 elections three senior officers were specially deputed from Delhi to the Subsidiary Intelligence Bureau in Calcutta to finalise the design with the West Bengal Police, with the Police Chief, details of Poll-day operations. A secret circular went out from the Inspector-General of Police and the news leaked out to the Press. The superintendents of police in districts were to contact the district congress presidents which gives a clear indication of their methods. As a result, in 50 seats there was unprecedented violence and in the rest 150 seats there was full rigging.

Parliamentary democracy has been reduced to a mockery. I would like to quote from the *Economist*, London It says :

> "Indira calls in the toughs to win back West Bengal."

Then, the *Economic Times*, Bombay says :

> "Bengal : Gunners garb votes."

Then, the *Economic and Political Weekly*, Bombay says :

> "In West Bengal, while every detail of Gestapo storm-trooper atrocities is being re-enacted there is hardly any protest or concern voiced by any section of liberal democracy, within the State or outside."

None of these papers is a communist paper. The same thing was done in Tripura, in Jammu and Kashmir and in Bihar.

This Research and Analysis Wing organised political and mass murders. Shri Hemanta Kumar Basu was a victim, and when the Forward Bloc people approached the Governor, Shri Ajoy Mukherjee and also the Prime Minister, they were promised an inqniry, but so far nothing has been done, because if an inquiry is instituted, the cat will be out of the bag. I ask the Prime Minister what has happened to the inquiry into the Barasat murders, the Baranagore murders and the Beliaghata murders. The Prime Minister promised an inquiry but nothing has been done because

[Shri Jyotirmoy Bosu]

there is a skeleton in the cupboard. All these were inspired by police and intelligence collaborated efforts.

Now, the outcome is visible. We have seen what has happened in Dhanbad and Krishnanagar 200 armed goondas came all the way from Calcutta and they attempted on Trade Union leader and M.P. Mr. A. P. Sharma's life. What happened ? The Bihar Government has arrested 35 to 40 persons with fire-arms with Pakistan markings, and has put them behind the bars. Telephone calls are coming from the Bengal Secretariat from the Chief Minister that they should be released, but they have not been released so far,

There are many such cases. In a one-day strike which was forced, by blocking the railway cabins on gun point and there was a loss of several lakhs of rupees to the Railways and millions harassed.

This Research and Analysis Wing used Naxalites for anti-CPM work.

SHRI VAYALAR RAVI (Chirayinkil): On a point of order.....

SHRI JYOTIRMOY BOSU : Under what rule is he raising it ?

SHRI VAYALAR RAVI : The hon Member is making an allegation that the Chief Minister of West Bengal had telephoned to Dhanbad ...

SHRI JYOTIRMOY BOSU : To Patna.

SHRI VAYALAR RAVI : I would like to know whether the hon. Member takes the responsibility for this allegation.

SHRI JYOTIRMOY BOSU : What is the point of order in this ?

This Research and Analysis Wing uses the Naxalites, and after the work was done, those who refused to work for Mrs. Gandhi and the Congress, and the political hard-core were murdered. They were not even spared in the jail. Eleven times there have been beatings and shootings in jails in eleven months in 1971 in West Bengal, and the rest have been banished to the Cuddalore jail.

The police and intelligence provided arms, ammunitions and explosives. The Centre is still not satisfied. They want to take more powers for prosecution for the Central agencies. They want to include some law and order items in the Concurrent List, and widen the role of the CRP.

The judgment on the CRP has come, like a 'Bull in the China-shop'. In the post-election period, trade union offices have been captured by force. They are getting police help for that. There have been more than 40 murders and 20,000 families of workers have been evicted from their houses at Baranagore, Beliaghata, Belgachia, Dum Dum, Tollygunje, Jadavpur, Cossipore, Sonarpur, Mahestola and Burdwan.

SHRI B. K. DASCHOWDHARY (Cooch-Behar) : Not in Diamond Harbour ?

SHRI JYOTIRMOY BOSU : Not yet.

There is an Air India hoarding at the crossing of Jawaharlal Nehru Road and Acharya Jagdish Chandra Bose Road, which says :

> "One nation, one leader, one India, Jai Hind."

MR. SPEAKER : Now, the hon. Member should try to conclude...

SHRI JYOTIRMOY BOSU : I had written to you already. Please give me ten minutes more.

MR. SPEAKER : He will get a little more time. The time due is only five or six minutes. But if he wants more, he can have it, but that will be deducted from the time due to the other Members from his party. He may continue his speech after lunch.

13.00 hrs.

The Lok Sabha adjourned for Lunch Till Fourteen of the Clock.

The Lok Sabha reassembled after Lunch at four minutes past Fourteen of the Clock.

[MR. DEPUTY-SPEAKER *in the Chair*]

DEMANDS FOR GRANTS, 1972-73—*Contd.*

(MINISTRY OF HOME AFFAIRS—*Contd.*)

MR. DEPUTY-SPEAKER : Shri Jyotirmoy Bosu.

SHRI S. M. BANERJEE (Kanpur) : You are aware, as I raised this question in the

House, that more than 13,000 textile workers in Kanpur belonging to the Swadeshi and J. K. Mills, the biggest textile units in Kanpur are on strike since 28th March, 1972.

MR. DEPUTY-SPEAKER ; How does it come in.

SHKI S. M. BANERJEE : It has come. They want bonus according to the Khadilkar formula. Shri Khadilkar is a Central Minister. He had given a formula with particular reference to the Bonus Act. He assured this House on the 20th March and then on the 14th April that he would contact the Chief Minister and try to start and bring about negotiated settlement. They were expected to come to a settlement. We also approached the Prime Minister and I am sure the Prime Minister must have either spoken or taken up the matter with the Chief Minister. Instead of solving this matter, the Chief Minister issued a statement today asking the workers to join duty without any settlement.

I would like to say that tomorrow, all the taxtile workers in Kanpur are going on strike in sympathy with the 13,000 workers. Therefore, I would request the Prime Minister and the Labour Minister, through you, to come to the rescue of the workers. If it is left to the Uttar Paadesh Government only, I am sorry to say that the Singhanias and Jaipurias would prove to be more powerful.

I request them to realise that they should respect the Khadilkar formula. (*Interruption*) Sir, Kanpur is situated in India.

MR. DEPUTY-SPEAKER : You have already made the point. That is all right.

SHRI S. M. BANERJEE : Sir, let the Minister of Patliamentary Affairs take note of it. (*Interruption*)

MR. DEPUTY-SPEAKER : Order, please. They have taken note of it.

SHRI JYOTIRMOY BOSU : Sir, resuming what I have been saying before the House adjourned for lunch, about the treatment of the trade unions, I would like to state that about 20,000 families of the workers of the Left Front were forcibly evicted from their houses in Baranagar, Beliaghata North Belgachia, Dum Dum, Tallyganj, Jadavpur, Cossipore, Sonarpur, Mehestolla, Asansol, Barabani, Kalna, Busdwan, Khardah and various other places.

Sir, about 30,000 workers and supporters of the Left Front who worked during the elections are constantly attacked and threatened by armed murders. The police have orders not to interfere with them.

The break-up of the number of unions affected and attacked are as followes : In respect of the CITU, at Khardah, it was 10 ; Baranagar 35 ; Beliaghata 40 ; Dum Dum 50 ; Behala 10 ; Sonarpur 15 ; South Beliaghata 10 ; Tellyganj 20 ; Jadavpur 10 ; Asansol 12 ; Raniganj area 18 ; Durgapur 30; and Hooghly 10. In respect of the UTUC, it was two at Baranagar ; four each at Dum Dum, Behala and Sonarpur.

In regard to the union offices forcibly occupied, I may point out that the following unions were affected : Jessop Mazdoor Union; Tribeni Tissue factory ; here, they were the CITU unions. Then, Sree Annapurna Cotton Mill Workers' Union ; Dunbar Cotton Mill Workers' Union—CITU ; Bengal Enamel Sramik Karmachari Union ; Eastern Paper and Board Mill—a CITU Union ; Hindustan Steel and Metal—both CITU and UTUC unions ; Shamnagar Tin Factory-CITU union ; Dies and Tools, Dum Dum and Bengal Tools, Dum Dum-both CITU unions; A.V.B. Employees' Union, Durgapur-CITU union ; Sen-Raleigh Employees' Union, Asansol (Kanyapur)-CITU Union ; Motor Workers' Union Burdwan (CITU), and Brocho, Baranagar-CITU.

Then, let me give the names of union offices looted and burnt : Canten Carpentry, Dum Dum (CITU union) ; Dum Dum Municipality-CITU Union, which is a municipal workers' union ; Bird & Co., Dakshindari-CITU union ; Process and Engineeing Ltd., Dakshindari-CITU union ; Gramophone Workers Welfare Union-CITU union and the Calcutta State Transport Employees' Union-CITU union.

Then, about the workers forced to join the INTUC union and threatened with murder, at the point of fire-arms, the following are the areas : Tollyganj-Jadavpur area ; then, Sen-Raleigh cycle factory at Asansol ; the entire Barrakpore industrial belt, in about 50 industrial undertakings ; Manicktolla area where the attack was concentrated in the workers of the CITU union of Bengal Chemical workers ; then, Beliaghata Area (North and South) ; Raniganj coalfield ; the Durgapur industrial belt ; State Transport workers, Calcutta ; Sudsons, Dum Dum, etc.

MR. DEPUTY-SPEAKER : You are taking away valuable time.

SHRI JYOTIRMOY BASU : I will finish now, and I hope you will give me a little more time.

On the Air India boarding at the crossing of Jawaharlal Nehru Road and Acharya J. C, Bose Road, the following words have been written : "One Nation, one Leader, one India ; Jai Hind." This is what they said in Germany and in Italy during the Fascist regime. When Fascism was there, they had only one party and all the other trade unions were smashed with the help of the police and Nazi forces.

Then, trade union functioning in about 300 factories has stopped. A former hon. Member of this House, the late Feroze Gandhi, in 1959 when the Kerala Government was toppled by the present Prime Minister who was at that time the President of the Indian National Congress, had said to Jyoti Basu that democracy has come to an end in this country.

The CRP is the tool of terrorism and suppression and tyranny in West Bengal, and between March, 1970 and November, 1970, it had fired on 37 occasions. This reply was given on the floor of this House. The CRP is posted in the educational institutions also, which even the Britishers did not do during their reign. Many State Governments have demanded the withdrawal of the CRP. In Meghalaya—your own State, Sir—on the 26th June, 1971, there was a united demand from many MLAs that the CRP should be taken away from that State.

The Border Security Force has unlashed a reign of terror in Murshidabad district. The minority communities under Suti police station, in many villages, are being terrorised and beaten up. The CRP is beating up the unarmed people there. I come to another subject—UPSC. It was raised during the last debate—police varification. I am trying to establish here that the country is heading towards police, gestapo State. Then there are irregular employments. The maximum number is in the Home Ministry. They say that they do not approve of superannuated people being continued but still they have granted the maximum number of extensions in the Home Ministry, because otherwise how can they create a gestapo State ? The Intelligence Service, they have now taken it outside the scope of the UPSC in 1970.

There has been an inflow of foreign money in this country to political parties and elections. What has happened to the report of the CBI enquiry which was instituted ? Why has the report been shelved ? Why is it not published ? Is it because a number of Congressmen are deeply involved in it ?

I come to another case which should really put all of us to shame—the case of Nagarwala. How is it that in a civilised country, the State Bank, a Government owned bank could give on a telephonic message Rs. 60 lakhs to any person ? How is it that the Chief Cashier spoke to the Prime Minister's house, to her Secretariat. The country wants to know. That man had died in the jail. People are inclined to think that he has been murdered So is the case with the police officer who had been enquiring. He had been involved in an accident and he died. Let us hope Mr. Malhotra survives. The point here is that the Prime Minister's name has been dragged into the matter. Many times I have said with reference to call attention motions here that all this was money that the Congress party had collected for election purposes, which they had been keeping in the strong room of State Bank of India, not shown in their books. The House has a right to know from the Prime Minister where from the money came. Why is it that Mr. Malhotra had been allowed to go away from the prosecution ? What has happened ? We want full details here. Otherwise we shall be justified in thinking that there is a skeleton in the cupboard.... (*Interruptions*) I do not say you got a share of the money. A VIP's son was supposed to take it to Beirut, but I shall tell you outside about it, later on.

I come to the issue of corruption. The whole administration under 25 years of Congress rule including the present regime, is seething with corruption. Santhanam Committee's report had made certain specific recommendations. What has happened to that ? Why is the hon. Prime Minister afraid of implementing them ?

I want to refer to the memorandum submitted by many MPs and MLAs on a Haryana issue. It is a serious matter. In the Memorandum they have given a detailed account how land was acquired for Maruthi limited, small car project, of which the Prime

Minister's son happens to be the managing director. It has been alleged and widely publicised in the Press also that land was acquired at a fraction of the real value. They had given full details. They were all irrigated lands and the compensation given was one-sixth of the real value. We want that this should be made public and the truth must be revealed. We want to know these things. The memorandum was submitted last year, on 27-10-1971. In reply to a question it was said :—

> "Since the memoranda are under consideration, it will not be desirable to lay their copies on the Table of the House."

I can give you 2,000 copies right now. But the whole question is that they have taken six months, I am worried about only one thing. It has dragged in the Prime Minister's name, her son's name. Therefore, it is most important that they should dispose of the matter immediately, and get a clearance of themselves, if there is no skeleton in the cupboard.

Let us see what the police has been doing. What is the job they are meant to do ? To control the criminals. What is happening. They have thoroughly failed in prevention of crime. I am giving you the figures which came out in today's paper.

Total number of murders in India

	1968	1969	1970
U. P. ..	2,928	3,147	3,902
Madhya Pradesh .	1,677	1,739	1,725
Bihar ..	1,182	1,282	1,299
Maharashtra ..	1,270	1,390	1,354
Andhra Pradesh ..	974	1,060	1,092
West Bengal ..	631	709	1,140

They have been demanding more money in the Budget every year for police and for intelligence. I have explained why they want this—for consolidating themselves, a few handful at the cost of the people and the country. They are not interested in doing the real police job.

I quote again. There is a wonderful article in the *Illustrated Weekly*—the man must have taken a lot of pains—page 17, 12th December, 1971, in case you are interested to read it when you have a little time. In Andhra Pradesh—I am quoting the figures of 1966 and 1970—the figure rose gradually, and only in 1970 it has come down slowly. In Assam, it has increased from 20,000 to 26,000; Bihar from 72,000 to 74,000; Gujarat from 31,000 to 32,000; Haryana from 7,398 to 8,902; Jammu and Kashmir from 4,971 to 8,902; Kerala from 19,257 to 30,972. Everywhere there is a very steep rise. In West Bengal it has risen from 25,933 to 91,714. Compared to the previous averages, the over-all increase in cognizable offences was 21.2. In counterfoiling, which recorded the highest rise, the increase was 233 per cent.

About bribery and corruption, the Report of the Central Vigilance which has come out only the other day, says at page 29 :

> "The Central Vigilance Commission has to admit with regret that corruption continues to prevail widely among public servants though its extent varies from one department to another. The Commission also deplores the practice among some senior government officers, whose number fortunately is limited, to accept hospitality and other forms of entertainment from private parties and otherwise maintain an artificially high standard of living."

There is a useful article in today's *Times of India* entitled "Vigilance without results," which says :

> "The latest annual report of the Vigilance Commission is thing if not a candid confession of failure. After recounting its efforts to detect and deter corruption, the commission regretfully admits, however, that corruption continues to prevail fairly widely among public servants."

> "More than 2,831 Central employees—what happens in the States or at the higher ministerial level even in New Delhi is none of the Vigilance Commission's business—were under suspension on March 31, 1971. Of them nearly half are relatively low-paid workers of the postal department, and a surprisingly large number (265) belonging to the Defence Ministry and the armed forces."

But they do not catch the big bandicoots. They only catch some small ones and keep some face-saving devices. This Government is devoting all its energy to fight the people who are politically opposed to them,

[Shri Jyotirmoy Bosu]

those who fight them in principle, but ignore the other things. This is what they have done. Harassment, illicit distillation, smuggling, failure to check communal riots . . .

AN HON. MEMBER: Black money.

SHRI JYOTIRMOY BOSU: I will come to that in the Finance Bill.

I only want to refer to one other article written by Chand Joshi in the *Hindustan Times* dated the 16th May, 1971, under the heading "Case of the Affluent Policeman." I would earnestly request the Prime Minister to read it and tell us in her reply what she thinks about it. It speaks of "Murder for a price." Police Stations in Delhi are auctioned. A sub-inspector earning Rs. 15,000, a senior police officer throwing parties in five star hotels and consuming a bottle of Scotch a day and so on. If you want to make the police do a bad job, they want something in return. Therefore, they cannot be checked This Government, instead of using the police for the right purpose, are using them for all sorts of illegal work, for furthering the party cause and for consolidating the coterie in power. That is why they cannot make the police do the job they should do.

As for the intelligence, I repeat that they are after making this country into a Gestapo State. That is why there is a 110 per cent increase in allocations for Demands for intelligence and police. People should take care and understand what is coming—a Fascist country under a dictatorial rule. It will affect all of us, not us alone, as we have seen in Bengal.

SHRI PILOO MODY (Godhra): That is why all Congressmen should give themselves up to Mr. Jayaprakash Narain.

SHRI VASANTRAO PURUSHOTTAM SATHE (Akola): Mr. Piloo Mody has already given himself up.

SHRI SHYAMNANDAN MISHRA (Begusarai): Mr. Deputy-Speaker, when one speaks of home, generally one uses an epithet "sweet" and speaks of "Home Sweet Home", Particularly, when a person like the Prime Minister presides over the affairs of Home, one would like to call it "sweeter" or even the "sweetest." But what has been our experience? The experience we have undergone does not enthuse us to use that epithet in the context of the Ministry of Home Affairs.

When this protfolio was taken over by the Prime Minister sometime back from Mr. Chavan, there was a mixed reaction to it, There was a feeling, however that probably the taking away of this portfolio from a frightened Mr. Chavan would be in the interests of the country, beause a frightened man is a dangerous man and a frightened man likes to be more loyal than the queen. So, some thought that the change was for the better. There was also another reason for welcoming this change, so far as some persons were concerned, that it was taken over by no less a person than the Prime Minister, who happens to be not only the leader of the majority party but also the leader of the nation. Therefore, one thought that a broad-minded national approach would be brought to bear upon the vital problems that have been committed to the care of this Ministry.

But what happened in this very city of Delhi only six or seven months back,—what goes by the name 'operation Jantar Mantar'? Almost a deluxe edition of a neo-faseist type operation was undertaken within the benign shadow of the Central Secretariat and under the protection of the Delhi police and magistracy. Similar operations were conducted in the State of Bengal with the help of bombs on the offices of some of the political parties. May be in some other places also the same is the experience. I am reminded that when Frank Soskice was the Home Secretary he had said "if any one breaks the law, I will not turn a blind eye." I wish the Prime Minister could say the same thing to us. She not only turns a blind eye to what her partymen do but she seems to think that her partymen can do no wrong. Therefore, our Dumdum office was attacked with bombs, and the Midnapore Congress Office was also subjected to the most savage attack under President's rule.

Our Prime Minister has certainly attained great political heights; and one wants to see her not only big but one wants to see her great. One would like to see that this political height is sustained by political greatness. But we have still to see that this political height is sustained by that kind of greatness which alone can keep this nation together.

When I was speaking on the broad-minded approach to be brought to bear on the problems that confront the country, I was also reminded of the double standards maintained by the ruling party in dealing with members of its own party and with the members of the oppo-

sition. One example was just now mentioned by my hon. friend, Shri Jyotirmoy Bosu. In the case of Haryana, when so many memoranda have been submitted to the President for instituting an inquiry into the allegations against the Chief Minister, no attention has been paid to that, whereas in the case of Punjab when only one person submmitted a memorandum a commission of inquiry was instituted. In the case of Haryana, the memoranda were submitted by so many members of the local legislature and were backed by 121 Members of Parliament. Yet, nothing is being done with regard to it. I would not like to bring in the name of the Prime Minister in this context. Because, the charges are so serious in themselves and so specific against Shri Bansilal that they would bear scrutiny at the hands of any judicial-minded person. So, my humble submission would be that the Home Ministry should not come in the way of a commission of inquiry being instituted in the case of Haryana.

Do you know, Sir, what the Speaker of the Haryana Assembly had to say about the state of affairs in Haryana ? He said that it is generally said about the Arab countries that if you strike with a spade you would find oil and in the case of Haryana if you strike with a spade you would find corruption. That it is not a comment made by us but by no less a person than the Speaker of the Haryana Assembly. So, I would like the Prime Minister to consider seriously whether it is not time to clear the minds of the people about the cloud under which the Haryana Chief Minister is functioning.

Another instance also has been mentioned just now about corruption and fraud that we find in commercial transactions and the administration of the country. The Nagarwalla case has been mentioned by my hon. friend, Shri Jyotirmoy Bosu. There are many serious overtones and undertones about this case, but I would not like to mention them. Even on the face of it, the case is really such as to merit the designation of being the most serious fraud in this century. But a curtain is sought to be rung over the whole affair now. It is said that Shri Nagarwalla is dead; earlier, Shri Malhotra had been let off. So what ? Does it mean that there is no doubt now in the public mind about the whole affair ? Is any statement not due, either from the State Bank of India or from the Government, indicating how this happened, why this happened and what steps had been taken in that regard ? No statement has come either from the State Bank of India or from the Government of India with regard to this. My humble submission would, therefore, be that with a view to clearing the public mind about this, there must be a clear statement and if the Parliament of India is convinced that it does not requireany judicial determination, we shall say so.

SHRI PILOO MODY : It does not require very much to convince the Parliament of India.

SHRI SHYAMNANDAN MISHRA : But if there is a statement, let it come. Why do you close your mind to it ? I would not like to close my mind on this subject. However, this must be done and this question can no longer be evaded.

MR. DEPUTY-SPEAKER : I hope, you are aware that you have got only 12 minutes.

SHRI SHYAMANANDAN MISHRA : Only 12 minutes.

Now a few words about defection, which is another scourge ruining the political life of the country. You know that a committee had been appointed in pursuance of the decision of this House and the committee had made certain recommendations. Many of the recommendations of this committee are of a wishy-washy nature ; we are not satisfied with them. But even so there are certain consensus-based recommendations which could have been put into effect. Nothing, however has been done so far. Our clear view in this matter is that this menace requires to be combated with all the ruthlessness that we can command, and so it must be banned outright.

Now, the Government has a plea that there is no agreement about this so far as the political parties are concerned. My submission would be that the Government cannot shirk its responsibility about it and it must come forward with legislation banning defection. Let any party, which does not agree with this, come out in Parliament and say so clearly that it does not want defections to be banned. This phenomenon of defections has been engineered by the ruling party. It has been financed by the ruling party. It has been made respectable by the ruling party. I am reminded of what a Chief Minister said during the course of an article sometime back. Now, the Chief Minister, quoting the

[Shri Shyamnandan Mishra]

press report, said that the Prime Minister in the course of her tour sometime back in a State. .

SHRI R. S. PANDEY (Rajnandgaon) : When you shifted from this side, how much money was paid to you ? . . (*Interruption*)

SHRI SHYAMNANDAN MISHRA : All right ; I have been paid and I have become as rich as you are. (*Interruption*)

The Chief Minister said that when a defector was introduced to the Prime Minister at the airport or somewhere, where he happened to be, the Prime Minister said, "Why did you take the trouble of coming all the way here ? I would have come to you." This is the way in which a defector is honoured and made respectable. (*Interruption*) It was in the State of Mysore.

I have another serious complaint to make and that is, that the institution of Governors is being brought down in the public estimation by the directions of this Government. Therefore, you find, during the course of the last elections, some of the Governors functioned as Chief Election agents of ruling party.

AN HON. MEMBER : Not at all.

SHRI SHYAMNANDAN MISHRA :. . and the balance was sought to be tilted in such a way that the ruling party had an advantage. So, instead of thanking the people for its magnificent victory, the ruling party should thank the Governors for the wonderful service they had rendered. You cannot imagine a Governor making important changes in the administration during the period of interregnum. But the Governor of a State changed the I. G. of Police, suspended the D. I. G. and changed the Advocate-General of the State when a popular Ministry was in sight only one month later. That raises the question of healthy practices, conventions and propriety. Should not this Governor be brought to book for this purpose ?

Recently, you saw how the Governor of Mysore was admonished by the President of India and he had to make a public apology for the indiscreet remarks he had made. But for the indiscreet conduct of this kind, a Governor must also be admonished and taken to task.

Lastly, my submission is that so far as the Centre State relations are concerned, they require to be reviewed. We find that Chief Ministers are not being taken into confidence so far as national affairs are concerned. Even the National Development Council has gone in dis-use and it has been reduced to the position of complete impotance.

With regard to international affairs, it was the practice during Prime Minister Nehru's time that Chief Ministers were kept informed of the developments in international field through fortnightly letters. But nothing of the kind is being done just now. The Chief Ministers do not receive even the ordinary courtesy when they come to Delhi, whereas, when the Ministers of the Centre go to the states and, particularly, the Prime Minister, they are given elaborate receptions. These are some of the things which must be taken into consideration in putting the whole relationship between the Centre and the States on an enduring basis. And the basis must be of mutual respect, consultation, coordination and constant exchange of views.

SHRI JYOTIRMOY BOSU : I beg to move :

"That the Demand under the Head Ministry of Home Affairs be reduced to Re. 1."

[Diversion of funds for development purposes to Police and bureaucracy (10)].

"That the Demand under the Head Ministry of Home Affairs be reduced to Re. 1."

[Failure to take necessary steps to delegate more political and economic powers to the States consistent with the integrity of the Indian Union (11)].

"That the Demand under the Head Ministry of Home Affairs be reduced to Re. 1."

[Failure to constitute a Commission of inquiry to investigate into the allegations of corruption, favouritism and nepotism levelled by a large number of M.Ps. against Ministry of Haryana (12)].

"That the Demand under the Head Ministry of Home Affairs be reduced to Re. 1."

[Failure to take specific and vigorous steps to stop corruption in high places (13)].

"That the Demand under the Head Police be reduced to Re. 1."

[Failure to control the use of explosives and firearms in West Bengal as per the provisions of Seventh Schedule (List I) to the Constitution of India (14)].

"That the Demand under the Head Police be reduced to Re. 1."

[Utilisation of C. R. P. Central Industrial Security Force and Border Security Force to suppress democratic movements of workers, peasants, women, students, teachers and white collared employees in West Bengal (15)].

"That the Demand under the Head Police be reduced to Re. 1."

[Failure to check atrocities by the C. R. P. in West Bengal (16)].

"That the Demand under the Head Police be reduced by Rs. 32,27,49,000."

[Futility of Central Reserve Police as Law and order is a State Subject (17)].

"That the Demand under the Head other Revenue Expenditure of the Ministry of Home Affairs be reduced to Re. 1."

[Setting up of a special cell of the Home Ministry in West Bengal to suppress democratic movements of the people (18)].

"That the Demand under the Head Other Revenue Expenditure of the Ministry of Home Affairs be reduced to Re. 1."

[Formation of a secret organisation known as "Research and Analysis Wing" in West Bengal (19)].

"That the Demand under the Head other Revenue Expenditure of the Ministry of Home Affairs be reduced to Re. 1."

[Utilisation of Intelligence Bureau for subverting democratic process in West Bengal (20)].

"That the Demand under the Head other Revenue Expenditure of the Ministry of Home Affairs be reduced to Re. 1."

[Posting of certain Subsidiary Intelligence Bureau officers in Calcutta, on the eve of the 1972 General Elections (21)].

"That the Demand under the Head other Revenue expenditure of the Ministry of Home Affairs be reduced by Rs. 8,32,61,000."

[This expenditure is Unnecessary expenditure on Intelligence Bureau (22)].

"That the Demand under the Head Ministry of Home Affairs be reduced to Re. 1."

[Step-motherly attitude of the Centre towards the State of West Bengal in all spheres (36)].

"That the Demand under the Head Ministry of Home Affairs be reduced to Re. 1."

[Failure to order a thorough probe into rigging of 1972 elections in the States of West Bengal, Jammu and Kashmir, Tripura and Bihar (37)]

"That the Demand under the Head Ministry of Home Affairs be reduced to Re. 1."

[Drive of the ruling party towards the establishment of a State of Semi-fascist nature which is evident from the post-1972 election developments in various States. (38)].

"That the Demand under the Head Ministry of Home Affairs be reduced to Re. 1."

[Failure to abolish the system of police verification in connection with the recruitment of Government employees (39)].

"That the Demand under the Head Ministry of Home Affairs be reduced to Re.1."

[Large scale dismissal of Government employees on political ground (40)].

"That the Demand under the Head Ministry of Home Affairs be reduced to Re. 1."

[Home Minister's failure to reply to letters of opposition M.Ps. (41)].

"That the Demand under the Head Police be reduced to Re. 1."

[Setting up of C. R. P., B S. F. and C. I. S. F. as parallel police forces thereby depriving the States of one of their powers guaranteed by the Constitution (49)].

"That the Demand under the Head Police be reduced to Re. 1."

[Failure to scrap the Central Reserve Police Act of 1949, inspite of repeated demands raised by a large section of the public in

[Shri Bhogendra Jha]

different parts of the country and also a number of State Governments, for the same (129)].

"That the Demand under the Head Police be reduced to Re. 1."

[Urgent and immediate need for scrapping the Central Reserve Police Force Act of 1949 in view of the fact that Mr. Justice Sabyasachi Mukherjee of Culcutta High Court has, in a judgement delivered on April 19, 1972 declared the Act as *ultra vires* and bad in law (130)].

SHRI BHOGENDRA JHA (Jainagar) : I beg to move :

"That the Demand under the Head Ministry of Home Affairs be reduced to Re. 1."

[Failure to punish and seize the property of such persons as have amassed wealth by foul means (23)]

"That the Demand under the Head Ministry of Home Affairs be reduced to Re 1."

[Failure to end the State of Emergency in the country early (24)].

"That the Demand under the Head Ministry of Home Affairs be reduced to Re. 1."

[Failure to imprison black-money earners, tax evaders and unlawful money lenders (25)].

"That the demand under the head Ministry of Home Affairs be reduced to Re. 1."

[Failure to prevent high officers from taking up jobs under the capitalists in the country and outside, after their retirement from service. (26)].

"That the demand under the head Police be reduced to Re. 1."

[Failure to change the repressive attitude of police towards general public and attitude of favouritism towards the rich. (27)]

"That the demand under the head Police be reduced to Re. 1."

[Failure to end or to reduce corruption rampant in the police departments. (28)]

"That the demand under the head Police be reduced to Re. 1."

[Failure to increase the pay scales and improve the living standard and working conditions of police constables in Union territories. (29)]

"That the demand under the head Police be reduced to Re. 1."

[Derogatory and bureaucratic attitude of police officers towards police constables. (30)]

"That the demand under the head Police be reduced to Re. 1."

[Failure to democratise the old Police Code. (31)]

"That the demand under the head Police be reduced to Re. 1."

[Failure to withdraw court cases pending against police constables for taking part in 1967 strike and to reinstate them. (32)]

"That the demand under the head Census be reduced to Re. 1."

[Recording lesser figures regarding Maithili speaking people at the time of census. (33)]

"That the demand under the head Delhi be reduced to Re. 1."

[Failure to grant the status of a separate State to Delhi. (34)]

"That the demand under the head Chandigarh be reduced to Re. 1."

[Delay in merging Chandigarh with Punjab by doing away with Central administration over it. (35)]

"That the demand under the head Ministry of Home Affairs be reduced to Re. 1."

[Detention of more than one thousand C.P.I. workers during the elections to Bihar Legislative Assembly in Darbhanga District in February last during the President's Rule. (89)]

"That the demand under the head Ministry of Home Affairs be reduced to Re. 1."

[Failure to take any action against big landlords who indulged in murder, violence and riots in Bihar during the President's Rule. (90)]

"That the demand under the head

Ministry of Home Affairs be reduced to Re. 1."

[Need to check the deployment of the Jawans of Central Security Force in any State without a demand therefor made by it (91)]

"That the demand under the head Ministry of Home Affairs be reduced by Rs. 100."

[Detention of about one thousand C.P.I. workers and leaders in Madhubani sub-division of Bihar during the President's Rule. (92)]

"That the demand under the head Ministry of Home Affairs be reduced by Rs. 100."

[Detention of hundreds of C.P.I. workers in Madhubani sub-division of Bihar at the time of the last elections to Bihar Legislative Assembly during the President's Rule. (93)]

"That the demand under the head Ministry of Home Affairs be reduced by Rs. 100."

[Detention of the election agents at the time of last elections to Legislative Assembly during the President's Rule in Bihar (94)]

"That the demand under the head Ministry of Home Affairs be reduced by Rs. 100."

[Disturbances at the election booths in Bisfi and other areas during the President's Rule in Bihar. (95)]

SHRI K. BALA KRISHNAN (Tirupathi) : I beg to move :

"That the demand under the head Ministry of Home Affairs be reduced by Rs. 100."

[Unwanted interferenee of the Government on problems of law and order in the States. (43)]

"That the demand under the head Ministry of Home Affairs be reduced by Rs. 100"

[Failure to give the government at least the look of federal structure. (47)]

SHRI LAXMINARAIN PANDEYA (Mandsaur) : I beg to move :

"That the demand under the head Ministry of Home Affairs be reduced to Re. 1."

[Failure to apprehend the murderers of Late Pt. Din Dayal Upadhyaya. (50)]

"That the demand under the head Ministry of Home Affairs be reduced to Re. 1."

[Failure to take action on the charges levelled against the Chief Minister of Haryana. (51)]

"That the demand under the head Ministry of Home Affairs be reduced to Re. 1."

[Failure to increase the pay scales of Central Reserve Police. (52)]

"That the demand under the head Ministry of Home Affairs be reduced to Re. 1."

[Failure to provide suitable residential accommodation at various headquarters of Central Reserve Police, (53)]

"That the demand under the head Ministry of Home Affairs be reduced to Re. 1."

[Delay and indifference shown in implementing the declared policy on official language. (54)]

"That the demand under the head Ministry of Home Affairs be reduced to Re. 1."

[Failure to promote the feeling of national integration due to defective policy of Government. (55)]

"That the Demand under the Head Ministry of Home Affairs be reduced to Re.1."

[Need to revise the Police Code (56)]

"That the Demand under the Head Ministry of Home Affairs be reduced to Re. 1 "

[Failure to remove the feeling of insecurity among the people due to deteriorating law and order condition in the country (57)]

"That the Demand under the Head Ministry of Home Affairs be reduced to Re. 1."

[Failure to implement the administrative reforms speedily (58)]

"That the Demand under the Head Department of Personnel be reduced to Re. 1."

[Shri Laxmi Narain Pandeya]

[Failure to improve the deteriorating standard of All India Services (59)]

"That the Demand under the Head Police be reduced to Re. 1."

[Failure to streamline the Police Academy (60)]

"That the Demand under the Head Census be reduced to Re. 1."

[Failure to confirm the census employees (62)]

"That the Demand under the Head Ministry of Home Affairs be reduced to Re. 1."

[Failure to apprehend Pakistani spies (64)]

"That the Demand under the Head Ministry of Home Affairs be reduced to Re. 1."

[Failure to send back Pakistani nationals residing in India (65)]

"That the Demand under the Head Ministry of Home Affairs be reduced to Re. 1."

[Failure to exempt muzzle-loading guns from licensing to enable farmers to protect their crops (75)]

"That the Demand under the Head Ministry of Home Affairs be reduced to Re. 1."

[Indifference towards imparting compulsory military training to the youth (76)]

SHRI G. P. YADAV (Katihar) : I beg to move :

"That the Demand under the Head Police be reduced by Rs. 100."

[Indifference to the public demand for an enquiry into the police atrocities committed in village Sonversha of vidhpur Block in February last during the President's Rule in Bihar (96)]

"That the Demand under the Head Census be reduced to Re. 1."

[Failure to make entries in respect of thousands of persons in census in the blocks of Bihar specially in the Blocks of North Bhagalpur (97)]

SHRI THA KIRUTTINAN (Sivaganja) : I beg to move :

"That the Demand under the Head Cabinet be reduced to Rs. 100."

[Failure to economise the expenditure on travelling allowances of the Ministers (100)]

"That the Demand under the Head Cabinet be raduced by Rs. 100."

[Encroachment on the powers of the State Governments (101)]

"That the Demand under the Head Department of Personnel be reduced by Rs. 100."

[Need to improve the deteriorating standard of All India Services (102)]

"That the Demand under the Head Department of Personnel be reduced by Rs. 100."

[Failure to give due importance to efficiency and intelligence in All India Services (103)]

"That the Demand under the Head Department of Personnel be reduced by Rs 100."

[Failure to stop favouritism in selection and promotion of All India Services (104)]

"That the Demand under the Head Department of Personnel be reduced by Rs. 100."

[Failure to conduct the examinations for All India Services only in English (105)]

"That the Demand under the Head Police be reduced by Rs. 100."

[Setting up of C. R. P. and C. I. S. F. as parallel police forces there by depriving the States of one of their powers guaranteed by the Constitution (106)]

"That the Demand under the Head Police be reduced by Rs. 100."

[Failure to give better living to the Central Police (107)]

"That the Demand under the Head Census be reduced by Rs. 100."

[Failure to absorb the census employees in other Central Government departments (108)]

"That the Demand under the Head Census be reduced by Rs. 100."

[Failure to regularise the services of the census employees (109)]

"That the Demand under the Head other Revenue Expenditure of the Ministry of Home Affairs be reduced by Rs. 100."

[Failure be give due representation and preferences in services to the backward class people who constitute 70 per cent of the population of the country (110)]

"That the Demand under the IIead Andaman and Nicobar Islands be reduced by Rs 100."

[Need to stop unnecessary troubles and harassment to Tamilian workers at Islands by the officers (111)]

"That the Demand under the Head Andaman and Nicobar Islands be reduced by Rs. 100."

[Failure to provide Tamil medium school in the Islands (112)]

"That the demand under the Head Ministry of Home Affairs be reduced by Rs. 100.,'

[Unnecessary interference by Government of India and Central Ministers on problems of law and order in States (115)]

"That the demand under the head Ministry of Home Affairs be reduced by Rs. 100"

[Need to form a complete federal set-up of Government in India giving full autonomy to the State Governments (116)]

"That the demand under the head Ministry of Home Affairs be reduced by Rs. 100."

[Failure to concede to the demand for greater autonomy to States by DMK and other regional and certain All India partics. (117)

"That the demand under the head Ministry of Home Affairs be reduced by Rs. 100."

[Failure to constitute a committee of legal eminents to consider the points raised by "Rajamannar Committee" constituted by Tamil Nadu Government (118)]

"That the demand under the head Ministry of Home Affairs be reduced by Rs. 100."

[Failure to reduce the expenditure by abolishing certain Ministries in the Centre for certain subjects which are purely concerned with the State Governments (119)]

"That the demand under the head Ministry of Home Affairs be reduced by Rs. 100".

[Failure to implement the recommendations of the Administrative Reforms Commission (120)].

"That the demand under the head Ministry of Home Affairs be reduced by Rs. 100".

[Unnecessary expenditure on "Hindi" in the name of official language (121)]

"That the demand under the head Ministry of Home Affairs be reduced by Rs. 100".

[Imposition of "Hindi" over non-Hindi speaking areas particularly over the Central Government employees who have come from non-Hindi speaking States (122)].

"That the demand under the head Ministry of Home Affairs be reduced by Rs. 100"

[Misuse of Central Government machinery for party purpoees (123)].

"That the demand under the head Ministry of Home Affairs be reduced by Rs. 100"

[Failure to tackle student unrest (124)]

"That the demand under the head Ministry of Home Affairs be reduced by Rs. 100".

[Failure to tackle communal problems (125)].

"That the demand under the head Ministry of Home Affairs be reduced by Rs. 100".

[Failure to promote national integration due to defective policy of the Government (126)].

"That the demand under the head Ministry of Home Affairs be reduced by Rs. 100".

[Failure to remove the word "HINDUSTAN" wherever it is found in the Public

[Shri Tha Kiruttinan]

Undertakings and the Government Institutions so as to establish India as a Secular country (127)].

SHRIMATI BIBHA GHOSH GOSWAMI (Nabadwip) : I beg to move :

"That the demand under the head Ministry of Home Affairs be reduced to Re. 1".

[Misuse of the Maintenance of Internal Security Act and its application against political workers belonging to opposition parties all over India, particularly in West Bengal (113)].

"That the demand under the head Ministry of Home Affairs be reduced to Re. 1".

[Sending persons detained under the Maintenance of Internal Security Act from West Bengal to jails outside the State, *e. g.*, to Kunddalore jail and inflicting inhuman treatment to them. (114)].

"That the demand under the head Capital Outlay in Union Territories be reduced to Re 1"

[Failure to unearth the scandal of Delhi Administration in regularising the junior post graduate teachers appointed/promoted on *ad hoc* basis during the Year 1969-70 (128)]

Mr. DEPUTY-SPEAKER : The cut motions are also before the House.

श्रीमती सुभद्रा जोशी (चादनी चौक) . उपाध्यक्ष महोदय, अभी इस बहस के शुरू में मुझे श्री ज्योतिर्मय बसु का भाषण सुनने का मौका मिला तो मुझे याद आया कि कुछ वर्ष हुए जब मुझे कलकत्ता जाने का मौका हुआ तब इनकी पार्टी के नेता वहा पर होम मिनिस्टर थे और एक साहब को घेर घार कर उन्होंने चीफ मिनिस्टर बनाया हुआ था। वह दिन था जब कि दूसरे या तीसरे दिन ऐसी खबर थी उनको कि शायद वहा की सरकार जाने वाली है। उस दिन उपाध्यक्ष महोदय, कलकत्ते के नगर में हमको देखने का मौका हुआ कि बेशुमार लोग आते हुए, एक सभा होने वाली थी जिसमें होम मिनिस्टर साहब तकरीर करने वाले थे। जो आ रहे थे दूसरे शहरों से ट्रेनों में, ट्रकों मे, पैदल, उनके हाथों मे भाले थे, लाठियां थी, तीर कमान थे। कोई भी ऐसा नही था जो कि कुछ लिये हुए नहीं था और उनकी जमात का जलूस निकलने वाला था और मीटिंग होनी थी और सारे दिन वह कलकत्ते की सड़को पर हथियार लेकर मार्च कर रहे थे और दिखा रहे थे कलकत्ता की जनता को कि उनकी इतनी ताकत फिर हो गई कि भाले और बन्दूकें उनके हाथ मे हैं। पूछने पर मालूम हुआ कि वैसे किसी को भी कलकत्ता मे हथियार लेकर घूमना कलकत्ता के भी कानून मे मना था, पर चूकि वह खुद होम मिनिस्टर थे, इसलिए अपनी ताकत दिखाने के लिए हथियारबन्द लोगों का जलूस कलकत्ते से निकाल रहे थे। उसके बाद एक दिन ऐसा आया, उपाध्यक्ष महोदय, कि एक सड़क से शाम को कलकत्ता मे मेरा निकलना हुआ और जो मुझे एयरपोर्ट पहुचाने वाला जा रहा था उसने कहा कि अच्छा हुआ कि अभी अधेरा नही हुआ और हमने यह सड़क पार कर ली। तो मैने पूछा कि क्या होने वाला है ? तो कहने लगा कि इस पार्टी के लोग अधेरा होते ही लोगो से बटुए, पैसे आदि छीन लेते है .. (**व्यवधान**) उपाध्यक्ष महोदय, मुझे आश्चर्य है कि कोई भी राजनीतिक जमात जिसका ऐसा विश्वास हो जिसका काम करने का तरीका यह हो, वह आज सदन मे आकर जम्हूरियत के नाम की पुकार लेती हो। हमारे साथी ज्योतिर्मय बसु का अगर सचमुच मे इतना हृदय परिवर्तन हो गया हो कि उनको हिंसा से घृणा हो गई और उनको जम्हूरियत से इतनी मोहब्बत हो गई है, तो मैं कहूगी कि बगाल की जनता को धन्यवाद है जिन्होंने उनका हृदय परिवर्तन कर दिया।

उपाध्यक्ष महोदय, मुझको देखने का मौका हुआ कि छोटे-छोटे बच्चे स्कूलों और कालेजो के बच्चे जो इनकी नीतियों के कारण आज नक्सलाइट हो गये हैं, कोई बाहर हैं कोई जेल में हैं, कोई मारे गये हैं, कोई जिन्दा है, पर इस जमात की पालिसी और नीति सीखे हुए बच्चे आज भटक गये है। आज उनको भी सही रास्ता

मिल रहा है। इसके लिए भी मुबारक है और मैं उम्मीद करती हूं कि वह नौजवानों को वह रास्ता आगे नहीं सिखायेंगे। मैं होम मिनिस्टर साहब से प्रार्थना करूंगी कि सिर्फ इतना काफी नहीं है, उन बच्चों को जिनको भटका दिया गया उनको सीधे रास्ते पर तो बंगाल की जनता ले आई, पर उनको रिहैबिलिटेट करने की सरकार कोशिश करे ताकि यह फिर समाज में एक अच्छी आदर की जगह पर रहें और समाज में अच्छे रास्ते पर चलने की कोशिश करें और लोगों को भी अच्छा रास्ता दिखलायें। आज उसी जमात के नेता लोकतंत्र की पुकार करके कहते हैं कि चुनाव में तो बड़ी बेईमानी हुई।

उपाध्यक्ष महोदय, आज तमाम वह लोग जिनको जम्हूरियत में विश्वास नहीं है, जिनको डेमोक्रेसी में विश्वास नहीं है, जिनको मतदान के तरीके पर यकीन नहीं है, पर इस देश के हालात को देखते हुए, इस देश के कानून को देखते हुए, इस देश के स्वभाव को देखते हुए उनको जम्हूरियत का रास्ता अपनाना पड़ा। वही जमातें सबसे ज्यादा पुकार कर कहती हैं जिनको यकीन नहीं, वही सबसे ज्यादा पुकार करती है कि चुनाव में बेईमानी हो गई, कुछ कहते है मास्को से स्याही आ गई। अगर मास्को से स्याही आती तो ये जो दस पंद्रह दिखाई देते हैं, ये भी कैसे आ सकते।

श्री पीलू मोदी : हम भी चले जायेंगे।

श्रीमती सुभद्रा जोशी : अगर यही तरीके रहे, जैसा पीलू मोदी साहब ने फरमाया, तो हिन्दुस्तान की जनता देखेगी कि कुछ दिन में ये भी नहीं रहेंगे। मैं तो कहूंगी कि इन्होंने बड़े ट्रिब्यूट्स पे किये हमारे विभाग को, या सी० आई० डी० महकमे को। अगर इतने एफिशियेंट वह होते, इतनी वह जानकारी रखते तो इतना मुझे यकीन है कि यह पार्टी बहुत पहले खत्म हो जाती और इसके बजाय कि जनता को यह काम अपने हाथ में लेना पड़ता और वोटों से उनको हराती, सरकार के पास यदि खबर होती तो बहुत पहले इनका सफाया हो गया होता और जनता को यहां तक इन्होंने न पहुंचाया होता। इतना कत्लो-गारत बच जाता जो बंगाल में इन्होंने किया। सभी किस्म के साम्यवादी दल पश्चिम बंगाल में हैं चाहे वह राइट हो, चाहे वह लेफ्ट हों, चाहे सेन्टर हो चाहे ऐक्सट्रीम लेफ्ट हों, चाहे कुछ भी हो, पर जितनी बड़ी संख्या में पूजा के नाम पर वहां पर पैसा जमा करते हैं। जगह जगह जाकर पैसा मांगते हैं जो सियासत के लिए इस्तेमाल होता है और जो चन्दा नही देता है उसको दरवाजे पर ही चाकू मार देते है, वह वातावरण क्या इनकी जमात ने पैदा नहीं किया।

(व्यवधान)।

हमारी प्रधान मंत्री जी ने कहा पिछली बार अपने भाषण में कि उनका कायदा है कि यह गिरे हुए पर आघात नहीं करना चाहती हैं। मुझे उनके नेतृत्व का अनुकरण करना है, इसलिए मैं बहुत आलोचना तो नहीं करना चाहती हूं लेकिन यह साधारण बात है कि जो हाल उनका हुआ उससे उनको नाराजगी होना आवश्यक है। इसलिए अगर वह उनकी पार्टी की जो नीतियां है उनको नहीं बदलेंगे तो जो दो चार रहने वाले है, वह भी नहीं रहेंगे।

अब मै उपाध्यक्ष महोदय, होम मिनिस्टर साहब से दरख्वास्त करना चाहती हू कि जो पश्चिमी बगाल की हालत हुई, चाहे वह इन जमातों ने की, उसको देखने के बावजूद भी मैं होम मिनिस्टर साहब का ध्यान उधर दिलाना चाहती हू कि जो सवाल है, जो प्रश्न है चाहे वह बंगाल के अन्दर हों, चाहे वह कहीं के हों, उनको हल करने की कोशिश करनी चाहिए। हमने अपने प्लान में देखा कि पश्चिमी बगाल में कलकत्ता में स्लम्स को दूर करने के लिए एक खास रुपया वहां पर खर्च किया जा रहा है।

मैं गृह मंत्री जी से निवेदन करना चाहती हू कि दूसरी जगह की तरह हमारे यहां दिल्ली जैसी जगह पर भी जो खर्च वह कर रहे हैं उसको पहले से ही करना शुरू करें, न कि इस बात का इंतजार करें कि वहां कलकत्ता जैसी हालत हो जाये। इसी सिलसिले में मैं उनका

[श्रीमती सुभद्रा जोशी]

ध्यान दिल्ली की तरफ आकर्षित करना चाहती हू क्योंकि उनकी सीधी जिम्मेदारी दिल्ली के लिए है। आज भी दिल्ली की तरफ लापरवाही बरती जाती है, जिनके बारे मे गृह मत्रालय की खास जिम्मेदारी है।

स्लम क्लिअरेंस के सम्बन्ध मे मैं गृह मत्री जी से निवेदन करना चाहती हू कि कई साल पहले दिल्ली के लिए मास्टर प्लैन बना था। उसको बिल्कुल हटा कर एक दूसरी योजना बननी चाहिये, क्योकि जो मास्टर प्लान बना था वह बिल्कुल इस लायक नही है कि उसको दिल्ली पर लागू किया जाये। कितने ही मकान तोडे गये हैं। तोडे बहुत ज्यादा हैं, उतने सरकार बना नही सकती, और जो भी लोग इन मकानो मे रहते हैं वह बेघर होते जाते है। होम मिनिस्ट्री की रिपोर्ट मे है कि वह 2144 मकान इस बार बनाने वाली है और इस योजना के अधीन कुछ सफाई भी करने वाली है। आज दिल्ली के स्लम्म की जो हालत हैं उसके बारे मे मैं क्या बतलाऊ ? वहा भुखमरी है, वहा गरीबी है, वहा बेरोजगारी है, वहा अज्ञान है, वहा घरो मे स्वतत्रता की रोशनी नही पहुची है। किसी किस्म का क्राइम नही है जो वहा पर नही होता है। आपने देखा कि पिछले दिनो कितने ही लोग रद्दी शराब पीकर मर गये। उन इलाकों के प्रति इतनी लापरवाही हो गई है कि ऐसा मालूम होता है वहा रहने वालो की कोई सुनने वाला नही है। उनके लिये जम्हूरियत के कोई माने नही हैं, समाजवाद के कोई माने नही हैं क्योकि जैसी उनकी हालत है वहा कोई भी चीज बनने वाली नहीं है।

दिल्ली मे बहुत बडी सख्या में वह मकानात है जो इवैक्वी प्रापर्टी कहलाते हैं। उनकी बीस पच्चीस बरस से कोई मरम्मत नही हुई है, वहा किसी किस्म की सफाई नहीं हुई है, न उनके लिए कोई पालिसी बनाई गई। कभी वह इवैक्वी प्रापर्टी हो गये, कभी कारपोरेशन के मकान हो गये। किसी ने उनकी देख भाल नहीं की। आज वह खंडहर की तरह पर हैं जिनके नीचे रहना दिल्ली के किसी मनुष्य के लिये भी खतरे से खाली नही है। जैसा मैं पहले भी कह चुकी हू, स्लम क्लिअरेंस का यह मतलब नही है कि लोगो को अपने घरो से उजाड कर पन्द्रह बीस मील दूर फेक दिया जाये और इतनी दूर जाकर वह अपने रोजगार से भी वचित हो जायें। इन चीजो को अच्छी तरह से स्टडी कर के गृह मत्री साहब इस बात की कोशिश करे कि वही पर साफ सुथरे मकान बनाकर सस्ती कीमत पर दिये जाय। तभी उनकी दिक्कतें दूर हो सकती है और उनकी बस्तिया सुधर सकती हैं।

इसी तरह से गृह मत्री जी जाकर उन मकानो को देखे जो एक एक मजिल के बराबर कूडा डालने के लिये बने हुए है जिनको ढलाव कहते हैं। कई कई दिन तक उनकी सफाई नही होती। उसी कूडे के आस पास के घरो मे तपेदिक के बीमार रहते हैं, उन्ही घरो मे स्कूल जाने वाले बच्चे रहते हैं और उन्ही मकानो मे जो लोग खाना बना कर बेचते है और रहते हैं। जितना अधेर इन बस्तियो मे है दिल्ली मे और कही नही होगा। यह भी मैंने देखा है कि जहा से एअरपोर्ट जाने के लिये गुजरते हैं या जहा से ट्रेन गुजरती है, जहा यह समझा जाता है कि ज्यादा लोग उनको देखेंगे वहा से ऐसे लोगो को हटाने की कोशिश की जाती है, लेकिन उनको उसी तरह से बसाने की कोशिश नही की जाती। उनको शहर से दूर दूर जाकर फेक दिया जाता है जहा से आना जाना भी उनके लिये आज असम्भव है।

मैं यह भी निवेदन करना चाहती हू कि आज दिल्ली के अन्दर ऐसी हालात पैदा हो गई है, हो सकता है केन्द्रीय सरकार यहा होने की वजह से ऐसा हुआ हो, कि दिल्ली की पुलिस पर से जनता का भरोसा बहुत कम हो गया है। ऐसा देखने से आया है कि अगर यहा पर कोई कत्ल हो जाता है तो लोग यह समझते हैं कि अगर सी० बी० आई० उसकी जांच नहीं करेगी तो कातिल पकड़ा ही नहीं जायेगा।

आपको दिल्ली की पुलिस में भरोसा पैदा करने के साथ साथ यह भी कोशिश करनी होगी कि सी० बी० आई० मजबूत हो। उसके अन्दर सावधानी और ज्यादा बढ़ाने की जरूरत है क्योंकि जो भी केसेज उसके पास जाते हैं उनको ढूंढने में उनको बहुत समय लगता है। जहां तक इंटेलिजेंस ब्रांच का ताल्लुक है मुझे दुःख के साथ कहना पड़ता है कि वह यहां पर बहुत दक्षता के साथ काम नहीं करता। दिन रात देखने को मिलता है कि कोई न कोई नया किस्सा खुलता है, जिसके साथ हमारे सैकड़ों हजारो नौजवान तबाह हो जाते है। अभी दो महीने हुए आनन्द मार्ग के एक आनन्द मूर्ति साहब गिरफ्तार किये गये सी० बी० आई० के द्वारा। उन लोगों का कहना है कि कम से कम 38 मर्डर उन लोगों ने किये। यह भी मुझे मालूम हुआ है कि जो पहला मर्डर हुआ उसके बारे में सरकार को खबर दी गई कि यह संगठन जो है वह इस किस्म के काम करता है। मगर सरकार ने कोई कार्रवाई नही की क्योंकि सरकार के बड़े बड़े अफसर खुद आनन्द मार्ग के मेम्बर बन चुके थे। मुझे यह कहना है कि जिन लोगों ने उसकी सदस्यता ली वह सब शिक्षित थे। किसी ने ग्रैजुएट होकर पढ़ाई छोड़ दिया, किसी ने नौकरी छोड़ दी और चला गया, कोई कालेज छोड़कर चला गया। आज वह लोग दर दर भटक रहे हैं। उनके रिहैबिलिटेशन का कोई इन्तजाम नहीं है। यहां पर रोज कोई बाबा जी, कोई सन्यासी जी, कोई कुछ कोई कुछ बना घूमता है। न मालूम उनके पास पैसा कहां से आता है। इंटेलिजेंस विभाग इस बात की खोज करे कि वह सी० आई० ए० का पैसा है या कहां का पैसा है, जो लोगों को भटकाने की कोशिश करता है। उनको किसी तरह से खत्म करने की कोशिश करनी चाहिये।

SHRI JYOTIRMOY BOSU : Shri Shashi Ranjan, an ex-Congressman is the head of the Proutist bloc.

श्रीमती सुभद्रा जोशी : यहां पहले यह कहा गया था कि माइनारिटीज के लिये कौंसिल बनेगी, कोई महकमा बनेगा। इससे लोगों में आशाएं बंध गई थीं। अल्पसंख्यक लोगों ने बड़ी आशाएं लगाई थीं। जहां तक नौकरियों का सवाल है, यह सही है कि हमारे संविधान में उनको बराबरी के अधिकार हैं। लेकिन संविधान में बराबरी के अधिकार होते हुए भी उनके लिए जगहें बहुत कम हैं। जरूरत इस बात की है कि गृह मंत्रालय में एक महकमा हो जो हर विभाग में देखे कि कितने वे लोग छोटी नौकरियों में और कितने बड़ी सर्विसेज में हैं। कहा जाता हैं कि अल्पसंख्यक लोगों में योग्य व्यक्ति नहीं मिलते। मैं पूछना चाहती हूं कि कितने लोगों ने अर्जियां दीं ? मै तो निवेदन करना चाहती हू गृह मंत्री जी से कि वह छोड़ दें उन नौकरियों को जिनमें बड़ा भारी कम्पिटीशन है वह नीचे से शुरू करें। चपरासियों में ऐसे कितनें लोग हैं, फोर्थ क्लास में कितने हैं, थर्ड क्लास में कितने। अगर वह नीचे से ऊपर को भी शुरू करें तो भी उनके दिल में कुछ संतोष होगा। सबसे बड़ी बात यह है कि अल्पसंख्यक लोग आज सिक्योर महसूस नहीं करते। मैं गृह मंत्री जी को इस बात के लिये मुबारकबाद देती हूं कि जब से हमारे नये गृह मंत्रालय का संगठन हुआ है तब से फिर केदाराना देंगे हिंदुस्तान में बहुत कम हो गये है। वह कम भी हो गये हैं और उनका ड्यूरेशन भी कम हो गया है, उन को जल्दी ही दबा दिया जाता है। परंतु इसके अलावा भी अल्पसंख्यकों के बहुत से सवाल हैं, नौकरियों का सवाल हैं। पुलिस में उनको कितना काम दिया गया। और महकमों में कितना काम उनको दिया गया। अगर इस चीज का ध्यान नहीं रक्खा जाता तो बहुत जल्दी उनके अन्दर निराशा आ जायेगी। उनके अन्दर मायूसी आने भी लगी है। इसको रोकना चाहिये।

15.00 hrs.

मुझे इस बात की प्रसन्नता है और मैं मुबारकबाद देती हूं गृह मंत्रालय को जिसने इस बात का ऐश्योरेंस दिया कि वह बहुत जल्दी कानून बनाने वाले हैं जिसकी तहत वह फिरका परस्त जमातों पर पाबन्दी लगायेंगे।

लेकिन मैं निवेदन करना चाहती हूं कि

[श्रीमती सुभद्रा जोशी]

जितना कुछ आज भी कानून में है कम से कम उतने से तो शुरूआत की जाए। जिस तरह स्कूल मे और गवर्नमेंट पार्क्स में छुरे और लाठिया लेकर पैरेड होती है और दहशत फैलाई जाती हैं मुझे इसमे कोई संदेह नहीं है कि वर्तमान कानून से कम से कम उसको तो रोका जरूर जा सकता है। हमारी एक अजब ही पार्टी है। हमारी पार्टी सियासी जमायत है, हमारी पार्टी हकूमत मे है और वह अपने कर्मचारियों से कहती है कि तुम हमारी पार्टी के मैम्बर नही हो सकते हो पर तुम राष्ट्रीय स्वयं सेवक संघ के मैम्बर जरूर हो सकते हो। कांग्रेस का, कम्युनिस्ट पार्टी का, सोशलिस्ट पार्टी का या किसी दूसरी सियासी पार्टी का सरकारी कर्मचारी मैम्बर नहीं हो सकता है लेकिन राष्ट्रीय स्वय सेवक संघ का मैम्बर वह जरूर हो सकता है जिनके सोचने का तरीका, विचार करने का तरीका, राष्ट्र की परिभाषा, नागरिक की परिभाषा बिल्कुल उलट है, विपरीत है उससे जोकि आज हमारे देश की मान्यतायें हैं। कम से कम इस चीज को तो आप रोकें। ऐसा नहीं किया गया तो नौकरशाही और दफ्तरशाही चाहे आप के कितने अच्छे इरादे क्यों न हों, कितनी अच्छी नीयत क्यों न हो, आपके इरादों और नीयत के मुताबिक काम नहीं कर सकेगी। जिन को काम करना हैं उनके विचार भी आपकी तरह के ही होने चाहिये।

SHRIMATI T. LAKSHMIKANTHAMMA (Khammam) : Shri Jyotirmoy Bosu while initiating the debate said that our Prime Minister is a dictator. I would like Shri Bosu to learn at the feet of the people about love of the people, what is the difference between love of the people and dictatorship.

The massive mandate given by the people of the country in the 1972 Assembly elections shows what amount of confidence the people of this country have in our Prime Minister. For millions in this country, Shrimati Gandhi is not a mere Prime Minister, but is the symbol of their aspirations for political, economic and social emancipation. In the words of Shaikh Mujibur Rahman, she is the leader of mankind. According to even some American newspapers, she is the darling of humanity.

The people have lost faith in the opposition parties, for they cannot deliver the goods. The vote in Bengal is a vote against violence and against chaos, and in favour of peace and progress. All these allegations of Opposition parties about rigging the elections are only an excuse, a face-saving device.

The people of Telengana have expressed full faith and confidence in our Prime Minister that their interests are safe in her hands. During the recent elections, they have given a massive mandate to this effect and to the integrity of the State. The Telengana Praja Samiti which spearheaded the movement for a separate State has merged with the Congress. The rival Praja Samiti which set up candidates in the elections could secure only 2 seats out of 101 in the Telengana area. The persistent effort of our beloved Prime Minister to bring about a settlement and her sympathy for the people of Telengana region as well as her solicitude for the integrity of Andhra Pradesh bore fruit in Sept. 1971 with the change in the leadership in the State as well as the merger of the TPS with the Indian National Congress. Also certain measures, administrative and otherwise, regarding the services have been taken.

Sir, today, whatever the prophets of pessimism and frustration may say, still, Telengana is progressing dynamically towards development and in the removal of injustice done in the services.

The other day, we came to learn at the Consultative Committee that the progress is good as far as the redressal of the grievances of the services in the Telengana region is concerned. One unfortunate thing was that the Mulki rule was struck down by the bench of five judges of the Andhra Pradesh High Court, and the High Court has given permission for the State Government to appeal to the Supreme Court. Our Prime Minister has always been sympathetic to the legitimate aspirations of the people of Telengana in the matter of employment. Apart from the validity of the Mulki rules, in order to meet the legitimate aspirations of the people of Telengana in regard to employment opportunities, there should be avenues of appointment and rotionalisation for this region. The State Government has sent certain proposals

regarding employment opportunities for the people of Telengana and if is the Centre accepts them, it will improve the position.

Certain measures have been taken by a Presidential Order to give greater powers to the regional Committee. A separate plan for Telengana has been drafted, and a perspective plan for Telengana along with the resources inventory has also been drafted and published and circulated to the Members from our State. It is necessary that the backward Telengana region should receive adequate consideration in the future development programmes of the State. Greater weightage should be given in view of the backwardness of Telengana. The State Governments is also anxious to remove the disparities in the level of development between the various regions of the State.

Out of the surpluses which we have discussed for several months in this Parliament and which, I think, have accumulated up to Rs. 45 crores or so, provision should be made in the Plan so that an accelerated development of the region during the fourth Plan period will take place.

Important development projects in Telengana are receiving special attention. The question of full utilisation of Telengana's share of the Nagarjunasagar waters in accordance with the 1956 agreement, the early completion of the Pochampad project and the stepping up of the irrigation potential of Nizamsagar are also being taken up on a priority basis.

Adequate and effective measures have been initiated at the instance of our Prime Minister in order to meet the legitimate aspirations of the people of Telengana. I am sure the Prime Minister will review the situation from time to time so that the people of Telengana will have full faith that they will progress quickly.

Another thing is with regard to the manpower item in the budget, and that is, in our State, there is a great danger of retrenchment of engineers and other people in the services. In our own State, recently, because of the drastic cut in the Plan in respect of Nagarjunasagar, there is a danger of retrenchment. Already, there are about 590 junior engineers, 148 assistant engineers, 37 executive engineers and three superintending engineers, besides 1,044 peons and many other Class IV employees—nearly 2,000 of them—are going to be retrenched. I request the Minister of State in the Ministry of Home Affairs to visit Nagarjunasagar and ease the situation there.

Some people have been joking about the Chambal valley dacoits who have surrendered. *(Interruption)*. I hope Mr. Jyotirmoy Bosu is not one among them. Any how, the change of heart will be most welcome.

SHRI S. M BANERJEE : What is that joke about, Sir ?

MR. DEPUTY SPEAKER : It is between them. *(Interruption)*

SHRIMATI T. LAKSHMIKANTHAMMA : The joke is about the change of heart. The power of love does the magic of converting a dacoit into a man or even a sage. But this is not new in the history of this country. Even the author of Ramayana was a dacoit. There is also a story of Angulamala, the story of a dacoit who used to cut the fingers of people and wear them round his neck and when Buddha visited him he changed into a great sage. I think there is something essentially good in every body, including people opposite. It is ultimately the circumstances and social conditions that make demon of a man. I congratulate Shri Jaiprakashji for his efforts to make the dacoits of the Chambal valley surrender amidst slogans of Gandhi-ki-Jai, Vinobha Bhave ki Jai and then they embraced Jaiprakashji. It was not due to lack of courage that they surrendered. According to one of the dacoits : "we too are human beings and we thirst for peace."

SHRI JYOTIRMOY BOSU : They were forced to become dacoits under the pressure of the police.

SHRIMATI T. LAKSHMIKANTHAMMA : Our ancient sages have said :

असतो मा सदगमय,
तमसो मा ज्योतिर्गमय,
मृत्योर्मा अमृतगमय ।

From darkness to light ; from death to eternity. There was change in the hearts of dacoits and the initiative to surrender came from them. This was the human and civilised way to treat them. The dacoity problem can be solved only by tackling the social, psychological and economic aspects of the problem. Both the Central and State leaders should view the problem in perspective. The Gavaskar enquiry committee which went into

[Shrimati T. Lakshmikanthamma]

the problem pointed out that this problem was a survival from the feudal past and the right way to tackle it is by introducing socio-economic reforms. It also says that it is Government's duty to rehabilitate these dacoits and provide them employment through crafts, industry and settling them on land and that protection should be given to their children and families. More funds should be allotted for the development of these backward ravine areas. Reclamation of the soil should be taken up in these valleys in U. P., Rajasthan and M.P. in the Chambal, Betwa and Jamuna ravines. I think this may also provide a solution for the employment problem. This can be done by improving land management, soil conservation, afforestation, plantations, *etc.*

I should like to refer to the suicides and murders. Recently a very unfortunate incident happened in Osmania University campus where George Reddy a very brilliant boy was murdered. They say that it was under the instigation of the RSS and with the connivance of an ex-MLA. Any how it was done right under the nose of the police and the night policeman on duty had been suspended. Care should be taken to see that these things do not recur.

It is reported that in Saurashtra and Bengal the number of suicides among women is increasing day by day because the men insist that brides bring large dowries or huge property from their parents.

SHRI ATAL BEHARI VAJPAYEE (Gwalior) : That is also because of the RSS?

SHRIMATI T. LAKSHMIKANTHAMMA : That is because you are against equal property rights to women. If women are given equal property rights, they will not become such victims. The Jan Sangh has always been opposing the Hindu Code Bill which has given only meagre property rights to women. I have seen that during the elections women voted in larger numbers than men. The men's vote was divided, but the women's voted solidly in favour of us. So, it is our duty to give them equal property rights. They deserve it and it is their right. It is the abuses and insults that women get at the hands of their husbands or in-laws for others, and in politics at the hands of rivals, that make them commit suicide, but they should not be so sensitive. They should, by their strength of will make those who abuse them commit suicide.

One word about the services. The Administrative Reforms Commission has recommended the raising of the age limit from 24 to 26 for recruitment to Government services. The Commission has also been saying that the standard of even first class graduates appearing for these examinations has been deteriorating. I have received a representation in which they say that for one year the maximum age limit for the engineers and other technicians should be 35, as they take some time after research and graduation to study a special subject, and later it may be reduced to 24. There is a precedent for this, as this was done in the case of recruitment to the Indian Economic Service.

श्री भोगेन्द्र झा (जयनगर) : उपाध्यक्ष महोदय, गृह मंत्रालय के अनुदानों की मांगों के बारे मे कुछ कहने से पहले मैं इस मंत्रालय के बहुत से अगो और उपागों में से एक–सीमा सुरक्षा दल–का जिक्र करना मुनासिब समझता हू। हाल ही मे जब हमारे देश पर सकट आया था, तो उस सकट की घड़ी मे उसने बहुत खूबी के साथ अपने कर्त्तव्य को निभाया और ऐसा करते हुए हमारे 650 जवान और अफसर या तो शहीद हुए, या घायल हुए, या पाकिस्तान द्वारा गिरफ्तार हुए। मै समझता हूं कि सीमा सुरक्षा दल पूरे सदन और देश की ओर से धन्यवाद का अधिकारी है। सारे देश के साथ हम यह विश्वास करते हैं कि भविष्य में भी सीमा सुरक्षा दल के सैनिक और अफसर देश-भक्ति के कर्त्तव्यों को निभाने मे ब्रिटिश साम्राज्यवाद के जमाने की जनता को दबाने की पुरानी परम्परा को त्याग कर आगे बढ़ते जायेंगे।

लेकिन जब हम यह इच्छा जाहिर करते हैं, तो हमें निराशा होती है। अभी भी हमारे मंत्री, गृह मंत्रालय और शासक दल के बहुत से सदस्य शायद ईमानदारी से यह विश्वास करते हैं कि वे कानून और सुरक्षा की स्थापना और रक्षा में मदद करते हैं। हम सभी जानते हैं कि हमने बहुत से पुराने कानूनों को बदलना है

और बहुत से नये अधिकार कानूनों में अंकित करके उनकी रक्षा करनी है। मगर कुछ हद तक शोषण को सीमित करने वाले और शोषितों को संरक्षण देने वाले जो भी अधिकार या कानून इस समय भी है, उनका खुले आम उल्लंघन होता है। और हमारा गृह विभाग इस मामले में पूरी तरह पंगु है, उसे लकवा मार गया है। भ्रष्टाचार की बात तो सभी कहते है, सभी जानते है जो घूस लेता हैं वह भी घूसखोरी के खिलाफ बोलता है, इसलिए उस बारे में मैं ज्यादा समय नहीं लूंगा। चूंकि हम समझते हैं कि इसका इलाज बगैर आम जनगण को जगाए नही होगा। भ्रष्टाचार विरोधी विभाग के चलते, 20 साल के प्रयास के बाद भ्रष्टाचार मिटा नहीं, घटा नही और ज्यादा अफसरों के बहाल करने से वह नहीं घटेगा जब तक कि आम जनगण को हम जगाएंगे नहीं और आम जनगण के अधिकार का संरक्षण शासन की ओर से भी नहीं होगा। जहा भ्रष्टाचार होता है, कोई आदमी घूस लेता है, कानून को भंग करता है तो क्या देश के जनगण को यह अधिकार है या नहीं कि वह हिंसा नहीं करे, उस पर चोट नहीं करे, लेकिन कम से कम शांतिपूर्वक उसको घेर कर बैठ जाय, उसका घेराव कर ले? लेकिन तब कलकत्ता हाई कोर्ट के जज से लेकर शासक दल के लोग सभी चिल्लाने लगते हैं कि घेराव कर लिया। अगर एक जेबकतरा दो रुपये के लिए किसी की पाकेट काटता है तो उसको लोग पकड़ते है, मारते हैं, पुलिस के हवाले करते हैं। तब न कोई जज बोलता है, न कोई और, पूंजीपतियों के अखबार बोलते है। यह उनका हक है। घर में चोर सेंध लगाता हैं। उसको कोई पकड़ सकता है। पुलिस के भरोसे कोई नहीं बैठना है लेकिन जहां लाखों और हजारों का घूस ले, खुले आम ब्लैक करे, उसे अगर घेर करके शांतिपूर्वक अहिंसात्मक तरीके से बैठ जायं तो पूरी पूंजीपतियों की जमात और उनके टुकड़खोर राजनीतिक दलों के नेता और अखबार ये हंगामा करने लगते हैं और मंत्री लोग भी उसमें शामिल हो जाते हैं। इसलिए मैं यह कहना चाहता हूं कि जब तक हम आम जनगण को नहीं यह अधिकार देंगे, उनको जागृत नहीं करेंगे तब तक हमारे चिल्लाने से यह भ्रष्टाचार मिटना तो दूर रहा, घटने वाला भी नहीं है। इस विभाग में जितने ही अफसर हम ज्यादा बहाल करेंगे उतना ही भ्रष्टाचार और बढ़ता जायगा। एक बार मेरी एक थाने के दरोगा से बात हुई थी करीब 17-18 साल पहले। मैंने कहा कि भ्रष्टाचार विरोधी विभाग कायम हुआ लेकिन भ्रष्टाचार कुछ घट नहीं रहा है। हंसी में दरोगा ने कहा कि कैसे घटेगा? हिस्सा लेने वाला और बढ़ गया। ऐंटी करप्शन डिपार्टमेंट जो कायम हुआ उससे हिस्सेदारों की एक जमात बढ़ गई। तो स्वाभाविक है कि जो लेने वाला है वह उनको भी हिस्सा देगा। इसलिए वह ज्यादा लेगा। इतनी ही बात नहीं है, दिल्ली शहर से लेकर देश के कोने कोने में एक भी शहर, एक भी गांव ऐसा नहीं है जहां मनी-लेंडर्स ऐक्ट का सूदखोर लोग खुले आम उल्लंघन नहीं करते हों। और एक भी जगह ऐसा नहीं है कि उन सूदखोर लोगों को गिरफ्तार करके बन्द किया गया हो। यहां पूरी हमारी वाहिनी, पूरे हमारे सैनिक जो गृह विभाग के मातहत हैं उन्हें फिर लकवा मार जाता है और यह पूरा मन्त्रालय पंगु होकर बैठ जाता है। क्या यह कानून तोड़ने वाले सूदखोर जो है, जो भी कानून यह तोड़ते हैं, उस कानून को तोड़ने के लिए क्या यह बन्द नहीं किए जा सकते? उसके लिए जो कानून है उसका पालन क्यों नहीं किया जाता है? उनको गिरफ्तार करके जेल में बन्द क्यों नहीं किया जाता?

ऐसे ही हर शहर में और बहुत से गांवों में भी बहुत से ऐसे लोग है जो मुफ्त के तरीके से बिना कुछ ऐसा किए हुए जिसे वह कह सकें कि सही तरीके से धन का अर्जन उन्होंने किया है, धनी बन गए हैं। शहरों में करोड़पति बन गए है। क्या उन सम्पत्तियों की जांच कराएंगे कि कहां से इतनी सम्पत्ति उन्होंने अर्जित की है? ऐसे बहुत से आफिसर हैं, और बहुत से राजनैतिक नेता हैं जिन्होंने काफी धन ऐसा इकट्ठा किया है जिस धन का वह जवाब नहीं

[श्री भोगेन्द्र झा]

देंगे कि वह धन कहा से वह लाए। ऐसे लोगों के धन की जाच की जाय या उन्हे गिरफ्तार किया जाय तो उससे कम से कम नाजायज तरीके से धन अर्जन करने पर कुछ रोक लग सकती है या नही ? खत्म करना इस चीज को आसान नही है, लेकिन बहुत हद तक रोक लग सकती है या नही ? लेकिन यह नही हो रहा है। बल्कि उल्टे और यह बात बढती जा रही है, जैसे नागरवाला केस का हुआ कि मुद्दालेह मर गया और जाच करने वाला आफिसर भी मर गया तो पूरे केस को खत्म किया जा रहा है ? सम्पूर्ण देश मे इससे सदेह बढ रहा है। उसे भयकर डाका कहिये, चोरी कहिए, अपहरण कहिए या जो भी कहिए, इस भयकर काड मे क्या और किसी का सहयोग था या नही, इस बात की जाच किए बगैर इसे खत्म कर देना सम्पूर्ण देश को एक सदेह के वातावरण में डाल देना है। वह एक काड का मामला नही है, इस तरह के काडो की जो एक जजीर है, उस जजीर की एक कडी वह भी है। मैं आशा करता हू कि गृह मत्री महोदय और उनका मत्रालय इस बात पर आगे जाच करके पूरे तथ्य देश के सामने लाने की कोशिश करेगा जिससे आगे ऐसी घटनाओं की पुनरावृत्ति होने पर कुछ अकुश लगे और देश को आश्वासन मिले कि सरकार ऐसे मामलो पर कडाई के साथ काम करती है।

इसके साथ ही मै यह कहना चाहता हू कि जो सरकार की विफलता इस मामले मे है कि शोषक तबके का समर्थन, उनके द्वारा कानून भग करने का समर्थन, वह चाहे काले धन का मामला हो, चाहे वह खुले आम चोरबाजारी चलती हो, इन सब मामलों मे जो नपुसकता हमारी सरकार दिखलाती है और हमारा गृह विभाग दिखलाता है, उस समय उसकी तेजी कहा चली जाती है ? जब आम जनगण के हित की बात होती है तब यह विभाग बहुत तेज हो जाता है। दिल्ली के पुलिस सिपाहियों ने अपनी जिन्दगी की हालत सुधारने के लिए पांच साल पहले एक हड़ताल की थी। आजतक उन पर से मुकदमा भी नही हटाया गया। देश मे बड़ा भूकम्प आ गया। हमारा शासक दल टूट गया और अब शासक दल का दावा है कुछ हद तक सही भी है कि उन्होने नीति बदलने का प्रयास किया है, लेकिन अभी तक वह मुकदमे नही हटाए गए है क्योकि वह साधारण सैनिक है, वह मजदूर है, भले ही रायफल वाले मजदूर हों, लेकिन वह मजदूर है, इसीलिये उन पर आज तक यह दमन का रुख चल रहा है। यही नही, देश के विभिन्न हिस्सो मे यह रुख अपनाया जा रहा है। केरल हाई कोर्ट ने निर्णय दिया था कि 1968 की सितम्बर माह की हड़ताल के सिलसिले मे जो आरजी तौर पर सरकारी एम्प्लाई थे उनको भी बीच के दिनो की तनख्वाह मिले। सरकार ने सुप्रीम कोर्ट मे अपील की। सुप्रीम कोर्ट ने भी उसे सही करार दिया। लेकिन अभी तक भारत सरकार के गृह विभाग ने उस फैसले की रोशनी मे देश मे इस प्रकार से जितने केन्द्रीय सरकार के आरजी कर्मचारी थे, उनको वह देने का निर्णय नही किया। मै आपके जरिये आग्रह करूगा कि गृह मत्री यह एलान करें कि उस निर्णय की रोशनी मे जो एक मुनासिब माग है उसको वह इम्प्लीमेंट करेंगे इन कर्मचारियो के लिए। दमन के बारे मे एक बात और कहनी है। केन्द्रीय रिजर्व पुलिस फोर्स के मामले मे अभी कलकत्ता हाई कोर्ट ने फैसला दिया है कि यह गैर कानूनी है क्योकि इस तरह के आरक्षी फोर्स को बहाल करने का अधिकार केन्द्र को नही है। खबर है कि केन्द्र इस प्रयास में है कि हम इसमें विलम्ब करें, अपील करें और इस तरह फिर इसको कायम रखें। इससे एक दूसरा मामला भी पेश हो जाता है, केन्द्र और राज्य का सम्बन्ध भी पेश हो जाता है। राज्य मे जब अत्याचार होता है, अन्याय होता है, तब हम से कहा जाता है कि यह राज्य का मामला है, हम राज्य के मामले मे दखल नहीं देंगे। इतना ही नहीं होता है। अभी पिछले चुनाव के मौके पर पश्चिमी बंगाल के मामले मे हमारे मित्र ज्योतिर्मय बसु बोल गए हैं। यह सही बात है कि वह एकतरफा बोल गए हैं

क्योंकि जो व्यवहार उनके दल के लोगों ने कुछ समय पहले किया था वह व्यवहार, उसमें कुछ गलत जरूर है, उनके साथ भी हुआ। मैं आशा करता था कि वह इस तरह के व्यवहार की निन्दा करेंगे। सिर्फ कांग्रेस पार्टी ने किया इसकी निन्दा नहीं करेंगे बल्कि ऐसा आश्वासन वह देश को और सदन को देंगे या देते कि ऐसा व्यवहार कोई नहीं करे और उनका दल भी नहीं करेगा। लेकिन इस हालत में वह अपने को अभी नहीं पा रहे है। ऐसी हिम्मत वह नहीं कर रहे है। मगर हम आशा करते है कि हमारा जनतंत्र और हमारा विकास इसके लिए हम सबको और उनको भी मजबूर करेगा (व्यवधान)। आपके प्रवक्ता ने हम पर यह आरोप नहीं लगाया। अगर यह लगाएंगे तो इसका उत्तर हम देंगे। मै जो कहना चाहता हू वह यह है कि गत चुनाव के वक्त मे खुद बिहार मे राष्ट्रपति का शासन था और 3 जनवरी को एक हजार के लगभग वहां की कम्युनिस्ट पार्टी के कार्यकर्त्ता और नेता दरभंगा जिले में गिरफ्तार किए गए। चुनाव के मौके पर भी नहीं छोड़े गए, एक आरजी जमानत जो होती है वह भी कम से कम चुनाव के लिए नहीं ली गई। इन लोगों में जिला सेक्रेटरी कम्युनिस्ट पार्टी के थे और उदय नारायण सिंह एक विधायक हैं जो एक्स मिनिस्टर रहे हैं, उनके इलैक्शन एजेंट थे, उनमें से कोई रिहा नहीं किया गया। अभी तक सैकड़ों आदमी जेल में बन्द हैं। किस कारण से, यह मैं नहीं कहूंगा। किसी पर खून का, डाके का या एक भी ईट का रोड़ा फेंकने का इलजाम नही है। मैंने गृह राज्य मंत्री श्री मिर्धा को पत्र लिखा था। उन्होंने उत्तर दिया था कि पुलिस के द्वारा जो कानून भंग हो रहा है उसकी हम जांच करा रहे हैं लेकिन उसके बाद अभी कोई खबर नहीं आई, कोई रुख में परिवर्तन नहीं आया। केवल दरभंगा जिले के अन्दर, 13 कम्युनिस्ट पार्टी के सदस्यों का खून किया गया, वे जमींदार की गोलियों से मारे गए, एक एक अलग अलग करके लेकिन एक भी जमींदार जेल में नहीं है, एक दिन के लिए भी कोई जमींदार जेल में नहीं गया और जो खून हुआ उसकी नालिश करने के लिए जो गया उसको पकड़ कर जेल में बन्द कर दिया गया। मैं चाहता हूं कि आप अभी भी अगर जांच करने के लिए तैयार हैं तो ऐसे सबूत हैं कि उसकी जाच हो सकती है। न्यायालय से नही हो सकती हैं क्योंकि जजों मे जमींदार भरे हुए है, वे खुलेआम न्यायालयों में कहते है कि इस कानून में आग लगा दी जाए जो बटाईदारों को हक देता है, क्योंकि वे खुद कानून को भग करने वाले उसी खानदान के है। इस सुझाव मे जहा अधिकारी गए मधुबनी के एस० डी० ओ० एक बूथ पर गए, उन्होंने एक बच्चे को थप्पड़ मारा, वह गिर गया, उसका सिर फट गया, लोगों को गुस्सा आ गया लेकिन उन्होंने मुझे कहा कि मैने सिर नहीं फोड़ा, खून मुझसे नही बहा, वह गिर पड़ा, इसलिए उसको चोट लग गई और इस पर हल्ला हुआ। तब एस० डी० ओ० ने दखल किया और बूथ पर बैठ कर हराने का प्रयास किया। मैं यह इल्जाम भारत सरकार पर नहीं लगाना चाहता हू कि भारत सरकार की नीतियों के मुताबिक वहां आदेश गये थे, लेकिन जिस तरह की शृखला चली है, जहां मेहनतकश जागा है, गरीब किसान अपने अधिकारों के लिए जागा है, केवल भूख के लिये नही, हरिजन उद्धार के लिये नहीं है, बराबरी के अधिकार के लिये जागा है, वहां पूरा आतक बरता गया है इन चुनावों के दिनों मे। इसीलिए मैने खास-कर बिहार के मधुबनी सब-डिवीजन और दरभंगा सबडिवीजन के उदाहरण दिये हैं, मैं चाहूंगा कि आप इसकी जांच करें और इसको साबित करने के लिये मै तैयार हूं।

यही नहीं हुआ—बिहार में सात जगहों पर शासक दल से हमारा टकराव था, हमारे एक विधायक श्री मन्जूरूलहसन वहां चुने गये, वहां दिन दहाड़े एम० एल० ए० होस्टल के फ्लैट में उनका खून कर दिया गया। मैं यह नहीं कहता कि केन्द्रीय शासक दल के आदेश से ऐसा किया गया, लेकिन जो व्यक्ति शासक दल से टिकट पाकर वहां उनके मुकाबले में चुनाव में खड़ा हुआ था, वह व्यक्ति आज गिरफ्तार है। अभी

[श्री भोगेन्द्र झा]

शासक दल ने एलान किया है कि वह उस सीट से लड़ने जा रही हैं लोगो को सन्देह हो रहा है, क्या इसीलिये उनको गोली से मरवाया गया है कि हत्या करके उस सीट को खाली करवाया जाय। उस सीट से चुनाव लड़ने के लिये जिस का एलान किया गया है, आप सभी जानते है और हमारी तरफ से उनकी विधवा बेगम चुनाव लड़ रही है।

मेरे कहने का तात्पर्य यही है कि जहा श्रम जीवी, मेहनत करने वाले खडे है, वहा आतक बरता जा रहा है। मेरा आग्रह है कि हमारा विभाग इस मामले मे अभी भी थोडी मुस्तैदी बरते, कम से कम तटस्थ रहने का प्रयास करे, सजीदगी से काम ले तो हम इससे सतुष्ट हो जायगे। शासक और शोसितो के बीच मे यदि आप तटस्थ हो जाय, तभी श्रमजीवियो का आन्दोलन शान्तिपूर्ण होगा—लेकिन अभी तक का हमारा अनुभव ऐसा नही है। पिछले साल लोक सभा के चुनाव के समय भी यही हालत हुई थी, जहा जहा हमारा काग्रेस दल के साथ टकराव था। दरभगा जिले मे एक दिन मे हमारे तीन साथियो को गोली मार दी गई। जो ब्रिटिश परम्परा है, जो मेहनतकस को दबाने की प्रक्रिया है, उसमे कमी नही हो रही है। मै सरकार से आश्वासन चाहूगा कि सजीदगी से प्रयास हो। आप इसको खत्म नही कर सकते है, क्योकि शासक समाज व्यवस्था है, इसलिए कुछ जगहो पर जाच करके और कुछ जगहो पर कार्यवाही करके आप इसका मुकाबला करने का प्रयत्न करे।

उपाध्यक्ष महोदय, मै इसी प्रसग मे एक बात और कहना चाहता हू कि कैसे उत्साह मिलता है शासक तत्वों को खून करने के लिये, हिंसा करने के लिए। बिहार मे काग्रेस दल की सरकार थी, हम लोग समर्थन करते थे। टाटा जमीदारी उन्मूलन का विधेयक वहा पास हुआ, बिहार विधान सभा और विधान परिषद् से पारित हुआ, केन्द्रीय सरकार ने सवा साल तक उसको अपने पास रोके रखा, उसके बाद वापस भेज दिया और आज टाटा जी के दोस्त बिरला जी के अखबार में केन्द्र और राज्य के बीच टकराव का जिक्र किया गया है। हिन्दुस्तान टाइम्ज बिरला जी का अखबार है, उसके ऊपर यह हैडिग दिया गया है—

"सैन्टर-स्टेट रो आन टाटा जमीदारी"

उसने खबर दी है कि बिहार उसको फिर से पास करने जा रहा है, इसको केन्द्र और राज्य के टकराव का रूप दिया है। बिहार सरकार द्वारा प्रस्तावित, विधान सभा और विधान परिषद् द्वारा पारित, सर्व सम्मत फैसले के खिलाफ केन्द्रीय सरकार टाटा के पक्ष में गई। बिहार मे जमीदारी मिट गई, लेकिन टाटा की जमीदारी कायम है। मै पूछना चाहता हू कि दिल्ली मे किसकी सरकार है। अभी सुभद्रा जी ने कहा था—प्रधान मत्री जी का नेतृत्व है। अगर ऐसा है तो हम पूछना चाहेगे कि इसके पीछे टाटा जी का नेतृत्व तो नही है? हम आप से यह आश्वासन चाहेगे कि अब फिर जब बिहार की विधान सभा और विधान परिषद् इसको पारित करके भेजेगी, आप उसको रद्द नही करेगे। इसमे बडे अजीब सुझाव थे हमने टाटा जी से पोस्टआफिस के लिये जमीन ली, हम उसे क्यो ले, क्या आप टाटा के एजेन्ट बनना चाहते है। बिहार सरकार तो आप की अपनी सरकार है, उससे लीज पर लेने मे आप को क्या कठिनाई है। आप को मालूम होगा—टाटा इस मामले को लेकर पटना हाईकोर्ट मे गया था, जिसमे एक भी गरीब तबके का आदमी नही है, उन लोगों ने भी फैसला दिया कि बिहार सरकार का यह कानूनी अधिकार है। तब टाटा सुप्रीम कोर्ट मे राय लेने आया तो यहा भी यही राय मिली कि सुप्रीम कोर्ट मे भी नही जीतेगा, जब वह निराश हो गया तो भारत सरकार की शरण ली और भारत सरकार ने उसको रद्द कर दिया और वापस भेज दिया इस तरह से केन्द्र और राज्य का रिश्ता बिगाड़ने का प्रयास हो रहा है। भले ही बिहार में आप की सरकार है, वह चुप हो जाय, बंगाल मे आप की सरकार है, केन्द्रीय रिजर्व पुलिस के सवाल पर अड़ जाय, लेकिन हमारे देश की एकता के

लिये मैं आपसे आग्रह करूंगा कि केन्द्रीय सरकार को इस पर सोचने की जरूरत है।

जहां हमारे देश की अखण्डता का सवाल है, एकता का सवाल है, उस पर कहीं से कोई चोट आये, विचारधारा में आये या क्रिया मे आये, उस पर गहराई से विचार करना चाहिये। देश की एकता कायम रखने के लिए, अखण्डता कायम रखने के लिये, जो बहुभाषी देश है, जिसकी बहुत पुरानी सभ्यता है, संस्कृति है, उसको बनाये रखने के लिए मै आपसे आग्रह करूंगा कि अलग अलग राज्यों के जो अधिकार है, उनकी पृष्ठभूमि मे आप सविधान की सातवीं सूची में कुछ परिवर्तन करें, जिसके अन्तर्गत राज्यों को कुछ ज्यादा आर्थिक अधिकार दें। ऐसा न हो कि राज्य टाटा को जमीदारी को खत्म करे तो केन्द्र उसको रद्द कर दे। कोई भूमि सुधार के लिये आगे कदम बढ़ाये तो राष्ट्रपति उस पर हस्ताक्षर न करें। यह 1952-53 की बात है–बिहार सरकार ने जमीदारी उन्मूलन किया तो राष्ट्रपति ने हस्ताक्षर नही किये। इसलिये ऐसी परम्परा को हटाइये और स्वय सातवीं सूची में संशोधन कीजिये, जिससे देश की एकता मजबूत हो। हमारे राज्यों को भीतरी मामलों में अधिक अधिकार दीजिये, खासकर आर्थिक मामलों में।

इसी सन्दर्भ में एक बात और कहना चाहता हूं–हमारे आई० सी० एस० के अफसरों को कुछ अधिकार दिये गये थे और हमे आपसे यह आश्वासन मिला था कि आप उनको रद्द कर देंगे। लेकिन हमें बताया गया है कि ये अफसर 1979 तक रिटायर होंगे और मैं आपको बतलाऊं कि अधिकांश अफसर अभी से रास्ता ढूंढ रहे हैं, जैसी हमारी परम्परा है कोई पब्लिक सैक्टर में घुस जायगा, कोई प्राइवेट सैक्टर में चले जायेंगे, जिसके लिये उन्होंने पहले से रास्ता बनाया हुआ है। मैं चाहूंगा कि आप सदन को आश्वासन दें कि सरकार इसी सत्र में उनके स्पेशल प्रिवलेजेज को रद्द करने जा रही है और उनके रिटायर होने के बाद उनको बहाल करने नहीं जा रही है।

अभी कुछ दिन पहले आप सबको मालूम होगा कि बिहार में पटना में एक सम्मेलन हुआ था और कुछ दलों के लोग, शायद वोट के लोभ से या देश मे फिसाद पैदा करने के लिए शामिल हुए थे, उस सम्मेलन का विषय था "बिहार बचाओ।"...

श्री शशिभूषण (दक्षिण-दिल्ली) : उसमें कौन कौन थे ?

श्री भोगेन्द्र झा : सभी लोग जानते हैं—जनसंघ, सोशलिस्ट पार्टी, संगठन कांग्रेस के लोग उसमें शामिल हुए थे और वहां पर बंगला देश विरोधी और भारत विरोधी भावना पैदा करने की कोशिश की गई। लेकिन मैं प्रधान मंत्री जी को धन्यवाद देता हूं, उन्होंने उस मौके पर वोट का लोभ नहीं किया, हिम्मत से काम लिया और घोषणा की कि जो हमारे राष्ट्रीय कर्तव्य हैं, हम उनका पालन करेंगे, जो अपनी मर्जी से वहा गये है, हम उनको यहां नहीं लेंगे।

एक विशेष चीज की तरफ अब मैं आपका ध्यान दिलाना चाहता हूं–हमारे देश में राष्ट्रीय स्वयं सेवक सघ राजनीतिक दल होने का दावा नहीं करता है—मैं आशा करता हूं कि बाजपेयी जी जब बोलेंगे तो इस सच्चाई का खण्डन करेंगे—मैं प्रधान मंत्री जी से आग्रह करता हूं कि जब इस संस्था द्वारा गुप्त प्रशिक्षण होता है, हत्या का प्रयास होता है तो क्या इस चीज को देश में कानूनी रूप में रहने देना राष्ट्र हित में है। इनके नेता गोलवलकर जी, जो इनके सर्व-मान्य नेता है, जिनको गुरू कहा जाता है, जो राष्ट्रीय स्वयं सेवक संघ के प्रशिक्षण शिविरों में भाषण देते हैं, उसमें हमारे राष्ट्रीय आन्दोलन के नेताओं पर चोट करते हैं और कहते है–

> "They forgot that here was already a full-fledged ancient nation of the Hindus and the various communities which were living in the country were either as guests, the Jews and the Parsis, or as invaders, the Muslims and Christians."

[श्री भोगेन्द्र झा]

क्रिश्चियनों को हम जानते है केरल में 1800 साल पहले से आबाद है, उनको इन्वेडर्स कहा गया है, इतना ही नही–

> "The theories of territorial nationalism and of common danger which formed the basis for our concept of nation, had deprived us of the positive and inspiring content of our real Hindu Nationhood and made many of the 'freedom movements' virtually anti-British movements"

यह इनकी चोट है टेरिटोरियल नेशनलिज्म पर। तो एक क्षेत्रीय राष्ट्रीयता के खिलाफ भारत नाम का कोई देश है या नही और उस देश के आधार पर कोई राष्ट्र है या नही–मै आशा करता हू कि वाजपेयी जी खडन करेगे और कहेगे कि यह देशद्रोह की समझ है और उसको अपने देश मे स्थान नही होना चाहिए। ...(व्यवधान) · मै गृह विभाग मे कहना चाहता हू कि इस समझ और इस समाज के आधार पर जो गुप्त हिमात्मक प्रशिक्षण होता है क्या उस पर रोक लगाने मे भी वे विलम्ब करने जा रहे है या तुरन्त कार्यवाही करने जा रहे है। यह "बच आफ थाट्स" का मामला है। मध्य प्रदेश के मुख्य मत्री श्री पी० सी० सेठी ने जो कहा है कि अमरीकी गुप्तचर विभाग के लोग बाम्बे से वहां गए (व्यवधान).. मैं समाप्त कर रहा हू।

श्री शशि भूषण : आपने जो उद्धरण दिया है वह कौन सी किताब है ?

श्री भोगेन्द्र झा : यह "बच आफ थाट्स" है गुरु गोलवालकर का प्रकाशन है। तो इस प्रसग मे मेरा आग्रह है कि ऐसे बहुत से लोग हैं, बच्चे है तीन साल, चार साल और 6 साल के और कुछ महिलायें है जो गैर बगाली मुसलमान है–जून के महीने में या मई के महीने मे जिनके मर्द मारे गए, जिनके पिता मारे गए–वे गिरफ्तार हुए। मैंने बार बार भारत सरकार और प्रधान मंत्री का ध्यान इस ओर खींचा है और मुझे आश्वासन भी मिला है। जो जवाब मिला है उसमें है–आसाम के अतिरिक्त अन्य राज्यों में विदेशी व्यक्ति अधिनियम के अन्तर्गत हिरासत मे रखे गए ऐसे व्यक्तियों मे 16 जून, 1971 को 729 पुरुष, 191महिलाये तथा 237 बच्चे थे। मेरा आग्रह है इसमे महिलायें और बच्चे, जिनमें चार का जमानतदार मै भी हुआ था जिनके मर्द मारे गए और चार चार का जमानतदार होकर रिहा कराने मै जेल मे गया था लेकिन तब तक एक बच्चा जेल में मर गया था और तीन को लेकर बाहर आया था। वहा की कोर्ट का आदेश आया है कि सबको हाजिर करे। मैने प्रधान मत्री को लिखा और उसका जवाब भी मिला (व्यवधान) · मै समाप्त कर रहा हू। तो ऐसे मुकदमे कम से कम महिलाओ और बच्चो पर न चलाये जाये यह कदम उठाने का प्रयास करे।

इसके साथ ही मै आपसे इतना ही आग्रह करना चाहता हू कि जो अभी की स्थिति है देश की उसमे गृह विभाग शान्ति कायम रखने के साथ ही श्रमजीवियो के हको को बढ़ाने के लिए, श्रमजीवी जो अपने हको से वचित है उनको सुरक्षा देने मे तथा शोषक जो दूसरो के अधिकारों का अपहरण कर रहे है उन पर चोट करने मे देश को आगे बढ़ाये जिससे कि शांति के साथ बगैर खून खराबी के, बगैर कत्लेआम के अपने देश की हम सामाजिक और आर्थिक क्रान्ति कर सके और अपने देश से हम शोषण को मिटा सकें।

SHRI K. SURYANARAYANA (Eluru) · First of all I want to congratulate our Prime Minister for having introduced the scheme for pension for freedom fighters, at least after 25 years. Under the leadership of Mahatma Gandhi, we got independence and under the leadership of our present Prime Minister who has stabilised our independence, freedom fighters will get honorarium according to their Present levels. The other day, in the Rajya Sabha, they said that MPs were enjoying some facilities and, therefore, they might not be considered for this. But, Sir, the membership of Parliament is not a permanent thing. After their retirement, MPs do not get any pension. People like myself are entirely dependent on land income. The extra income that we get as MPs is not a

permanent thing. I would, therefore, suggest that Members of Parliament who are freedom fighters also, may be honoured with pension after their term in Parliament is over. Sir, the progressive policies of the Congress Party could be fully implemented only if the State Governments co-operated with the Government of India. That is why the Prime Minister gave the call to the people during the recent elections. 'If you have got confidence in me and my policies, then vote for the Congress.' Sir, in almost all the States, the majority of the people, why majority, nearly 90% of the people as my sister, Smt. Lakshmikantamma, said 100% of the women and 60-70% of the men voted for the Congress. Particularly, 90% of the working class voted for the Congress believing in the programme of the Congress and placing complete faith in our Prime Minister. After coming into power and particularly after the 1971 elections, our Prime Minister has been trying to implement the schemes that were promised during the Parliament elections. Before the 1967 Elections, we the members of Parliament, appeared in the public only in the shadow of the MLAs. Now, we are not any longer concerned with the MLAs. But, after the recent Assembly elections and seeing the direction given by our Prime Minister to this country, they have gained complete faith in the programme of the Congress Party and now they represent to the MPs and they fervently hope that very soon their age-old poverty will be wiped out.

I would appeal to our Prime Minister and the Government. I am not worried about other Opposition Parties. I am worried particularly about my Party. I appeal to them to take advantage of the strong position of the Party and push through various progressive measures.

Some friends said that some Haryana Minister is corrupt but no inquiry is being held. All these charges should be thoroughly inquired into. There should not be any fear. Leave it to the CBI. Let them inquire into it and report. No Minister, no Chief Minister and no public men should be afraid of facing an inquiry by the CBI.

Coming to my a State of Andhra Pradesh, Shrimati Lakshmikanthamma said about the man-power. Recently, the Government of India have introduced a Bill, and which has been passed by the Parliament, to exploit the man-power position in the country. A lot of man-power is going to waste, particularly, in the agricultural sector, The agricultural labour, nearly 50% of our cultivators, has no employment for nearly 150 days out of 365 days in a year. At least this idle man-power should be exploited and utilised by the many industrial units that are coming up.

I want to bring to the notice of our hon. friends one thing. There are some people who live only on robbery and theft. When I was in the Rajya Sabha in 1952, if I remember right, our late Prime Minister Jawaharlal Nehru, once said that if only one black-marketeer was hanged, the black-marketing could be rooted out. But what do we find now? The black-marketeers are flourishing everywhere. They are finding ways to circumvent the laws. That is why I want to bring to the notice of the House one thing. Now, in Delhi they have introduced land legislation, same is the case in many States also. I only read a few days ago an advertisement in a Delhi paper that an advertiser wants to dispose of 150 acres of his land near Delhi. What is the use of raising slogans about land legislation? Strictly implement the land legislation. There is no botheration. There is no hitch. People who have to give up surplus land they will get compensation. That is why they are not so much bothered, Not all, but some of them—their botheration is only to exploit the Government in the name of trusts and in the name of schools. Even though Government has several eyes, since it is not an individual, it does not see all these things. Government does not know how it is being cheated by them. It does not know how the funds are being utilised in the name of those trusts and schools. I will quote one instance. I want this to be brought to the notice of the Government. There is the Bapirasu Dharma Samastha in my district, West Godavari, in my constituency. They were given 500 acres of land, This was Government land, formerly being cultivated by the backward people, the vaddies. This institution got Rs. 5 lakhs loan from the State Bank of India. They are not able to collect this amount for the past two or three years. Do you know what happened in my case? When I applied for a loan from the Indian Overseas Bank, they refused to sanction because I have no other income. They said, even my land cannot be sold by me after this land ceiling. Previously I was getting a loan of Rs. 15,000 from the same bank because I was an insurance man

[Shri K. Suryanarayana]

getting Rs. 1,500 to Rs. 2,000 per month. I have got a cutting from the report here as to how they give these loans. Here the trust was given Rs. 5 lakhs as crop loan. This is how they cheated the Government. What is it that they said at the time of nationalisation of Banks? At the time of nationalisation they said: "The Banks are in the interest of the small farmers." In Tadapalli gudam, the State Bank of India gave Rs. 5 lakhs to this institution on this Government leased land. I now want to directly bring this to the notice of the CBI for enquiry. This was not given according to the rules. The rules state as follows:

> Short-term credit, popularly known as crop loan, is available for the purchase of things like seeds, fertilisers and pesticides and to meet the cost of other agricultural operations. These loans are generally given against hypothecation of standing crops with one or two sureties if and where considered necessary....

MR. DEPUTY-SPEAKER : That is a separate subject. How does it arise?

SHRI K. SURYANARAYANA: It is going on in the name of nationalisation They are cheating the Government. I am not worried about Mr. Jyotirmoy's party. People have thrown his party out. But I am worried about my party because we have given promise to the people. The Prime Minister has given promise to the people about the schemes which are going to be implemented. (*Interruption*). I am reading from this small pamphlet. There is only one line more. It says:

> If the amount is large, additional security, like mortgage of land, may also be required.

MR. DEPUTY-SPEAKER: What is the use of saying all these? That is a different subject.

SHRI K. SURYANARAYANA : I am telling this because they are exploiting the Government and cheating the Government with political advantage. The people roundabout that area were arrested on the basis of a false report of the Chairman of the Trust which was proved false in the court. This land was given only for cultivation but when people are going for fishing, they are being harassed by this trust. (*Interruption*) I do not want to name the people of the dharma samastha. Let the hon. Prime Minister have an inquiry made into this matter. Even if the Tatas or Shri Piloo Mody's firm starts an educational institution they cannot get so much amount. They have got their own trust, created with the profits of their business. But here is a trust which is running about 60 to 70 schools, and without any other property and any other income, and they are getting Rs. 1.25 lakhs per month by way of grants. Without any other income, they are getting this sum by way of grants. The grant is also not being properly utilised.

They are getting the entire salary for the staff for twelve months, and they take the thumbimpressions or signatures of the peons, teachers etc. but they pay the only nine months' salary and they enjoy the three months' salary all by themselves. I have got with me here all the records. One judgment is also here with me. I would like to point out from the judgment just one instance. The president of this institution has been given 500 acres of land ; in the name of the institution, they have taken Rs. 5 lakhs as loan against crop. This money has not been returned.

MR. DEPUTY-SPEAKER : Now, the hon. Member should conclude.

SHRI K. SURYANARAYANA : Lastly, I would just like to mention only one instance. Nearly 200 people have been arrested, and 44 people have been committed to the sessions.

AN HON. MEMBER : Where ?

SHRI K. SURYANARAYANA : In my district of West Godavari, in my constituency. This is all within my knowledge. I have got with me here all the evidence. Only yesterday I had received a report also about this. They have written also to the Prime Minister. Now, the police have gone there, and they have told the people there 'If you are going to report like this to the Prime Minister, do you know what your fate will be ?'. Last time also, they had arrested 44 people. They were dragged to the court. In the open court the Chairman, now a Minister, said that he had taken this land only for cultivation. But he leased it for fishing. Then, it was said in the court, that they had no right of fishing, but they were catching fish. Even robbers and dacoits have got some heart, but not the exploiters of these poor people. Tak-

ing advantage of the Government there, these exploiters are exploiting the poor people. I would humbly request the CBI and the Home Ministry to inquire into all these things. I am saying all these things because I have full knowledge of these things. If these things are not true, then I am prepared to go even out of Parliament to save the prestige of my party among the public, and to save these poor people from exploitation.

I have got here with me all the records and all the documents. These poor people have no amenities like schools. They are living just on one summer crop namely the rabi crop only, and they have no other crops.

In conclusion, I would like to congratulate the CBI. Their reports are all with us, and they are worthy of praise. If there is one Department of the Government of India which is not being influenced by anybody, then I would say that it is the CBI. I would, therefore, request that this matter relating to the Dharmasamstha may be placed before the CBI.

MR. DEPUTY-SPEAKER : Now, the hon. Member should conclude.

SHRI K. SURYANARYANA : I am taking the time from the time allotted to my party. So, kindly give me some more time, at least two or three minutes more.

MR. DEPUTY-SPEAKER : He cannot take the whole time of his Party, because there is a long list of Members from his party waiting to speak.

SHRI K. SURYANARAYANA : In conclusion, Sir I would just mention one more thing. On several occasions, Government had announced that the State Bank and other banks had been nationalised only for the sake of the poor people. But here is a bogus institution which has got money from the bank. I have brought this matter to the notice of the State Bank, the Home Minister and the Prime Minister, and I hope that some results would flow from this.

16 hrs.

In the end, I would just like to clear one small point. That will show that we should not be afraid of any inquiry. I would like to tell my hon. friends in the other parties that we are not afraid of any inquiry. In the last Parliament, somebody had raised a point about the profit made out of illegal transport charges, or what was called the fertiliser bungle in Andhra Pradesh. Here is the CBI report on this matter from which I would like to quote :

> "It was alleged that a number of district cooperative societies and firms dealing with fertilizers in a State drew large amounts of Government money by tendering false bills of transportation of fertilizer stocks from the port of delivery to different destination points in the State. It was also further alleged that a number of officers of the Agricultural Department of the State had colluded with the firms in these false claims.
>
> "A preliminary charge-sheet has been laid in court against four officials of the Agricultural Department and 21 private persons for offences of conspiracy, forgery, cheating and criminal misconduct. A former agricultural Minister of the State has been mentioned in the charge-sheet as a co-accused who could not, however, be prosecuted for want of adequate evidence."

Thus it is clear that nobody need be afraid of a CBI inquiry.

श्री नवल किशोर शर्मा (दौसा) : उपाध्यक्ष महोदय, विरोध करने वालों की एक बात यह है कि उन्हें हर चीज में कमी ही कमी नजर आती है। उनकी आदत हो गई है हर चीज की अपने नजरिये से देखने को। अमल में ऐसा लगता है कि यह लोग हर चीज को रंगीन चश्मे से देखते है, और आज कल तो वह रंगीन चश्मा काला चश्मा बन गया है जिसमें उनको हर चीज काली ही काली नजर आती है। देश में चाहे चुनाव हों, चाहे बंगला देश के रिफ्यूजी लोगों की बात हो, चाहे बार्डर सिक्योरिटी फोर्स के बलिदान की बात हो, यह हर बात में कोई न कोई कमी निकालते हैं। मैं कहना चाहता हू कि अगर कोई एक बात साफ है तो वह यह है कि पिछले साल गृह मंत्रालय ने जिस खूबसूरती के साथ काम किया है उसकी मिसाल शायद ही कहीं और मिलेगी। चाहे साम्प्रदायिक एकता की भावना का सवाल हो चाहे सुरक्षा के सम्बन्ध में प्रयत्नों का सवाल हो चाहे देश के राष्ट्रीय मानचित्र की पुनर्रचना का सवाल हो, इन सब बातों में गृह मंत्रालय की उपलब्धियां अपने आप में बेमिसाल हैं। इतनी बड़ी तादाद

[श्री नवल किशोर शर्मा]

में लोगों के आने के बावजूद देश में जो सार्वजनिक सुरक्षा रही या जो साम्प्रदायिक सद्भाव रहा, देश मे इतने बड़े चुनाव मे जो शांतिपूर्ण व्यवस्था रही और देश की बार्डर सिक्योरिटी फोर्स ने बलिदान कर के देश की रक्षा में जो नया अध्याय जोडा, यह सब बातें क्या गृह मंत्रालय के गौरव की नही है ?

16.03 hrs.

[SHRI K. N. TIWARY *in the Chair*]

मै विरोधी दोस्तों से कहना चाहता हूं कि भले ही कुछ लोग विरोध करते रहे हो, लेकिन यह बात सही है कि देश मे कांग्रेस पार्टी में और उसके नेता में पिछले साल मे एक नया विश्वास आया है। (व्यवधान)जो नया विश्वास आया है उसमे हमारे जन सघ के दोस्त परेशान होते है, स्वतन्त्र पार्टी के दोस्त परेशान होते है और उन मे मिले जुले मार्कसवादी पार्टी के लोग भी। कोई जमाना था जब वह कल्पना करते थे राजस्थान में अपनी सरकार बनाने की। कोई जमाना था जब श्री ज्योतिर्मय बसु की पार्टी के लोग बगाल मे बहुमत वाली पार्टी के नेता थे और खुद सरकार बनाना चाहते थे। लेकिन आज नीतियों के आधार पर, चूकि इस देश का जनमत नीतियों मे प्रबुद्ध जनमत है, हमने काम किया। हमारे नेता ने एक नया नारा और एक नई दिशा दी। इसका परिणाम यह हुआ कि मार्क्सिस्टों के हाथ से बगाल निकल गया और स्वतन्त्र पार्टी धराशायी हो गई राजस्थान में। यह सब इसलिये हुआ है कि हम नीतियों के आधार पर काम करते है, और हमारी पार्टी काम करती है। मैं विरोधी लोगों से कहना चाहता हूं कि शीशे के महल में बैठ कर पत्थर फेंकने की आदत छोडो। आप विचार कीजिये कि आप में क्या कमियां हैं। क्यों नही आप की दृष्टि चुनाव के परिणामों पर जाती है ? प्रधान मंत्री को डिक्टेटर बना देने से या व्यक्तिगत आलोचना करने से या उन की कमियां बतलाने से ही जनता आप के साथ रहने वाली नहीं है।

हमारे मित्रों ने राजस्थान की बात कही। इसलिये मै कहना चाहता हूं कि प्रधान मन्त्री जयपुर पधारी थीं। वहां वह एक चुनाव सभा में भाषण दे रही थीं। इन मित्रों के साथी जो वहा पर मौजूद थे। उन्होंने मीटिंग को डिसरप्ट करने की कोशिश की। हाय हाय के नारे लगाये (व्यवधान) प्रधान मंत्री ने एक ही बात कही थी कि जो लोग हाय हाय के नारे लगाते है उनकी हाय हाय हो जाती है। मैं दावे के साथ कह सकता हूं कि जयपुर में भी .. (व्यवधान) .

समापति महोदय : सभी पार्टियों के लोग बोलने वाले है। एक माननीय सदस्य बोल रहे हैं आप इस तरह से उनको डिस्टर्ब न करें।

एक माननीय सदस्य : हमें भी वही कहना पड़ेगा जो वह कह रहे हैं।

श्री नवल किशोर शर्मा : मैं अर्ज कर रहा था कि हुआ यह कि जनता ने प्रधान मंत्री की बात को समझा- और वहां पर विरोधी मित्रों की जो हालत हुई वह आप जानते हैं। आपकी पार्टी की यह हालत हुई।

समापति महोदय : आप चेअर को ऐड्रेस कीजिये।

श्री नवल किशोर शर्मा : मैं उनकी ही बातों का जवाब दे रहा था। हमारे विरोधी दोस्तों को समझना चाहिये कि उनकी इन बातों में लोग आने वाले नहीं हैं। उनको वस्तुस्थिति को समझने की कोशिश करनी चाहिये। विरोधी दलों में से सी० पी० आई० के श्री भोगेन्द्र झा बोल रहे थे। वह कह रहे थे कि उन्होंने वस्तुस्थिति को समझने की कोशिश की है। उनको वस्तु स्थिति समझना पड़ा। मैं उनको मुबारकबाद देना चाहता हूं लेकिन अभी उन्होंने एक बात का जिक्र किया था। उन्होंने कहा कि नागरवाला के केस में सरकार ने कुछ नहीं किया। वह एक बहुत पुराने सभा के मेम्बर हैं। मैं उनसे पूछना चाहता हूं कि इस मामले में

और अधिक क्या हो सकता था ? नागरवाला का चालान किया गया, दुर्भाग्य से वह मर गये और वह चालान अब चल नहीं सकता। क्रिमनल प्रौसीजर कोड में ऐसा कोई प्रावधान नहीं है कि किसी के खिलाफ इन-एब्सेन्शिया कोई कार्यवाही चल सके। मैं नहीं समझता कि इस बारे में और कुछ हो सकता था। लेकिन इस देश में खामख्वाह सन्देह का वातावरण पैदा करने की मनोवृत्ति पैदा हो गई है। करीब करीब सभी विरोधी दल के लोग ऐसा वातावरण पैदा करने के मनोवृत्ति के शिकार हैं। मैं कहना चाहता हूं कि नागरवाला के मामले में जो उचित कदम उठाना चाहिये था वह उठाया गया, उसकी जांच हुई, पुलिस का चालान हुआ, मुकदमा चलाया गया। एक आदमी मल्होत्रा अदालत के द्वारा डिस्चार्ज कर दिया गया। हमारे यहां का जो विधान है, उसके अनुसार नागरवाला के खिलाफ अब केस चल नहीं सकता। अब वह मर गये। मैं नहीं समझता कि इस बात की और क्या गुजाइश रहती है कि मुकदमा चलाया जाय। इसलिये इस देश में यह सन्देह का वातावरण दूर किया जाय।

इसके बाद मैं कहना चाहूंगा कि जहां हमारे देश में कानून और व्यवस्था की स्थिति में सुधार हुआ है, वहां हमारे देश में प्रधान मंत्री के नेतृत्व में गृह मन्त्रालय ने बहुत बड़े बड़े काम किये हैं और सब से बड़ा काम उन्हों ने पूर्वी उत्तरी सीमा क्षेत्र में जो अशान्ति का वातावरण था उसको दूर करके किया है। आप सब जानते है कि इस देश के सभी बुद्धिजीवियों को, विचारकों को पूर्वी उत्तर सीमा क्षेत्र के बारे में चिन्ता थी। वहां आए दिन जो घटनाएं हो रही थीं उनको रोका गया है। नए राज्यों का निर्माण किया गया है, चाहे मिजोरम हो या अरुणाचल प्रदेश हो और चाहे मणिपुर जैसे राज्य को पूर्ण राज्य का दर्जा देना हो। फिर चाहे त्रिपुरा की बात ही क्यों न हो। ये सब ऐसी घटनाएं हैं जो अपने आप में ऐतिहासिक हैं। इसका परिणाम यह है कि हमारा पूर्वी और पूर्वी उत्तरी सीमा क्षेत्र बिल्कुल सुरक्षित है। बरसों से जो समस्यायें उलझी चली आ रही थीं उनको इन दो सालों के अर्से में या एक साल के अर्से में गृह मंत्रालय द्वारा सुलझा लिया गया है और यह अपने आप में एक बहुत बड़ी उपलब्धि है।

तेलंगाना का सवाल भी एक बड़ा सवाल था। इस सवाल को जिस खूबसूरती के साथ हल किया गया है वह भी अपने आप में कम बात नहीं है।

इसके साथ साथ ऐसे दल जो देश में साम्प्रदायिक भावना फैलाते है फिर चाहे वह अकाली दल हो या दूसरे दल हों, उनका जो राजनीतिक स्तर पर जो सफाया हुआ है वह भी अपने आप में एक बड़ी बात है।

गृह मन्त्रालय की पिछले साल की उपलब्धियां अपने आप में कम नहीं है। कुछ क्षेत्र हो सकते है जिन में कमियां रह गई हों। हमारा देश बहुत बड़ा देश है। गृह मन्त्रालय में विविध प्रकार की जो प्रवृत्तियां चलती हैं उन में बहुत से सुधारों की आवश्यकता है, इससे इन्कार नही किया जा सकता है। इस सिलसिले में एक बात की ओर मैं गृह मन्त्रालय का ध्यान दिलाना चाहता हूं। हमने राजाओं के प्रिवी पर्स खत्म किए। इस बारे मे एक विधेयक आया और उनको पास कराया गया। मुझे पता नहीं है कि राजाओं के जो विशेषाधिकार हैं, उनके बारे में क्या किया जा रहा है ? यह भी अपने आप में एक गम्भीर प्रश्न है। इस समस्या का भी जल्दी समाधान होना चाहिये। हमने जब बिल पास कर दिया है तो उसके बाद विशेषाधिकारों के बने रहने का कोई औचित्य नहीं है। कुछ बातें ऐसी थीं जिनको एग्जैक्टिव आर्डर से ही तय किया जा सकता था लेकिन शायद उन पर भी ध्यान नहीं दिया गया। कुछ बातें ऐसी हैं जिनके वास्ते कानूनों में परिवर्तन करने की जरूरत हो सकती है। मैं समझता हूं कि इसके बारे में भी जल्दी की जानी चाहिये और यह जो समाज में एक भेद था, इसको भी जल्दी से दूर करने की दिशा में कदम उठाये जाने चाहिये।

[श्री नवल किशोर शर्मा]

हम देश का पुनर्निर्माण करने की तरफ, देश की पुनर्रचना की तरफ आगे बढ़ रहे हैं। इस काम में सर्विसिस के बहुत बड़े योगदान की हमें जरूरत होगी। मैं इस विवाद में पड़ना नहीं चाहता कि हमारी सर्विसिस किस तरह की होनी चाहियें। लेकिन एक बात सही है कि सर्विसस का कोओप्रेशन सरकार को मिलना चाहिये, सर्विसिस में सरकार की नीतियों को कार्यान्वित करने में कोई कमी हो तो इसको दूर किया जाना चाहिये और कोई कोताही होती हो तो उसको रोका जाना चाहिये। कानूनी स्थिति इस वक्त ऐसी है कि अगर किसी अधिकारी को दंडित करना हो तो असानी से उसको दंडित नहीं किया जा सकता है, बुरे काम करने वाले को या कम काम करने वाले को हम आसानी से दंडित नहीं कर सकते हैं, हम उसका ग्रेड भी नहीं रोक सकते हैं और साथ ही अगर कोई अच्छा काम करता है तो हम उसका एक ग्रेड आगे भी नहीं बढ़ा सकते है। यह स्थिति ऐसी है जो हमारे लिए दुःखदायी है। प्लान अचीवमेंट को आप देख लें या दूसरे स्पीयर्ज को आप देख लें, सर्विसिस के कारण सब में एक रुकावट आ रही है। मै समझता हूं कि गम्भीरता से विचार करने का अब समय आ गया है कि आया आर्टिकल 311 को इसी हालत में रखा जाए या न रखा जाए। मेरी राय में आर्टिकल 311 में विचार करके परिवर्तन करना लाजिमी हो गया है।

हमारे हरिजन भाइयों को, शैड्यूल्ड कास्ट और शेड्यूल्ड ट्राइब्ज के भाइयों को और बैकवर्ड क्लासिस के लोगों को सर्विसिस में उचित प्रतिनिधित्व मिले, इसके बारे में मैं एक सुझाव देना चाहता हूं। साथ ही माइनोरिटीज को भी विश्वास रहना चाहिये इस राज्य के बारे में। ऐसा हो सके इसके लिए वह जरूरी हो गया है और इस पर गम्भीरता से विचार किया जाना चाहिये कि यू० पी० एस० सी० और स्टेट पब्लिक सर्विस कमिशंज में जहां तक संभव हो एक एक प्रतिनिधि शैड्यूल्ड कास्ट, और शैड्यूल्ड ट्राइब्ज का और माइनोरिटी की तादाद भी जहां ज्यादा हो, रखा जाना चाहिये ताकि उनके हितों का संरक्षण हो सके।

मैं अब अपने क्षेत्र का जो एक प्राबलैम है, उसकी ओर सरकार का ध्यान दिलाना चाहता हूं। राजस्थान के निर्माण के साथ साथ जयपुर में और जोधपुर में हाई कोर्ट के बैंच की स्थापना हुई। जयपुर से जो बैंच था वह उसी तरह चलता रहा और राजस्थान हाई कोर्ट का जो मुख्य कार्यालय था वह जोधपुर में रखा गया। 1956 के स्टेट्स रिआर्गेनाइजेशन एक्ट के अनुसार यह बैंच परमानेंट कर दिया गया। 1955 में पन्त जी ने इस बेंच के लिए नए भवन का शिलान्यास किया और उस वक्त उन्होंने जो शब्द कहे थे वे मैं आपके सामने पेश करना चाहता हूं। उन्होंने कहा था :

> "At present the High Court functions at two places, the main building being in Jodhpur and a Bench which is permanently located here to look after all cases which belong to this territorial area."

यह भवन दस लाख की लागत से बनना था। यह भवन तैयार हो गया। लेकिन दुर्भाग्य से सन् 1956 के अन्दर–

सभापति महोदय : अब आप समाप्त करें।

श्री नवल किशोर शर्मा : पांच मिनट। यह मेरे क्षेत्र की समस्या है।

सन् 1956 में लास कमिशन का निर्माण हुआ। उसके बाद यह फैसला किया गया कि सारे देश में एक ही तरह की हाई कोर्टस हों...

सभापति महोदय : आप चाहते हैं, यह बता दें।

श्री नवल किशोर शर्मा : मैं इतना ही निवेदन करना चाहता हूं कि हाई कोर्ट के रिआर्गेनाइजेशन के बाद कैपिटल इनक्वायरी कमेटी ने यह फैसला किया कि जोधपुर में हाई कोर्ट हो और जयपुर का बैंच समाप्त हो। राज

साहब कैपिटल इनक्वायरी कमेटी के चेयरमैन थे। उन्होंने यह फैसला किया। उसके बाद इस मामले को हम प्रधान मन्त्री और गृह मन्त्री के सामने पेश करते रहे और उनसे निवेदन करते रहे और हमने इस बारे में गृह मन्त्रालय को और प्रधान मन्त्री जी को एक प्रतिवेदन भी दिया था जिसके जवाब में उन्होंने 15 अक्तूबर 1970 में हमको यह लिखा कि इस मामले पर विचार किया जा रहा है। मैं निवेदन करना चाहता हूं कि राजस्थान का एक बहुत बड़ा हिस्सा इस जयपुर बैंच से फायदा उठाता था, उसको सस्ता न्याय मिल जाता था। उसको सस्ता न्याय मिलता रहे इसके लिए यह जरूरी है कि इस पर गम्भीरता से विचार किया जाए और जयपुर में बैंच की स्थापना की जाए।

इन शब्दों के साथ मैं गृह मन्त्रालय की बजट मांगों का समर्थन करता हूं।

SHRIMATI SHEILA KAUL (Lucknow): While discussing the Demands for Grants of the Home Ministry, the need to improve the efficiency of the police can hardly be emphasized. My colleague Mrs. Subhadra Joshi also stressed this point. To the man in the street the fruits of freedom, democracy and socialism cannot reach without radical reforms in the police administration. No sustained effort has been made to bring about any worthwhile improvement in the police working. The present police system of administration is a legacy of British imperialism to keep up their colonial regime. The system of police administration for their own country was totally different from what they had for India. Their Bobby, the policeman, is a guide and a friend of the public, But the Indian policeman had to be oppressive and and coersive Obviously a system of policing designed to meet the requirements of a foreign Government cannot be expected to deliver the goods in a free and democratic society. Hopes were raised that the All India Police Commission would be going in to the problems facing the police force, but when the All India Police Committee was formed, its terms of reference were greatly curtailed, limiting its scope only to the subject of training of Policemen. The training of Policemen cannot change the ailments that exist. The very perspective has to be changed. Police cannot function in isolation, The out-dated hundred year-old system of police management must be got rid off for a new system.

Under the present system, a police officer, whatever his seniority, experience and length of service, has to take orders from a magistrate, even if the latter is comparatively junior and inexperienced. For instance, in the notorious incident at Indraprastha in September, 1968, an S. P. of 31 years' service was taking orders from an I. A. S. officer of four years' service. No wonder the A. D. M. who had seen such a situation perhaps for the first time, could not assess the gravity of the situation When it came to taking responsibility, the S. P. was suspended, the A. D. M. was transferred and the D. M. was promoted.

There is no justification for saddling the police with the responsibility of maintaining law and order and vesting the authority for the purpose in the District Magistrate. Unless the decision-making capacity of senior police officers was considerably increased, there was little hope of improving the overall efficiency of the police force.

In the wake of the development work in country, the District Magistrate has very little time and energy for the problems of law and order. Today he is more of a coordinating agency. A study made in Kerala some years back revealed that the D. M. had to spend 7 per cent of his official duties in granting cement quotas in his district and 2 per cent of his time in looking after law and order. It seems relevant that the existing District Magistrate system of district administration especially in urban areas requires to be set aside and a Police Commission for Law and Order replace them. The District and Sessions Judge could still look after the administration of the courts.

Last year I had enquired from the House about the implementation of the Delhi Police Commission's recommendations. The Commission had recommended some basic structural changes, a switch-over to the Commissioner of Police System. As this system has proved efficient in cities like Calcutta, Bombay, Madras, Bangalore, Nagpur and Poona, it seems strange that Delhi should be deprived of the benefits of the Commissioner of Police system. Delhi is a growing city and the present diarchical system of administration does not do justice to the needs of the growing capital. While the Commissioner of Police

[Shrimati Sheila Kaul]

system is good enough for Calcutta and Bombay, for cities big and small, Delhi still continues to suffer from a diarchical system of police administration. Why not the police take the responsibility for an act done, may be good or bad ? Delhi must also be in the line along with the big cities in its working of the police system. Why are the civil administration still wanting to cling to the responsibilities which are not legitimately theirs ? They have enough work of their own to do.

There is need to take a fresh outlook at the long list of police duties. To a policeman, a weekly holiday is denied. It is expected that for a salary of Rs. 75, he should give efficient and honest eight-hour standing duty both in sun and rain. Then, he has to be alert facing offensive situations which may arise any day any time. While the postman and the jawan are considered as one of us, the policeman on account of the pre-independence psychology against him is an alien in his own community. Where as in the textbooks the children are made familiar with the pictures of farmers, postmen and jawans, no mention is made of the policeman when he is as much the son of Mother India as anybody else. It is here where the right approach has to be made. Unfortunately, the efficiency of a policeman is judged by the number of challans he brings to the office, thus making him obnoxious in the eyes of the public. It is essential that for proper medico-legal *post mortem* examination, forensic facilities should be provided, which is lacking in most of the Indian States. Selected medical colleges have been given this task which is not entirely on scientific lines. Progress made in that respect has been very slow because of reluctance of States to allot appreciable amount of funds.

This House has a direct responsibility to look after the police interests of the Union territories. It is noticed that except the Delhi police, smaller police forces of other Union territories like Andaman Islands have not been discussed on the floor. The working conditions of the police force, especially in the remotest parts of the country, are not at all attracting the attention of the House as compared to what is occurring in offices or other departments or cadres. There is no incentive and no special pay offered to the police personnel. Working conditions of the police personnel have to be improved. It is hoped that whatever I have said will draw the attention of the hon. Minister to this aspect and something will be done in that respect. With these words, I support the Demands for Grants relating to this Ministry.

*SHRI C. T. DHANDAPANI (Dharapuram) : Mr. Chairman, Sir, as it was felt that the Administration had not been functioning effectively and energetically, the Administrative Reforms Commission was constituted to suggest methods for improving the Administration. This Commission in its various Reports had made 578 recommendations. It is stated in the Annual Report of the Home Ministry that decisions on 271 recommendations have been taken. A decision may mean either acceptance or rejection. I would like to know the nature of decisions taken on these 271 recommendations—how many recommendations have been accepted and how many have been rejected.

I find that under different heads of Demands for Grants of Home Ministry a total sum of Rs. 9,10,50,000 has been incurred on travelling allowances. It should naturally mean that the officials of the Ministry have discharged their onerous duties efficiently. But, you will agree with me, Sir, that there is no perceptible improvement in efficiency in proper proportion to this heavy expenditure on travel.

Sir, the hon. friends who preceded me referred to the fact that the scheduled castes have not been able to get adequate representation in Class I and Class II Services and the percentage of representation is very low I may be permitted to say that even in the Council of Ministers in the Centre the scheduled castes have not been represented adequately. Though it is an issue of the Ruling Party, I may point out that out of 14 Central Cabinet Ministers, there is only one Minister belonging to the scheduled caste. In 118 countries of the world we have our Ambassadors and it is really regrettable that not even in one country we have an Ambassador belonging to the scheduled caste. In the case of Governors of States, not even one Governor comes from the scheduled caste. How can we accept the contention that the Central Government are working earnestly for the welfare of scheduled castes ?

*The original speech was delivered in Tamil.

For the current year, a sum of Rs. 7 crores has been provided for the modernisation of State Police Forces. Last year only one crore was allocated for this purpose. I would like to know how this provision of Rs. 7 crores is going to be utilised. So far as Tamil Nadu is concerned, in many Police Stations there is no telephone and the police personnel have no transport facilities at all. They also do not have adequate housing accommodation. If we raise the issue, it may immediately be countered that the State Governments have to look into these questions. I would like to point out here that on account of certain policies adopted by the Central Govenment and also due to faulty, wrong and delayed implementation of such policies, very often the State Governments are to face difficult law and order situations as a result of agitations. The State Governments have to spend a lot of money in discharging the responsibility of controlling the situation and bringing about normalcy. For example, we were requesting the Centre to take over the closed textile mills in Coimbatore. As the Centre delayed its decision, it resulted in labour agitations. The Tamil Nadu Government had to spend quite a lot of money in giving protection to life and property during this agitation. I would appeal to the hon. Home Minister that a share of such additional expenditure should be borne by the Government of India.

The Tamil Nadu Criminal Investigation Department has shown a record of successful performance and it has completed 73% of the cases undertaken. It is in the fitness of things that the Centre should give special assistance liberally to the State Criminal Investigation Departments which have been working efficiently.

The Members belonging to the Ruling Party often speak about the law and order situation in the country. Both the Centre and the State Governments have got equal responsibility in maintaining law and order in the country. Rightly or wrongly, the two Central Ministers hailing from Tamil Nadu, whenever they happen to visit Tamil Nadu, repeatedly complain that the law and order situation in Tamil Nadu has deteriorated. Similarly, when there were violent agitations in West Bengal, the reason attributed was that the Leftist Communist Party was ruling the State and hence there was no law and order in that State. During the recent elections to the State Assemblies, large contingents of Central Reserve Police and Army as also a team of high officials from the Centre were there in West Bengal. It was widely reported that various methods of suppression were adopted. No doubt the Ruling Party was able to get a massive majority there. But the whole world has commented upon the manner in which the elections were held in West Bengal. It might be said that the Communists committed murders earlier. But one murder can not be avenged by another murder. It is said that during the elections the Ruling Party and the Police Officers in collusion with rowdies committed murders of Leftist Communist Party workers. For deteriorating law and order situation the Leftist Communists used to be blamed. What is the position now after the assumption of office by the Ruling Party? According to The 'Hindu' Editorial of April 19, 1972, chaotic situation prevails in West Bengal, I quote from this Editorial :

> "The Youth of West Bengal and the students in particular are on the rampage again. While their turbulence in the past used to be blamed, though with good cause, on marxist activities, the picture is quite different now. It is the Yuvak Congress and the Chhatra Parishad, the student wing of the Congress, that are in the fray, doing those very things to end which the people have voted the Congress Party so massively to power. The Militant youth groups might have been indispensable for the Congress to fight marxist violence and intimidation before and during the elections, just as the Mukti Bahini was needed by Bangla Desh in its fight against Pakistani oppression. But it looks as if Sheikh Mujib has been able to show his guerillas their proper place once normalcy had been restored with greater speed and success than the Congress has been able to achieve as yet in curbing its youthful election allies. There have been reports of raids by these West Bengal 'Yuvaks' on factories to throw out the marxists from trade unions. The town of Krishnagar had to be placed under curfew for 18 hours on Monday, following fatal clashes among rival groups of Youth Congress supporters."

It continues :—

> "The obnoxious 'gherao' which one thought had been eliminated in West Bengal with the fall of the marxists, was used

[Shri C. T. Dhandapani]

again by the very students owing allegiance to the Congress-blessed Chhatra Parishad to coerce the Vice-Chancellor to yield to their demand."

It continues further :—

"It is perhaps necessary for the Prime Minister who thanked the youth of Bengal openly for its militant help in winning the elections to appeal now to its good sense to shoulder the responsibility for restoring order, decency and discipline in the State."

This is what a responsible paper like 'The Hindu' says. The Congress people are doing the same thing done by the Leftist Communist Party. If you want to oust a Government, you can do many things. But you should not oust a Government creating a chaotic situation or by adopting autocratic methods against the interests of democracy. I would like to stress that democratic methods should be followed for ousting any Government from power. I will give another example. When a D.M.K. candidate contested election in a constituency called Nagari in Andhra Pradesh, the former Transport Minister of Andhra Pradesh stood against him. In this constituency, the Harijans were violently attacked and the people who went to vote for the D.M.K. candidate were beaten and physically prevented from exercising their franchise. When we wanted to raise this issue here in the Lok Sabha, our Speaker refused to give his permission.

Sir, the Directorate of Enforcement at the Centre is being used for achieving narrow political ends. The hon. Member who preceded me referred to the petition against the Chief Minister of Haryana and he also said that no action has been taken so far. It is not that the Chief Ministers of States and other Ministers in the States are to be proceeded against by this Directorate for alleged abuse of power. The Central Ministers are equally susceptible to such indulgence. Who is there to supervise them ? When we raised this issue, we were told that Lokpal and Lokayuktas Bill would be introduced in the House. This Bill has not yet been brought before this House. I would like to know the reasons for the inordinate delay in bringing forward this legislation.

Apart from political implications, the Wanchoo Committee has reported that in 1968 the black money in the country was of the order of Rs. 7000 crores. During the period 1962-71 the Enforcement Directorate conducted about 1447 raids and in 1418 raids they could unearth a paltry sum of Rs. 6.99 crores, out of Rs. 7000 crores. This is not even 0.01%. When are we going to bring out the black money of Rs. 7000 crores ?

The Central Vigilance Commission in its latest Report has said that even now the high officials are not free from corrupt practices. I quote from this Report :

"The Central Vigilance Commission has to admit with regret that corruption continues to prevail fairly widely among public servants though its extent varies from one department to another."

What steps are being taken by the Government to root out corruption from among highly placed public servents ? It is common knowledge that the retired I. C. S. Officers are appointed as Governors. Some of them after retirement are made the Chairmen of public undertakings under the Central Government. It looks as though that the mistakes committed by them during their service are not enough and they should be permitted to continue such mistakes even after retirement. I came across recently that a highly placed retired officer is to be appointed Chairman of a public undertaking. This system of appointing retired ICS Officers to public posts should be put an end to by the Government.

Sir, the people from South find it very expensive to come to Delhi for getting justice in the Supreme Court. You can imagine how much a poor man from Trivandrum or from a corner of Tamil Nadu or Andhra Pradesh has to spend if he wants to seek justice from Supreme Court. He has to spend a lot of money and time, as he will not get justice quickly also. In India, the only case in which judgment was delivered within two hours of filing the case was that of Nagarwala. Normally it takes years and years before a case is settled. Therefore, I would suggest that a Division Bench of the Supreme Court should be opened somewhere in the South. Similarly a proposal to have a Division Bench of the High Court in Tamil Nadu either at Coimbatore or at Madurai has been sent to the Government here. So far permission has not been accorded by the Central Government. I request that permission should be given early by the Centre to have a division bench

of the High Court in Tamil Nadu either at Coimbatore or at Madurai.

In the Annual Report there is reference to the Prevention of Insults to National Honour Act, 1971. The scope of the law is restricted to overt acts of insults to and attacks on the National Flag and the Constitution by burning, trampling, defiling or mutilating etc. in public. National honour cannot be protected by law. It should be instilled in the minds of the people by voluntary efforts. In cinema houses, 50% of the audience walks out when the National Anthem is played. They do not know the significance of playing the National Anthem. It should be made known to them. Similarly, when the Constitution does not prove to be an instrument of assistance to the people, they indulge in acts of burning or trampling. The Constitution has not been written by them. It has been framed by the earlier generation whom they do not know. If they cannot get justice through the Constitution, what else will they do? When the required amendments are not made to the Constitution expeditiously, you will come across such instances, displaying the annoyance of the people. We should make earnest endeavours in instilling in the people the sense of nationalism and patriotism.

Recently, in the Rajya Sabha, the Planning Minister, Shri C. Subramaniam, stated that India is a multi-lingual country and not a multi-racial country. Mr. Subramaniam is a good man with his ostrich attitude of life. I wonder whether he has contacts even with his ministerial colleagues, leave apart the ruling party workers and the people near to him. It is really astonishing that just for retaining his ministership he should have disowned Tamil race to which he himself belongs. Though many races are there in our country we have unity in diversity as we want to be a nation. There is understanding among the different races in the country. Here, I would like to quote from the Book "Letters from a Father to his Daughter" in which Pandit Jawaharlal Nehru from his prison to his daughter, Shrimati Indira Gandhi, our present prime minister writes about this :

> "The Dravidians were very advanced people and had their own languages and carried on a lot of business with other people.
>
> Some of the languages of the South India like Tamil, Telugu, Malayalam and Kannada also do not belong to these groups. These four are of the Dravidian family and are very old."
>
> "Let us see what happened in India first. We have already seen that in the very old times India, like Egypt, had a civilisation. There was trade, and ships carried Indian goods to Egypt and Messopotomia and other countries. In those days the people who lived in India were called Dravidians. They are the people whose descendants live in South India now round about Madras."

I have referred to this because this letter has been written to our present Prime Minister by her father. There are many races in the country and they live in peace and amity in the interests of the nation.

Though I would like to refer the problems faced by my Government, on behalf of my party, the Dravida Munnetra Kazhogam, I would refer only to one or two issues as my time is up. The members who preceded me belonging to Old Congress and the Communist Party referred to the autonomy of the States. But when we say this immediately we are reminded that we have no other thing except to repeat this quite often. For example, the financial administration of the country is entirely in the hands of the Central Government. The Centre is in a position to distribute funds to whichever State it wants to favour. This question of abject dependence of the States on the Centre for finances should be examined in detail and remedial steps should be taken.

I refer to this point because Mrs. Indira Gandhi is here. On the U. P. S. C. Report's discussions last year, I made a mention about this. Now, the students from South are writing the examinations conducted by the U. P. S. C. in English. But now it is said that the students can write the U. P. S. C. examinations either in Hindi or English. Leaving aside the political impact, I would like to point out that because of this, the non-Hindi speaking students are placed at a disadvantage, as the Hindi-speaking students can write the examinations in their mother-tongue Hindi. The non-Hindi speaking students cannot write them in their mother tongue. This casts an unequal burden on the non-Hindi speaking students.

I would like to quote from the speech

[Shri C. T. Dhandapani]

delivered by the Prime Minister at Visakhapatnam reported in The Hindu of 3. 2. 72 :

> "The importance of learning Hindi or Hindustani to foster the country's unity was emphasised by the Prime Minister at a public meeting. She pointed out that the Bangla Desh problem had demonstrated that religion could not be a basis for unity and stability. She said, "A common language was essential for the people to be able to speak with their fellow countrymen in any part of India. She urged the children to learn mother tongue and also Hindi or Hindustani so that there could be a feeling of oneness among the people."

I would like to remind the hon. Prime Minister that one of the basic reasons for the emergence of Bangla Desh was the question of language.

I would conclude by saying that as long as India remains Hindi shall not be imposed on non-Hindi-speaking people.

MR. CHAIRMAN: Shri H. K. L. Bhagat.

SHRIMATI V. JEYALAKSHMI (Sivakasi) : If the students of Tamil Nadu want to learn Hindi, will you allow them ? Why do you ban Hindi in High Schools and Colleges ?

SHRI C T. DHANDAPANI : If they want, they can.

श्री एच० के० एल० भगत (पूर्व दिल्ली) : सभापति महोदय, इस चुनाव के बाद दूसरे राजनीतिक दल तो परेशान हुए ही है लेकिन आज डी० एम० के० के मेम्बर का भाषण सुनने के बाद यह विश्वास और पक्का होता है कि इन चुनावों के परिणामों के बाद डी० एम० के० बहुत परेशान हो गया है हालांकि अभी चुनाव के लिए तीन साल बाकी है । वहां पर असेम्बली का चुनाव पहले हो चुका था । लेकिन आज उनकी स्पीच उनकी परेशानी को बताती है कि भारत में जनता ने कांग्रेस को जो सत्ता दी है उससे आज डी० एम० के० बहुत परेशान नजर आता है । अगर परेशानी नहीं होती तो ऐसी बातें आज नहीं करते जोकि उन्होंने यहां पर कहीं । मुझे डी० एम० के० के मेम्बर की यह बात सुनकर बड़ा ताज्जुब हुआ (व्यवधान)...

16.48 hrs.

[MR. SPEAKER *in the Chair*]

SHRI C. T. DHANDAPANI : Sorry for a small interruption .

SHRI B. P. MAURYA (Hapur) : Let him speak now. Don't interrupt like this.

SHRI C. T. DHANDAPANI : We have been opposing Hindi right from 1938. (*Interruptions*). We are not bothered about elections. We decided to contest elections only in 1956.

SHRI N. K. P. SALVE (Betul) : That is the assessment--that you are nervous.

SHRI C. T. DHANDAPANI : We are strong enough, Mr. Salve.

श्री एच० के० एल० भगत : अध्यक्ष महोदय, उनकी स्पीच उनके नर्वसनेस को बताती है । मेरी स्पीच के बीच मे उनका बार बार खड़े होकर बोलना ही बताता है कि वे वाकई नर्वस है ।

मुझे सुनकर ताज्जुब हुआ जब डी० एम० के० के मेम्बर ने यह कहा कि वेस्ट बगाल मे बहुत गलत काम हुए है और सेन्ट्रल गवर्नमेंट ने ऐसे काम किए हैं जिनसे चुनावो पर असर पड़ा है । लेकिन मुझे याद है कि डी० एम० के० के मेम्बर्स की इसी हाउस मे स्पीच होती थी जिसमे कहा जाता था कि वेस्ट बगाल मे बड़ी भारी लालेसनेस हैं और सेन्ट्रल गवर्नमेंट अपनी ड्यूटी को पूरा नहीं कर पा रही है । सेन्ट्रल गवर्नमेंट ला एण्ड आर्डर की सिचुएशन को सभालती नही, सारी पार्टियां मार्कसिस्ट पार्टी को छोड़कर, कम्यूनिस्ट पार्टी आफ इण्डिया, जनसंघ, डी० एम० के०, पीलू मोदी साहब की पार्टी के लोग हालांकि वह अब अपनी पार्टी का इस हाउस में नाम नहीं लेते, लेकिन सारी पार्टीज डी० एम० के० समेत इस हाउस में और इस हाउस के बाहर सेन्ट्रल गवर्नमेंट की निन्दा करती थीं

कि वह बंगाल में कुछ नहीं कर रही, बंगाल की हालत को नहीं संभालती, गृह विभाग बंगाल की हालत को नहीं संभाल रहा। आज बंगाल की हालत संभाली गई तो आज निन्दा हो गई कि सेन्ट्रल गवर्नमेंट ने वेस्ट बंगाल से क्या काम किया। अभी ज्योतिर्मय बसू कुछ जेम्स बौंड की तरह यहां बात कर रहे थे कि हजारों पुलिस आफिसर बन्दूक लेकर हजारों गुण्डों को साथ लेकर दफ्तरों पर हमला कर रहे हैं, तमाम इंटलिजेंस उनके पीछे लगी हुई है, आई० पी० एस० के लोग लगे हैं, आई० ए० एस० के लोग लगे हुए हैं, सारी दुनिया उन के पीछे लगी हुई है और उनको सब कुछ बता भी रहे हैं और मालूम भी उनको हो रहा है और बड़ी बहादुरी से वह बचकर पार्लियामेंट मे अपना भाषण दे रहे हैं। यह जेम्स बांड वाला किस्सा यहां कह दिया कि पुलिस से पिट कर आ रहे है।

मुझे डी० एम० के० की बातों पर बड़ा ताज्जुब है। अभी कुछ कंस्टीट्यूशन की उन्होंने चर्चा की। उसी कंस्टीट्यूशन के बारे में उन्होंने कुछ अपनी रिजर्वेशंस करीं। डी० एम० के० की गवर्नमेंट बार बार कहती है कि हमने बड़ा अच्छा काम किया है, मद्रास में बड़े अच्छे काम किये हैं, जनता की भलाई के लिए काम किया। मैं उनसे पूछना चाहता हूं कि जनता की भलाई के लिए काम किये हैं तो क्या वह इसी हिन्दुस्तान के कंस्टीट्यूशन के नीचे किये हैं? इसी कंस्टीट्यूशन में उनको जो पावर मिली हुई है, इसमें उनका कहना है कि उन्होने मद्रास की जनता के लिए काम किये हैं। उनका कहना है कि नेशनल आनर की इंसल्ट के बारे में कानून नहीं होना चाहिए। कंस्टीट्यूशन की कोई तौहीन करले तो कानून नहीं होना चाहिए, जनता को समझाना चाहिए। उनकी बात को सुनकर मुझे ताज्जुब हुआ कि उनका कहना है कि हम मल्टी रेशियल कंट्री हैं, मल्टी लिंगुअल नहीं। हम मल्टी लिंगुअल हैं कि मल्टी रेशियल इस बहस में मैं नहीं जाना चाहता, सवाल यह है कि हमारा देश एक राष्ट्र है। उनकी ये सारी बातें जो वह जबान से कहते हैं, यह साबित करती हैं कि उन्होंने सेपरेटिस्ट आउटलुक छोड़ दिया है, लेकिन उनकी बातें सुनकर दिमाग में यह आशंका होती है कि दिल और दिमाग से उन्हों ने उन बातों को नहीं छोड़ा है। सेन्टर ने चूंकि डी० एम० के० के साथ और तमिलनाडु गवर्नमेंट के साथ अच्छा व्यवहार किया, खुद डी० एम० के० के चीफ मिनिस्टर पिछले तीन चार साल से मैं उनके कई भाषण बता सकता हूं जिनमें उन्होंने कहा कि सेन्ट्रल गवर्नमेंट हमारी कई प्राबलम्स में मदद करती है। उन्होंने सेन्ट्रल गवर्नमेंट की प्रशंसा की, उन्होंने प्राइम मिनिस्टर की प्रशंसा की और आज इस चुनाव के नतीजे के बाद सेंट्रल गवर्नमेंट को अपने कामों के लिए दोषी ठहराया जाता है। अभी उन्होंने करप्शन का जिक्र करते हुए कहा कि सेंट्रल विजिलेंस कमिशनर ने कहा कि बड़ा करप्शन है। क्याकिया मद्रास में करप्शन कम हो गया? आपने क्या किया मद्रास में जबकि आपके पास ला एण्ड आर्डर की पावर्स हैं। यहां लोकायुक्त बिल आया, वह लेप्स हो गया फिर आने वाला है, मैं इनसे पूछता हूं कि इन्होंने कौन सा स्पेशल आफिसर मद्रास मे अपाइंट किया, जहां कि इनका जूरिसडिक्शन है वहां क्यों नहीं करते? जितनी बातें आज सेंट्रल गवर्नमेंट को यहां बता रहे हैं पहले यह बताइये कि आपने अपने यहां मद्रास में क्या किया? क्या मद्रास में आपने करप्शन को खत्म कर दिया? सवाल यह है कि कुछ स्टेट गवर्नमेंट्स का और जो दूसरी पार्टी हैं उनका एक तरीका यह है कि कसूर सारे केन्द्रीय गवर्नमेंट का और जो अच्छा काम है उसका क्रेडिट इनका। यहां दिल्ली में छोटी ऐडमिनिस्ट्रेशन थी जनसघ की तो कसूर इंदिरा गांधी का। कोई ट्रक फेल हो जाता है तो कसूर इंदिरा गांधी का, दिल्ली में कुछ काम हो जाए, कारपोरेशन के पास हो या ऐडमिनिस्ट्रेशन के पास हो, वाजपेयी जी कहते थे कि हमने शानदार काम किया है, सेंटर करने नहीं देता। वही हालत डी० एम० के० वाले कर रहे हैं। अरे भाई जो हाल इनका हुआ है, अगले चुनाव में आपका भी होने वाला है। मेरा कहना है कि इस बार इस देश का इतिहास बदल गया है, चित्र ही बदल गया है और उस इतिहास को,

[श्री एच० के० एल० भगत]

और उस चित्र पर भारत का एक एक नागरिक गर्व करता है। भारत की आज एक मजबूत तस्वीर हैं और भारत का घरेलू मोर्चा बहुत मजबूत है। भारत की जो कौम है वह एक मजबूत कौम होकर अपनी मंजिल पर तेजी से चल रही है, लेकिन हमारे वह भाई यहा खडे हो कर किसकी कम्पनी तलाश कर रहे है ? प्रोफेसर मिश्र किसकी कम्पनी तलाश कर रहे है ? मरे हुए नागरवाला की। किस की कम्पनी तलाश कर रहे हैं सस्पैंडेड डी० आई० जी० की। किस दलील का सहारा ले रहे है ? जन्तर मन्तर की। आज जब एक तरह से हिन्दुस्तान की इतनी तस्वीर बदल गई है तब उन की तकरीरों मे यही तीन बातें कही जाती है और बतलाया जाता है कि इस से यह साबित होता है कि भारत का गृह विभाग बहुत निकम्मा है। अजीब बात है कि उन्होंने नागरवाला साहब को पकड लिया। जिन्दा थे तब पकडा और मुर्दे को भी पकड़ा। यह नागरवाला से चिपटे हुए है। इस देश के अपने कानून है जो मैं ने और इस पार्लियामेंट मे बैठ कर बनाये हैं। उस कानून की तहत मुकदमा चला। कफेशन रेकार्ड हुआ। सेशन्स कोर्ट मे उस कंफेशन को सेट असाइड कर दिया। दुबारा मुकदमा चला। नागरवाला मर गये उसके बाद भी यह लोग नागरवाला को लिये चले जा रहे है। इससे कुछ बनने वाला नही है। आप सोचिये कि क्या इन चीजो से, इन बातो की चर्चा कर के, तस्वीर बदल जानी हैं। कैसे गृह विभाग कमजोर हुआ है ?

पिछले बरस मे जहा हमारे सारे राष्ट्र का इम्तहान हुआ वहा गृह विभाग के भी इम्तहान हुए। क्यों न मैं गृह विभाग को मुबारकबाद दे दू कि इतने बड़े बडे इम्तहानों से पिछले कुछ सालों मे वह गुजरा है। छोटी छोटी बातों को छोड़ दीजिये। लेकिन सारे देश में शांति रही, देश में कानून और व्यवस्था ठीक रही। बार्डर सिक्योरिटी फोर्स ने अच्छा काम किया। हर जगह अच्छा काम हुआ, ताल मेल से काम हुआ और हिन्दुस्तान को मजबूती की एक तस्वीर बनी। आज आप कहते हैं कि गृह विभाग ने कुछ काम नहीं किया।

कुछ जिक्र डिफेक्शन का किया गया। कमेटी बनी हुई है वह ला बनायेगी। लेकिन डिफेक्शन का जवाब इससे बड़ा और क्या हो सकता है जो प्रधान मन्त्री ने दिया। लोक सभा को एक साल पहले तोड़ कर चुनाव करा दिया। फिर असेम्बियो के चुनाव करा दिये। डिफेक्शन का जवाब कानून से ज्यादा जनता होती है। हम जनता के सामने चले गये। आज कहा है डिफेक्शन ? डिफेक्शन की स्थिति नही रही, डिफेक्शन के हालात नही रहे। श्री ज्योतिर्मय बसु को एक बडी तकलीफ हुई। उन्होने कहा कि कलकत्ते मे एअर इंडिया ने एक बहुत बडा बोर्ड लगाया हुआ है ?

वन नेशन, वन लीडर, वन कट्टी

तो क्या उनको ऐतराज हैं वन कट्टी पर ? क्या ऐतराज है वन नेशन पर ? हा, वन लीडर पर उनको ऐतराज हो सकता है। लेकिन शायद वह बोर्ड लड़ाई के जमाने मे लगाया था जब हाउस मे अपोजीशन के नेताओं ने कहा था

वन लीडर, वन नेशन

इसी हाउस मे श्री वाजपेयी ने और दूसरे नेताओ ने यह कहा था। आज यहा पर यह कहा जाता है कि हम गेस्टापो राज्य की तरफ जा रहे हैं, फासीज्म की तरफ जा रहे है। प्रधान मन्त्री इस बात को पसन्द नहीं करती कि वह देश की अकेली नेता बन जायें। मुझे याद है, एक चुनाव सभा मे नारा लगा दिया गया कि देश की नेता इंदिरा गांधी। उन्होंने क्या कहा यह मैं हाउस की वाकफियत के लिये बतला देना चाहता हू। उन्होंने कहा कि इससे क्या होगा ? इदिरा गाधी को थोड़े ही बनाना है। देश को बनाना हैं। उन्होंने कहा कि मैं चाहती हू कि हम विचारधारा का देश बनायें जिसका कोई एक नेता न हो, बल्कि देश के 55 करोड नागरिक महसूस करें कि वह सब देश के नेता हैं

इन विचारों के साथ क्या हम फासीज्म की तरफ जा रहे हैं, डिक्टेटरशिप की तरफ जा रहे हैं, यह सोचने की बात है।

हमारे एक भाई ने चार पांच स्टेट्स के एक साल के फिगर पढ़ दिये कि वहां दो मर्डर कम हो गये और यहां दो मर्डर ज्यादा हो गये। क्या इससे यह साबित हुआ कि देश की हालत बड़ी खराब हो गई है ? देखने की बात यह है कि मोटे तौर पर भारत की तस्वीर क्या है। मैं कोई पुलिस वालों की गैर-जरूरी सफाई नहीं देना चाहता, लेकिन एक बात माननी पड़ेगी। दिल्ली पुलिस की वहां पर बहुत चर्चा हुई ; दिल्ली पुलिस में बहुत कमियां है, वह कोई ट्रेस नहीं कर पाती, बेईमानी भी हो जाती है, रिश्वतखोरी भी हो जाती है। लेकिन क्या हम ने कभी यह भी सोचा कि दिल्ली की पुलिस पर इसके कैपिटल सिटी या इंटरनैशनल सेंटर होने के नाते कितना स्ट्रेन और बोझा होता है ? हम सब तो प्राब्लैम क्रिएट करे और यह काम पुलिस का है कि वह उनको साल्व करे। झगड़े करायेंगे ज्योतिर्मय बसु, दंगे करायेंगे वाजपेयी और कुसूर पुलिस का, इंदिरा गांधी का। हम लोग देश में प्राब्लेम क्रिएट करेंगे लेकिन कसूर हमेशा इंदिरा गांधी और पुलिस का ही होगा। दिल्ली की पुलिस के बारे में ईमानदारी से मेरी राय यह है कि उसने पिछले साल ही नहीं, पिछले चन्द सालों में काफी अच्छा काम किया है और काफी डिफिकल्ट और काम्प्लीकेटेड केसेज ट्रेस किये हैं। उनकी प्राब्लेम्स की तरफ भी देखने की जरूरत हैं। उनके पास सुविधायें बहुत कम हैं। उनको मकान देने की जरूरत है यहां कांस्टेबल की तन्ख्वाह आस पास की स्टेट्स से बहुत कम हैं। उनको ज्यादा तन्ख्वाह देने की जरूरत है।

एक बात मैं प्रधान मन्त्री से बहुत अदब के साथ अर्ज करना चाहता हूं। बहुत से पुलिस वालों को आपने वापिस ले लिया, 80-85 प्रतिशत लोगों को जिन्होंने हड़ताल की थी आपने वापिस ले लिया। अब दस बीस आदमियों का झगड़ा है। क्या ही अच्छा हो कि इन दस बीस पुलिस वालों को भी जब पुलिस के लोग अच्छा काम कर रहे हैं, वापिस ले लिया जाए। उससे आपको पुलिस वालों की गुडविल प्राप्त होगी और पुलिस वालों में और अधिक तसल्ली आएगी।

17.00 hrs.

पिछले दो तीन सालों में और खास तौर पर पिछले साल में इस देश को बहुत बड़ा बोझा ढोना पड़ा है। मेरे जो साथी दूसरी पार्टियों के हैं उनकी तकरीरें भी इस बात की सबूत है कि गृह विभाग ने बहुत अच्छा काम किया है। वे कोई बात बता नहीं पाए, कोई चीज कह नहीं पाए। मैंने देखा है कि श्री ज्योतिर्मय बसु लिखी हुई तकरीर नहीं पढ़ते हैं। लेकिन इस बार उन्होंने लिखी हुई तकरीर पढ़ी। वह बहुत काबिल है। उन्होंने उसको खुद ही लिखा होगा। मैं सजेस्ट करता हूं कि वह एक अच्छे फिक्शन राइटर बन सकते हैं और वह कहानियां आदि लिखने का काम शुरू कर दें। उनकी बात सुन कर मुझे ऐसे लगा जैसे श्री ज्योतिर्मय बसु गवर्नमेंट आफ इंडिया के सब डिपार्टमैंट्स में जेम्स वांड की तरह घुसे हुए हों, उनको मालूम हो सब कुछ कि वहां क्या हो रहा है और क्या स्कीमें बन रही है, क्या प्लान बन रहे हैं। इन स्पीचों से यह साबित हो गया है कि चुनाव के बाद घबरा कर, परेशान हो कर ये सब एक टोले में इकट्ठे हो कर नागरवाला को पकड़ कर पोलिटिकली एग्जिस्ट करने की कोशिश कर रहे हैं।

श्री ज्योतिर्मय बसु : लिख कर नहीं लाया। श्री फखरूदीन अली अहमद साहब कल आध घण्टे तक लिख कर लाए और बोले।

अध्यक्ष महोदय : मंत्री तो पढ़ सकते हैं।

SHRI JYOTIRMOY BOSU : No, only while making statement. I can quote the rule.

श्री एन०ई०होरो (खूंटी) : मैं गृह मंत्रालय को धन्यवाद देता हूं कि उसने प्रशासन के सुधार के सम्बन्ध में कुछ नए कदम उठाए हैं और एक साल के अन्दर उसने हिंदुस्तान के पूर्वी क्षेत्र मे तीन नए स्टेट्स का गठन किया है। गृह मंत्रालय का एक विशेष काम यह देखना है कि हमारे देश में प्रशासन स्वच्छ हो और उसकी व्यवस्था अच्छी हो। उसने हिंदुस्तान के पूर्वी क्षेत्र में मेघालय, मणिपुर और त्रिपुरा का गठन किया और अरुणाचल और मिजोरम, यूनियन टैरिटरीज बनाई। यह एक अच्छा काम उसने किया। लेकिन हमारे देश के अन्दर ऐसे और भी क्षेत्र है जहां की परिस्थिति भी ऐसी ही है जिन की तरफ उसको ध्यान देना चाहिये। बहुत से क्षेत्र आज ऐसे है जहा का प्रशासन स्वच्छ नही है, जहा की व्यवस्था अच्छी नही है और इस कारण से उन क्षेत्रों मे अशान्ति बनी हुई है और प्रशासन का काम ठीक नहीं हो पाता। इस सम्बन्ध मे मै आपका ध्यान छोटा नागपुर पठार की तरफ दिलाना चाहता हू। वह इलाका पिछड़ा हुआ है पर वह इलाका बहुत धनी है। मिनरल उस क्षेत्र में बहुत अधिक है। आदिवासियों की आबदी बहुत अधिक है उस क्षेत्र में। वहा के लोग बराबर मांग करते आ रहे हैं कि उस क्षेत्र को लेकर एक अलग राज्य बनाया जाए, वहा एक अलग शासन व्यवस्था हो। बिहार के छोटा नागपुर डिवीजन एवं संथाल परगना जिला के अलावा समीपवर्ती क्षेत्र जो बगाल, मध्य प्रदेश या उड़ीसा मे पड़ते हैं इस नए राज्य में लिये जायं। उडीसा के क्योंझर मयूरभंज, सम्बलपुर और सुन्दरगढ़, पश्चिमी बगाल के बाकुरा, मिदनापुर और पुरुलिया और मध्य प्रदेश के रायगढ़ और सरगुजा, इन सब जिलों को अगर लिया जाए तो यह मिल कर एक ऐसा प्रदेश बनता है जिस को पुराने समय में झारखंड कहा जाता था। हालांकि आज के राजनीतिक नक्शे में यह दिखाई नहीं देता है लेकिन पुराना इतिहास बताता है कि यह एक प्रशासनिक इकाई थी।

यह क्षेत्र प्रशासन की दृष्टि से मुगलों के समय में एक इकाई था। लेकिन अंग्रेजी शासन में और उसके बाद आजादी हुई, तो इस क्षेत्र को चार हिस्सों में बाट दिया गया। इससे नुक्सान हुआ। जिस क्षेत्र में आदिवासियों की सख्या बहुत ज्यादा है, जहा उनका हैवी कान-सेन्ट्रेशन है, उसको चार प्रशासनों में बाट दिया गया। इस सारे क्षेत्र में जो आदिवासी और अन्य पिछड़ी जातियो के लोग बसते हैं, उनकी आर्थिक और सामाजिक स्थिति करीब करीब एक प्रकार की है। हम चाहे भौगोलिक दृष्टि-कोण से देखें और चाहे आर्थिक दृष्टिकोण से, या प्रशासनिक दृष्टिकोण से, यह आवश्यक प्रतीत होता है कि इस क्षेत्र का शासन या व्यवस्था एक हो।

यह क्षेत्र हिंदुस्तान का सबसे अधिक धनी क्षेत्र है, जहा लोहा, कोयला और हर प्रकार के खनिज पदार्थ है और जगलो की भी विपुल सम्पत्ति है, जिस पर पूरा देश नाज कर सकता है। प्रशासन की दृष्टिकोण से चार हिस्से मे बटे हुए होने के कारण यह क्षेत्र उन्नति नही कर पा रहा है। अगर इस क्षेत्र को एक अलग राज्य बना दिया जाये, जो कि वहा की जनता की माग है, तो यह क्षेत्र हर एक दृष्टिकोण से समृद्ध, बलशाली और शक्तिशाली होगा। इससे उस क्षेत्र के लोगों को तो लाभ होगा ही, उसके साथ पूरे देश को भी लाभ होगा।

अगर इस क्षेत्र को एक अलग राज्य बना दिया जाये, तो उसमें बिहार का छोटा नागपुर डिवीजन और सन्थाल परगना जिला, बंगाल के बांकुरा, मिदनापुर और पुरुलिया जिले, उड़ीसा के क्योंझर, मयूरभंज, सम्भलपुर और सुन्दरगढ जिले और मध्य प्रदेश के रायगढ़ और सरगूजा जिले शामिल होंगे। इस राज्य का क्षेत्रफल 1,87,828 वर्ग किलोमीटर और जनसख्या 2,52,65,498 होगी।

जहा तक इस क्षेत्र में उपलब्ध खनिज पदार्थों का सम्बन्ध है, वहां ताम्बा और पूरे देश के उत्पादन का 100 प्रतिशत, काइनाइट 98 प्रतिशत, स्पेटाइट 84 प्रतिशत, बाक्साइट 57

प्रतिशत, माइका 49 प्रतिशत, कोयला 47 प्रतिशत, फेयरक्ले 28 प्रतिशत, चाइना क्ले 27प्रतिशत और आयरन ओर 28 प्रतिशत मिलता है। इसके अलावा वहां पर स्टाथिक मिनरल्ज, मैंगनीज, एसबेस्टोज आदि खनिज पदार्थ भी मिलते हैं। जैसा कि मैंने कहा है, इस क्षेत्र में जंगल की सम्पत्ति भी बहुत है।

यद्यपि यह क्षेत्र इतना धनी है, मगर इस की प्रगति शून्य के बराबर है। उसकी कोई खास प्रगति नहीं हुई है। उदाहरण स्वरूप मैं बताना चाहूंगा कि इस क्षेत्र में जो छोटा नागपुर और सन्थाल परगना जिले बिहार के भाग हैं, वहां के 42 प्रतिशत परिवारों के पास 2.5एकड़ से कम भूमि है और 12 प्रतिशत परिवारों के पास एक एकड़ भूमि है। इस क्षेत्र में सिंचाई का कोई प्रबन्ध नहीं है। जहां पूरे बिहार में 24.7 प्रतिशत सिंचाई का प्रबन्ध है, वहां छोटा नागपुर और सन्थाल परगना में 8.7 प्रतिशत है। वहां के केवल 8 प्रतिशत लोगों को टेनांसी राइट्स प्राप्त हैं। बिहार प्रदेश को जो रेवेन्यु मिलता है, उसका 50 प्रतिशत छोटा नागपुर और सन्थाल परगना से आता है, लेकिन इस क्षेत्र की उन्नति और विकास के लिए केवल बीस प्रतिशत ही पैसा मिल पाता है। नतीजा यह है कि क्षेत्र आज भी विकसित नहीं है। पूरे देश के विकास और उन्नति के लिये वहां पर बड़े बड़े कारखाने खोल रखे हैं, वहां पर बिजली भी पैदा होती है और सारे खनिज पदार्थ भी हैं, जिनसे पूरा देश लाभ उठाता है, मगर उनसे इस क्षेत्र को लाभ नहीं मिलता है।

छोटा नागपुर और सन्थाल परगना का क्षेत्र बिहार में है। बिहार में जब भी कोई सरकार बनी है, वह ऐसी पार्टी के जरिए चलाई जाती रही है, जिसमें अधिकतर नार्थ बिहार के लोगों की मानोपाली और प्रभाव रहता आया है। जिसके कारण उस क्षेत्र में करीब करीब एक उपनिवेशवाद जैसी स्थिति आ गई है और इससे वहां के लोग कराह रहे हैं। वे चाहते हैं कि वे भी भारत के और लोगों की तरह प्रगति के पथ पर आगे बढ़े। गृह मंत्रालय को वहां की असल परिस्थिति का अंदाज करना चाहिये। इन सभी बातों को लेकर अवश्य ही उस क्षेत्र के विकास और उन्नति के लिए प्रशासन को पुनर्गठित करें। मेरा मत है कि जब तक वहां के लिये अलग प्रशासन या राज्य का प्रबन्ध आप नहीं करेंगे तब तक उस क्षेत्र की उन्नति नहीं हो सकती। अभी दो तीन दिन पहले बिहार के मुख्य मंत्री ने रांची में एक बयान दिया जिसमें यह कहा कि आज तक छोटा नागपुर की जनता उन्नति नहीं कर पाई, इसका कारण यही है कि उन्होंने कभी कांग्रेस को वोट नहीं दिया। इस बार चूंकि उसको जनता ने अपना वोट दिया है इसलिए अब हमारा काम है कि हम इस क्षेत्र की उन्नति के लिए एक मास्टर प्लान बनाएं। दो तीन अखबार में इसकी चर्चा हुई है। मेरा कहना है कि जहां क्षेत्र की उन्नति और विकास का मामला है वहां पार्टी या दलगत नजर से उसको नहीं देखा जाना चाहिये। क्योंकि आज तक वहां की जनता ने कांग्रेस को वोट नहीं दिया तो क्या यही दोष है जिसके लिए कि वहां की उन्नति न हो? क्या वे देश के नागरिक नहीं है? हर एक को अपना मत देने का अधिकार है और हर एक को अपने राजनीतिक अधिकारों को इस्तेमाल करने का अधिकार है। ऐसी बात नहीं होनी चाहिए कि चूंकि अपकी सरकार है और आपकी संख्या अधिक है और आपको समर्थन मिला इस वास्ते आप वहां की जनता की उपेक्षा करें और जब वह आपको वोट दे तभी आप उसके लिये काम करें। दूसरे लोग जो आपको समर्थन नहीं देंगे तो वहां की परिस्थिति पर आप नजर नहीं डालेंगे, यह नहीं होना चाहिये। हर क्षेत्र की जनता को पूरा अधिकार है अपनी उन्नति और विकास करने का। उनको और आपको भी वही अधिकार है। मैं आग्रह करता हूं विशेष रूप से कि आप स्टेट्स रिआर्गेनाइजेशन कमिशन की नियुक्ति करें और उसके जरिये भविष्य में इस क्षेत्र के लिए क्या व्यवस्था होनी चाहिए, इस पर विचार करें अन्यथा आप जानते हैं कि वहां की परिस्थिति बहुत ही अशान्त रहती आई है और अशान्त रहेगी।

[श्री एन० ई० होरो]

मुझे एक बात समझ मे नही आती। जहा हमारी सरकार ने इस बात का ध्यान दिया कि जो सीमावर्ती क्षेत्र है चाहे पूर्व के उत्तरी के या पश्चिमी के वहा राज्यो का पुनर्गठन हुआ स्टेट्स रिआर्गेनाइजेशन कमीशन की रिपोर्ट के बाद। लेकिन भारत के बीच के क्षेत्र मे चाहे वह यू० पी० हो, बिहार हो या विदर्भ हो इस ओर ध्यान नहीं दिया गया। मैं चाहता हू कि आप इस ओर विशेष ध्यान देकर प्रशासन को सुव्यवस्थित करेंगे।

बार बार यहा चर्चा होती है आदिवासियो और हरिजनो की नियुक्तियो के सम्बन्ध मे। मैं इसके बारे मे अधिक नही कहना चाहता हू। मै कुछ सुझाव देना चाहता हू। यह कहा जाता है कि नियुक्ति के लिए इन जातियो के लोग उपलब्ध नही होते और उनकी योग्यता पूरी नही होती अत. उनकी नियुक्ति नही होती है। दरअसल ऐसी बात नही है। गृह मत्रालय की ओर से यह कहा गया है कि यह काम राज्यों का है और वे अपना काम नही निभाते है। केन्द्रीय सरकार के जो आदेश है उनका पालन नही होता है। आप समझ सकते है कि आपके प्रशासन के अन्दर ऐसी बाते होती हैं। आपके प्रशासन के अन्दर ऐसी परिस्थिति पैदा की जाती है जिससे हरिजन व आदिवासियो को नौकरियों के लिए मौके नही मिलते। ऐसा लगता है कि प्रशासन मे कोई कांस्पीरेसी चल रही है, जहा योग्य उम्मीदवार मिलता है, वहा भी नियुक्ति नही हो पाती है। इसलिये आप इस पर ध्यान दे और इसका सुधार होना चाहिये।

दूसरी बात

MR SPEAKER : I have given you more time than was allotted to you

श्री एन० ई० होरो : दिल्ली मे जो मकान एलाट होने है, उसमे हरिजन और आदिवासियों का एक मे ही शामिल किया हुआ है। हम चाहते हैं कि आदिवासियों के लिये अलग एलाट किये जाय और हरिजनों को अलग एलाट किये जायं, इनका अलग अलग कोटा रखें।

श्री डी० एन० तिवारी (गोपालगज) : अध्यक्ष जी, संस्कृत मे एक श्लोक है—

प्रथमे ग्रासों मच्छिका पात:

कोई काम जब शुरू करते हैं तो उसमे कभी कभी शुरू से ही यानी श्रीगणेश ही गलत हो जाता है। गृह मत्रालय पर जब बहस होने लगी, इस बहस को श्री ज्योतिर्मय बसु ने शुरू किया तो उसे गलत तरीके से ही शुरू कर दिया। जिसका नतीजा यह हुआ कि कोई भी स्पीच बहुत कस्ट्रक्टिव नही हो सकी। उनके गलत आरोपो का जवाब देने मे समय लग गया या और लोग भी उसी ढर्रे पर बह गये। उनके बाद कागो के नेता श्री श्याम नन्दन मिश्र ने शुरू किया और जो प्रश्न इस हाउस मे एक बार मे अधिक आ चुके है, उनको ही दोहराया, कोई नई बात उन्होने नही कही, जिससे कि कोई मीनिगफुल डिस्कशन हो सके। वही नागरवाला केस, वही जन्तर-मन्तर, वही बगाल मे कांग्रेसवालो ने जुल्म किया। इस हाउस मे कई बार ये बातें कही गई हैं और उनके जवाब भी दिये गये है, लेकिन वे लोग उसी को रिपीट करते रहे।

अभी हमारे डी० एम० के० के मित्र ने उल्ल किया और कहा कि बगाल मे बड़ा जुल्म हो रहा है। भगत जी ने ठीक ही कहा—इस हाउस की सभी पार्टियों के लोग जब ज्योतिबसु की सरकार थी, बराबर आवाज उठाते थे कि वहा बडा जुल्म हो रहा है, केन्द्रीय सरकार कुछ कर नही रही है। अब उसी बात को वह फिर दोहराने लगे कि बगाल मे यह जुल्म हो रहा है, वह जुल्म हो रहा है। अब बगाल वालो से पूछिये हमारे इन्द्रजीत गुप्ता जी से पूछिए कि अब क्या हो रहा और पहले क्या होता था। मैं बिहार का रहने वाला हू और कलकत्ता जाने का मौका मिलता है। पहले आप के राज्य मे यह होता था कि कोई 6 बजे शाम के बाद बाहर नही निकल सकता था, आज वह स्थिति नही है। पहले लोग सिनेमा मे धर्म-पत्नी या बहन बेटियों को लेकर जाय तो सेफ नहीं समझते थे, लेकिन आज वह

बात नहीं है। इसलिये बात जब गलत तरीके से शुरू हुई तो गलत रास्ते पर चली गई।

डी० एम० के० के भाई ने कहा कि हिन्दी हम पर लादी जा रही है। कहा लादी जा रही है? इस हाउस में जब आफिशियल लैंग्वेज बिल पर बहस हुई तो उन्होंने स्वीकार किया कि अंग्रेजी को रहने दो। हम तो चाहते थे कि कोई दक्षिण भारतीय भाषा हो जाय, अंग्रेजी न रहे, लेकिन उन्होंने कहा कि नहीं अंग्रेजी रहे, तब हम लोगों ने मांग की कि हिन्दी जरूर रखो। उन्होंने अंग्रेजी को पसन्द किया, हमने हिन्दी को पसन्द किया, अब शिकायत किस बात की है, क्यों शिकायत कर रहे हैं?

अध्यक्ष जी, इस साल गृह मंत्रालय की उपलब्धियां बहुत हैं, जो किसी साल में नहीं हुआ करती थी, इस साल हुई हैं, इस बात से आख मूंद लेना उचित नहीं है। यह कंस्ट्रक्टिव क्रिटिसिज्म नही हुआ। जो गलती हो, जो कमी हो, उनको प्वाइंट आउट जरूर करना चाहिये, लेकिन जो उपलब्धियां हुई हैं, उनका जिक्र न करना शायद फेअरक्रिटिसिज्म नही होगा। इस रिपोर्ट में जो गृह मंत्रालय की है उसमें, कितना कितना काम हुआ है, उसका वर्णन है- मैं समयाभाव से सबका जिक्र नहीं कर सकता लेकिन यदि रिपोर्ट में यह भी रहता कि जितने स्टेप्स लिए गए हैं, जितने काम किए गए हैं उनका इम्पैक्ट क्या हुआ, असर क्या हुआ, यह भी दो चार लाइन में रहता तो वह ज्यादा मीनिंगफुल रहता। अफसोस यह है कि क्या क्या स्टेप्स लिए गए वह तो है लेकिन नतीजा क्या हुआ वह नहीं है। जैसे कि लैंग्वेज पालिसी के बारे में हिन्दी को तरजीह दी जा रही—यह हर साल दिया जाता है—लेकिन यदि बताया जाता कि सेन्ट्रल सेक्रेटेरियट में कितनी फाइलों पर हिन्दी में नोटिंग हुए, कहा तक हिन्दी को इंट्रोड्यूज किया गया तो हम समझते कि कुछ काम हुआ। बताया जाता है कि इतने आदमियों ने हिन्दी सीखी लेकिन अगर वे उसको इस्तेमाल नहीं करेंगे तो भूल जायेंगे। मैंने भी जेल में 7-8 किताबें उर्दू की पढ़ी थीं लेकिन उसको काम में नहीं लाया तो भूल गया। तो काम में न आने से लोग भूल जाते है। उसी तरह से यहां पर भी कितने लोग हिन्दी को भूल गये यह कहा नहीं जा सकता। यदि हिन्दी में नोटिंग इन्ट्रोड्यूज हो जाये तो लोग उसको जानने और समझने की कोशिश करेंगे। लेकिन अभी तक उसको इंट्रोड्यूज नहीं किया गया। अंग्रेजी साथ ही साथ रहे। मैं चाहता था कि इस रिपोर्ट में यह भी होता कि इन कामों से क्या इम्पैक्ट हुआ तो ज्यादा अच्छा रहता।

अध्यक्ष जी, गृह मंत्रालय ने इस साल सबसे मजबूत काम यह किया कि देश में राजनीतिक स्थिरता आई। 1967 के बाद यह पहला साल है जब सारे देश में एडमिनिस्ट्रेशन में स्थिरता आई। ... (व्यवधान) .. होम-मिनिस्ट्री का यह अचीवमेन्ट इसलिये है कि उसने देश में ऐसा एटमास्फियर बनाया जिसमें यह बात सम्भव हो सकी नही तो बंगाल में कम्युनिस्ट गवर्नमेन्ट के टाइम में जो एलेक्शन्स होते थे उसमें जिस तरह से छापामारी होती थी अगर वही स्थिति रहती तो यह सम्भव नहीं होता।

श्री कृष्ण चन्द्र पन्त : अचीवमेन्ट तो विरोधी दलों का है, हमें तो श्रेय मिला है।

श्री डी० एम० तिवारी : एक दूसरे देश से करीब एक करोड़ रेफ्यूजी आये लेकिन हमारे यहां पूरी तरह से ला ऐंड आर्डर मेनटेन रहा। किसी देश में सौ दो सौ आदमी बाहर से आ जायें तो दंगा-फसाद हुआ करता है लेकिन हमारे यहां कोई कम्युनल रायट नहीं हुआ। अधिक संख्या में मुसलमान आये लेकिन हमारे यहां कोई कम्युनल रायट नहीं हुए। यह तो गृह मन्त्रालय की उपलब्धि है—इस बात को तो आप मानेंगे ही। इसलिये मैंने जो कहा कि इस देश में पोलिटिकल स्टैबिलिटी हुई है वह एक सबसे बड़ी बात है। ऐसी बात नहीं है कि सभी स्टेट्स में कांग्रेस की ही सरकार हो। मदरास में डी० एम० के० की गवर्नमेन्ट है, उड़ीसा में स्वतंत्र पार्टी की गवर्नमेन्ट है और केरल में भी दूसरी पार्टीज की गवर्नमेन्ट

[श्री डी० एन० तिवारी]

है। लेकिन फिर भी देश मे स्टैबिलिटी आई है और ऐसा मालूम होता है कि इस स्टैबिलिटी के जरिये से कुछ तरक्की हमारी होगी।

अध्यक्ष जी, ये सब तो उपलब्धिया है लेकिन कुछ खामियां भी है जिनकी ओर मै मन्त्री महोदय का ध्यान दिलाना चाहता हू। इस बात मे मै श्री ज्योतिर्मय बसु के साथ मे सहमत हू :

"Even the devil must be given its due"

उन्होने कहा कि करप्शन बढना जा रहा है, इसमे कोई सन्देह नही है। पहले जमाने मे हम सुनते थे पुलिस डिपार्टमेन्ट, कचहरी और रेलवे मे करप्शन होता है।

श्री इन्द्रजीत गुप्त : उनको डेनिल कहना तो ठीक नही है।

श्री डी० एन० तिवारी : मैने सिर्फ कोट किया है।

SHRI JYOTIRMOY BOSU : I have myself often said that speaking here is like throwing pearls before swines He can call me devil, it does not matter. It is an idiom

SHRI RAJ BAHADUR At any rate it is not in good taste,

SHRI K C PANT He is speaking about the speeches within his party (*Interruptions*).

SHRI RAJ BAHADUR If he says that whatever he says is like casting pearls before swines, the meaning is something unpleasant I would really feel sorry if he uses such expressions .. (*interruptions*)

SHRI INDRAJIT GUPTA : Let us not talk about devils or swines.

श्री डी० एन० तिवारी : पहले तीन ही डिपार्टमेन्ट मे करप्शन होता था, अब एक भी ऐसा डिपार्टमेन्ट नही है जहा करप्शन न हो। यहा तक कि मजिस्ट्रेसी मे भी करप्शन आ ही गया है। जुडिशियरी मे भी आने लगा है। जुडिशियरी मे करप्शन नही होना चाहिए, अगर जुडिशियरी करप्ट हो गई तो ऐडमिनिस्ट्रेशन रुक जायगा, इस ओर होम मिनिस्टर को ध्यान रखना चाहिए।

देश मे कानून को अपने हाथ मे लेने की टेंडेंसी बढती जा रही है। हम इसके लिए ऊचे अधिकारियो के यहा जाना नही चाहते है, अपने आप फैसला कर लेना चाहते है। यह टेंडेंसी बडी खतरनाक ट्रेंडेसी है और इससे बहुत नुकसान हो सकता है। इस टेंडेसी को रोकने के लिए गृह मन्त्रालय को सोचना चाहिए और कोई ऐसा सशक्त स्टेप लेना चाहिए जिससे यह टेंडेसी रुके। पहले पश्चिम बगाल मे होता था, अब बिहार मे भी होने लगा है।

श्री इंद्रजीत गुप्त : अभी भी बगाल मे होता है।

श्री डी० एन० तिवारी : आपके यहां जो 67 का चुनाव हुआ, वैसी बात बिहार मे नही थी। चुनाव मे पहले भी कुछ बोगस वोट पड़ते थे। वह इपर्सोनेशन होता था। आप हमारा वोट डाल आये और आपके बदले मे दूसरे चले गये। लेकिन अब बदले मे जाने की बात नही है, आदमी नही जाता है, बूथ कैप्चर करके दो चार दस आदमी छापा मारते है। यह बात पहले पहल हुई 1967 मे।

श्री समर गुह (कन्टाई) आपकी पार्टी मानती है इस बातको ?

श्री डी० एन० तिवारी : मानती है, इसी लिए तो कहता हू, नही तो बोलता कैसे। पहले तो यह होता था कि स्टुडेंट्स विक्षुब्ध हों, वह बूथ पर जाकर जबरदस्ती वोट करते थे, लेकिन उसके बाद बंगाल मे जो हवा बही जिसमे ज्योतिर्मय बसु की पार्टी पारंगत थी, वह हवा बिहार मे भी बही और लोगों ने जाकर कुछ बूथ्स पर कैप्चर किया सबसे पहले 1969 मे, मिड टर्म इलेक्शन मे। दस बीस आदमियों ने बूथ को घेर लिया और जाकर छापा मार दिया और करप्शन इतना बढ़ा कि प्रिजाइडिंग आफिसर

और पोलिंग आफिसर को सौ दो सौ रुपये दे देते थे, वे चुप हो जाते थे।

श्री इंद्रजीत गुप्त : कैप्चर कैसे करते थे ? हथियारों से ?

श्री डी० एन० तिवारी : दो चार, बीस तीस आदमी चले जाते हैं, लाठी भाले लेकर।

श्री ज्योतिर्मय बसु : यह काउंटर प्रपोगंडा हुआ तिवारी जी। ...(**व्यवधान**)...

It is my parliamentary right to interrupt.

MR. SPEAKER : No parliamentary right entitles you to anything you do.

SHRI JYOTIRMOY BOSU : I am entitled to interrupt as long as it is not unparliamentary language.

MR. SPEAKER : You have no right to interrupt.

श्री डी० एन० तिवारी : डेमोक्रेसी खतरे में है। मै कह रहा था कि 72 के चुनाव में इतनी लार्जस्केल पर बूथ कैपचरिंग हुआ कि इसकी इंक्वायरी करना जरूरी है। चाहे किसी पार्टी के लोग हों, कांग्रेस के हों, सोशलिस्ट पार्टी के हों या कम्यूनिस्ट हों, सबने कुछ न कुछ किया, और जो लोगों की नजर में अच्छे कैन्डिडेट थे उनको हारना पड़ा। वह जीत सकते थे। अगर ठीक से वोटिंग होती तो कांग्रेस बिहार में 250 सीट जीत लेती, इसमें शुबहा नहीं है। लेकिन यह काम एस० एस० पी० के लोगों ने शुरू किया, जनसंघ वे फालो किया और कांग्रेस वालों को अपने बचाव में कुछ करना पड़ा। एक मर्तबा भाषण देते हुए श्री दंडवते ने इस बात को कहा था। लेकिन मैं तो प्रत्यक्षदर्शी हूं। मैं जानता हूं। मैंने देखा है कि बिना पोल बूथ कैप्चर किये हुए शायद ही कोई रिटर्न होकर आया हो। जो कैप्चर नहीं कर सके वह रिटर्न नहीं हो सके। इसलिए गृह मंत्रालय से हमने कहा कि कोई भी ऐसी कार्रवाई कीजिए, कोई भी ऐसा काम करें जिससे यह रोका जा सके। बिहार में डिमाक्रेसी खतरे में है, और स्टेट्स की बात मैं जानता नहीं।

श्री इन्द्रजीत गुप्त : बहुत सीरियस बात आप कह रहे हैं।

श्री डी० एन० तिवारी : जी हां। **विथ आल रिस्पांसिबिलिटी**। मैं कहता हूं कि डिमाक्रेसी खतरे में है। डिमाक्रेसी ठीक से चले, लोगों की राय ठीक से जाहिर हो, इसके लिए कोई कार्रवाई आप कीजिये। एन्क्वायरी कर लीजिये। एन्क्वायरी से आप को मालूम हो जायेगा कि कहां कहां क्या क्या हुआ। यहां तक हुआ कि प्रैजाइडिंग आफिसर्स ने पोलिंग बूथ्स कैप्चर करने में सहयोग दिया। अपने से भी ठप्पा लगाया।

श्री ज्योतिर्मय बसु : अगर पार्लियामेंट्री एन्क्वायरी कमिशन बिठलाया जाय तो आप सहमत हैं ?

श्री डी० एन० तिवारी : आज करप्शन के मामले ने बड़ा ही गम्भीर रूप धारण किया है। उसमें हमारे बहुत से बड़े बड़े सरकारी कर्मचारी भी शामिल हैं। एक बात उदाहरण. स्वरूप कही जाती है कि यहां जो सरकारी कर्मचारी रिटायर हो चुके है, और उनमें बड़े बड़े अफसर भी हैं, वह लोग जिस मकान में रहते है उसे छोड़ते नहीं और दूसरे लोग भी उसी के अनुकरण में नहीं छोड़ते। गृह मंत्रालय को कम से कम यह देखना चाहिए कि अगर वे वे मकान खाली न करें तो उनको एविक्ट किया जाये। वह अपने मकान भाड़े पर दे देते हैं। बहुत से लोग हैं जिनके दिल्ली में या उसके आस पास में मकान हैं। वह अपने मकानों में नहीं रहते हैं। वह अपने मकानों से बहुत सा भाड़ा कमाते हैं और सरकारी मकान को छोड़ते नहीं हैं। वह हमने देखा है कि जब मकान बनाने की बात होती है और लोग जमीन को लेते है तो उसमें एक शर्त होती है कि जब आप का मकान बन जाय तब आप सरकारी मकान छोड़ दीजिये। लेकिन यह की नहीं जाती। हमारे यहां मकानों की किल्लत है और कर्मचारियों को जो मकान नहीं मिलते हैं, उसमें यह भी कारण है। इस ओर गृह मंत्रालय को ध्यान देना चाहिये।

अध्यक्ष महोदय : अब आप का समय खत्म हो गया।

श्री डी० एन० तिवारी : मैं तो ला अवाइडिंग सिटिजेन हू। मै बैठ जाता हू।

अध्यक्ष महोदय आप की पार्टी ने फैसला किया कि पाच पाच, सात सात मिनट देकर सबको अकोमोडट करना है। जब ऐसा नही होता है तब वह मुश्किल पैदा करते है। या तो आप फैसला करे कि कम मेम्बर हो और वह ज्यादा बोले।

श्री शकर दयाल सिह (चतरा) अध्यक्ष महोदय, मैं उन बातो का नही कहना चाहता जिन पर यहा बहुत कुछ कहा जा चुका है। मैं केवल उन बातो की ओर ध्यान दिलाना चाहता हू जिनका जिक्र अभी नही किया गया है। पिछले साल जब इस सदन म गृह मत्रालय के अनुदानो पर चर्चा की गई, उस समय से लेकर आज तक देश मे बहुत बडे परिवतन हुए है। देश म ही नही बल्कि अन्तर्राष्ट्रीय क्षेत्रो म भी हमने बहुत परिवर्तन किये है। हमने इतिहास क साथ-साथ भूगोल को भी बदला है और बगला देश की मुक्ति के साथ-साथ एक तरह से हमने पश्चिमी बगाल को भी मुक्त कराया है। क्योकि जिस तरह से बगला देश मे अत्याचारो की सीमा नही थी उसी तरह से कलकत्ता की सडको पर भी अत्याचार की कोई सीमा नही थी। मुझे यह बात कहते हुए आज कलकत्ता की वह महिला याद आती है जो मुझे सात-आठ महीने पहले पेरिस मे मिली थी। वह अकेली दुनिया मे घूम रही थी और मैंने उनसे जब यह पूछा कि आप अकेली दुनिया के कई हिस्सो म घूम रही हे, आपको काई झिझक नही होती तो उन्होने उत्तर दिया, शकर दयाल जी, मैं न्यू यार्क, वाशिगटन, लदन, वेनिस, पेरिस आदि मे गई, कही भी मुझे कोई झिझक और असुविधा नही हुई लेकिन कलकत्ता मे मैं अपने भाई या पति के साथ सडक पर नही निकल सकती। यह कलकत्ते की आज की हालत है। जिन लोगो ने कलकत्ते की या बगाल की, भारत की शस्य श्यामला भूमि की यह हालत की जनता ने उनको बता दिया कि, हम आपके साथ नही हैं, बल्कि जम्हूरियत के साथ है। एक ओर जहा आज अन्तर्राष्ट्रीय क्षेत्र मे हमने बहुत बडा काम किया, वही राष्ट्रीय क्षेत्र मे भी हमने बहुत बडा काम किया और हम अपना मुह दिखलाने के काबिल हो सके है। जिस तरह से आदमी को अपना घर दुरुस्त करना चाहिये उसी तरह से हमने भी अपना घर दुरुस्त किया।

अनेक समस्याओ के साथ गृह मत्रालय को जूझना पड़ा। शरणार्थियो की समस्या थी, पुनर्वास की समस्या थी, शान्ति की समस्या थी, कानून और व्यवस्था की समस्या थी। आदरणीय तिवारी जी ने ठीक ही कहा है कि अब हम ठोस और सुव्यवस्थित ढग के भारत की कल्पना कर सकते है। चुनावो के बाद भारत की तस्वीर बदल गई है। ठोस सरकार कायम हुई है, ऐसी सरकारे कायम हुई है, जो समाजवाद को केवल सिद्धात के रूप मे ही नही बल्कि व्यावहारिक मान कर आगे बढती है। इस वास्ते आज जब मैं गृह मत्रालय की अनुदानो की मागो का समर्थन कर रहा हू तो ऐसी बात नही है कि मैं ही कर रहा हू या कांग्रेस पार्टी ही कर रही है बल्कि इनका समर्थन भारत की 55 करोड जनता ने पिछले दिनो चुनाव मे करके दिखा दिया है।

इसके साथ-साथ दो चार बातो की ओर मैं गृह मत्री जी का ध्यान आकर्षित करना चाहता हू। सरकारी तत्र मे अभी भी बहुत बडे सुधार की आवश्यकता है। बडे बडे अफसर जो है उनके जीवन मे और भारत के अवाम के जीवन मे बहुत बडा फर्क है, अतराल है। भारत के बडे-बडे अफसरो के रहने और उनकी मनोवृत्ति मे तथा गरीब जनता के रहने और उसकी मनोवृत्ति मे बडा अन्तर है। मैं अनुरोध करता हू कि गृह मत्रालय का यह फर्ज है कि बडे-बडे जो अधिकारी है उनके खर्चों मे वह कटौती करे, उनकी शाही मनोवृत्ति जो है, उसमे वह सुधार लाए और उनको इस लायक

बनाए कि वे समझें कि भारत की तस्वीर दिल्ली के उन कमरों में देखने को नहीं मिल सकती है जहां बराबर एयरकंडिशनर चलते रहते हैं और जहां गर्मियों में भी ठंडक रहती है बल्कि भारत की असली तस्वीर वहां है जहां लू में भारत का बेचारा किसान जलता रहता है और काम करता रहता है।

केन्द्र में तो कसावट है लेकिन प्रान्तों में भी कसावट आनी चाहिये। वहां की सरकारें उन समस्याओं को ठीक से नहीं समझ पातीं, ठीक से अमल नहीं कर पातीं जिनकी चिन्ता केन्द्र को है। एम० पी० होने के नाते मैं अपने क्षेत्र की समस्याओं को समझता हूं और उनसे मुझे जूझना पड़ा है लेकिन प्रान्तीय सरकारें ठीक से उन समस्याओं का समाधान नहीं कर पाती। इस वास्ते यह आपको ही करना पड़ेगा।

राज्यपालों की नियुक्तियों के मामले में भी सावधानी बरतने की आवश्यकता है। रिटायर्ड अफसरों को आप पैंशन देते ही हैं। तब क्या आवश्यकता है कि उनको आप राज्यपाल बनाएं। मैं अदब के साथ कहना चाहता हूं कि आप दूसरे लोगों को, समाज सेवियों को, शिक्षा जगत के लोगों को, व्यावहारिक लोगों को वहां भेजें। कोई आवश्यकता नहीं है आई सी एस और आई ए एस रिटायर्ड अफसरों को वहां भेजने की। हमारे मित्र शर्मा जी कह रहे थे कि मंत्रियों पर भी निगरानी रखी जाए और परमानेंट निगरानी .....

श्री कृष्ण चन्द्र पन्त : यह नहीं कहा उन्होंने।

श्री शंकर दयाल सिंह : पार्लिटिशयंज कहा।

जहां प्रान्तों से कहीं कहीं मंत्रियों के ऊपर कमिशन बहाल किए गए, उनके आचरण की जांच की गई, उससे यह ठीक है एक झटका लगा और राजनीतिक जीवन में लगे आदमियों ने समझा कि किस तरह से हमें आचरण करना चाहिये। इसलिए मैं इस बात पर बल देता हूं कि परमानेंट रूप से हर एक प्रान्त के मंत्रियों पर भी निगरानी रखने की आवश्यकता है।

मैं एक बात की तरफ आवश्यक रूप से ध्यान आकृष्ट करना चाहता हूं और वह यह है कि हिन्दी की स्थिति अभी भी दयनीय है। मैं पंद्रह बीस दिन पहले सोवियत संघ गया था। जब मैं मास्को हवाई अड्डे से मास्को शहर की ओर चला, तो मैंने अपने साथ बैठे हुए सोवियत संघ के गाइड से पूछा कि वह चमचमाता हुआ गुंबज क्या है। उन्होंने बताया कि यह सुप्रसिद्ध क्रेमलिन है। जब मैंने उनसे पूछा कि क्या आप हिन्दी भी जानते हैं, तो उन्होंने कहा कि मैं हिन्दी जानता था, लेकिन दिल्ली में जाकर उसको भूल गया। यह सुनकर मुझे लगा कि जैसे किसी ने मेरे गालों पर अनगिनत तमाचे जड़ दिये हों।

कोई विदेशी संस्कृत और हिन्दी सीख कर भारत आये और भारत की राजधानी दिल्ली में कोई उससे हिन्दी में बात करने के लिए तैयार न हो और ऐंठ ऐंठ कर जबर्दस्ती अंग्रेजी में ही बात करे, तो यह न केवल दुख, बल्कि शर्म और व्यथा की भी बात है। मैं चाहूंगा कि मंत्री महोदय इस पर ध्यान दें।

इस रिपोर्ट में कहा गया है कि 1963 के राजभाषा अधिनियम के अनुसार 31 मार्च, 1972 से बहुत जगहों में शत-प्रति-शत हिन्दी का व्यवहार होने लगेगा, संधियों और अन्तर्राष्ट्रीय करारों में हिन्दी और अंग्रेजी दोनों का व्यवहार होगा, पत्राचारों में हिन्दी का भी व्यवहार होगा, आदि। मैं नहीं जानता हूं कि इस सम्बन्ध में कहां तक हिन्दी का व्यवहार हो रहा है।

अतः मैं सरकार से कहना चाहता हूं कि राष्ट्र को एकता के सूत्र में बांधने के लिए, प्रगति की ओर ले जाने के लिए, विकास के लिए और भावनात्मक एकता के लिए वह हिन्दी को उचित स्थान दें। मैं राजनीति के लिए हिन्दी की बात नहीं कहता हूं।

तामिलनाडु के मेरे वह मित्र इस समय

[श्री शकर दयाल सिंह]

सदन मे नही है, जो हिन्दी के सम्बन्ध मे कह रहे थे। श्री तिवारी ने ठीक ही कहा है कि अगर वह तामिल, तेलुगू, मलयालम या कन्नड की बात कहते, गुजराती, मराठी, बगला, उडिया या उर्दू की बात कहते, तो मै उनकी बात और उनकी व्यथा को समझ सकता था। लेकिन वह एक ऐसी भाषा की वकालत कर रहे थे, जिसके प्रति भारत का कोई व्यक्ति श्रद्धा नही रखता है। अग्रेजी दासता की प्रतीक है। जब तक हम अपने आप को अग्रेजी से मुक्त नही करेगे, तब तक हम ठीक ढग से मुक्त नही हो सकते।

अध्यक्ष महोदय, चूकि आपने घटी बजाई है, इसलिए मै अधिक समय नही लेना चाहता हू। मै डिसिप्लिन्ड आदमी हू। मै नही चाहता कि आपको दूसरी बार घटी बजाने की जरूरत पडे। लेकिन आप मुझे एक बात कहने की इजाजत दे।

मुझसे पहले श्री होरो ने अपने भाषण म राज्यो के पुनर्गठन की माग की। उन्होने कहा कि छोटा नागपुर, मध्य प्रदेश के कुछ हिस्सो और अन्य राज्यो के कुछ हिस्सो को मिलाकर एक नया राज्य बनाया जाये। मै इसका विरोध करता हू। इसकी कोई आवश्यकता नही है, क्योकि सारा देश एक सूत्र मे बधा हुआ है। जहा तक छोटा नागपुर का प्रश्न है, वह देश का एक विकसित इलाका है। मै इस बात मे विश्वास नही करता हू कि और राज्यो को छोटे-छोटे टुकडो मे बाट कर छिन्न भिन्न किया जाये।

इन शब्दो के साथ मै आपके प्रति धन्यवाद व्यक्त करता हू और गृह मत्रालय के अनुदानो की मागो का समर्थन करता हू, जिनका समर्थन खुद इस देश की जनता ने पिछले चुनाव मे कर दिया है।

अध्यक्ष महोदय आपोजीशन की तरफ से जिन मेम्बर साहबान के नाम आये हैं, वे इस वक्त हाउस मे नही हैं।— श्री अमरनाथ विद्यालकार।

श्री अमरनाथ विद्यालकार (चडीगढ): गृह मन्त्रालय की मागो के सम्बन्ध मे बहुत कुछ कहा जा चुका है और मैं श्री तिवारी जी से सहमत हू कि विरोधी दल के सदस्यो ने मन्त्रालय के ऊपर गलत तरीके से आलोचना की है। उस आलोचना का काफी जवाब भी दिया जा चुका है। मै उसकी तफसील से नही जाऊगा। बात साफ है कि अगर हम पिछले कुछ वर्षों की दशा को देखे और उसके मुकाबले आज की दशा को देखें उसका मुकाबला आज की दशा से करे तो यह स्पष्ट हो जाएगा कि देश के अन्दर शासन और व्यवस्था के प्रति आज सतोष ज्यादा है? जिस सम्बन्ध मे हमेशा विरोधी दल शिकायत किया करते थे कि यह सरकार लाठी और गोली की सरकार बन गई है आज यह दशा नही है। आज सुव्यवस्थित रीति से कार्य चल रहा है, इसके लिए हम मन्त्रालय को बधाई देनी है। बजाय इसके कि हम उन्ही परिस्थितियो मे जाए जो विरोधी दलो ने उठाई हैं, इसका जो एक कस्ट्रक्टिव साइड है उसको भी हमे देखना है। गृह मन्त्रालय का एक आवश्यक कार्य है कि सुव्यवस्था और सुशासन हो और शासन व्यवस्था देश के अन्दर अच्छी हो, देश मे शान्ति स्थापित हो। वह तो बात हो गई लेकिन दूसरा भी कार्य है गृह मन्त्रालय के जोकि कस्ट्रक्टिव काम है और वे यह कि हमारे यहा लोकतत्र स्थापित हुआ, लोकतत्र की सफलता के लिए यह आवश्यक है कि लोग ऐसा महसूस करे कि यह सरकार हमारी है, हमारे लिए चल रही है और हमारे द्वारा चल रही है, गवर्नमेंट आफ दी पीपुल, फार दी पीपुल, बाई दी पीपुल। वह सम्भव तभी हो सकता है जब लोगो का काफी पार्टिसिपेशन हो, प्रत्येक स्तर पर उनको हिस्सा मिले, लोग शासन की व्यवस्था के साथ साथ चल सकें। इस मे एक बडी बाधा है, उसकी तरफ कुछ अन्य सदस्यो ने भी इशारा किया है और मैं भी उधर इशारा करना चाहता हू। शासन व्यवस्था मे सुधार के लिए एक आयोग बना, उसने बहुत से सुझाव भी दिए लेकिन उसमे जितने भी सुझाव थे, वे ऊपर के स्तर के सम्बन्ध में थे, इस सबध मे थे

कि ऊपर के शासन को कैसे सुधारा जाए। इस के बारे में बहुत कुछ कहा गया लेकिन शासन का जहां जनता से सम्पर्क होता है, जहां एवरेज आदमी शासन के साथ, उसके अधिकारियों के साथ सम्पर्क में आता है, वहां पर आज तक हम वह भरोसा और विश्वास नहीं दिला सके। एक एवरेज आदमी आज भी सरकार के अधिकारियों से पीड़ित रहता है और वह यह नहीं समझ पाता कि यह सरकार उसके लिए है–

श्री हुकम चन्द कछवाय (मुरेना) : मैं व्यवस्था चाहता हूं। सदन में कोरम नहीं है।

अध्यक्ष महोदय : घन्टी बज रही है—कोरम हो गया है। माननीय सदस्य भाषण जारी रखें।

श्री अमरनाथ विद्यालंकार : अध्यक्ष जी, मैं यह कह रहा था कि इस बात की भी आवश्यकता है कि प्रत्येक स्तर पर, विशेष रूप से नीचे के स्तर पर, लोग यह महसूस कर सकें कि यह जनता की सरकार है, यह हमारी सरकार है, हमारे लिये चल रही है और हमारे द्वारा चलाई जा रही है। यह भावना उत्पन्न होनी चाहिये और यह तभी उत्पन्न हो सकती है जब कि हमारा शासनतंत्र, उसकी भावना, उसका एटीचूड, उसका तरीका बदले। इसलिये मैं चाहता हूं कि जिस प्रकार हमने शासन के ऊपरी स्तर के लिये आयोग बैठाया और यह विचार किया कि वहां पर क्या सुधार होना चाहिये, उसी प्रकार शासन के नीचे के स्तर के लिये भी विचार करना चाहिये कि शासन के नीचे के अधिकारियों का सम्पर्क जहां पर जनता के साथ पड़ता है, वहां पर जनता के साथ उसके सम्बन्ध अच्छे हों, बेहतर हों, ताकि जनता महसूस करे कि यह सरकार उनकी भलाई के लिये उनके द्वारा चलाई जा रही है, उसके अन्दर उनका पूरा पार्टिसिपेशन हो। इस बात के लिये यह आवश्यक है कि हम डेमोक्रेसी की भावना, जम्हूरियत की भावना लोगों में उत्पन्न करें।

हमारे इस मन्त्रालय के ऊपर नेशनल इन्टीग्रेशन की भी जिम्मेदारी है। हमारी नेशनल इन्टीग्रेशन कमेटी जो बैठी हुई है, मैं कुछ ऐसा अनुभव करता हूं कि वह कमेटी अपना कार्य सुचारू रूप से नहीं कर रही है। मैं, अध्यक्ष महोदय, उस की तफसील में नहीं जाऊंगा, लेकिन ऐसा महसूस करता हूं कि जो कुछ बातें हमारे यहां चलती हैं—जैसे कभी कभी साम्प्रदायिक भावना चलती है और जो लोग इन भावनाओं को उभारते हैं, जैसे अभी जिक्र किया गया—राष्ट्रीय स्वयं सेवक संघ है, जमायते-इस्लामी है, यह भावना इसलिये लोगों में असर करती है कि हम राष्ट्रीय भावना बहुत जोरों से लोगों के सामने नहीं रख पाते।

एक चीज और कहना चाहता हूं–हमारे गवर्नमेंट के जो एम्पलाइज है, उनकी बहुत सारी मांगें रहती हैं। मैं यह नहीं कहता कि उनकी तमाम मांगें दुरुस्त नहीं होती है, लेकिन उनके अन्दर यह भावना पैदा करने की जरूरत है कि वे एक आजाद मुल्क की सरकार में काम करते हैं। लेकिन यह भी जरूरी है कि उनकी जो सामान्य तकलीफें हैं, उनका जल्दी से जल्दी इलाज होना चाहिये, यह न हो कि बहुत ज्यादा एजीटेशन हो और उसके बाद हम उनकी बात को सुनने की कोशिश करें।

इसके बाद, अध्यक्ष जी, मैं विशेष रूप से अपनी कांस्टीचूएन्सी चण्डीगढ़ के सम्बन्ध में कहना चाहता हूं। हमारे देश में चण्डीगढ़ में एक ऐसी शासन व्यवस्था में जहां पर अब तक यह निश्चय नहीं कर पाये हैं कि चण्डीगढ़ में कैसी शासन व्यवस्था चलेगी। प्रधान मन्त्री जी ने एक एवार्ड दिया, उसके सम्बन्ध में फैसला हुआ कि चण्डीगढ़ पंजाब में जायगा, लेकिन अभी तक उस फैसले को प्रैक्टिकल रूप नहीं दिया जा रहा है और नतीजा यह हो रहा है कि वहां की शासन व्यवस्था खराब होती जा रही है। यहां सैन्टर तो यह समझता है और सरकारी अधिकारी भी यही समझते है कि जब चण्डीगढ़ पंजाब में जायगा तो अपने आप जो कुछ होना होगा, हो जायगा। चण्डीगढ़ के लोग यह समझते है कि गवर्नमेंट कुछ करना नहीं

[श्री अमरनाथ विद्यालंकार]

चाहती है । इसलिये जल्द से जल्द इसका फैसला होना चाहिये या जब तक फैसला नही होता है तब तक सैण्टर यह समझे कि चण्डीगढ के सम्बन्ध मे उसकी पूरी जिम्मेदारी है जो कुछ प्रगति पजाब, हरियाणा या दूसरे स्थानो मे होती है, जो कुछ डेवलपमेट के कार्य होते हैं, प्लानिंग के कार्य होते है, वे वहा पर भी होने चाहिये, न सिर्फ इतना बल्कि जम्हूरियत की भावना जो दूसरी जगहो मे है, वह वहा पर भी लानी चाहिये ।

अध्यक्ष महोदय, एक आटोक्रेटिक शासन, एक ब्यूरोक्रटिक शासन, वहा पर चला रहा है, जनता का सम्पर्क शासन के साथ नही है। वहा के अधिकारी इस बात की परवाह नही करते कि जनता को अपने साथ ले, जनता के साथ सम्पर्क मे आये । दो–चार बातो के उदाहरण मैं देना चाहता हू । चण्डीगढ के साथ कुछ देहात लगे हुए है । जब मे सैन्टर के हाथ मे चण्डीगढ आया है, उनके डेवलपमेट का कार्य नही हुआ है । देहात के लोग शिकायत करते है–यद्यपि वे कांग्रेस के साथ है, देश के साथ है, हमेशा हमारा साथ दिया है, लेकिन उनके अन्दर ऐसी भावना पैदा हो रही है कि चण्डीगढ इतना खूबसूरत शहर बन रहा है, लेकिन हमारी हालत वैसी की वैसी है, न कोई नालिया बनती है, न सडके बनती है । बहुत जोर देते हैं तो सडक बन जाती है, लेकिन डवलपमेट का प्रोग्राम रुका रहता है ।

चण्डीगढ के अन्दर जो रहने की व्यवस्था है, कुछ ऐसा समझा जाता है कि जो बडे बडे अमीर लोग हैं, उनके लिये चण्डीगढ़ मे रहने की व्यवस्था है । लेकिन जो गरीब लोग है, उनके लिये व्यवस्था नही हैं । आपको हैरानी होगी कि चण्डीगढ के अन्दर पिछले दिनो से किसानो से जो जमीन ली जाती रही है, वह सस्ते दामो पर लेते है, उनको बहुत थोडा कम्पेन्सेशन देते है, लेकिन उसको आक्शन कर के बेचा जाता है । आक्शन में आप जानते है कि अमीर आदमी जमीन ले सकता है, गरीब आदमी नही ले सकता । वहा पर कोई पाबन्दी नही है, रेन्ट रेस्ट्रिक्शन नही है । अमीर आदमी आते है, जमीन लेते जाते है । एक तरफ कहते है कि अर्बन प्रापर्टी की रेस्ट्रिक्शन हो, लेकिन दूसरी तरफ वे जमीनें उनको देते जाते हैं और अमीर आदमी बड़ी बड़ी प्रापर्टी उस पर बनाते है, उनको किराया पर देते है । किरायो पर कोई रेस्ट्रिक्शन नही है । लोग किराये बढाते जाते है और आमदनी करते है लेकिन इस सम्बन्ध मे हम कुछ भी नही कर रहे है । हमने कहा कि उसको रेस्ट्रिक्ट करने का कोई कानून लाया जाये लेकिन उसके सम्बन्ध मे कुछ नही हुआ । रिपोर्ट मे है कि पिछले दिनो करीब 275 आक्शन हुए जिससे गवर्नमेन्ट को डढ करोड की आय हुई लेकिन यह रुपया आया कहा से ? बड बडे अमीर लोगो के पास से आया । लेकिन जो गरीब लोग है, जो सरकारी मुलाजिम है या जो मजदूर है उनके लिए वहा पर कोई भी हाउसिंग की स्कीम नही है । वहा पर कोई भी इडस्ट्रियल हाउसिंग स्कीम मजदूरो के लिए ही–ऐसा कुछ भी नही है । गरीब लोगो के लिए कोई बस्ती बन रही हो–ऐसा कुछ भी नही है । देहातो से जो लोग उजडते है, कहा गया कि उनको प्लाट्स देंगे लेकिन कुछ भी नही हुआ। तो मै कहना चाहता हू कि यह सब जितनी बाते है उनके सम्बन्ध मे कोई कार्यवाही होनी चाहिए, केवल चर्चा ही नही होनी चाहिए । हम वहा पर जाते है, हमारे मिनिस्टर्स भी जाते है वे कुछ कहते है और लोग उसका इन्तजार करते है कि कुछ होगा लेकिन होता कुछ नही है । इसलिए मै चाहता हू कि वहा पर अधिकारियो का ऐसा एटीट्यूड हो जिससे लोग यह महसूस कर सके कि हमारे साथ भी कुछ हमदर्दी है । चण्डीगढ़ एक आदर्श सिटी है, एक खूबसूरत सिटी है इसलिए वहा का एडमिनिस्ट्रेशन भी खूबसूरत होना चाहिए । केन्द्रीय सरकार को उसके साथ स्टेपमदरली ट्रीटमेट नहीं करना चाहिए बल्कि उसको अपना इलाका समझकर उसकी तरक्की के लिए ज्यादा से ज्यादा तवज्जह देनी चाहिए । इन शब्दों के साथ मैं आपको धन्यवाद देता हू ।

अध्यक्ष महोदय : आपकी पार्टी ने नाम बहुत दिए हुए हैं। मैंने कोशिश की है लेकिन दर्मियान में ही पहुंचा हूं इसलिये या तो मेम्बर्स कम कीजिए या फिर उनका टाइम रेस्ट्रिक्ट करना पड़ेगा। और टाइम तो बढ़ाया नहीं जा सकता क्योंकि हम बहुत पीछे होते जा रहे है।

संसदीय कार्य तथा नौवहन और परिवहन मंत्री (श्री राज बहादुर) : हम आपसे सहमत हैं। आप टाइम रेस्ट्रिक्ट कर दीजिए और उसी के अन्दर माननीय सदस्य अपनी बात कहें।

श्री हरी सिंह (खुर्जा) : माननीय अध्यक्ष महोदय, मुझे गृह विभाग की मांगों का समर्थन करते हुए अधिक खुशी और प्रसन्नता हो रही है इसलिये कि गृह विभाग ने 1971-72 मे जो कार्य किए हैं वह प्रशंसा के पात्र हैं। अभी तक पुलिस का रोल केवल शासन व्यवस्था को कायम रखना ही होता था लेकिन मैं कहना चाहता हूं कि हमारी पुलिस ने अखनूर क्षेत्र मे एक नया ही पार्ट अदा किया। एक बार जब वहां पर आर्मी कम्युनिकेशन लाइन्स फेल हो गई तो उस वक्त सेन्ट्रल रिजर्व पुलिस ने उसको मेनटेन किया। वहां पर हमारी सेनाओं ने पाकिस्तान की जो भूमि जीती उसपर अपना अपना शासन कायम करके हमारी पुलिस ने सुव्यवस्था कायम की। इसी प्रकार बंगला देश की सीमा पर पाकिस्तान के नृशंस लोग बड़े बड़े गोले फेंक रहे थे उस वक्त हमारी बार्डर पुलिस ने पाकिस्तान को मुंहतोड़ जवाब दिया सेना तो बाद में हेल्प के लिए पहुंची। तो मैं कहना चाहता हूं कि हमारी पुलिस ने अब अपना नया रोल अदा किया है।

आप जानते हैं कि बंगाल में हमारे जो मार्क्सिस्ट भाई थे उन्होंने अपने ही देश के अन्दर दूसरा देश बनाने का मंसूबा बनाया था लेकिन उनका वह मंसूबा शीशे के महल की तरह टूट गया। उनको इस बार गोली, बम दिखाकर, पिस्तौल या रिवाल्वर दिखाकर वोट प्राप्त करने का अवसर नहीं दिया गया बल्कि इस बार वहां पर कुशल शासन व्यवस्था को कायम करके वहा आम स्वतत्र राय से जनता का काम किया गया, प्रजातंत्र को फिर से कायम किया—यह एक बड़ी प्रसन्नता की बात है।

अध्यक्ष महोदय : अब 6 बज गए हैं, आप का भाषण कल जारी रहेगा।

18 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Friday, April 21, 1972/Vaisakha 1, 1894 (Saka).

Tej Kumar Press (P) Ltd., Lucknow—6-6-72—1010